Vol. 256
No. 12

Tuesday,
15th March, 2022
24 Phalguna, 1943 (Saka)

PARLIAMENTARY DEBATES

RAJYA SABHA

OFFICIAL REPORT (FLOOR VERSION)
(PART-II)

CONTENTS

Papers Laid on the Table (pages 1 - 5)

Reports of the Department-related Parliamentary Standing Committee on Science and Technology, Environment, Forests and Climate Change -*Presented* (page 5)

Reports of the Department-related Parliamentary Standing Committee on Labour, Textiles and Skill Development - *Laid on the Table* (page 6)

Statements by Ministers —
- Inadvertent firing of Missile on 9th March, 2022 (pages 6 - 7)
- Situation in Ukraine (pages 114 - 131)

[P.T.O

©
RAJYA SABHA SECRETARIAT
NEW DELHI

PRICE: ₹ 100.00

Matters raised with Permission —

Need to provide help for the livestock of landless farmers from the State Disaster Relief Fund (SDRF) (pages 7 - 9)

Need for inclusion of tribes of West Bengal in the Scheduled Tribes list (pages 9 - 10)

Need to find solution to the frequent attacks by Sri Lankan Navy on Tamil Nadu fishermen (pages 10 - 12)

Need to provide minimum wages and pension to *Anganwadi*, ASHA and Mid-Day Meal workers (pages 12 - 15)

Compensation to small and traditional fishermen for loss of work during the Naval exercises (pages 15 - 16)

Need to release outstanding funds and amounts due to the Tamil Nadu Government (pages 16 - 17)

Need for prohibition or regulation of the use of Corex and Iodex (page 18)

Need for investigation into the cases of Bank Fraud amounting to Rs. 13, 000 Crore (pages 19 - 20)

Need for establishment of Vindhya Art and Literary Academy (pages 21 - 22)

Misuse of District Mineral Fund (DMF) in Chhattisgarh (page 22)

Need to establish Ahir regiment in the Indian Army (pages 23 - 25)

Need to make proper infrastructural arrangements in the slums of Delhi in the wake of fire incident at Gokulpuri (pages 25 - 26)

Need to celebrate 550th birth anniversary of Emperor Sri Krishnadevaraya of Vijayanagara empire (pages 26 - 27)

Shortage of teachers in Medical Colleges in the country (page 28)

Need for establishment of Veer Sangoli Rayanna Sainik Vidyalaya in Sangoli village of Belgaum district (pages 35 - 36)

Need to transfer reserve fund for capital expenditure and to revise wages and pension of BSNL employees (pages 36 - 37)

Need to restore the interest rate of Employees Provident Fund (pages 37 - 38)

Special Mentions —

Need to include a woman representative in Disaster Management Authority at national level (page 29)

Need to rehabilitate women *Beedi* Workers (pages 29 - 30)

[P.T.O

Need for release of food subsidy dues to Odisha (page 30)

Need to demarcate eco-sensitive zone of the Western Ghats (page 31)

Need for approval of additional *Anganwadi* Centres and Child Development Projects in Maharashtra (page 32)

Need to frame a policy for mining in forest areas (pages 32 -33)

Need to resume concession on railway fares (page 33)

Messages from Lok Sabha - *Reported*

The Jammu and Kashmir Appropriation Bill, 2022 - *Laid on the Table* (page 34)

The Jammu and Kashmir Appropriation (No. 2) Bill, 2022 -*Laid on the Table* (page 34)

The Appropriation (No. 2) Bill, 2022 - *Laid on the Table* (page 34)

The Appropriation (No. 3) Bill, 2022 - *Laid on the Table* (page 34)

Regarding nomination of members to the Committee on Welfare of Other Backward Classes (page 168)

Oral Answers to Questions (pages 38 - 98)

[Answers to Starred and Un-starred Questions (Both in English and Hindi) are available as Part-I to this Debate, published electronically on the Rajya Sabha website under the link https://rajyasabha.nic.in/Debates/OfficialDebatesDateWise]

Discussion on the working of the Ministry of Development of North Eastern Region - *Discussion concluded* (pages 99 - 114)

Discussion on the working of the Ministry of Tribal Affairs - *Discussion not concluded* (pages 131 - 168)

Website: http://rajyasabha.nic.in
http://parliamentofindia.nic.in
E-mail : rsedit-e@sansad.nic.in

RAJYA SABHA

Tuesday, the 15th March, 2022/24 Phalguna, 1943(Saka)

The House met at eleven *of the clock,*
MR. CHAIRMAN *in the Chair.*

PAPERS LAID ON TABLE

Report and Accounts (2020-21) of CCRAS, New Delhi and related papers

THE MINISTER OF AYUSH (SHRI SARBANANDA SONOWAL): Sir, I lay on the Table, a copy each (in English and Hindi) of the following papers:—

(a) Annual Report of the Central Council for Research in Ayurvedic Sciences (CCRAS), New Delhi, the year 2020-21.
(b) Annual Accounts of the Central Council for Research in Ayurvedic Sciences (CCRAS), New Delhi, for the year 2020-21, and the Audit Report thereon.
(c) Review by Government on the working of the above Council.
(d) Statement giving reasons for the delay in laying the papers mentioned at (a) and (b) above.

[Placed in Library. *See* No. LT-6457/17/21]

MR. CHAIRMAN: Rao Inderjit Singh; he is not here. Shri Krishan Pal.

I. Notifications of the Ministry of Power
II. Reports and Accounts (2019-20 & 2020-21) of DNH Power Distribution Corporation Limited, Silvassa; FOR, New Delhi and NPTI, Faridabad and related papers

विद्युत मंत्रालय में राज्य मंत्री(श्री कृष्ण पाल): महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूं :-

I. A copy each (in English and Hindi) of the following Notifications of the Ministry of Power, under Section 179 of the Electricity Act, 2003:-

(1) G.S.R. 1 (E), dated the 3rd January, 2022, publishing the Procedure for

Conducting Inquiry against a Member of Appropriate Commission (Amendment) Rules, 2021.

(2) No. RA-14026 (11)/3/2019-CERC dated the 12th February, 2022, publishing the Central Electricity Regulatory Commission (Ancillary Services) Regulations, 2022.

[Placed in Library. *See* No. LT-6670/17/21]

II. (A) (1) A copy each (in English and Hindi) of the following papers under sub-section (1) (b) of Section 394 of the Companies Act, 2013:—

(a) Ninth Annual Report and Accounts of the DNH Power Distribution Corporation Limited, Silvassa, Dadra and Nagar Haveli, for the year 2020-21, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Corporation.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) (a) above.

[Placed in Library. *See* No. LT-6666/17/21]

(B) A copy each (in English and Hindi) of the following papers:-

(i) (a) Annual Report and Accounts of the Forum of Regulators (FOR), Janpath, New Delhi, for the year 2020-21, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Forum.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. LT-6667/17/21]

(ii) (a) Annual Report and Accounts of the National Power Training Institute (NPTI), Faridabad, for the year 2019-20, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. LT-6668/17/21]

MR. CHAIRMAN: Shri Pankaj Chaudhary; not present. Shri Bhagwanth Khuba; not present. Dr. Bharati Pravin Pawar.

Report and Accounts (2020-21) of HBL, Thiruvananthapuram and related papers

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. BHARATI PRAVIN PAWAR): Sir, I lay on the Table-

(1) A copy each (in English and Hindi) of the following papers under sub-section (1) (b) of Section 394 of the Companies Act, 2013:—

(a) Annual Report and Accounts of the HLL Biotech Limited (HBL), Thiruvananthapuram, Kerala, a subsidiary of HLL Lifecare Limited, for the year 2020-21, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Company.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) (a) above.

[Placed in Library. *See* No. LT-6727/17/21]

MR. CHAIRMAN: Shri Shantanu Thakur; not present.

विपक्ष के नेता (श्री मल्लिकार्जुन खरगे): सभापति जी, कल तो आपने इंस्ट्रक्शन्स दी थीं ..(**व्यवधान**)..

MR. CHAIRMAN: Please, please. ...*(Interruptions)*...

SHRI MALLIKARJUN KHARGE: Yesterday only, you instructed that Members who...*(Interruptions)*...

MR. CHAIRMAN: Yes. Whoever is there, I am permitting them only. Dr. Manjupara Mahendrabhai.

Reports and Accounts (2020-21) of NIH, Kolkata; ITRA, Jamnagar; NEIFM, Pasighat, Arunachal Pradesh and CCRYN, New Delhi and related papers

THE MINISTER OF STATE IN THE MINISTRY OF AYUSH (DR. MUNJAPARA MAHENDRABHAI): Sir, I lay on the Table, a copy each (in English and Hindi) of the following papers:—

(i) (a) Annual Report and Accounts of the National Institute of Homoeopathy (NIH), Kolkata for the year 2020-21, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. LT-6228/17/21]

(ii) (a) Annual Report and Accounts of the Institute of Teaching and Research in Ayurveda (ITRA), Jamnagar, for the year 2020-21, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. LT-6494/17/21]

(iii) (a) Annual Report and Accounts of North Eastern Institute of Folk Medicine (NEIFM), Pasighat, Arunachal Pradesh, for the year 2020-21, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. LT-6492/17/21]

(iv) (a) Annual Report and Accounts of the Central Council for Research in Yoga & Naturopathy (CCRYN), New Delhi, for the year 2020-21 together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. LT-6493/17/21]

श्री सभापति : राव इन्द्रजीत सिंह जी, सदन में समय पर आना है।

Notification of the Ministry of Corporate Affairs

THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (RAO INDERJIT SINGH): Sir, I lay on the Table, under Section 241 of the Insolvency and Bankruptcy Code, 2016, a copy (in English and Hindi) of the Ministry of Corporate Affairs Notification No. IBBI/2021-22/GN/REG/080 dated the 9th February, 2022, publishing the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) (Amendment) Regulations, 2022.

[Placed in Library. *See* No. LT-6571/17/21]

REPORTS OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON SCIENCE AND TECHNOLOGY, ENVIRONMENT, FORESTS AND CLIMATE CHANGE

SHRIMATI VANDANA CHAVAN (Maharashtra): Sir, I present the following Reports (in English and Hindi) of the Department-related Parliamentary Standing Committee on Science and Technology, Environment, Forests and Climate Change:-

(i) Three Hundred Fifty Eighth Report on Demands for Grants (2022-23) of the Department of Atomic Energy;

(ii) Three Hundred Fifty Ninth Report on Demands for Grant (2022-23) of the Department of Biotechnology;

(iii) Three Hundred Sixtieth Report on Demands for Grants (2022-23) of the Department of Scientific and Industrial Research;

(iv) Three Hundred Sixty First Report on Demands for Grants (2022-23) of the Department of Science and Technology;

(v) Three Hundred Sixty Second Report on Demands for Grants (2022-23) of the Department of Space;

(vi) Three Hundred Sixty Third Report on Demands for Grants (2022-23) of the Ministry of Environment, Forest and Climate Change; and

(vii) Three Hundred Sixty Fourth Report on Demands for Grants (2022-23) of the Ministry of Earth Sciences.

MR. CHAIRMAN: Good. Who is the Chairman? Is it Shri Jairam Ramesh?

SHRIMATI VANDANA CHAVAN: Yes, Sir. Shri Jairam Ramesh.

SHRI JAIRAM RAMESH (Karnataka): Names of the three women Members.

MR. CHAIRMAN: Good.

REPORTS OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON LABOUR, TEXTILES AND SKILL DEVELOPMENT

SHRI NEERAJ DANGI (Rajasthan): Sir, I lay on the Table, a copy each (in English and Hindi) of the following Reports of the Department-related Parliamentary Standing Committee on Labour, Textiles and Skill Development:-

(i) Thirtieth Report on Demands for Grants (2022-23) of the Ministry of Labour & Employment;

(ii) Thirty-first Report on Demands for Grants (2022-23) of the Ministry of Textiles; and

(iii) Thirty-second Report on Demands for Grants (2022-23) of the Ministry of Skill Development & Entrepreneurship.

MR. CHAIRMAN: Good. Now, the Statement by Minister; Shri Raj Nath Singh.

STATEMENTS BY MINISTERS

Inadvertent firing of Missile on 9th March, 2022

रक्षा मंत्री (श्री राजनाथ सिंह) : माननीय सभापति महोदय, मैं इस गरिमामयी सदन को 9 मार्च, 2022 को हुई एक घटना से अवगत कराना चाहता हूं। यह घटना inspection के दौरान अनजाने में हुई एक missile की release से संबंधित है।

Missile unit के routine maintenance और inspection के दौरान शाम को लगभग 7 बजे दुर्घटनावश एक missile release हो गई। बाद में ज्ञात हुआ कि यह missile पाकिस्तान के क्षेत्र में जाकर गिरी। यह घटना खेदजनक है, परन्तु यह राहत की बात है कि इस दुर्घटना से किसी भी प्रकार का नुकसान नहीं हुआ है।

मैं सदन को सूचित करना चाहता हूं कि सरकार ने इस घटना को गंभीरतापूर्वक लिया है और इसके लिए एक औपचारिक उच्च स्तरीय जांच के आदेश दे दिए गए हैं। कथित दुर्घटना का सटीक कारण जांच के बाद पता चलेगा।

मैं यह भी कहना चाहूंगा कि इस घटना के संदर्भ में operations, maintenance तथा inspection के लिए Standard Operating Procedures की समीक्षा की जा रही है। हम अपने weapon systems की safety और security को सर्वोच्च प्राथमिकता देते हैं। इस संबंध में यदि किसी भी प्रकार की खामी पाई जाती है तो उसे तुरंत दूर किया जाएगा।

मैं सदन को आश्वस्त कर सकता हूं कि हमारा missile system अत्यंत सुरक्षित और भरोसेमंद है। इसके अलावा हमारे safety procedures और protocols उच्चस्तरीय हैं और समय-समय पर इनकी समीक्षा की जाती है। हमारी Armed Forces well trained एवं disciplined हैं और इस प्रकार के system को handle करने का अच्छा अनुभव रखती हैं, धन्यवाद।

MR. CHAIRMAN: Now, Zero Hour. Lt. Gen. (Dr.) D.P. Vats (Retd.); not present. Now, Shri Neeraj Dangi.

MATTERS RAISED WITH PERMISSION

Need to provide help for the livestock of landless farmers from the State Disaster Relief Fund (SDRF)

श्री नीरज डांगी (राजस्थान): सर, आपकी इजाज़त से मैं एक महत्वपूर्ण मुद्दा सदन से साझा करना चाहूंगा। अकाल के कारण, सूखे और अतिवृष्टि के कारण जो नुकसान कृषकों को और क्षेत्र को होता है, उसके लिए State Disaster Relief Fund का गठन किया गया है। वर्तमान एस.डी.आर.एफ. के मापदंडों के अनुसार केवल लघु और सीमांत किसानों को ही इसका लाभ मिलता है। ऐसे में जो परिस्थितियां होती हैं, दुर्भाग्यवश ऐसे कई किसान हैं, जिनके पास जमीनें नहीं हैं, कुछ ऐसे लोग हैं, जो भूमिहीन हैं, वे अपनी फसल किसी और क्षेत्र में बोते हैं और उनके जो पशु हैं, उन्हें भी कई तरह के नुकसान होते हैं। इसमें अधिकांश रूप से दलित, आदिवासी या पिछड़े वर्ग के लोग अत्यधिक हैं। ऐसी परिस्थिति में उन्हें भी इसमें समायोजित किया जाना चाहिए। इस reference में राज्य सरकार ने गृह मंत्रालय, भारत सरकार को समय-समय पर सूचित भी किया है। सूखे की परिस्थिति में कृषकों की फसलें पूरी तरह नष्ट हो जाती हैं। जब उन्हें पशुओं को खिलाने के लिए चारा प्राप्त नहीं होता है तो ऐसे में वे व्यक्ति पशुओं को खुला छोड़ देते हैं। उन पशुओं के रख-रखाव की, उनके चारे की और उनके खान-पान की व्यवस्था वहां के क्षेत्र की स्थानीय गऊशालाएं करती हैं। कुछ परिस्थितियों में वे लोग अपने पशुओं को पुनः वापस लेने भी नहीं आते हैं। ऐसे में उन पशुओं की देख-रेख पूरे वर्ष वही गऊशालाएं करती हैं।

मेरा इसमें निवेदन है कि भारत सरकार के गृह मंत्रालय के SDRF के जो नॉर्म्स हैं, State Disaster Relief Fund के जो norms में para 6 में जो प्वाइंट है, उसमें भूमिहीन किसानों के

पशुओं को सहायता प्रदान करने एवं गऊशालाओं को पशु शिविर के रूप में शामिल करने हेतु आवश्यक संशोधन किए जाने का मेरा अनुरोध है। बहुत-बहुत धन्यवाद।

SHRI M. SHANMUGAM (Tamil Nadu): Sir, I associate myself with the issue raised by the hon. Member.

SHRI JOHN BRITTAS (Kerala): Sir, I also associate myself with the issue raised by the hon. Member.

SHRI M. MOHAMED ABDULLA (Tamil Nadu): Sir, I also associate myself with the issue raised by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I also associate myself with the issue raised by the hon. Member.

DR. KANIMOZHI NVN SOMU (Tamil Nadu): Sir, I also associate myself with the issue raised by the hon. Member.

DR. AMEE YAJNIK (Gujarat): Sir, I also associate myself with the issue raised by the hon. Member.

SHRIMATI VANDANA CHAVAN (Maharashtra): Sir, I also associate myself with the issue raised by the hon. Member.

DR. V. SIVADASAN (Kerala): Sir, I also associate myself with the issue raised by the hon. Member.

SHRI KANAKAMEDALA RAVINDRA KUMAR (Andhra Pradesh): Sir, I also associate myself with the issue raised by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the issue raised by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the matter raised by the hon. Member.

श्रीमती फूलो देवी नेताम (छत्तीसगढ़): महोदय, मैं माननीय सदस्य द्वारा उठाये गये विषय के साथ अपने आपको सम्बद्ध करती हूं।

श्री राजमणि पटेल (मध्य प्रदेश): महोदय, मैं माननीय सदस्य द्वारा उठाये गये विषय के साथ अपने आपको सम्बद्ध करता हूं।

चौधरी सुखराम सिंह यादव (उत्तर प्रदेश): महोदय, मैं माननीय सदस्य द्वारा उठाये गये विषय के साथ अपने आपको सम्बद्ध करता हूं।

MR. CHAIRMAN: Now, Shrimati Shanta Chhetri.

Need for inclusion of tribes of West Bengal in the Scheduled Tribes List

SHRIMATI SHANTA CHHETRI (West Bengal): Sir, Gallery number 4.

MR. CHAIRMAN: Oh, good. That is, one Member is following the advice.

SHRIMATI SHANTA CHHETRI: Thank you, Sir, for allowing me to speak. I would like to draw the kind attention regarding the recommendation made by the West Bengal Government vide their letter No. dated 28th February, 2014 for granting of Scheduled Tribes status to 11 communities living in Sikkim and other Gorkha-dominated States and areas. Sir, this is the voice of Darjeeling, Tarai Dooars and North Bengal. The Government of India order of 15th June, 1999, which was further amended on 25th June, 2002, has laid down the modalities. As per the modalities, only those proposals which have been recommended and justified by the concerned State Government, Union Territories administration and concurred with by Registrar General of India and National Commission for Scheduled Tribes are to be considered and legislation amended. In consequence, the State of West Bengal has recommended and justified it. Sir, I humbly urge the august House to seek a detailed explanation whether the recommendation by the West Bengal Government has been concurred with by Registrar General of India and National Commission for Scheduled Tribes and the reason for extreme delay in the interest of eleven Gorkha backward tribes. In what time frame the legislation be amended? Thank you, Sir.

MS. DOLA SEN (West Bengal): Sir, I associate myself with the matter raised by the hon. Member.

SHRI MD. NADIMUL HAQUE (West Bengal): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI M. SHANMUGAM (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI P. WILSON (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

DR. KANIMOZHI NVN SOMU (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI M. MOHAMED ABDULLA (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I also associate myself with the matter raised by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the matter raised by the hon. Member.

MR. CHAIRMAN: Those who want to associate, please send your slips.

Need to find solution to the frequent attacks by Sri Lankan Navy on Tamil Nadu fishermen

SHRI VAIKO (Tamil Nadu): Hon. Chairman, Sir, with your kind permission, I would like to draw the attention of the House to a very serious matter concerning the lives of citizens of India. For the past thirty eight years, our fishermen from Tamil Nadu are attacked repeatedly by the Sri Lankan Navy, their boats are destroyed and they are killed in the mid-sea itself. When there was a cricket match between India and Sri Lanka in 2011 World Cup, they warned our fishermen in the sea itself that if they lose the match this time, nobody will go home alive. You will be killed and the same thing happened. They lost the match, we won the match. Next day, the four fishermen

were cut to pieces and their bodies were floating in the sea. I went to every house of the village to console them. The women were weeping and crying. Sir, this is going on for the past forty years.

When two fishermen were killed on the Kerala coast by Italian Navy by mistake, the Supreme Court itself intervened and Rs. 2 crores each were compensated to the affected families of the Kerala fishermen.

I would like to ask the Government what sin the fishermen of Tamil Nadu have committed. When Gujarat fishermen are attacked, the Indian Government takes very serious concern. Even, yesterday Tamil Nadu fishermen were attacked. This has become the order of the day; it is going on every day. I would request the Government of India to take a serious note of this and stop this practice of attacking and killing our fishermen.

SHRI P. WILSON (Tamil Nadu): Sir, I associate myself with the matter raised by the hon. Member.

SHRI M. SHANMUGAM (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

DR. KANIMOZHI NVN SOMU (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI M. MOHAMED ABDULLA (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI T.K.S. ELANGOVAN (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

THE LEADER OF THE OPPOSITION (SHRI MALLIKARJUN KHARGE): Sir, I also associate myself with the matter raised by the hon. Member.

PROF. MANOJ KUMAR JHA (Bihar): Sir, I also associate myself with the matter raised by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I also associate myself with the matter raised by the hon. Member.

SHRIMATI PRIYANKA CHATURVEDI (Maharashtra): Sir, I also associate myself with the matter raised by the hon. Member.

DR. V. SIVADASAN (Kerala): Sir, I also associate myself with the matter raised by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the matter raised by the hon. Member.

श्री विशम्भर प्रसाद निषाद (उत्तर प्रदेश): महोदय, मैं भी स्वयं को माननीय सदस्य द्वारा उठाए गए विषय के साथ सम्बद्ध करता हूँ।

MR. CHAIRMAN: The next Zero Hour Mention is of Shri Elamaram Kareem and Dr. V. Sivadasan; you have to share the time.

Need to provide minimum wages and pension to *Anganwadi*, ASHA and Mid-Day Meal workers

SHRI ELAMARAM KAREEM (Kerala): Sir, I am raising an important issue related to ICDS, NHM and Mid Day Meal, which is now known as PM Poshan Scheme. The workers who are engaged in these schemes, they are serving women and children of this country. Their services are extended to more than twenty crore children under fourteen years of age and around three to five crore women who get the basic right to food and health through these schemes. Sir, around 60 lakh women, 26 lakh anganwadi workers and helpers, 27 lakh Mid Day Meal workers and 10 lakh ASHA workers deliver the services to each household of the country. But, they are not recognised as workers; still they are treated as volunteers and are given a meagre amount as honorarium. The minimum wages are not extended to them. No social security or pension schemes are extended to them. Every year the budget allocation is getting reduced. It is very unfortunate, Sir, that in 2021-22 and 2022-23, the budget allocation is drastically reduced. In these circumstances, I want to make a request, through you, Sir, in this regard to the Government. The minimum wage which was recommended by the 45th Indian Labour Conference is Rs. 26,000 per month and other social security benefits such as pension and other social security

schemes should also be extended to these workers. Today thousands of these scheme workers are conducting a *dharna* in the capital city raising these issues. So, I appeal the Government to look into this matter.

DR. V. SIVADASAN(Kerala): Mr. Chairman, Sir, now in Delhi we are welcoming the spring season. But how the spring will come to each of the children in our country? Anagwadis are the gardens of the children and they are growing there. We are seeing that the Union Government is not ready to provide financial assistance for proper drinking water facilities, proper space management and other proper amenities. The workers and helpers in Anganwadis are getting only a meagre amount of salary. The fixed salary of a worker is only Rs.4,500. The Union Government is providing only 60 per cent of that, that means it is Rs.2,700. Sir, this is very low. The fixed salary of helper is Rs.2,250 and the Union Government is providing only 60 per cent, that is, Rs.1,350. Majority of Anganwadis are working without proper space. Sir, they don't have basic amenities. Our Finance Minister has said that two lakh Anganwadis will be modernized but there is no provision made. So, I request, through you, Sir, that the intervention of the Government is very necessary. We need to protect our garden and protect our young children. They are facing a lot of problems with regard to sanitation and other things. So, the salary of the teachers of Anganwadis may be increased. This is my request.

SHRI JOSE K. MANI (Kerala): Sir, I associate myself with the issue raised by the hon. Member.

SHRI KANAKAMEDALA RAVINDRA KUMAR (Andhra Pradesh): Sir, I also associate myself with the issue raised by the hon. Member.

SHRIMATI PRIYANKA CHATURVEDI (Maharahstra): Sir, I also associate myself with the issue raised by the hon. Member.

SHRI K. SOMAPRASAD (Kerala): Sir, I also associate myself with the issue raised by the hon. Member.

SHRI JOHN BRITTAS (Kerala): Sir, I also associate myself with the issue raised by the hon. Member.

PROF. MANOJ KUMAR JHA (Bihar): Sir, I also associate myself with the issue raised by the hon. Member.

DR. L. HANUMANTHAIAH (Karnataka): Sir, I also associate myself with the issue raised by the hon. Member.

DR. AMEE YAJNIK (Gujarat): Sir, I also associate myself with the issue raised by the hon. Member.

THE LEADER OF THE OPPOSITION (SHRI MALLIKARJUN KHARGE): Sir, I also associate myself with the issue raised by the hon. Member.

DR. PRASHANTA NANDA (Odisha): Sir, I also associate myself with the issue raised by the hon. Member.

SHRI M. MOHAMED ABDULLA (Tamil Nadu): Sir, I also associate myself with the issue raised by the hon. Member.

DR. KANIMOZHI NVN SOMU (Tamil Nadu): Sir, I also associate myself with the issue raised by the hon. Member.

SHRIMATI VANDANA CHAVAN (Maharashtra): Sir, I also associate myself with the issue raised by the hon. Member.

SHRIMATI JHARNA DAS BAIDYA (Tripura): Sir, I also associate myself with the issue raised by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I also associate myself with the issue raised by the hon. Member.

SHRI M. SHANMUGAM (Tamil Nadu): Sir, I also associate myself with the issue raised by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the matter raised by the hon. Member.

श्रीमती फूलो देवी नेतम (छत्तीसगढ़): महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को सम्बद्ध करती हूं।

श्री विशम्भर प्रसाद निषाद (उत्तर प्रदेश): महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को सम्बद्ध करता हूं।

श्री राजमणि पटेल (मध्य प्रदेश): महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को सम्बद्ध करता हूं।

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the issue raised by the hon. Member.

Compensation to small and traditional fishermen for loss of work during the Naval exercises

SHRI VENKATARAMANA RAO MOPIDEVI (Andhra Pradesh): Sir, naval events and naval exercises are necessary tools for securing allies and improving Indian naval capabilities. All the coastal cities in the country take pride in welcoming naval exercises or events to their cities. But the restrictions imposed on fishing and fish trading during these events are affecting the livelihood of fishermen. Fishermen fishing for a longer duration ranging from one to two weeks might not get severely affected, but traditional and small motorboat fishermen depending on daily fishing activities are financially affected during the naval events. Moreover, the restriction on the sale of fish at the harbour and other areas near the vicinity of naval events would impact the financial condition of small fish traders. Therefore, through you, Sir, I would request the Union Government to compensate the fishermen for the losses incurred due to the imposition of restrictions by the Government on fishing and fish trading activities during naval events and naval exercises at Visakhapatnam. Thank you.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the issue raised by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I also associate myself with the issue raised by the hon. Member.

श्री विशम्भर प्रसाद निषाद (उत्तर प्रदेश) : महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को सम्बद्ध करता हूं।

श्री रेवती रमन सिंह (उत्तर प्रदेश) : महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को सम्बद्ध करता हूं।

DR. KANIMOZHI NVN SOMU (Tamil Nadu): Sir, I also associate myself with the issue raised by the hon. Member.

SHRI M. MOHAMED ABDULLA (Tamil Nadu): Sir, I also associate myself with the issue raised by the hon. Member.

SHRI KANAKAMEDALA RAVINDRA KUMAR (Andhra Pradesh): Sir, I also *associate myself with the issue raised by the hon. Member.*

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the matter raised by the hon. Member.

Need to release outstanding funds and amounts due to the Tamil Nadu Government

SHRI P. WILSON (Tamil Nadu): Mr. Chairman, Sir, I rise to bring to the kind attention of the House the crisis the State of Tamil Nadu is going through due to pending dues from the Union Government. India is a Union of States and Tamil Nadu is one of such States. It is pertinent to note that the Union Government, through the non-distribution of funds, including the GST compensation, owes to the Government of Tamil Nadu an outstanding amount to the tune of Rs.20,287.38 crores under 38 heads. Mr. Chairman, Sir, I will read 17 heads, please permit me. GST compensation comes to Rs.9,842.58 crores, customs milled rice subsidy comes to Rs.2,203.25, MGNREGA comes to Rs.1,360.74 crores, Jal Jeevan Mission comes to Rs.1,086.05 crores, PMAY comes to Rs.964.21 crores, grant for rural local bodies to Rs.799.80 crores, scheme for development of Scheduled Castes for pre & post Matric scholarship comes to Rs.704.36 crores, implementation of smart cities programme comes to Rs.584.33 crores, grant for rural local bodies comes to Rs.420 crores and then Sarva Shiksha Abhiyan, SSA, Elementary education comes to Rs.370.64 crores. Then, the State Disaster Response Fund comes to Rs. 2,040 crore; old age pension comes to Rs.127 crore; then 'Per Drop More Crop' comes to Rs.125 crore; secondary education grant comes to Rs.115.27 crore; Mid-Day Meal

comes to Rs.113.18 crore; Flexible Pool for Communicable Diseases comes to 109.59 crore. Thus, Mr. Chairman, Sir, Rs.20,287.38 crore is not given to Tamil Nadu Government. That amount is due.

In AMRUT 2.0 scheme, the allocation of funds to the State of Tamil Nadu is not adequate for this financial year when compared to other States of the ruling party. The Hon. Minister is requested to look into this issue. The amount realizable under the GST Compensation is enormous and the Union Government is going against the GST Act, 2017. When the Union Government took away the power of the States to collect indirect taxes by legislating the GST Act, it was on the premise that the States' shares would be promptly paid. It was on this premise that the States' consent was obtained. By delaying payment, the Union Government is committing breach of trust and is violating the undertaking made on the floor of Parliament. The State of Tamil Nadu and the people have been ignored. The Union Government should look into these issues immediately and release the funds to the State of Tamil Nadu so as to ensure that there is smooth functioning, implementation and running of the schemes to achieve the respective targets. Thank you, Mr. Chairman, Sir.

SHRI M. SHANMUGAM (Tamil Nadu): Sir, I associate myself with the issue raised by the hon. Member.

SHRI M. MOHAMED ABDULLA (Tamil Nadu): Sir, I also associate myself with the issue raised by the hon. Member.

DR. KANIMOZHI NVN SOMU (Tamil Nadu): Sir, I also associate myself with the issue raised by the hon. Member.

DR. V. SIVADASAN (Kerala): Sir, I also associate myself with the issue raised by the hon. Member.

SHRI ELAMARAM KAREEM (Kerala): Sir, I also associate myself with the issue raised by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I also associate myself with the issue raised by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the issue raised by the hon. Member.

Need for prohibition or regulation of the use of Corex and Iodex

श्री अजय प्रताप सिंह (मध्य प्रदेश): माननीय सभापति महोदय, नशा एक सामाजिक बुराई है और नशे की प्रवृत्ति की रोकथाम करने के लिए समय-समय पर सरकारों ने अनेक उपाय किये हैं। बिहार और गुजरात की सरकारों ने तो सम्पूर्ण शराबबंदी भी लागू की है। लेकिन इन दिनों बाज़ार में नशे का एक उत्पाद 'कोरेक्स' है। 'कोरेक्स' वैसे तो खांसी की दवा है, लेकिन इसका उपयोग खांसी से ज्यादा नशे के लिए किया जा रहा है। इसका सेवन करने के पश्चात् मन और मस्तिष्क सुन्न हो जाता है, शरीर शिथिल हो जाता है और आज हमारी युवा पीढ़ी इसका अधिकाधिक प्रयोग कर रही है।

इसी तरह से 'आयोडेक्स' एक दवा है, लेकिन 'आयोडेक्स' को भी ब्रेड में लगाकर हमारी युवा पीढ़ी इसका सेवन कर रही है, जिसके कारण उनके शरीर पर इसका विपरीत असर पड़ रहा है।

इसलिए मैं आपके माध्यम से सदन और सरकार का ध्यान इस ओर आकृष्ट करना चाहता हूं कि इन दोनों ही उत्पादों पर सरकार या तो प्रतिबंध लगाये अथवा इसका नियमितीकरण करे, जिससे इसकी बिक्री नियंत्रित हो सके और जिस मर्ज़ में जिस दवा का उपयोग होता है, उतने तक ही इनकी बिक्री सीमित की जा सके, धन्यवाद।

श्रीमती फूलो देवी नेतम (छत्तीसगढ़) : महोदय, मैं माननीय सदस्य द्वारा उठाये गये विषय से स्वयं को सम्बद्ध करती हूं।

श्री कैलाश सोनी (मध्य प्रदेश) : महोदय, मैं भी माननीय सदस्य द्वारा उठाये गये विषय से स्वयं को सम्बद्ध करता हूं।

डा. विकास महात्मे (महाराष्ट्र) : महोदय, मैं भी माननीय सदस्य द्वारा उठाये गये विषय से स्वयं को सम्बद्ध करता हूं।

श्री राजमणि पटेल (मध्य प्रदेश) : महोदय, मैं भी माननीय सदस्य द्वारा उठाये गये विषय से स्वयं को सम्बद्ध करता हूं।

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the issue raised by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the matter raised by the hon. Member.

श्री सभापति: इसके मंत्री जी कौन है? हेल्थ मिनिस्टर हैं, 'कोरेक्स' और 'आयोडेक्स' मेरे ख्याल से हेल्थ मिनिस्टर देखेंगे। I think, on Iodex, the Health Minister may take note and then brief me later.

Need for investigation into the cases of Bank Fraud amounting to Rs. 13, 000 Crore

श्री सुशील कुमार मोदी (बिहार)**:** सभापति महोदय, इस समय देश के अंदर बैंक फ्रॉड के सौ से ज्यादा केसेज़ पेन्डिंग हैं for lack of consent with different State Governments, amounting to Rs.50,000 crore. ये चीटिंग, फॉर्जरी, मिसएप्रोप्रिएशन और बैंक फ्रॉड के केसेज़ हैं, राज्य सरकारें इन केसेज़ के इन्वेस्टिगेशन की अनुमति प्रदान नहीं कर रही हैं। मैं सदन को बताना चाहूंगा कि 'येस बैंक' नाम का बैंक है, उसके 3,664 करोड़ रुपये के पांच केसेज़ पिछले एक साल से पेन्डिंग हैं। इसमें आईएलएंडएफएस के ट्रांसपोर्टेशन वर्क्स, आईएलएंडएफएस के मेरिटाइम इन्फ्रास्ट्रक्चर और एनर्जी डेवलपमेंट तथा राणा कपूर, जो 'येस बैंक' के सीईओ थे, 1,353 करोड़ रुपये और 225 करोड़ रुपये के केसेज़ पेन्डिंग है। येस बैंक ने पांच केसेज़ रिकमंड किये हैं for investigation which amounts to Rs.3,664 crores and the cases are pending for investigation for the last one-and-a-half years. उसी प्रकार से स्टेट बैंक ऑफ इंडिया के 3,046 करोड़ रुपये के केसेज़ पेन्डिंग हैं। डी. एस. कुलकर्णी डेवलपर्स 433 करोड़ रुपये, कॉक्स एंड किंग्स लि. 624 करोड़ रुपये और जेट एयरवेज़ के 1,987 करोड़ के केसेज़ पेन्डिंग हैं। उसी प्रकार से यूनियन बैंक के कॉरपोरेट पावर लिमिटेड, जिसके मालिक श्री मनोज जायसवाल हैं, इनका 4,037.87 करोड़ रुपये का केस पेन्डिंग है और सिक्किम फेरो अलॉयज़ लिमिटेड के 448 करोड़ रुपये और पीएनबी के वदराज सीमेन्ट लिमिटेड और ईएमआई ट्रांसमिशन लिमिटेड के 739 करोड़ के केसेज़ पेन्डिंग हैं। महोदय, केवल एक स्टेट, एक शहर मुम्बई में 13 हज़ार करोड़ से ज्यादा के बैंक फ्रॉड के केसेज़ एक साल से पेन्डिंग हैं। स्टेट गवर्नमेंट सीबीआई को bank fraud के केसेज़ की जाँच करने के लिए consent नहीं दे रही है। ...(**व्यवधान**)...

MR. CHAIRMAN: No slogans and no comments please.

श्री सुशील कुमार मोदी : सभापति महोदय, अगर देश के सभी राज्यों को लिया जाए, तो this amounts to more than Rs. 50,000 crores. ..(*Interruptions*)...

DR. FAUZIA KHAN (Maharashtra): Sir, I associate myself with the issue raised by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the issue raised by the hon. Member.

श्री सभापति : श्री वि. विजयसाई रेड्डी। ...(**व्यवधान**)... Your time is over, Modiji. Now, Shri Vijayasai Reddy. आपका टाइम समाप्त हो गया। ...(**व्यवधान**)...

श्री सुशील कुमार मोदी : सभापति महोदय, ...(**व्यवधान**)...

श्री संजय राउत (महाराष्ट्र): सर ...(**व्यवधान**)...

श्री सभापति : सुशील जी, प्लीज़। Sushilji, please sit down. No allegations will be going on record.

SHRIMATI PRIYANKA CHATURVEDI(Maharashtra): Sir,.. *...(Interruptions)...*

SHRI SANJAY RAUT: Sir,... *...(Interruptions)....*

श्री सभापति : नहीं, आप बैठ जाइए। ...(**व्यवधान**)... आप बैठ जाइए, प्लीज़। ...(**व्यवधान**)... यह इश्यू नहीं है। ...(**व्यवधान**)... संजय राउत जी। ...(**व्यवधान**)... It will not go on record. *...(Interruptions)....*Sanjay Rautji, this will not go on record. In spite of my instructions, if you people are standing, then, your names will be put in the Bulletin. Secretariat, please take note of the Members who are defying the Chair. Put their names in the Bulletin. That is the only way. *...(Interruptions)...* All of you please sit down. Sushil Modiji, after my instructions, whatever you are speaking is not going on record. Shri Vijayasai Reddy, you can take half a minute. *...(Interruptions)....* Please sit down. ...((Interruptions).... No, no; this is not proper. Shri Sushil Modi, this will not go on record. Whoever defies the Chair and goes beyond the time, this side or that side, *...(Interruptions)...* It has to be understood by one and all, otherwise, there is no point. If you people do something, the other side will clap and if those people do something, then, you will clap and people will laugh at us. Try to understand this. It is a very serious thing. I am not saying it for my personal benefit. Please see to it that whenever the Chairman says something, it is followed by one and all. When I say, 'time is over', then, time is over. This has to be understood by one and all. Otherwise, it will be very difficult to have a proper, smooth House, and let the television, media and the Secretariat take note of it. Once I say, 'Time is over', nothing shall go on record. Nothing shall be reported and such people should never be supported. Live proceedings are going on. One has to understand. Now, Shri Rajmani Patel.

SHRI V. VIJAYASAI REDDY(Andhra Pradesh): Sir,..

MR. CHAIRMAN: No, we can't help it now, Shri Vijayasai Reddy. I will give you a chance some other time.

Need for establishment of Vindhya Art and Literary Academy

श्री राजमणि पटेल (मध्य प्रदेश): सभापति महोदय, मैं विंध्य कला साहित्य अकादमी के गठन के बाबत सदन का ध्यान आकर्षित करना चाहता हूँ।

महोदय, मध्य प्रदेश शासन द्वारा कई विभिन्न अकादमियों का गठन किया गया है। विंध्य क्षेत्र कला, साहित्य एवं सांस्कृतिक प्रतिभाओं के क्षेत्र में काफी सम्पन्न है, लेकिन विंध्य क्षेत्र की अपनी प्रतिभाओं को प्रदर्शित करने का पर्याप्त अवसर एवं सुविधाएँ प्राप्त नहीं होने के कारण वे प्रतिभाएँ दबी हुई हैं।

विंध्य की बघेली भाषा और बघेलखण्ड का व्यंजन काफी लोकप्रिय है। इसके साथ ही वहाँ की काष्ठ कला, सुपारी खिलौना कला और नृत्य कला महत्वपूर्ण हैं। विंध्य क्षेत्र की उक्त प्रतिभाओं को आगे बढ़ाने हेतु एक अकादमी का गठन किया जाना आवश्यक है।

मैं माननीय मंत्री जी से आग्रह करना चाहता हूँ कि विंध्य की जनता की भावनाओं को देखते हुए विंध्य कला, साहित्य एवं सांस्कृतिक अकादमी का शीघ्र गठन किया जाए, धन्यवाद।

DR. KANIMOZHI NVN SOMU (Tamil Nadu): Sir, I associate myself with the issue raised by the hon. Member.

SHRI M. MOHAMED ABDULLA (Tamil Nadu): Sir, I also associate myself with the issue raised by the hon. Member.

DR. V. SIVADASAN (Kerala): Sir, I also associate myself with the issue raised by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I also associate myself with the issue raised by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the issue raised by the hon. Member.

SHRI KANAKAMEDALA RAVINDRA KUMAR (Andhra Pradesh): Sir, I also associate myself with the issue raised by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the issue raised by the hon. Member.

श्रीमती फूलो देवी नेतम (छत्तीसगढ़) : महोदय, मैं भी माननीय सदस्य द्वारा उठाये गये विषय से स्वयं को सम्बद्ध करती हूँ।

श्री अजय प्रताप सिंह (मध्य प्रदेश) : महोदय, मैं भी माननीय सदस्य द्वारा उठाये गये विषय से स्वयं को सम्बद्ध करता हूँ।

श्री विशम्भर प्रसाद निषाद (उत्तर प्रदेश) : महोदय, मैं भी माननीय सदस्य द्वारा उठाये गये विषय से स्वयं को सम्बद्ध करता हूँ।

श्री सभापति : श्री राम विचार नेताम। ...(**व्यवधान**)... जब नाम बुलाया जाए, तो खड़े होना चाहिए।

Misuse of District Mineral Fund (DMF) in Chhattisgarh

श्री राम विचार नेताम (छत्तीसगढ़) : सभापति महोदय, मैं सदन का ध्यान एक महत्वपूर्ण विषय की ओर आकृष्ट करना चाहूँगा। ...(**व्यवधान**)...

महोदय, छत्तीसगढ़ खनन प्रभावित प्रदेश है। इस खनन प्रभावित क्षेत्र के विकास हेतु केन्द्र सरकार द्वारा 'प्रधानमंत्री खनिज क्षेत्र कल्याण योजना' के माध्यम से राज्य को धनराशि आवंटित की जाती है और इसके व्यय हेतु नियम भी निर्धारित किये गये हैं। केन्द्र सरकार ने इस राशि का उपयोग खनन प्रभावित गाँवों में करने का प्रावधान भी तैयार किया है, किन्तु इसकी अनदेखी करते हुए छत्तीसगढ़ राज्य में इस मद का उपयोग अन्य स्थानों के अलावा अन्य मदों में खर्च किया जा रहा है। खनन प्रभावित क्षेत्रों में निर्माण कार्य करने की जगह कम्बल वितरण का काम किया जा रहा है, कलेक्टर कार्यालय के उन्नयन का कार्य भी इसी मद से किया जा रहा है। पूरे छत्तीसगढ़ में इस तरह की गड़बड़ी डीएमएफ मद से की जा रही है। नियमानुसार 7 दिन पूर्व डीएमएफ परिषद् की बैठक की सूचना दी जानी चाहिए, परन्तु ऐसा नहीं किया जा रहा है। प्रत्यक्ष रूप से बैठक किये जाने की जगह वीडियोकाँफ्रेंसिंग की जा रही है। खनन प्रभावित क्षेत्रों से आने वाले जनप्रतिनिधि एवं इस समिति के सदस्यों से कार्यों के प्रस्ताव भी नहीं माँगे जाते और न इसके लिए अवसर दिया जाता है। कार्यों की क्रमबद्ध जानकारी दिए जाने की जगह महज औपचारिकता निभाई जाती है। परिषद् के संज्ञान में लाए बिना ही कार्यों में परिवर्तन किया जा रहा है। यहां तक की डीएमएफ से कराये जा रहे कार्यों में भारी अनियमितता होने के बाद भी उसकी गुणवत्ता की किसी भी प्रकार की जांच नहीं की जा रही है और न ही उसकी अनियमितता की जांच के बारे में कोई कार्रवाई की जा रही है। महोदय, मैंने इस महत्वपूर्ण विषय को आपकी अनुमति से उठाया है, इस पर संज्ञान लिया जाना चाहिए।

DR. FAUZIA KHAN (Maharashtra): Sir, I associate myself with the submission made by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the submission made by the hon. Member.

Need to establish Ahir regiment in the Indian Army

श्री दीपेन्द्र सिंह हुड्डा (हरियाणा): माननीय सभापति महोदय, भारतीय सेना में अहीर रेजिमेंट की स्थापना की मेरी मांग को उठाने की अनुमति देने के लिए आपका धन्यवाद। यदुवंशी शौर्य का इतिहास किसी परिचय का मोहताज नहीं है। मैं यदुवंशी शौर्य गाथा का संक्षिप्त वर्णन करते समय उसमें विशेषकर अहीरवाल क्षेत्र का भी संक्षिप्त परिचय देना चाहता हूं, जो कि दिल्ली के डाबर क्षेत्र से दक्षिणी हरियाणा और पूर्व-उत्तरी राजस्थान तक है। यदुवंशी समाज का हल और हथियार से बहुत पुराना नाता है। इस अहीरवाल क्षेत्र के कण-कण एवं कोने-कोने में 'जय जवान-जय किसान' का नारा गूंजता है और कोई इसका प्रतीक है तो वह अहीरवाल क्षेत्र है। यह देशभक्त इलाका है। इतिहास यह बताता है कि जब-जब देश में आक्रमण हुए, चाहे 1398 में तैमूर के आक्रमण के समय दुर्जन साल सिंह और जगराम सिंह जैसे वीर योद्धाओं ने अपनी वीरता से आक्रमणकारियों का सामना किया हो, चाहे 1739 में नादिर शाह के आक्रमण के समय रेवाड़ी नरेश राव बाल किशन के नेतृत्व में पांच हजार अहीर भाइयों ने सीमाओं की रक्षा करते हुए बलिदान दिया हो या 1857 की क्रांति हो,जिसमें अहीरवाल नरेश राव तुलाराम जी की शौर्य गाथा और अहीर भाइयों की वीर गाथा हम सब भली-भांति जानते हैं। हमें उसका खामियाजा भी भुगतना पड़ा और ब्रिटिश फौज ने उस समय अहीर भाइयों की भर्ती पर रोक लगाई लेकिन जब प्रथम विश्व युद्ध हुआ, तो दोबारा अहीर भाइयों के शौर्य को याद किया गया और 19,500 अहीर सैनिकों की भर्ती की गई। द्वितीय विश्व युद्ध में 39,000 अहीर सैनिकों की भर्ती की गई। विक्टोरिया क्रॉस तोपखाने में अकेले हवलदार उमराव सिंह का शौर्य आज भी याद किया जाता है। सिंगापुर में अहीर सैनिकों ने अंग्रेजों की ब्रिटिश हुकूमत से बगावत की और नेता जी सुभाष चंद्र बोस के नेतृत्व में आईएनए में अहीर सैनिकों ने भर्ती शुरू की । चाहे आजादी के बाद का इतिहास हो, उन्होंने 1947-48 में कश्मीर पर पाकिस्तान के आक्रमण को रोका, 1962 में रेजागंला की लड़ाई में 120 अहीर सैनिकों ने 5,000 चीनी सैनिकों से मोर्चा संभाला और चुशुल एयरपोर्ट को दुश्मन के कब्जे से बचाने का काम किया। 1965 के भारत पाकिस्तान युद्ध या 1971 के भारत पाकिस्तान युद्ध की बात हो या फिर कारगिल की बात हो, अनेकों परमवीर चक्र, वीर चक्र, महावीर चक्र अहीर भाइयों ने अर्जित किए। सभापति महोदय, जब-जब देश पर आक्रमण हुआ, 'जय यादव-जय माधव' का नारा गूंजा। अब समय आ गया है कि भारतीय फौज में अहीर रेजिमेंट की स्थापना की जाए।

महोदय, मैं, अंत में, अपनी बात समाप्त करते हुए कहना चाहता हूं कि मेरा भी इलाका पड़ता है। मैं 17 साल से सांसद हूं। शायद ही कोई महीना ऐसा जाता हो, जब बॉर्डर से किसी शहीद की डेड बॉडी वापस न आती हो। सभापति महोदय, मैं आपसे अहीर रेजिमेंट की स्थापना किए जाने की मांग करता हूं।

श्री सभापति : दीपेन्द्र जी, आपका समय हो गया। प्लीज़, कमेंट नहीं करें, यदि किसी को बोलना है, तो नाम भेज दीजिए, आपके नाम जरूर जोड़े जाएंगे।

श्रीमती फूलो देवी नेतम (छत्तीसगढ़) : महोदय, मैं माननीय सदस्य द्वारा उठाए गए विषय से अपने आपको संबद्ध करती हूं।

श्री राजमणि पटेल (मध्य प्रदेश) : महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय से अपने आपको संबद्ध करता हूं।

श्री प्रेम चंद गुप्ता (बिहार) : महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय से अपने आपको संबद्ध करता हूं।

श्री रेवती रमन सिंह (उत्तर प्रदेश) : महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय से अपने आपको संबद्ध करता हूं।

चौधरी सुखराम सिंह यादव (उत्तर प्रदेश) : महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय से अपने आपको संबद्ध करता हूं।

PROF. MANOJ KUMAR JHA (Bihar): Sir, I also associate myself with the submission made by the hon. Member.

SHRI VISHAMBHAR PRASAD NISHAD (Utter Pradesh): Sir, I also associate myself with the submission made by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I also associate myself with the submission made by the hon. Member.

DR. KANIMOZHI NVN SOMU (Tamil Nadu): Sir, I also associate myself with the submission made by the hon. Member.

SHRI M. MOHAMED ABDULLA (Tamil Nadu): Sir, I also associate myself with the submission made by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the submission made by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI KANAKMEDALA RAVINDRA KUMAR (Andhra Pradesh): Sir, I associate myself with what the hon. Member has said.

SHRIMATI CHHAYA VERMA (Chhattisgarh): Sir, I associate myself with what the hon. Member has said.

PROF. RAM GOPAL YADAV (Uttar Pradesh): Sir, I associate myself with what the hon. Member has said.

Need to make proper infrastructural arrangements in the slums of Delhi in the wake of fire incident at Gokulpuri

श्री शक्तिसिंह गोहिल (गुजरात): सभापति महोदय, मैं एक बहुत ही दर्दनाक घटना जो दिल्ली के गोकुलपुरी इलाके में घटित हुई, उस विषय को सदन के सामने रखना चाहता हूं। महोदय, दिल्ली के गोकुलपुरी क्षेत्र में झुग्गी-झोंपड़ियों में रहने वाले गरीब परिवारों के यहां आग लगी, जिसमें 7 लोगों की मृत्यु हो गई और कई लोगों को इस दर्दनाक हादसे में काफी injuries हुईं। सभापति महोदय, एक वक्त था, जब झुग्गी-झोंपड़ी में रहने वालों को फ्लैट्स दिये जाते थे। चूँकि झुग्गी-झोंपड़ियों में बहुत गरीब लोग रहते हैं, इसलिए उनको मुफ्त में फ्लैट देकर वहाँ से शिफ्ट किया जाता था। गरीब बस्ती, झुग्गी-झोंपड़ियों में रहने वालों के लिए जो पुरानी स्कीम थी, अभी उसको बदल दिया गया है और इसके तहत उनको यह कहा जाता है कि पहले आप झुग्गी खाली कीजिए, 35 हजार रुपए पहले भरिए, affidavit दीजिए और बाद में second installment के रूप में एक लाख रुपए दीजिए। गरीब लोगों के लिए यह संभव नहीं है, इसलिए मैं आपके माध्यम से सरकार से अनुरोध करना चाहता हूँ कि झुग्गी-झोंपड़ियों में रहने वाले गरीब लोगों को मुफ्त में फ्लैट देने की जो पुरानी परंपरा थी, उसको शुरू करना चाहिए।

महोदय, एक छोटी-सी गुजारिश और है। दिल्ली के कुछ एरियाज़ ऐसे हैं, जहाँ पर अगर झुग्गी में आग लग जाए, तो वहाँ तक फायर ब्रिगेड भी नहीं पहुँच पाएगी, इसलिए ऐसा इंतज़ाम किया जाए कि आग लगे ही नहीं और अगर कुछ ऐसा होता है, तो इसके लिए इंतज़ाम हो और गरीब लोगों के लिए व्यवस्था हो।

DR. V. SIVADASAN (Kerala): Sir, I associate myself with what the hon. Member has said.

SHRIMATI PRIYANKA CHATURVEDI (Maharashtra): Sir, I also associate myself with what the hon. Member has said.

DR. FAUZIA KHAN (Maharashtra): Sir, I also associate myself with what the hon. Member has said.

SHRI M. MOHAMED ABDULLA (Tamil Nadu): Sir, I also associate myself with what the hon. Member has said.

DR. KANIMOZHI NVN SOMU (Tamil Nadu): Sir, I also associate myself with what the hon. Member has said.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the matter raised by the hon. Member.

श्री राजमणि पटेल (मध्य प्रदेश): महोदय, मैं भी स्वयं को इस विषय से संबद्ध करता हूँ।

श्री विशम्भर प्रसाद निषाद (उत्तर प्रदेश): महोदय, मैं भी स्वयं को इस विषय से सम्बद्ध करता हूँ।

श्रीमती फूलो देवी नेतम (छत्तीसगढ़): महोदय, मैं भी स्वयं को इस विषय से संबद्ध करती हूँ।

MR. CHAIRMAN: Shri Suresh Gopi -- hon. Member not present; Shri Iranna Kadadi -- hon. Member not present. Next, Shri G.V.L. Narasimha Rao, to speak in Telugu.

Need to celebrate 550th birth anniversary of Emperor Sri Krishnadevaraya of Vijayanagara empire

SHRI G.V.L. NARASIMHA RAO (Uttar Pradesh): Sir, my Zero Hour submission is about 550th birth anniversary celebrations of legendary emperor Shri Krishnadevaraya of Vijayanagar Empire. I had read the title in English so that my friends can understand.

*Sir, there is no one in the country who does not know about Sri Krishnadevaraya. It is very rare to find people who do not know the significance of Sri Krishnadevaraya. Sri Krishnadevaraya was an emperor of the Vijayanagara Empire, who reigned from 1509 to 1529. His reign of twenty years is considered a golden period in Indian history. On the occasion of the 75th year of Indian Independence, it is our duty to remember him and there is a larger need to know more about the great Indian emperor, Sri Krishnadevaraya. Telugu language is still surviving and has been accorded the status of classical language. It is only possible because of the immense effort and personal contribution made by Sri Krishnadevaraya towards the promotion of Telugu language. He was a great poet and authored Amukta Malyada, one of the best poetic works in Telugu literature. During his regime, he encouraged many poets

* English translation of the original speech delivered in Telugu.

for promoting Telugu language. Not only promotion of Telugu language, but he supported Hindu Dharma also. As a measure to support Hindu Dharma and Vedic Dharma, not only did he donate liberally to Lord Venkateswara Temple in Tirupati, but he also built hundred of temples in Telugu-speaking states, particularly in Andhra Pradesh. There is a larger need to remember such a great person. Sri Krishnadevaraya was born in the year 1471 and 550 years have been completed since his birth year. Sir, through you, I request the Central Government to celebrate his 550th Birth Anniversary by organising a series of special events - getting new literary works written on the legendary king, making television serials and films, establishing museums and erecting a statue in Andhra Pradesh in order to spread throughout the world about his contribution towards Telugu language and towards Hindu culture in the Southern states of India. Thank you, Sir.

SHRI KANAKMEDALA RAVINDRA KUMAR (Andhra Pradesh): Sir, I associate myself with what the hon. Member has said.

SHRIMATI PRIYANKA CHATURVEDI (Maharashtra): Sir, I also associate myself with what the hon. Member has said.

DR. FAUZIA KHAN (Maharashtra): Sir, I also associate myself with what the hon. Member has said.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the matter raised by the hon. Member.

MR. CHAIRMAN: The gist of his submission is that he wants the Government to celebrate the 550th birth anniversary of the great king Sri Krishnadevaraya, who had given importance to culture, arts, and also to different languages -- Telugu, Kannada, etc. Now, Dr. Vats. You came late, Vats *sahib.*

LT. GEN. (DR.) D.P. VATS (RETD.)(Haryana): Sir, I regret for that.

MR. CHAIRMAN: Okay.

Shortage of teachers in Medical Colleges in the country

ले. जनरल (**डा.**) **डी. पी. वत्स** (**रिटा.**) (हरियाणा) : सभापति जी, मैं आपके माध्यम से नेशनल मेडिकल कमीशन का ध्यान मेडिकल टीचर्स की acute shortage की तरफ आकर्षित करना चाहता हूँ। Faculty, facility and clinical workload, ये मेडिकल एजुकेशन के स्तम्भ हैं। वहाँ मेडिकल टीचर्स की भारी कमी है, क्योंकि सरकार का डिस्ट्रिक्ट लेवल पर मेडिकल कॉलेज खोलने का प्रयास चल रहा है। इसके ऊपर यूक्रेन से मेडिकल स्टूडेंट्स का जो evacuation हुआ है, उन्हें भी एडजस्ट करने की डिमांड उठी है। ऐसे हालात में हमें out-of-box solution निकालना पड़ेगा, यानी ऑनलाइन मेडिकल टीचर्स, पार्ट टाइम मेडिकल टीचर्स, guest faculty और जो recognized medical teachers हैं, उनकी retirement age, depending upon their physical and mental fitness, बढ़ानी पड़ेगी, ताकि हम मेडिकल एजुकेशन की डिमांड को head-on meet कर सकें। Thank you, Sir.

SHRI KANAKAMEDALA RAVINDRA KUMAR (Andhra Pradesh): Sir, I associate myself with the issue raised by the hon. Member.

DR. AMEE YAJNIK (Gujarat): Sir, I also associate myself with the issue raised by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I also associate myself with the issue raised by the hon. Member.

SHRI JOSE K. MANI (Kerala): Sir, I also associate myself with the issue raised by the hon. Member.

DR. VIKAS MAHATME (Maharashtra): Sir, I also associate myself with the issue raised by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the matter raised by the hon. Member.

MR. CHAIRMAN: Now, Special Mentions; Shri Mahesh Poddar.

SPECIAL MENTIONS

Need to include a woman representative in Disaster Management Authority at national level

SHRI MAHESH PODDAR (Jharkhand): Sir, the National Disaster Management Act, 2005, has been in force since the start of pandemic. The Act has a provision for constituting a Disaster management Authority at the national, State and District level, whose members are nominated by the Chairpersons of the respective authorities. Currently, there is no woman representative in this Authority at the national level. In this regard, I would request the Government to make necessary provisions to include at least one woman in this Authority. Thank you, Sir.

DR. AMAR PATNAIK (Odisha): Sir, I associate myself with the issue raised by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the matter raised by the hon. Member.

Need to rehabilitate women *Beedi* workers

PROF. MANOJ KUMAR JHA (Bihar): Mr. Chairman, Sir, I thank you for having permitted me to speak on the subject, 'Rehabilitation of women *beedi* workers.' The *beedi* industry in India is unorganised, unregulated, unchecked and it poses a significant health risk to the workers employed in the *beedi* rolling process. According to the Labour Ministry's Annual Report 2020-21, there are 50 lakh registered *beedi* workers in India and a majority of them are women. These women work in unhygienic conditions causing health deterioration in the form of exacerbation of tuberculosis, asthma anaemia, giddiness, postural and eye problems, and this puts them at risk of developing cancer of lungs and thorax. It has been found that women *beedi* workers are unaware of their rights which makes them vulnerable to low wage rates, systemic exploitation, lack of social security and limited access to various welfare schemes. The rehabilitation efforts of the Government also had a low impact with only 2,746 beneficiaries being provided placement in alternative jobs as of 31st December, 2019. It is important to rehabilitate more women on an urgent basis. The Government must play a more responsive role and shift these women *beedi* workers to more rewarding alternative livelihoods. There is a need to organize these women into Self-Help Groups and establish linkages with banks and civil society institutions. The Ministry of

Labour and Employment must conduct a study to understand the reasons for the low penetration of the support given to women *beedi* workers and reorient their policy approach accordingly.

SHRI K.R. SURESH REDDY (Telangana): Sir, I associate myself with the Special Mention made by the hon. Member.

SHRI REWATI RAMAN SINGH (Uttar Pradesh): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the Special Mention made by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the matter raised by the hon. Member.

Need for release of food subsidy dues to Odisha

SHRI PRASHANTA NANDA (Odisha): Mr. Chairman, Sir, the topic of my Special Mention is delayed release of food subsidy by the Government of India. The cost burden for procurement of rice and permissible items by the State Government and State procuring agencies is to be borne by the Government of India. The anticipated cost is required to be released in the form of advance subsidy at the rate of 90 per cent of admissible claims on quantity basis in the first month of every quarter. Further, the State Government/Odisha State Civil Supplies Corporation (the State agency responsible for procurement) shall be paid quarterly provisional subsidy after deduction of the advance amount. However, the release of advance and provisional subsidy is irregular.

The Odisha State Civil Supplies Corporation, the major procuring agency of the State Government, is to receive Rs.9,317.25 crores as provisional subsidy and advance subsidy of Rs.2,400.33 crores, with the total subsidy claim standing at Rs.11,717.58 crores. The additional interest accrued till 31.12.2021 cumulatively because of delay in release and short-release of subsidy comes to around Rs.5,402.61 crores which remains un-recouped. I hereby draw the attention of the concerned Minister for the early release of funds.

DR. AMAR PATNAIK (Odisha): Sir, I associate myself with the Special Mention made by the hon. Member.

Need to demarcate eco-sensitive zone of the Western Ghats

SHRIMATI VANDANA CHAVAN (Maharashtra): Sir, my Special Mention is in respect of 'Urgent Need to Demarcate Eco-sensitive Zone of the Western Ghats.

Sir, the Western Ghats are a globally-biodiversity hotspot, a UNESCO World Heritage site and an important geological ecosystem that needs urgent conservation. Home to over 325 globally-threatened species, the ghats spread over 1,60,000 square kilometers containing 50 per cent of India's endemic amphibians who are responsible for influencing the South-West monsoons and contain catchment area draining 40 per cent of the country. In recent years, alarming loss of forest cover and biodiversity has been recorded. Despite two Committee recommendations -- the Gadgil Report, 2011, declaring the entire Western Ghats as ecologically-sensitive and the Kasturirangan Report, 2014, recommending a reduced area of 56,825 square kilometers -- no action has been taken on either of the reports. The NGT order mandating that the Western Ghats be declared ecologically-sensitive by December, 2020 has also been ignored. Presently, developmental activities like roads, railway projects, plantations and increasing urbanization continue unabated. Many forested private lands have been converted into housing complexes and resorts. Landslides have increased due to soil erosion. Infrastructure projects in sensitive areas of the Western Ghats such as the Hubli-Ankola Railways, Mekedatu project, Indian Neutrino Observatory and the Kaiga Atomic Plants expansion are predicted to incur heavy losses to wildlife and biodiversity. Rivers like Cauvery, Godavari and Tapi, considered the lifeline of the region, are drying up despite normal monsoon. States need to build consensus to urgently demarcate the Western Ghats' eco-sensitive zones, and the Centre needs to make this happen. Delay to address the destruction of the Western Ghats would exacerbate environmental catastrophes and lead to irreversible biodiversity loss. Thank you, Sir.

DR. AMAR PATNAIK (Odisha): Sir, I associate myself with the Special Mention made by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the matter raised by the hon. Member.

श्री रेवती रमन सिंह (उत्तर प्रदेश) : महोदय, मैं भी स्वयं को इस विषय के साथ संबद्ध करता हूँ।

Need for approval of additional *Anganwadi* Centres and Child Development Projects in Maharashtra

SHRIMATI PRIYANKA CHATURVEDI (Maharashtra): Sir, I am raising a matter regarding the approval of an additional 8,155 Anganwadi centres and 49 child development projects in the State of Maharashtra. The issue has been pending with the Ministry since 2016. Anganwadi centres serve as the nodal agency for basic services under Integrated Child Development Services, that is, nutrition, health and pre-school education. These centres provide affordable and accessible healthcare, aid in community mobilization and are integral for eradicating malnourishment. As per National Family Health Survey-4 and NFHS-5, which is 2019-21, the prevalence of anemia and obesity or overweight has increased across all age groups. Hence, the importance of the Angwanwadi centres is paramount. It is highly unfortunate that the matter regarding the approval of Anganwadi centres and child development projects has been pending since 2016. A reminder letter was sent to the Women and Child Development Ministry in 2019 but no action has been taken in this regard. The proposal is still pending with the Ministry for further approval.

Therefore, through this House and through you, Sir, I urge the Government to consider and approve the aforesaid proposal and reply to the Maharashtra Government at the earliest. Thank you, Sir.

DR. AMAR PATNAIK (Odisha): Sir, I associate myself with the Special Mention made by the hon. Member.

Need to frame a policy for mining in forest areas

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, my Special Mention is on 'Need for Parliamentary scrutiny on the Policy regarding Mining in no-go areas.'

In 2010, a study was done by Forest Survey of India that laid down certain parameters to determine whether areas should be opened to mining or not. Some areas were recognized as 'No-go areas' and any clearances granted to them were revoked. This policy was never notified officially but was followed *de facto*. However, the policy was eventually diluted and then abandoned entirely. The current situation is that there is a lack of policy to determine which of the earlier designated no-go areas may or may not be mined. Some areas are recommended for mining at the executive level through Office Memoranda. Ministries coordinate among themselves. However, the clearance process keeps getting delayed even after the coal blocks have been

auctioned. This delay proves harmful to the forests because the mining companies that win the auction work to illegally reduce the forest density, or acquire forest land and designate it as private land.

Due to the environmental clearances being regulated through Office Memoranda, parliamentary scrutiny is completely skipped. This should ideally happen through Acts or rules and the same should be laid before the Parliament. There is a need for the Central Government to provide a clear policy regarding mining in no-go areas. The policy should be brought as an Act or rules, and should be subjected to parliamentary scrutiny. Further, the Ministry should provide for a policy for allocation of projects in no-go areas and a procedure for clearance of the allocated blocks.

DR. AMAR PATNAIK (Odisha): Sir, I associate myself with the Special mention made by the hon. Member.

MR. CHAIRMAN: Dr. Fauzia Khan; she wants to speak in Marathi.

Need to resume concession on railway fares

डा. फौजिया खान (महाराष्ट्र): * महोदय, पहले राष्ट्रीय लॉकडाउन के बाद ज्यादातर रेलवे सेवाएँ रद्द कर दी गयी थीं. लेकिन कुछ सेवाओं के दोबारा बहाल होने के बाद भी वरिष्ठ पुरुष यात्रियों के किराये में 40% रियायत, वरिष्ठ महिला यात्रियों को 50% रियायत तथा 12 साल से कम उम्र के बच्चों के लिए रियायत को अभी भी दोबारा बहाल नहीं किया गया है। आजकल की बढ़ती हुई महंगाई को देखते हुए आपसे विनम्र निवेदन है कि सारी रियायतों को दोबारा बहाल करके लाखों यात्रियों को राहत दिलाई जाए। रेलवे देश की बड़ी आबादी के लिए लाइफ लाइन है। रियायतों को दोबारा बहाल करने से नागरिकों को महंगाई से राहत मिलेगी।

DR. AMAR PATNAIK (Odisha): Sir, I associate myself with the Special mention made by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the matter raised by the hon. Member.

MR. CHAIRMAN: She wants that concessions given to senior citizens, women and children should be restored to pre-Covid levels. There are Messages from Lok Sabha; Secretary General.

---

* Hindi translation of the original speech delivered in Marathi.

MESSAGES FROM LOK SABHA

(I) The Jammu and Kashmir Appropriation Bill, 2022

(II) The Jammu and Kashmir Appropriation (No. 2) Bill, 2022

(III) The Appropriation (No. 2) Bill, 2022

(IV) The Appropriation (No. 3) Bill, 2022

SECRETARY-GENERAL: Sir, I have to report to the House the following messages received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha:-

(I)

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Jammu and Kashmir Appropriation Bill, 2022, as passed by Lok Sabha at its sitting held on the 14th March, 2022.

The Speaker has certified that this Bill is a Money Bill."

(II)

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Jammu & Kashmir Appropriation (No. 2) Bill, 2022, as passed by Lok Sabha at its sitting held on the 14th March, 2022.

The Speaker has certified that this Bill is a Money Bill."

(III)

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Appropriation (No. 2) Bill, 2022, as passed by Lok Sabha at its sitting held on the 14th March, 2022.

The Speaker has certified that this Bill is a Money Bill within the meaning of article 110 of the Constitution of India."

(IV)

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Jammu & Kashmir Appropriation (No. 3) Bill, 2022, as passed by Lok Sabha at its sitting held on the 14th March, 2022.

The Speaker has certified that this Bill is a Money Bill within the meaning of article 110 of the Constitution of India."

Sir, I lay a copy each of the Bills on the Table.

MR. CHAIRMAN: Shri Iranna Kadadi. इरण्ण जी, आप देर से आए हैं। क्या आप मुझे सुन रहे हैं?

श्री इरण्ण कडाडि (कर्णाटक): धन्यवाद, सभापति महोदय।

श्री सभापति : मैंने जो कहा, क्या आपको वह समझ में आया? पहले जब मैंने आपका नाम लिया था, तब आप सदन में नहीं थे। आप देर से आए हैं। आगे से ऐसा मत कीजिएगा।

SHRI IRANNA KADADI: Sorry, Sir.

MATTERS RAISED WITH PERMISSION -*Contd.*

Need for establishment of Veer Sangoli Rayanna Sainik Vidyalaya in Sangoli Village of Belgaum District

श्री इरण्ण कडाडि (कर्णाटक): सभापति महोदय, कर्णाटक वीर संगोली रायण्णा की जन्मभूमि है, जो स्वतंत्रता सेनानी एवं योद्धा थे। संगोली रायण्णा किट्टूर साम्राज्य की रानी चेन्नम्मा के सेना प्रमुख थे और उन्होंने वर्ष 1824 में अंग्रेज़ों के खिलाफ विद्रोह किया था। भारत माता की रक्षा करते हुए संगोली रायण्णा ने अपने प्राणों को देश के लिए समर्पित किया। संगोली रायण्णा के सम्मान में कर्णाटक सरकार ने स्वतंत्रता सेनानियों के लिए संगोली रायण्णा पुरस्कार की स्थापना भी की है और उनके व्यक्तित्व और शौर्य को आने वाली पीढ़ियों तक पहुँचाने के लिए कर्णाटक सरकार ने 230 करोड़ रुपये की लागत से बेलगाम जिले के बैलहोंगल तालुका, संगोली गाँव में सौ एकड़ में सैनिक विद्यालय का निर्माण कार्य प्रारम्भ किया है, जिसमें छात्रावास और अन्य सुविधाओं का भी प्रावधान होगा।

संगोली गांव में सैनिक विद्यालय की स्थापना से यहाँ के बच्चों को अच्छी शिक्षा और मूलभूत सुविधाएं मिलेंगी, जिससे वे भविष्य में थलसेना, वायुसेना और नौसेना में अपनी सेवाएं देने के लिए प्रेरित होंगे और संगोली रायण्णा के जीवन से प्रभावित होकर देश की रक्षा और विकास के लिए काम करने की उन्हें प्रेरणा मिलेगी।

महोदय, बेलगाम जिला महाराष्ट्र और गोवा राज्यों की सीमा पर स्थित है। इस विद्यालय की स्थापना से महाराष्ट्र और गोवा के बच्चे भी इस विद्यालय में शिक्षा ग्रहण कर सकेंगे, जिससे उनका समग्र विकास होगा और संगोली रायण्णा के शौर्य और पराक्रम को सम्मानित करने के लिए इस विद्यालय का नाम वीर संगोली रायण्णा सैनिक विद्यालय रखा जाए।

सभापति महोदय, मेरा सरकार से निवेदन है कि बेलगाम के संगोली गांव में कर्णाटक सरकार द्वारा सैनिक विद्यालय के निर्माण का कार्य पूरा होने पर इसके संचालन का दायित्व रक्षा

मंत्रालय के अधीन लाया जाए और इसे पूरे देश में एक आदर्श सैनिक विद्यालय की तरह विकसित किया जाए। मेरी सरकार से यह मांग है, धन्यवाद।

डा. विकास महात्मे (महाराष्ट्र) : महोदय, मैं माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को संबद्ध करता हूं।

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the Special Mention made by the hon. Member.

MR. CHAIRMAN: Is Shri John Brittas present? No. The next speaker is Shri M. Shanmugam. Shanmugam*ji*, this is about need to transfer reserve fund for capital expenditure and to revise wages of BSNL employees.

Need to transfer reserve fund for capital expenditure and to revise wages and pension of BSNL employees

SHRI M. SHANMUGAM (Tamil Nadu): Sir, I would like to raise the issue of BSNL. When the BSNL was created in the Group of Ministers' meeting, it was decided that the reserve fund in DoT, that was earned during the past period due to the sweat and toil of workers, would be transferred to the BSNL for development and modernisation. However, the fund was not transferred. Most of the BSNL employees have taken VRS since there was a criticism that the company has more manpower. But, still, salary is not being paid to the existing employees. This Government is writing off NPAs and loans of corporate companies. But it is not prepared to help its own public sector undertaking. No capital expenditure is provided for maintenance and running of tower, generators or battery. Though the workers are motivated and performing dedicated service for the general public, many services like broadband internet are affected due to starvation of funds. When the workers were transferred from the Department of Telecom to BSNL in 2000 ...*(Interruptions)*...

MR. CHAIRMAN: Shanmugam*ji*, you have to conclude. What is your demand?

SHRI M. SHANMUGAM: It was assured that their pension would be revised. But the Government has not given any financial support to the BSNL for revision of wages to the employees and revision of pension to retired employees. Thank you.

DR. AMAR PATNAIK (Odisha): Sir, I associate myself with the Zero Hour mention made by the hon. Member.

MR. CHAIRMAN: Is Shri K. Vanlalvena present? Vanlalvena*ji*, this is about demand to reopen three regional offices of Food Corporation of India in the States of Mizoram, Tripura and Meghalaya. Are you ready?

SHRI K. VANLALVENA (Mizoram): Sir, I want to speak about *...(Interruptions)...*

MR. CHAIRMAN: Whenever I exhaust the names that have been approved, then I go to the remaining names. You may not be aware of this. Anyhow, I read out your notice "Opening of regional offices of Food Corporation of India in the States of Mizoram, Tripura and Meghalaya." I told you yesterday also and I am reminding you again that whenever the approved list is exhausted, then the other names, who have given notice, will be called, if time is available. Accordingly, I have called you.

SHRI V. VIJAYASAI REDDY (Andhra Pradesh): You have not given me an opportunity today.

MR. CHAIRMAN: I have given you an opportunity. *...(Interruptions)...* I have already given you one opportunity; you cannot have two opportunities the same day. Others are also waiting. Next speaker is Shri John Brittas.

Need to restore the interest rate of Employees Provident Fund

SHRI JOHN BRITTAS (Kerala): Sir, the EPF rate which has been reduced may be reinstated. This is my demand.

The Government has done a very bad thing to the workers. Millions of people are being affected and I would request the Government to reinstate the rate.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I associate myself with the matter raised by the hon. Member.

PROF. MANOJ KUMAR JHA (Bihar): Sir, I also associate myself with the matter raised by the hon. Member.

MS. DOLA SEN (West Bengal): Sir, I also associate myself with the matter raised by the hon. Member.

SHRIMATI PRIYANKA CHATURVEDI (Maharashtra): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI JOSE K. MANI (Kerala): Sir, I also associate myself with the matter raised by the hon. Member.

DR. V. SIVADASAN (Kerala): Sir, I also associate myself with the matter raised by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

MR. CHAIRMAN: Now, Question Hour.

12.00 **Noon**

(MR. DEPUTY CHAIRMAN *in the chair.*)

ORAL ANSWERS TO QUESTIONS

Status of PM-SAUBHAGYA in Parbhani

*136. DR. FAUZIA KHAN: Will the Minister of POWER be pleased to state:

(a) the details of the work undertaken in Parbhani district of Maharashtra under Pradhan Mantri Sahaj Bijli Har Ghar Yojana (PM-SAUBHAGYA), location-wise;

(b) the number of Gram Sabhas identified in Parbhani district under PM-SAUBHAGYA and the number of locations where work has been completed and the number of locations where work is yet to be completed; and

(c) the funds sanctioned, released and/or spent for the said purpose during the last three years and the current year, along with the names of agencies which have been provided the said work in Parbhani district, work and village-wise?

THE MINISTER OF POWER (SHRI RAJ KUMAR SINGH): (a) to (c) A Statement is laid on the Table of the House.

Statement

(**a**) The Government of India had launched Pradhan Mantri Sahaj Bijli Har Ghar Yojana — Saubhagya in October, 2017 with the objective to achieve universal household electrification by providing electricity connections to all willing un-electrified households in rural areas and all willing poor households in urban areas in the country including Parbhani (also known as Prabhavati Nagar) district of Maharashtra. The State of Maharashtra has reported 100% electrification of all the willing un-electrified households in the State, including Parbhani district as on 31.03.2019. Details of works undertaken under Saubhagya Scheme in Parbani district as reported by State Government of Maharashtra are at **Annexure-I**

(**b**) State has reported that in Parbhani district, total 466 numbers of Gram Sabhas have been identified. All the work has been completed under the scheme in Parbhani district. Details of village-wise and town-wise connections released are attached in **Annexure-II.**

(**c**) Under the Saubhagya Scheme, projects are sanctioned for the States, based on the un-electrified households data submitted by the respective States; and as such no district-wise sanction/release of funds are made by the Government of India. An amount of Rs. 405.90 crore was sanctioned for the State of Maharashtra for implementing the works under the Saubhagya scheme and Rs. 368.9 crore was sanctioned under DDUGJY for additional Infrastructure in the State including Parbhani district. The amount disbursed during the last three years and current year is as under:

(Rs. in crore)

Scheme	Sanctioned Amount	Project cost (as per closure report)	Grant released during 2018-19 to 2021-22 (up to 31.01.2022)					Utilization
			2018-19	2019-20	2020-21	2021-22	Total	
Saubhagya	405.90	363.30	139.60	43.40	-	19.10	202.00	100%
Additional Infra	368.90	313.00	165.47	-	-	21.34	186.82	100%
Total	774.80	676.30	305.07	43.40	-	40.44	388.82	100%

The electrification works under Saubhagya scheme in Parbhani district has been implemented by the Maharashtra State Electricity Distribution Company Limited (MSEDCL) and the State has reported an expenditure of Rs. 4.45 crore. Details of agencies carrying out such works in Parbhani district are at **Annexure-III.**

Annexure-I

Details of works undertaken under Saubhagya Scheme in Parbani district of Maharashtra are as under:

1. No. of villages — 466
   Rural Grid Households:
   BPL- 429
   Other than BPL — 7577
   Total — 8006

2. Urban Grid Households
   No. of towns — 7
   BPL — 92
   Other than BPL — 286
   Total — 378

3. Infrastructure
   DTC- 46 Nos.
   11 KV line — 11.76 km
   LT line — 36.82 km

Annexure-II

Parbhani Connection under Saubhagya Scheme

Sl. No.	Circle	Census Code	Village	BPL	Other than BPL	Total
1	PARBHANI	545763	Changephal	0	12	12
2	PARBHANI	546018	Aundha Nagnath	8	19	27
3	PARBHANI	546420	Borkini	0	8	8
4	PARBHANI	546429	Girgaonkh	0	2	2
5	PARBHANI	546430	Girgaonbk	0	6	6
6	PARBHANI	546431	Devgaon (Nandgaon)	0	1	1
7	PARBHANI	546432	Kumbhari (Pargane Charthana)	0	6	6
8	PARBHANI	546435	Raipur	0	5	5
9	PARBHANI	546436	Nirwadi Bk	0	3	3
10	PARBHANI	546438	Both	1	0	1
11	PARBHANI	546440	Chikhalthana Kh	0	3	3
12	PARBHANI	546441	Jawala Jivaji	0	18	18
13	PARBHANI	546443	Sonwati	0	1	1
14	PARBHANI	546445	Moregaon	0	16	16
15	PARBHANI	546449	Pimpri Bk	0	1	1

16	PARBHANI	546451	Salegaon	0	5	5
17	PARBHANI	546452	Kherda Dudhana Kinara	0	5	5
18	PARBHANI	546453	Hatnoor	0	5	5
19	PARBHANI	546455	Pimpalgaon (Gosai)	0	15	15
20	PARBHANI	546456	Rawha	0	1	1
21	PARBHANI	546460	Walour	1	46	47
22	PARBHANI	546462	Rajura	15	16	31
23	PARBHANI	546464	Kanhad	0	2	2
24	PARBHANI	546465	Hatta	0	6	6
25	PARBHANI	546466	Tandulwadi	0	1	1
26	PARBHANI	546468	Kupta	0	13	13
27	PARBHANI	546471	Ambegaon Diger	0	1	1
28	PARBHANI	546472	Sonna	0	5	5
29	PARBHANI	546473	Shelwadi	0	1	1
30	PARBHANI	546474	Gavha	0	1	1
31	PARBHANI	546477	Karajkheda	0	3	3
32	PARBHANI	546479	Sirala	0	3	3
33	PARBHANI	546481	Waki	0	1	1

34	PARBHANI	546482	HadgaonKh	1	26	27
35	PARBHANI	546483	Ravalgaon	22	33	55
36	PARBHANI	546484	Mhalasapur	0	2	2
37	PARBHANI	546485	Kundi	0	3	3
38	PARBHANI	546486	Deulgaon Gat	0	22	22
39	PARBHANI	546487	Gohegaon	0	1	1
40	PARBHANI	546488	Aher Borgaon	0	18	18
41	PARBHANI	546490	Shinde Takli	0	4	4
42	PARBHANI	546491	Male Takli	0	2	2
43	PARBHANI	546492	Dasala	0	25	25
44	PARBHANI	546493	Ladnandra	0	46	46
45	PARBHANI	546495	Radhe Dhamangaon	0	1	1
46	PARBHANI	546498	Tidi Pimpalgaon	0	1	1
47	PARBHANI	546499	Digras Bk	0	10	10
48	PARBHANI	546501	Kajali Rohina	0	9	9
49	PARBHANI	546502	Raja	0	2	2
50	PARBHANI	546504	Brahmangaon P.F.	0	21	21
51	PARBHANI	546505	Dugra	0	1	1

52	PARBHANI	546506	Karadgaon	0	16	16
53	PARBHANI	546507	Kawaddhan	0	4	4
54	PARBHANI	546508	NipaniTakali	0	29	29
55	PARBHANI	546512	Zodgaon	0	1	1
56	PARBHANI	546514	Dhamdham	0	1	1
57	PARBHANI	546515	Wazar Bk	0	8	8
58	PARBHANI	546517	Belkheda	0	1	1
59	PARBHANI	546520	Asola	0	0	0
60	PARBHANI	546521	Kawada	6	38	44
61	PARBHANI	546524	Vadi	0	4	4
62	PARBHANI	546525	Waghi (Dhanora)	0	28	28
63	PARBHANI	546529	Korwadi	1	2	3
64	PARBHANI	546532	Kolapa	1	1	2
65	PARBHANI	546533	Bamani Bk	1	0	1
66	PARBHANI	546538	Kawatha	0	1	1
67	PARBHANI	546547	Pimpalgaon Kajale	2	28	30
68	PARBHANI	546549	Angalgaon Tanda	0	1	1
69	PARBHANI	546551	Mohadi	0	1	1

70	PARBHANI	546552	Jambhrun	0	1	1
71	PARBHANI	546555	Sawargaon	0	8	8
72	PARBHANI	546557	Bhosi	0	13	13
73	PARBHANI	546560	Wadali	0	23	23
74	PARBHANI	546562	Jogawada	0	5	5
75	PARBHANI	546563	Sostanda	0	65	65
76	PARBHANI	546564	Sos	0	1	1
77	PARBHANI	546565	Charthana	0	12	12
78	PARBHANI	546572	Halvira [Harli)	0	1	1
79	PARBHANI	546574	Bhambri	0	5	5
80	PARBHANI	546575	Rajegaon	0	10	10
81	PARBHANI	546580	Saikheda (jintur Circle)	0	1	1
82	PARBHANI	546581	Jamb Bk	0	5	5
83	PARBHANI	546584	Murumkheda	0	4	4
84	PARBHANI	546585	Sawangi [Mhalasa)	7	17	24
85	PARBHANI	546588	Ghadoli	1	1	2
86	PARBHANI	546589	Nilaj	0	6	6
87	PARBHANI	546590	Sawali Bk	4	43	47

88	PARBHANI	546591	Ganeshnagar	7	20	27
89	PARBHANI	546594	Mankeshwar [P.jintur]	0	50	50
90	PARBHANI	546598	Ghewanda	0	1	1
91	PARBHANI	546599	Pungala	3	30	33
92	PARBHANI	546600	Bhilaj	0	22	22
93	PARBHANI	546602	Pangri	0	5	5
94	PARBHANI	546603	Mathala	0	2	2
95	PARBHANI	546604	Balasa	0	1	1
96	PARBHANI	546605	Akoli	0	1	1
97	PARBHANI	546610	Pachalegaon	0	21	21
98	PARBHANI	546615	Kharadadi	0	13	13
99	PARBHANI	546616	Dongartala	0	10	10
100	PARBHANI	546618	Itoli	1	25	26
101	PARBHANI	546620	Digras	2	1	3
102	PARBHANI	546621	Dabha	0	12	12
103	PARBHANI	546622	Gadadgavhan	5	2	7
104	PARBHANI	546634	Bhogaon	11	1	12
105	PARBHANI	546635	Mandhani	1	13	14

106	PARBHANI	546646	Devgaon (Dhanora)	0	7	7
107	PARBHANI	546657	Yesegaon	0	11	11
108	PARBHANI	546661	Bori	1	3	4
109	PARBHANI	546662	Muda	0	21	21
110	PARBHANI	546663	Dohara	0	14	14
111	PARBHANI	546665	Kok	0	15	15
112	PARBHANI	546669	Kausadi	0	10	10
113	PARBHANI	546671	Pimpalgaon [Gayake]	0	0	0
114	PARBHANI	546676	Jawlakh.	0	5	5
115	PARBHANI	546677	Waghi [Bobde]	0	1	1
116	PARBHANI	546685	Kashtagaon	0	1	1
117	PARBHANI	546687	Kumbhari	0	1	1
118	PARBHANI	546690	Govindpur	0	3	3
119	PARBHANI	546694	Arvi	0	9	9
120	PARBHANI	546697	Pedgaon	0	40	40
121	PARBHANI	546698	Bramhapuri tarf pedgaon	0	2	2
122	PARBHANI	546699	Kinhola	0	33	33
123	PARBHANI	546701	Mandakhali	0	10	10

124	PARBHANI	546706	Hasnapur	0	37	37
125	PARBHANI	546707	Tuljapur	0	23	23
126	PARBHANI	546708	Mandwa	0	14	14
127	PARBHANI	546709	Zari	0	26	26
128	PARBHANI	546710	Mirzapur	0	8	8
129	PARBHANI	546711	Sadegaon	0	10	10
130	PARBHANI	546712	Pingli kothala	0	5	5
131	PARBHANI	546713	Jodparli	0	1	1
132	PARBHANI	546714	Takli Bobade	0	13	13
133	PARBHANI	546716	Wadidamai	0	15	15
134	PARBHANI	546717	Pimpla	0	7	7
135	PARBHANI	546718	Jalalpur	0	5	5
136	PARBHANI	546723	Sanpuri	0	0	0
137	PARBHANI	546724	Hingla	0	1	1
138	PARBHANI	546727	Karadgaon	0	3	3
139	PARBHANI	546731	Matakarala	0	42	42
140	PARBHANI	546732	Sambar	0	83	83
141	PARBHANI	546735	Durdi	0	21	21

142	PARBHANI	546736	Murumba	0	40	40
143	PARBHANI	546738	Saba	0	5	5
144	PARBHANI	546739	Nandgaon bk.	0	0	0
145	PARBHANI	546744	Ukhalad	0	137	137
146	PARBHANI	546745	Pimpari deshmukh	0	6	6
147	PARBHANI	546746	Babhali	0	13	13
148	PARBHANI	546747	Tattujawala	0	13	13
149	PARBHANI	546748	Mirkhel	0	0	0
150	PARBHANI	546749	Pingali	0	26	26
151	PARBHANI	546751	Tadlimbla	0	44	44
152	PARBHANI	546755	Pathra	0	15	15
153	PARBHANI	546756	Takli kumbhakarna	0	64	64
154	PARBHANI	546757	Nandkheda	0	2	2
155	PARBHANI	546760	Karegaon	0	0	0
156	PARBHANI	546761	Dharmapuri	0	9	9
157	PARBHANI	546762	Parawa	0	14	14
158	PARBHANI	546763	Jamb	1	25	26
159	PARBHANI	546764	Kaudgaon tarf singanapur	0	17	17

160	PARBHANI	546767	Raipur	15	698	713
161	PARBHANI	546770	Babhulgaon	0	1	1
162	PARBHANI	546771	Sonna	0	57	57
163	PARBHANI	546772	Ujalamba	0	4	4
164	PARBHANI	546773	Narsapur tarf parbhani	0	7	7
165	PARBHANI	546776	Ithalapur Deshmukh	0	1	1
166	PARBHANI	546777	Sayala	0	1	1
167	PARBHANI	546781	Lohagaon	0	16	16
168	PARBHANI	546782	Amadapur	0	2	2
169	PARBHANI	546783	Singnapur	0	25	25
170	PARBHANI	546784	Borwandkh.	0	1	1
171	PARBHANI	546786	Umari	0	10	10
172	PARBHANI	546787	Anandwadi	1	5	6
173	PARBHANI	546788	Tamaswadi	1	1	2
174	PARBHANI	546790	Borwand bk.	0	1	1
175	PARBHANI	546791	Tadpangari	0	18	18
176	PARBHANI	546792	Pegargavhan	0	1	1
177	PARBHANI	546793	Bharaswad	9	13	22

178	PARBHANI	546794	Wadgaon tarf bharaswad	0	21	21
179	PARBHANI	546796	Pokharni	1	53	54
180	PARBHANI	546797	Ambetakli	0	40	40
181	PARBHANI	546801	Sirsi bk.	0	6	6
182	PARBHANI	546802	Thola	0	2	2
183	PARBHANI	546803	Dampuri	0	6	6
184	PARBHANI	546804	Porwad	0	12	12
185	PARBHANI	546806	Indewadi	2	11	13
186	PARBHANI	546807	Bramhapuri tarf pathri	5	2	7
187	PARBHANI	546808	Salapuri	3	4	7
188	PARBHANI	546809	Daithana	1	51	52
189	PARBHANI	546810	Dhondi	2	2	4
190	PARBHANI	546811	Malsonna	4	30	34
191	PARBHANI	546813	Angalgaon	0	7	7
192	PARBHANI	546814	Gogalgaon	0	15	15
193	PARBHANI	546815	Sawangi Magar	0	46	46
194	PARBHANI	546817	Takli Nilwarne	0	1	1
195	PARBHANI	546819	Shevadi Jahagir	0	2	2

196	PARBHANI	546820	Rajura	0	1	1
197	PARBHANI	546821	Kothala	0	25	25
198	PARBHANI	546823	Irlad	0	42	42
199	PARBHANI	546824	Manwat Road	0	7	7
200	PARBHANI	546825	Kolha	0	27	27
201	PARBHANI	546827	Somthana	0	1	1
202	PARBHANI	546828	Manoli	0	4	4
203	PARBHANI	546829	Karanji	0	3	3
204	PARBHANI	546830	Kharba	0	7	7
205	PARBHANI	546832	Rudhi	0	13	13
206	PARBHANI	546833	Kolhawadi	0	1	1
207	PARBHANI	546834	Tad Borgaon	0	8	8
208	PARBHANI	546835	Deulgaon Awachar	0	10	10
209	PARBHANI	546836	Ambegaon Chaharun	0	18	18
210	PARBHANI	546837	Hattalwadi	0	2	2
211	PARBHANI	546838	Ratnapur	0	2	2
212	PARBHANI	546839	Ukkalgaon	0	8	8
213	PARBHANI	546840	Itali	0	7	7

214	PARBHANI	546842	Bondarwadi	0	0	0
215	PARBHANI	546843	Sawali	0	11	11
216	PARBHANI	546844	Sawargaon Kh	0	5	5
217	PARBHANI	546845	Palodi	0	5	5
218	PARBHANI	546846	Sonula	0	2	2
219	PARBHANI	546847	Pimpla	0	10	10
220	PARBHANI	546849	Kekar Jawala	0	45	45
221	PARBHANI	546850	Kinhola Bk	0	25	25
222	PARBHANI	546852	Pohandul	0	9	9
223	PARBHANI	546853	Lohara	0	31	31
224	PARBHANI	546855	Bhosa	0	26	26
225	PARBHANI	546856	Mangrul Bk	0	49	49
226	PARBHANI	546857	Rame Takli	0	7	7
227	PARBHANI	546858	Wazur Bk	0	12	12
228	PARBHANI	546859	WazurKh	0	23	23
229	PARBHANI	546860	Kumbhari (Ganga Kinara)	0	13	13
230	PARBHANI	546861	Wangi	0	3	3
231	PARBHANI	546862	Thar	0	10	10

232	PARBHANI	546863	Hamadapur	0	7	7
233	PARBHANI	546865	Sakharewadi	0	6	6
234	PARBHANI	546866	Rampuri Bk	0	15	15
235	PARBHANI	546867	Hatkarwadi	0	15	15
236	PARBHANI	546868	Dongargaon	0	1	1
237	PARBHANI	546870	Renakhali	0	8	8
238	PARBHANI	546871	Devegaon	14	3	17
239	PARBHANI	546872	Simurgavhan	2	22	24
240	PARBHANI	546873	Zari	0	25	25
241	PARBHANI	546874	Borgavhan	5	9	14
242	PARBHANI	546875	Khedula	0	14	14
243	PARBHANI	546876	SarolaKh	0	12	12
244	PARBHANI	546877	Vadi	0	4	4
245	PARBHANI	546878	Hadgaon Bk	0	40	40
246	PARBHANI	546879	Warkheda	0	50	50
247	PARBHANI	546880	Pathargavhan Kh	0	40	40
248	PARBHANI	546881	Kasapuri	1	65	66
249	PARBHANI	546882	JawalaZute	0	11	11

250	PARBHANI	546883	Nathara	0	20	20
251	PARBHANI	546884	Manjarath	0	39	39
252	PARBHANI	546885	Banegaon	0	36	36
253	PARBHANI	546886	Mardasgaon	0	15	15
254	PARBHANI	546887	Pathargavhan Bk	1	49	50
255	PARBHANI	546888	Gopegaon	0	2	2
256	PARBHANI	546889	Patoda Ganga Kinara	0	1	1
257	PARBHANI	546890	Niwali	0	2	2
258	PARBHANI	546891	RampuriKh	12	8	20
259	PARBHANI	546893	Bandar Wada	0	73	73
260	PARBHANI	546894	Devnandra	1	1	2
261	PARBHANI	546895	PoheTakli	0	1	1
262	PARBHANI	546896	Renapur	31	31	62
263	PARBHANI	546900	Dhalegaon	23	10	33
264	PARBHANI	546903	GunjKh	9	7	16
265	PARBHANI	546905	Takalgavhan	3	1	4
266	PARBHANI	546911	Andhapuri	1	0	1
267	PARBHANI	546915	Daku Pimpri	9	5	14

268	PARBHANI	546917	Limba	0	1	1
269	PARBHANI	546918	Phularwadi	12	11	23
270	PARBHANI	546921	Mudgal	1	0	1
271	PARBHANI	546922	Vita Bk	0	24	24
272	PARBHANI	546924	Wanisangam	0	14	14
273	PARBHANI	546926	Vita Kh.	0	21	21
274	PARBHANI	546927	Waghalgaon (j)	0	20	20
275	PARBHANI	546928	Lasina	1	13	14
276	PARBHANI	546929	Thadiukkadgaon	0	0	0
277	PARBHANI	546930	Wadi Pimpalgaon	1	5	6
278	PARBHANI	546931	Thadi Pimpalgaon	0	7	7
279	PARBHANI	546934	Lohigram	0	2	2
280	PARBHANI	546936	Sirsi Bk.	0	7	7
281	PARBHANI	546939	ShelgaonHatkar	0	31	31
282	PARBHANI	546941	Shelgaon Maratha	1	20	21
283	PARBHANI	546942	Gauli Pimpri	0	5	5
284	PARBHANI	546943	Khapat Pimpri	0	11	11
285	PARBHANI	546945	Dighol Islampur	0	27	27

286	PARBHANI	546948	Kanhegaon	0	12	12
287	PARBHANI	546951	Saikheda	0	51	51
288	PARBHANI	546958	Chukar Pimpri	1	13	14
289	PARBHANI	546961	Mohala	0	5	5
290	PARBHANI	546962	Pohandul	0	12	12
291	PARBHANI	546964	Tiwathana	2	23	25
292	PARBHANI	546967	Naikota	0	2	2
293	PARBHANI	546968	Bondargaon	0	17	17
294	PARBHANI	546969	Dhamoni	0	27	27
295	PARBHANI	546975	Karam	0	6	6
296	PARBHANI	546976	Ukkadgaon Makta	0	35	35
297	PARBHANI	546977	Ukhali Bk.	1	39	40
298	PARBHANI	546979	Buktarwadi	0	8	8
299	PARBHANI	546981	Dharasur	0	41	41
300	PARBHANI	546982	Rumna Jawla	0	14	14
301	PARBHANI	546984	Sayala Sunegaon	0	24	24
302	PARBHANI	546985	Sunegaon Sayala	0	2	2
303	PARBHANI	546986	Khali	0	20	20

304	PARBHANI	546988	Mairal Sawangi	0	20	20
305	PARBHANI	546989	Gaundgaon	0	10	10
306	PARBHANI	546990	Chinchtakli	0	2	2
307	PARBHANI	546991	Dusalgaon	0	14	14
308	PARBHANI	546992	Muli	0	3	3
309	PARBHANI	546994	Masla	0	2	2
310	PARBHANI	546996	Pimpri Zola	0	73	73
311	PARBHANI	546998	Dharkhed	0	16	16
312	PARBHANI	547000	Mahatpuri	0	95	95
313	PARBHANI	547001	Anandwadi	0	36	36
314	PARBHANI	547002	Shankarwadi	0	6	6
315	PARBHANI	547004	Iralad	0	0	0
316	PARBHANI	547005	Narlad	0	1	1
317	PARBHANI	547006	Gopa	0	7	7
318	PARBHANI	547007	Waghalgaon Gopa	0	34	34
319	PARBHANI	547008	Malewadi	0	18	18
320	PARBHANI	547011	Kaudgaon	0	1	1
321	PARBHANI	547012	Banpimpla	0	1	1

322	PARBHANI	547014	Shivaji Nagar	0	0	0
323	PARBHANI	547015	Suralwadi	0	8	8
324	PARBHANI	547016	Padegaon	0	10	10
325	PARBHANI	547018	Shendga	0	50	50
326	PARBHANI	547019	Harangul	0	18	18
327	PARBHANI	547020	Khadgaon	0	30	30
328	PARBHANI	547021	Margalwadi	0	1	1
329	PARBHANI	547025	Bhendewadi	0	4	4
330	PARBHANI	547026	Akoli	0	14	14
331	PARBHANI	547027	Pokharni Walkya	0	41	41
332	PARBHANI	547028	Dhangar Moha	0	32	32
333	PARBHANI	547029	UkhaliKh.	0	5	5
334	PARBHANI	547030	Mankadevi	0	40	40
335	PARBHANI	547032	Dongargaon Shelgaon	0	31	31
336	PARBHANI	547033	Makhani	0	41	41
337	PARBHANI	547034	Sirsam Shegaon	0	33	33
338	PARBHANI	547036	Dongarpimpla	0	17	17
339	PARBHANI	547037	Kodri	0	18	18

340	PARBHANI	547038	Anand Nagar	0	1	1
341	PARBHANI	547041	Antarweli	0	18	18
342	PARBHANI	547042	Katkarwadi	0	7	7
343	PARBHANI	547043	Tandulwadi	0	23	23
344	PARBHANI	547044	Shelmoha	0	33	33
345	PARBHANI	547045	Kadyachiwadi	0	15	15
346	PARBHANI	547046	Sanglewadi	0	4	4
347	PARBHANI	547048	Isad	0	11	11
348	PARBHANI	547051	Arbujwadi	0	4	4
349	PARBHANI	547052	Khandali	0	5	5
350	PARBHANI	547053	Ilegaon	0	23	23
351	PARBHANI	547054	Masanerwadi	0	7	7
352	PARBHANI	547057	Bothi	0	3	3
353	PARBHANI	547058	Gunjegaon	0	15	15
354	PARBHANI	547061	Pandhargaon	0	2	2
355	PARBHANI	547062	Wagdara	0	20	20
356	PARBHANI	547063	Khokalewadi	0	9	9
357	PARBHANI	547064	Supa (khalsa)	0	5	5

358	PARBHANI	547065	Suppa Tanda	0	0	0
359	PARBHANI	547067	Supa (jagir)	0	2	2
360	PARBHANI	547069	Ghatangra Tanda	0	0	0
361	PARBHANI	547070	Ghantagra	0	33	33
362	PARBHANI	547071	Ranisawargaon	0	14	14
363	PARBHANI	547073	Pangri	0	6	6
364	PARBHANI	547075	Umbarwadi	0	0	0
365	PARBHANI	547078	Dampuri	0	20	20
366	PARBHANI	547079	Kundgirwadi	0	1	1
367	PARBHANI	547080	Nilanaik Tanda	0	0	0
368	PARBHANI	547081	Borda	0	39	39
369	PARBHANI	547083	Pimpaldari	0	34	34
370	PARBHANI	547084	Wagdari	0	9	9
371	PARBHANI	547088	Raorajur	0	1	1
372	PARBHANI	547094	Phala	3	15	18
373	PARBHANI	547095	Pharkanda	2	2	4
374	PARBHANI	547097	Barbadi	0	38	38
375	PARBHANI	547099	Pimpalgaon {M}	2	12	14

376	PARBHANI	547101	Rahati	0	2	2
377	PARBHANI	547103	Gunj	1	47	48
378	PARBHANI	547104	Parwa	0	1	1
379	PARBHANI	547105	Kharab Dhanora	1	32	33
380	PARBHANI	547106	Sheikh Rajura	0	0	0
381	PARBHANI	547108	Wadi (kh)	0	2	2
382	PARBHANI	547109	Gulkhand	2	1	3
383	PARBHANI	547112	Sirpur	0	1	1
384	PARBHANI	547113	Sayala (palam)	2	13	15
385	PARBHANI	547116	Ajamabad	13	6	19
386	PARBHANI	547118	Puyani	1	0	1
387	PARBHANI	547119	Palam	8	37	45
388	PARBHANI	547120	Anjanwadi	0	1	1
389	PARBHANI	547123	Selu	0	2	2
390	PARBHANI	547125	PenduKh.	10	24	34
391	PARBHANI	547126	Pendu Bk.	4	68	72
392	PARBHANI	547129	Peth Pimpalgaon	6	5	11
393	PARBHANI	547130	Teljapur	1	0	1

394	PARBHANI	547131	Adgaon	0	2	2
395	PARBHANI	547133	Navhalgaon	0	16	16
396	PARBHANI	547134	Vanbhujwadi	4	4	8
397	PARBHANI	547135	Anandwadi	2	9	11
398	PARBHANI	547136	Chatori	2	17	19
399	PARBHANI	547137	Navha	1	25	26
400	PARBHANI	547140	Khoras	0	2	2
401	PARBHANI	547141	Tambulgaon	1	16	17
402	PARBHANI	547142	Sadlapur	2	27	29
403	PARBHANI	547144	Mutkhed	0	16	16
404	PARBHANI	547145	Umra	0	21	21
405	PARBHANI	547147	Konerwadi	9	11	20
406	PARBHANI	547148	Borgaon Bk.	8	30	38
407	PARBHANI	547150	Ukkadgaon Jagir	14	21	35
408	PARBHANI	547151	Warkhed	0	2	2
409	PARBHANI	547153	Chorwad	0	14	14
410	PARBHANI	547154	Pokharni Devi	2	9	11
411	PARBHANI	547157	Sirsam (palam)	1	7	8

412	PARBHANI	547158	Mozamabad	0	1	1
413	PARBHANI	547159	Banwas	5	30	35
414	PARBHANI	547160	Girdharwadi	1	1	2
415	PARBHANI	547161	Fattunaik Tanda	0	5	5
416	PARBHANI	547163	Ramapur	17	1	18
417	PARBHANI	547165	Tandulwadi	16	70	86
418	PARBHANI	547166	Mahadewadi	4	1	5
419	PARBHANI	547168	Sadgirwadi	0	6	6
420	PARBHANI	547169	Yerndeshwar	0	22	22
421	PARBHANI	547181	Suhagan	0	21	21
422	PARBHANI	547182	Avhai	0	74	74
423	PARBHANI	547183	Pimpalalokhande	0	26	26
424	PARBHANI	547185	Barbadi	0	73	73
425	PARBHANI	547188	Wai tarflasina	0	0	0
426	PARBHANI	547189	Lon kh.	0	28	28
427	PARBHANI	547194	Sonkhed	0	10	10
428	PARBHANI	547199	Chudawa	0	17	17
429	PARBHANI	547201	Kalmula	0	8	8

430	PARBHANI	547202	Pimpran	0	7	7
431	PARBHANI	547203	Alegaon	0	1	1
432	PARBHANI	547204	Changephal	0	1	1
433	PARBHANI	547207	Kawalgaon	0	27	27
434	PARBHANI	547208	Kaulgaonwadi	0	33	33
435	PARBHANI	547210	Penur	0	1	1
436	PARBHANI	547211	Dhanoramotya	0	42	42
437	PARBHANI	547213	Suki	0	8	8
438	PARBHANI	547214	Mamdapur	0	8	8
439	PARBHANI	547216	Kanhegaon	0	2	2
440	PARBHANI	547218	Ganpur	0	14	14
441	PARBHANI	547221	Khujada	0	36	36
442	PARBHANI	547224	Kanadkheda	0	93	93
443	PARBHANI	547225	Adgaonlasina	0	10	10
444	PARBHANI	547227	Ajdapur	0	9	9
445	PARBHANI	547228	Nila	0	202	202
446	PARBHANI	547229	Kantheshwar	0	13	13
447	PARBHANI	547231	Pimpalgaon Sarangi	0	16	16

448	PARBHANI	547233	Dhangartakli	0	4	4
449	PARBHANI	547234	Pimpalgaonlikha	0	1	1
450	PARBHANI	547241	Kamlapur	0	11	11
451	PARBHANI	547242	Dastapur	0	15	15
452	PARBHANI	547244	Limla	0	14	14
453	PARBHANI	547245	Manjalapur	0	6	6
454	PARBHANI	547248	Mahagaon	0	52	52
455	PARBHANI	547252	Dagadwadi	0	1	1
456	PARBHANI	547254	Wazur	0	19	19
457	PARBHANI	547256	Deulgaon Dhudhate	0	7	7
458	PARBHANI	548770	Jogwada	0	1	1
459	PARBHANI	559551	Adgaon	0	9	9
460	PARBHANI	566088	Dattawadi	0	0	0
461	PARBHANI	566844	Ambegaon	0	0	0
462	PARBHANI	567028	Masnoli	0	0	0
463	PARBHANI	568382	Kanegaon	0	0	0
464	PARBHANI	568724	Savali	0	0	0
465	PARBHANI	568775	Kerewadi	0	0	0

466	PARBHANI	546743	Dhangarwadi	5	0	5
467	PARBHANI	802757	Gangakhed (M Cl)	0	1	1
468	PARBHANI	802751	Sailu (M Cl)	9	115	124
469	PARBHANI	802752	Jintur (M Cl)	58	46	104
470	PARBHANI	802756	Sonpeth (M Cl)	1	34	35
471	PARBHANI	802754	Manwath (M Cl)	1	17	18
472	PARBHANI	802755	Pathri (M Cl)	23	45	68
473	PARBHANI	802758	Purna (M Cl)	0	28	28
Total				521	7863	8384

Annexure-III

Agencies carrying out works under Saubhagya Scheme in Parbhani district of Maharashtra

Sr. No.	Name of Agency
1	Vedika Electricals, Aurangabad
2	Mardeshwar Electricals, Parbhani
3	Rachana Electricals, Parbhani
4	Maharaja Electricals, Parbhani
5	V.B. Tech Infra, Parbhani
6	Radhika Multiservices, Parbhani
7	Indrayanidevi Multiservices, Parbhani
8	Lokraja Multiservices, Parbhani
9	Tulsi Electroinfra, Jintur
10	Yogesh Electricals, Parbhani
11	Imerila Construction, Parbhani
12	Ratneshwar Electricals, Parbhani
13	B G Deshmukh Electricals, Parbhani

डा. फौजिया खान : सर, मैं आपके माध्यम से मंत्री महोदय से 'प्रधान मंत्री सहज बिजली हर घर योजना' के संबंध में पूछना चाहती हूं। आपने इसका जो रिप्लाई मुझे दिया है, इसमें कहा है "to provide electrical connections to all willing un-electrified households in rural and urban areas." अगर यह willing households के लिए है, तो क्या जो unwilling हैं, उनको यह नहीं मिलेगा? इसका बहुत बड़ा प्रमाण है कि लोग आंकड़े डालकर illegally बिजली के कनेक्शन्स लेते हैं। सर, मैं यह भी पूछना चाहती हूं कि जिन घरों तक ग्रिडलाइन्स पहुंचाना feasible नहीं है, उनके लिए क्या प्रावधान है?

श्री राज कुमार सिंह : उपसभापति महोदय, हम लोग कनेक्शन तो उन्हीं को दे सकते हैं, जो कनेक्शन लेने के लिए इच्छुक हों। माननीय सदस्या का यह कहना है कि कुछ लोग जो चोरी कर रहे हैं, वे नहीं लेना चाहेंगे। यह बात बिल्कुल सत्य है। इसके लिए हम लोगों ने उपाय भी किया है। हम लोगों ने राज्यों को यह परामर्श दिया है कि जहां अधिक चोरी हो रही है वहां पर टेक्नोलॉजी का इस्तेमाल करें। Aerial bunched cables आती हैं, जिनमें hooking संभव नहीं है। हमने कहा कि फंडिंग हम करते हैं और अगर आप वहां aerial bunched cables लगा दें, तो चोरी बंद हो जाएगी। बहुत सारे राज्यों में जहां पर यह हो रहा था, उन्होंने aerial bunched cables लगाईं या high-voltage distribution system लगाए, तो चोरी बंद हो गई। इससे सभी घर सामने आए कि हमें भी आप विद्युत कनेक्शन दे दीजिए। माननीय सदस्या का पहला सप्लिमेंटरी यह था।

दूसरा सप्लिमेंटरी था कि ऐसे घर को हम लोग कैसे कनेक्शन देते हैं, जहां पर ग्रिड पहुंचाना संभव नहीं है या वह बहुत दूर है। उनको हम लोग renewable energy से कनेक्शन देते हैं। इसके लिए भी हमारा प्रावधान था और इसके लिए भी हम लोगों ने कनेक्शन दिया। जहां-जहां जरूरत थी, वहां-वहां हमने कनेक्शन दिया।

डा. फौजिया खान : मंत्री महोदय, क्या इस योजना के द्वारा यह विचार किया जा सकता है कि जो लोग अनधिकृत तौर पर बिजली चोरी कर रहे हैं, उन्हें अधिकृत किया जाए और उनसे बिल वसूल किया जाए? क्या मुफ्त कनेक्शन के साथ मुफ्त बिजली भी प्रोवाइड करने का कोई प्रावधान है?

श्री राज कुमार सिंह : माननीय उपसभापति महोदय, मुफ्त कनेक्शन के साथ मुफ्त बिजली प्रोवाइड करने का कोई भी प्रावधान नहीं है। यह मुफ्त कनेक्शन भी 'सौभाग्य योजना' के अतंर्गत उन्हीं घरों को दिया जाना है, जो घर जिस समय 'सौभाग्य योजना' स्वीकृत हुई, उस समय बने हुए थे। घर तो निरंतर बनते रहते हैं और हर साल नए घर बनते हैं, तो हम लोगों ने यह तय किया था कि जिस तारीख को 'सौभाग्य योजना' स्वीकृत हुई, उस तारीख को जितने भी घर विद्यमान हैं, उनको हम कनेक्शन दे देंगे। जहां तक जो चोरी कर रहे हैं, उनको कनेक्शन देने की बात है, तो वे कनेक्शन के लिए आगे तभी आएंगे जब उनकी चोरी बंद कर दी जाए। उसके लिए हमने राज्यों को टेक्नोलॉजी का इस्तेमाल करने का परामर्श दिया था और raids वगैरह भी करने का परामर्श

दिया था। बहुत सारे ऐसे गांव थे, जहां पर लोग पहले बिजली का कनेक्शन नहीं लेना चाहते थे, लेकिन वे बाद में इच्छुक हो गए, जब उन्होंने देखा कि चोरी कठिन हो गई है।

श्री जुगलसिंह लोखंडवाला : सर, मैं माननीय मंत्री जी से पूछना चाहता हूं कि जो लोग अंतिम छोर में रहते हैं, वहां पर काफी दिक्कतें होती हैं और वहां पर बिजली नहीं पहुंच पाती है। क्या सोलर या किसी अन्य माध्यम से आप उनके पास बिजली पहुंचा सकते हैं? मैं माननीय मंत्री जी से जानना चाहता हूं कि आप उनको बिजली किस तरह से दे सकते हैं?

श्री राज कुमार सिंह : उपसभापति महोदय, जहां पर ग्रिड नहीं पहुंच पाया या पहुंचाने में ज्यादा खर्चा होगा और वहां घरों की संख्या भी कम है, तो वहां पर हम लोगों ने सोलर के माध्यम से कनेक्शन दिया है। हम लोगों ने कुल 2 करोड़, 86 लाख घरों को कनेक्शन दिया है। उसमें से हमने काफी घरों को off-grid कनेक्शन भी दिया। हमने 4 लाख, 16 हज़ार, 469 घरों को off-grid माध्यम से, यानी stand-alone solar system से कनेक्शन दिया है। हमने सभी राज्यों से सर्टिफिकेट लिया कि उनके सभी घर विद्युतीकृत हो गए हैं और यह सर्टिफिकेट हमारे पास है।

MR. DEPUTY CHAIRMAN: Next supplementary, Dr. V. Sivadasan.

DR. V. SIVADASAN: Sir, I am interested in asking supplementary on the next question; question No. 137.

MR. DEPUTY CHAIRMAN: At present, we are on Question No. 136. So, you are not interested in asking supplementary on this question. Okay. Now, Shri Rewati Raman Singh ji.

श्री रेवती रमन सिंह : उपसभापति जी, मैं आपके माध्यम से माननीय मंत्री जी से जानना चाहता हूं कि 'सौभाग्य योजना' के अंतर्गत आपने जो विद्युतीकरण कराया है, उसमें बहुत से गांव या घर छूट गये हैं, जहां पर विद्युतीकरण नहीं हो पाया है। क्या आप सर्वे कराकर समयबद्ध तरीके से उन जगहों पर या उन घरों में जहां विद्युतीकरण नहीं हुआ है, वहां विद्युतीकरण कराने की कृपा करेंगे?

श्री राज कुमार सिंह : उपसभापति महोदय, जैसा कि हमने बताया है कि हमने सभी राज्यों से सर्टिफिकेट लिए हैं कि उनके यहां पर हर घर बिजली से कनेक्ट हो गया या नहीं, क्योंकि हमारा मकसद यही था कि हर घर कनेक्ट हो जाए। माननीय सदस्य उत्तर प्रदेश से आते हैं, तो उत्तर प्रदेश से हमें 31 दिसम्बर, 2018 को सर्टिफिकेट प्राप्त हो गया कि उनके यहां पर हर घर कनेक्ट हो गया है। उस समय उन्होंने 89,80,568 घरों को कनेक्शन दिया था। उसके बाद पुनः उत्तर प्रदेश सरकार ने पत्र भेजा कि करीब 12-13 लाख घर बच गये हैं, उनको भी कनेक्शन देना है। हमने दूसरी बार उसको भी स्वीकृत कर दिया और उनको भी कनेक्शन दे दिया गया। जब ये

कनेक्शन दे दिए गए, तो उसके बाद पुनः उत्तर प्रदेश सरकार ने पत्र भेजा कि हमारे यहां 3,34,652 घर अभी भी छूट गए हैं और उनको कनेक्शन देने की अनुमति दी जाए, तो फिर उसको भी हमने सैंक्शन कर दिया और यह सैंक्शन हमने 13 जुलाई, 2021 को दिया था। हमारी यह योजना 31 मार्च को समाप्त हो जाएगी और उसके बाद हम फंड नहीं दे पायेंगे, यह भी हमने राज्य सरकार को बता दिया है।

श्री उपसभापति : प्रश्न संख्या 137, श्री वाई.एस. चौधरी।

GST Compensation to States

*137. SHRI Y.S. CHOWDARY:

Will the Minister of FINANCE be pleased to state:

(a) the details of GST compensation to States pending till date, State-wise;

(b) whether the Centre is committed to release the full GST compensation to the States and Union Territories in line with the GST (Compensation to States) Act, 2017 for the transition period ;

(c) whether Government is extending the levy of compensation cess beyond five years to meet the revenue shortfall and servicing the loan through the special window scheme, for the States; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHAUDHARY): (a) to (d) A statement is laid on the Table of the House.

Statement

(a) to (d) For the purpose of payment of compensation to States for any loss of revenue arising on account of implementation of GST for five years, a GST Compensation Cess is levied on select items under Section 8 of the GST (Compensation to States) Act, 2017. This is transferred into a non-lapsable Fund known as GST Compensation Fund which forms

part of the Public Account of India as provided in Section 10(1) of the act. All releases of compensation to States are done only out of Compensation Fund as per Section 10(2) of the said Act and not from the Consolidated Fund of India. GST compensation for financial years 2017-18, 2018-19, 2019-20 and 2020-21 has already been paid to the States/UTs. The economic impact of the pandemic has led to higher compensation requirement due to lower GST collection and at the same time lower collection of GST compensation cess.

The issue of shortfall of cess collection into Compensation Fund and GST compensation to States/UTs due to economic impact of the pandemic has been deliberated in 41st, 42nd & 43rd GST council meetings. ₹ 1.1 lakh crore for FY 2020-21 & ₹ 1.59 lakh crore for FY 2021-22 has been released to States/ UTs as back to back loan to meet the resource of the States/UTs due to shortfall in GST compensation. This arrangement has been finalized after detailed deliberations with the States and all States have opted for this arrangement. Depending on the amount available in the Compensation Fund, Centre has also been releasing the regular GST compensation to States to make up for GST revenue shortfall.

Details of GST compensation yet to be released to the States for FY 2021-22 is as per the **Annexure**. Centre is committed to release full GST Compensation to the States/UTs as per GST (Compensation to States) Act, 2017 for the transition period by extending the levy of Compensation cess beyond 5 years to meet the GST revenue shortfall as well as servicing the loan borrowed through special window scheme.

Annexure

Details of GST compensation released/ pending for FY 2021-22

(in Rs. Crore)

S. No.	Name of State/UT	GST compensation released during the FY 2021-22	Back to back loan released in FY 2021-22	GST compensation yet to be released for FY 2021-22
(1)	(2)	(3)	(4)	(5)
1	Andhra Pradesh	3117	3272	1524
2	Arunachal Pradesh	0	0	0
3	Assam	1014	1774	549
4	Bihar	1945	6816	439
5	Chhattisgarh	1217	4965	722
6	Delhi	6446	6193	5461
7	Goa	911	847	832
8	Gujarat	8207	13040	1062
9	Haryana	2909	7394	0
10	Himachal Pradesh	1168	2695	109
11	J & K	893	3845	0
12	Jharkhand	1526	2484	1268
13	Karnataka	8976	18109	3914
14	Kerala	3856	8739	2629
15	Madhya Pradesh	3095	7011	2199
16	Maharashtra	17834	13782	11563
17	Manipur	0	0	0
18	Meghalaya	163	141	111
19	Mizoram	0	0	0
20	Nagaland	0	0	0

21	Odisha	1663	6430	0
22	Puducherry	329	1096	120
23	Punjab	4442	12132	1500
24	Rajasthan	3746	7268	625
25	Sikkim	9	0	0
26	Tamil Nadu	6697	8095	6733
27	Telangana	2006	4569	308
28	Tripura	101	401	0
29	Uttar Pradesh	8299	8140	6954
30	Uttarakhand	1475	3333	745
31	West Bengal	4531	6425	4292
	Total	96576	159000	53661

SHRI Y.S. CHOWDARY: Sir, the GST compensation for the years 2020-21 and for the current year 2021-22 is yet to be paid to the various States while the GST collection is showing upward trend. As far as the State of Andhra Pradesh is concerned, as per the reply, an amount of Rs. 1,524 crores is yet to be released. My question to the hon. Minister is: By when will this amount be transferred?

श्री पंकज चौधरी : उपसभापति महोदय, वित्त वर्ष 2020-21 की अवधि के लिए आंध्र प्रदेश को 1,524 करोड़ रुपये और तेलंगाना को 308 करोड़ रुपये की जीएसटी क्षतिपूर्ति अभी जारी की जानी बाकी है। कुल मिलाकर सभी राज्यों को 53,661 करोड़ रुपये की जीएसटी क्षतिपूर्ति अभी जारी की जानी है। इसे देने के लिए केन्द्र सरकार पूरी तरह से प्रतिबद्ध है और इसको बहुत जल्द हस्तांतरित कर दिया जाएगा।

SHRI Y.S. CHOWDARY: Sir, I am glad that generally the Minister has been committed to support all the States with regard to the GST compensation. Sir, in view of the fact that every State has been trailing behind their recovery and collection targets due to pandemic, is there any proposal of the Central Government to extend the GST compensation for another five years though originally it was committed for five years only?

श्री उपसभापति : माननीय मंत्री जी, आप जवाब दे दीजिए।

श्री पंकज चौधरी : उपसभापति महोदय, जीएसटी एक्ट 2017 की धारा 8 के तहत जीएसटी का क्षतिपूर्ति उपकर भारत के लोक लेखा पब्लिक अकाउंट्स का हिस्सा है। जीएसटी लागू करने के लिए राज्यों को जीएसटी अधिनियम की धारा 10 (2) के अनुसार केवल पाँच वर्षों के लिए ही क्षतिपूर्ति दी जा सकती है। हमारी सरकार उन राज्यों को 2022 का compensation देने के लिए पूरे तरीके से प्रतिबद्ध है। कोविड काल में जीएसटी collection, cess collection कम होने की वजह से प्रदेशों पर जो संकट पड़ा था, इस पर मैं प्रधान मंत्री जी को धन्यवाद दूंगा कि हमने उस समय भी लोन लेकर - क्रमशः 1 लाख, 10 हज़ार करोड़ रुपये, 1 लाख, 59 हज़ार करोड़ रुपये, लगभग 2 लाख, 70 हज़ार करोड़ रुपये लोन के रूप में लेकर कहीं न कहीं सरकारों की मदद करने का काम किया है।

श्री उपसभापति : माननीय वंदना चव्हाण जी, आप अपना प्रश्न पूछिए।

SHRIMATI VANDANA CHAVAN: Sir, the State of Maharashtra generates the highest revenue for the kitty of our country. However, in the table, which has been appended as Annexure to the reply, we see that the maximum figure, which seeks compensation yet to be released, is for the State of Maharashtra which is a whopping Rs.11,563 crore.

Sir, another observation is that the States of Andhra Pradesh, Delhi, Kerala, Maharashtra, Tamil Nadu and West Bengal, which are all non-BJP ruled States, have this kind of a figure. मिनिस्ट्री का प्रयोजन क्या है? यह क्यों हो रहा है and why hasn't this amount of Rs.11,563 been released?

श्री पंकज चौधरी : उपसभापति महोदय, मैंने पहले ही कहा है कि भारत सरकार 2022 तक प्रतिपूर्ति देने के लिए कटिबद्ध है और महाराष्ट्र राज्य का जो भी बकाया है, सरकार उसको भी निश्चित तौर से देने का काम करेगी।

श्री उपसभापति : माननीय भुबनेश्वर कालिता जी, आप बोलिए। माननीय भुबनेश्वर कालिता जी, hon. Finance Minister wants to reply, please.

THE MINISTER OF FINANCE; AND THE MINISTER OF CORPORATE AFFAIRS (SHRIMATI NIRMALA SITHARAMAN): Sir, the senior Member, Shrimati Vandana Chavan, raised this question. Unfortunately, I have sought your permission to say that the Council is a body which decides on how this works out, how the disbursements happen. There is a given formula which is in place since the time the GST has been implemented and even the way in which the back-to-back loan has been taken and distributed by the Centre, is also something which the GST Council has deliberated in not just one but three Council meetings. It is very well to point out

that Maharashtra has a very big amount due. But the two other columns will also say that in the distribution as well, the share of Maharashtra is as per the formula. No discretion. It has been fairly higher compared to the other States. I humbly submit that for a body like the GST Council in which every Finance Minister from every State sits in and takes a call, it's a collective decision of the GST Council, and I appeal, through you, Sir, that we don't need to politicize this. No individual has the right to tweak the formulation and, therefore, there is no differentiation made on the basis of this party or that party. It is an insult to the GST Council, which is a federal body in which every State has its own Finance Minister sitting and deliberating. So I would humbly appeal through you, Sir, that we do not politicize this distribution. ...*(Interruptions)*...

श्री उपसभापति : माननीय भुबनेश्वर कालिता जी, आप बोलिए। ..(**व्यवधान**)..माननीय सदस्य, प्लीज़ सीट पर बैठकर मत बोलिए। ..(**व्यवधान**)..वह रिकॉर्ड पर नहीं जा रहा है। ..(**व्यवधान**)..

SHRIMATI NIRMALA SITHARAMAN: Yes. ...*(Interruptions)*... Arrears are there. ...*(Interruptions)*... Given by States...*(Interruptions)*... There is no differentiation. ...*(Interruptions)*... and it goes as per the given formula. ...*(Interruptions)*...

श्री उपसभापति : माननीय सदस्यगण ..(**व्यवधान**)..प्लीज़ सीट पर बैठकर मत बोलिए। ..(**व्यवधान**)..

SHRIMATI NIRMALA SITHARAMAN: The arrears are there. ...*(Interruptions)*...

श्री उपसभापति : माननीय सदस्यगण ..(**व्यवधान**)..प्लीज़ सीट पर बैठकर मत बोलिए। ..(**व्यवधान**)..केवल माननीय मंत्री की बात ही रिकॉर्ड पर जा रही है। ..(**व्यवधान**)..

SHRIMATI NIRMALA SITHARAMAN: The money paid is also higher compared to other States. ...*(Interruptions)*.. The amount given for 2022, the amount given for 2021-22, all this is determined as per the formula. ...*(Interruptions)*... And the amount paid also back to back for these States, which are being named by the hon. Member, is higher than the other States. Would they want to recognize that? ...*(Interruptions)*...

SHRI BHUBANESWAR KALITA: Sir, the hon. Minister has mentioned that the GST Council comprises all the States and that it holds its meetings from time to time. I want to refer to one meeting, the 43rd GST Council meeting. Is it a fact that the

Council, the Group of Ministers, has taken decision on capacity based taxation and special composition scheme in certain sectors in GST, constituted before 43rd GST Council meeting, to examine the possibility of levy of GST based on the capacity of manufacturing unit and special composition schemes in certain evasion prone sectors?

MR. DEPUTY CHAIRMAN: Kalitaji, please be brief in your question.

SHRI BHUBANESWAR KALITA: That is my question. I want to know that from the hon. Minister.

श्री पंकज चौधरी : उपसभापति महोदय, निश्चित तौर से सरकार ने बहुत से कदम उठाये हैं, जिससे GST collections में बढ़ोतरी हो। हमारी सरकार GST collection को बढ़ाने के लिए हर संभव प्रयास कर रही है, जिसमें प्रमुख है- कर अनुपालन, compliance में सुधार के लिए जी.एस.टी. दरों को सरल करना, e-challan system लाना, अनिवार्य e-filing करना, करों के ऑनलाइन भुगतान की सुविधा देना, लेट भुगतान पर जुर्माने का प्रावधान, verification के लिए third party sources का उपयोग, टैक्सपेयर को शिक्षित करना और मीडिया अभियान चलाकर प्रचार करना। इसके अतिरिक्त transit में वस्तुओं की आकस्मिक जांच के लिए e-way bill squad को सक्रिय भी किया जाता है, ताकि टैक्स ज्यादा से ज्यादा कलेक्ट हो पाये।

SHRI BHUBANESWAR KALITA: Sir, my question was on capacity based taxation. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: No, no. ...*(Interruptions)*... Now, Shri Jawhar Sircar.

SHRI JAWHAR SIRCAR: Sir, I would like to ask this from the hon. Minister, whoever chooses to reply. You have mentioned that compensation cess will go on beyond five years. Now, we have been demanding this for a long time. We would like to know more specifically: For how many years?

श्री पंकज चौधरी : क्षतिपूर्ति पर उप-कर का निर्णय GST Council ने लिया है और निश्चित तौर से GST Council में निर्णय हुआ है कि 2022 से लगभग चार साल के लिए और प्रचलित रखा जाए।

MR. DEPUTY CHAIRMAN: Question No. 138.

Setting up of Siddha Medical Research Centre at Kollimalai Hills, Tamil Nadu

*138. SHRI K.R.N. RAJESHKUMAR: Will the Minister of AYUSH be pleased to state:

(a) whether Government is aware that Kollimalai hills in Namakkal District in Tamil Nadu is very famous for medicinal plants;

(b) if so, whether it is a fact that most of the indigenous medicinal plants are in this Kollimalai hills;

(c) whether Government would consider setting up a Siddha Medical Research Centre in Kollimalai hills;

(d) if so, by when the said Centre is likely to be set up; and

(e) if not, the reasons therefor?

THE MINISTER OF AYUSH (SHRI SARBANANDA SONOWAL): (a) to (e) A Statement is laid on the Table of the House.

Statement

(a) Yes, Sir.

(b) Many indigenous medicinal plants are found in Kollimalai hills. As per information of Botanical Survey of India (BSI), an organization under Ministry of Environment, Forest and Climate Change, more than 100 medicinal plants species are recorded from Kollimalai hills, Tamil Nadu. The Siddha Medicinal Plants Garden (SMPG) Mettur, Tamil Nadu, an unit of Central Council for Research in Siddha (CCRS) has also conducted survey of medicinal plants in Kollimalai hills and collected twenty (20) rare medicinal plants from Kollimalai hills.

(c) No, Sir. There is no such proposal under consideration in this Ministry.

(d) Does not arise.

(e) There are already three (3) peripheral institutes of Central Council for Research in Siddha (CCRS) functioning in Tamil Nadu namely (1) Siddha Central Resaerch Institute, Chennai, (2) Siddha Clinical Research Unit, Government Siddha Medical College Campus, Palayamkottai, and (3) Siddha Medicinal Plants Garden (SMPG), Mettur Dam, Tamil Nadu. A National Institute of Siddha (NIS) under Ministry of Ayush is also situated in Chennai, Tamil Nadu.

SHRI K.R.N. RAJESHKUMAR: Respected Deputy Chairman, Sir, Kollimalai Hills in Namakkal District of Tamil Nadu is one of the most traditional places for cultivation of medicinal plants and lots of historical references are there for the same. We have to protect the medicinal plants in Kollimalai Hills. As the hon. Minister has replied, at present, one Siddha Medicinal Plants Garden is functioning in Mettur in Tamil Nadu under Central Council for Research in Siddha since 2004. It is engaged in the maintenance and development of herbal garden and cultivation of medicinal plants. It is situated around 125 kilometres away from Kollimalai Hills. In the reply of the hon. Minister, he said that there is no such proposal to set up Siddha Medical Research Centre. But I would request the Minister to consider setting up of a Siddha Medicinal Plants Garden Extension Centre in Kollimalai Hills from Mettur SMPG.

MR. DEPUTY CHAIRMAN: Please be brief. You have one more question.

SHRI K.R.N. RAJESHKUMAR: There are much more rare medicinal plants in Kollimalai Hills. The District Administration and the State Government are ready to provide land for setting up of this Extension Centre.

MR. DEPUTY CHAIRMAN: Please be brief.

SHRI K.R.N. RAJESHKUMAR: Will the Ministry of AYUSH reconsider establishing SPMG in Kollimalai Hills?

MR. DEPUTY CHAIRMAN: Please be specific in your question.

SHRI SARBANANDA SONOWAL: Respected Deputy Chairman, Sir, the hon. Member has rightly raised this important issue before this august House. Kollimalai Hills in Tamil Nadu is famous for exotic medicinal plants and these medicinal plants are collected to develop Siddha medicines. So, considering the potentialities, the Ministry of AYUSH, Government of India, has already been taking a lot of initiatives by setting up institutions like Central Council for Research in Siddha, which is functioning in Tamil Nadu. There are three peripheral institutes, Siddha Central Research Institute, Chennai; Siddha Clinical Research Unit, Government Siddha Medical College Campus, Palayamkottai and Siddha Medical Plant Garden, Mettur Dam, Tamil Nadu. The National Institute of Siddha under the Ministry of AYUSH is also situated in Chennai. So, all these institutions are day and night working with commitment and sensibility with the support of the people of Tamil Nadu. I must

mention that the initiative taken by the Government of Tamil Nadu is very, very praiseworthy. During the Covid-19 pandemic, they had distributed one crore eighty lakh *Kabasura Kudineer* -- which is based on the Siddha system of medicine -- among the people of Tamil Nadu. It has given a lot of relief from this pandemic situation to the citizens. So, considering your expectation, I can simply tell you that I am also interested to pay a visit to these beautiful hills. To that extent, I can make you a promise.

MR. DEPUTY CHAIRMAN: Second supplementary. Please be brief in your question. Please be brief so that others would also get opportunity.

SHRI K.R.N. RAJESHKUMAR: Hon. Deputy Chairman, Sir, I want a direct answer. I kindly request the hon. Minister for one extension centre at Kollimalai hills for the Siddha medical plant. Then, my next supplementary question is this.

MR. DEPUTY CHAIRMAN: You have already put your question.

SHRI K.R.N. RAJESHKUMAR: What is the total allocation made to Central Council for Research in Siddha (CCRS) for Siddha plant cultivation during the last three years? Has the CCRS utilized the allocation fully? If not, the reasons therefor.

SHRI SARBANANDA SONOWAL: Sir, the Ministry of AYUSH is trying to develop all systems of medicines that are involved in the AYUSH family. So, regarding the support, we have been extending our support as per the proposal sent by the respective institutions. And in this regard, as you know, all systems of AYUSH would now take a centrestage in the global scenario. You have all come to know that W.H.O. has decided to set up a Global Centre for Traditional Medicine. That is why, now, all the systems would move together to establish its strength with all scientific evidences and ability before the people of the globe. Therefore, this W.H.O. approved set up is the first and only institution in the country, that is, Global Centre for Traditional Medicine. Now, this is an opportunity for the people of the country who have been there in this particular system for decades together. This would definitely empower our traditional practitioners to demonstrate their ability before the global society.

MR. DEPUTY CHAIRMAN: Now, Dr. M. Thambidurai. Today is birthday of Dr. M. Thambidurai. Many many happy returns to Dr. Thambidurai. We all wish you happy

birthday. आपको हम सबकी ओर से जन्मदिन की बहुत शुभकामनाएँ। Please put your question.

DR. M. THAMBIDURAI: I thank the hon. Deputy Chairman and all the hon. Members for blessing me and with your blessings, I can serve more. We know very well that the Central Government is extending a lot of efforts to develop AYUSH, and especially, in Tamil Nadu, they have established three research centres for Siddha. Siddha is a very famous, traditional and ancient thing which has given a lot of relief to the people, the Indian system. But now, that standard is slowly going down, that is what I have learnt. Therefore, I request the hon. Minister not only to establish three research institutes like these, but let us have more centres like Kollimalai and other places and it will give it a boost. Sir, I would like to know as to whether the Minister will come forward to establish more research centres for the Siddha system.

SHRI SARBANANDA SONOWAL: Sir, the hon. Member has expressed his concern about the development of Siddha system of medicine in the country and that is why he is asking for more and more institutions to be set up throughout the State of Tamil Nadu. For his information, so far, eight peripheral institutions throughout the country are functioning now, like, we have Siddha Central Research Institute, Chennai; Siddha Regional Research Institute, Puducherry; Siddha Regional Research Institute, Thiruvananthapuram; Siddha Clinical Research Unit, Palayamkottai; Siddha Medicinal Plants Garden, Mettur; Siddha Clinical Research Unit, New Delhi; Siddha Clinical Research Unit, Bengaluru; Siddha Clinical Research Institute, Tirupati. So this is the way. It is gradually growing up. And I believe, definitely, considering the importance of this particular system of medicine and out of this medicine...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Please. ..*(Interruptions)*...

SHRI SARBANANDA SONOWAL: This particular system has proved its importance in prevention of diseases and preservation of human health also. That is why, I am confident that whatever the hon. Member is expecting from us--this is a demanding situation--I can particularly assure this House that you must appreciate...

MR. DEPUTY CHAIRMAN: Please be brief in your answer. ...*(Interruptions)*...

SHRI SARBANANDA SONOWAL: You must appreciate why...*(Interruptions)*...

SHRI K.R.N. RAJESHKUMAR: Sir, ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Please. It is not allowed Rajeshkumar*ji*. ...*(Interruptions)*...

SHRI SARBANANDA SONOWAL: Listen to me, please. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Please be brief. ...*(Interruptions)*...

SHRI SARBANANDA SONOWAL: Listen to me.

MR. DEPUTY CHAIRMAN: Hon. Minister, please be brief.

SHRI SARBANANDA SONOWAL: Sir, I will be brief. How its importance is growing up, this must be realised by the august House. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: All the questions are important. Please let us move to others. ...*(Interruptions)*...

SHRI SARBANANDA SONOWAL: Okay. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Please be brief. ...*(Interruptions)* Hon. Minister, please be brief. ...*(Interruptions)*... Please be brief or I will move to the other question. ...*(Interruptions)*...

SHRI SARBANANDA SONOWAL: Sir, I can assure the House...*(interruptions)*...

श्री उपसभापति : आप बोलें, आपकी बात रिकॉर्ड पर जा रही है।

SHRI SARBANANDA SONOWAL: This is a growing situation and this particular matter will be definitely examined. ...*(Interruptions)*...

प्रो. राम गोपाल यादव : श्रीमन्, सिद्ध चिकित्सा पद्धति 'आयुष मंत्रालय' के अंतर्गत ही आती है। आपको आश्चर्य होगा कि इस मंत्रालय की तरफ, इन सारी पैथीज़ की तरफ सरकारें इतनी उदासीन हैं कि All India Institute of Medical Sciences, New Delhi के बजट से आयुष मंत्रालय का बजट कम है, उसके बराबर भी नहीं है। इतने कम बजट के साथ आप नयी संस्थाएं नहीं खोल सकते हैं। आपका मंत्रालय अधिक बजट मांगता भी है, तब भी बजट में उतना पैसा दिया

नहीं जाता है। इस तरह कैसे आप ये सारी medicines रखवाएंगे, चाहे वे तमिलनाडु की हों, केरल की हों या उत्तराखंड में पाई जाती हों? आज ये medicines smuggle हो कर देश से बाहर जा रही हैं। क्या इसकी जानकारी सरकार को है? कृपया मंत्री जी यह बताएं कि इनको रोकने के लिए आप क्या काम कर रहे हैं? इन सारे medicinal plants से जो दवाइयां बन सकती हैं, उनके लिए आप क्या तौर-तरीका अख्तियार करने जा रहे हैं?

श्री सर्वानंद सोनोवाल : महोदय, माननीय सदस्य ने जो कहा है, मुझे लगता है, वह सही नहीं है, क्योंकि 2014 में नेशनल आयुष मिशन का बजट 75 करोड़ रुपये था, जो आज बढ़कर 550 करोड़ रुपये हो गया है। इससे साफ ज़ाहिर है कि इसके बजट को पांच गुणा बढ़ा दिया गया है। 2014 में माननीय प्रधान मंत्री जी ने इसे इंडिपेन्डेंट मंत्रालय का स्टेटस दिया और अभी कैबिनेट मंत्रालय का स्टेटस दिया है। इससे साफ ज़ाहिर है कि पिछले सात सालों के अंदर इसमें जो बढ़ोतरी हुई है, इसे जो इम्पॉर्टेन्स दी गई है, उसकी वजह से दुनिया ने यह स्वीकार किया है कि हमारे ट्रेडिशनल सिस्टम ऑफ मेडिसन में जो शक्ति है, उस शक्ति के द्वारा यह दुनिया के मानव समाज को अलग-अलग बीमारियों में राहत दे सकता है।

श्री उपसभापति : माननीय बृजलाल जी, यह क्वेश्चन सिद्ध मेडिकल रिसर्च सेन्टर एट कोल्लीमलइ, तमिलनाडु से रिलेटेड है, क्या आपका क्वेश्चन इससे रिलेटेड है?

श्री बृजलाल : नहीं, सर।

श्री उपसभापति : माननीय तिरुची शिवा जी, आप अपना सवाल पूछिए।

SHRI TIRUCHI SIVA: Mr. Deputy Chairman, Sir, the concerned Minister very clearly says that the researchers have also conducted a survey of medical plants in Kollimalai hills and collected twenty rare medicinal plants from Kollimalai hills. One of the main questions is whether the Government has any proposal for setting up of Siddha Medical Research Centre in Kollimalai hills and it is said, 'No such proposal.' When twenty rare medicinal plants have been collected by the survey, why don't the Minister consider setting up of a plant there? That is all. This is my simple question.

SHRI SARBANANDA SONOWAL: Sir, I am repeatedly saying that I am interested to visit considering the availability of the medicinal plant in that particular famous hill. So, I am definitely visiting there. After that, definitely, I will examine the whole issue.

MR. DEPUTY CHAIRMAN: Q No. 139.

Effects of renewable energy projects on employment creation

†*139. SHRIMATI SEEMA DWIVEDI: Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state:

(a) whether Government has undertaken any study on promoting use of new and renewable energy along with its positive effects on employment creation, if so, the details thereof, State-wise;

(b) whether Government has issued any guidelines in respect of renewable energy industry containing detailed information regarding size of firm, type of employment (skilled/unskilled) etc; and

(c) if not, the reasons therefor and by when Government would ensure issuance of the same?

THE MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI BHAGWANTH KHUBA): (a) to (c) A Statement is laid on the Table of the House.

Statement

(a) The Government has taken several steps to promote renewable energy in the country. These include:

- permitting Foreign Direct Investment (FDI) up to 100 percent under the automatic route,
- waiver of Inter State Transmission System (ISTS) charges for inter-state sale of solar and wind power for projects to be commissioned by 30th June 2025,
- declaration of trajectory for Renewable Purchase Obligation (RPO) up to the year 2022,
- setting up of Ultra Mega Renewable Energy Parks to provide land and transmission to RE developers on a plug and play basis,
- schemes such as Pradhan Mantri Kisan Urja Suraksha evam Utthaan Mahabhiyan (PM-KUSUM), Solar Rooftop Phase II, 12000 MW CPSU Scheme Phase II, etc.,

†Original notice of the question was received in Hindi.

- laying of new transmission lines and creating new sub-station capacity under the Green Energy Corridor Scheme for evacuation of renewable power,
- setting up of Project Development Cell for attracting and facilitating investments,
- Standard Bidding Guidelines for tariff based competitive bidding process for procurement of Power from Grid Connected Solar PV and Wind Projects.
- Government has issued orders that power shall be dispatched against Letter of Credit (LC) or advance payment to ensure timely payment by distribution licensees to RE generators.

As per analysis brought out in the January 2022 report entitled 'India's Expanding Clean Energy Workforce: Opportunities in the Solar and Wind Energy Sectors" by Council on Energy, Environment and Water, Natural Resources Defence Council and Skill Council for Green Jobs, the cumulative 81 GW renewable energy capacity addition has created an estimated 1,11,400 'Full Time Equivalent' employment across various project phases like business development, design, construction and commissioning, operation and maintenance in solar and wind energy projects as of August 2021.

(b) and (c) MNRE's implementing agencies viz. Solar Energy Corporation of India, National Thermal Power Corporation and National Hydro Power Corporation invite bids for procurement of power from renewable energy projects such as solar and wind energy as per Standard Bidding Guidelines issued by MNRE. Most of the RE projects are awarded to private developers. The implementing agencies maintain the company-wise details of these projects. However, company wise employment details are not maintained.

श्रीमती सीमा द्विवेदी : माननीय उपसभापति जी, मैं माननीय मंत्री जी से जानना चाहती हूं कि जैसे सौर ऊर्जा, जैविक ऊर्जा और इथेनॉल से बनने वाली तीन ऊर्जाएं हैं, इसमें नीतिगत मामले में सरकार प्राथमिकता से किस ऊर्जा को बढ़ावा देने का काम कर रही है?

श्री भगवंत खूबा : उपसभापति महोदय, भारत सरकार तीनों ऊर्जाओं के महत्व को देखते हुए इन्हें बढ़ावा देने का काम कर रही है। माननीय प्रधान मंत्री जी द्वारा नॉन फॉसिल एनर्जी से 2030 तक 500 गीगावॉट का महत्वकांक्षी टारगेट रखा गया है। इसलिए भारत सरकार तीनों ऊर्जाओं के विभागों को महत्व देकर बढ़ावा दे रहा है। उसमें रीन्यूबल एनर्जी के लिए पर्टिकुलरली प्रधान मंत्री जी द्वारा 2022 तक 175 गीगॉवाट का जो लक्ष्य रखा गया था, हम उसे ऑलरेडी पूरा कर चुके हैं

जिसमें फ़रवरी 2022 तक 152.90 गीगावाट लग चुका है और 72.61 गीगावाट कार्यान्वयन में है और भारत सरकार ने आने वाले 2030 तक 500 गीगॉवाट की पूर्ति करने का लक्ष्य रखा है।

श्रीमती सीमा द्विवेदी : महोदय, जो सौर ऊर्जा के उपकरण आते हैं, वे चाइना से मंगाये जाते हैं। मैं सरकार से जानना चाहती हूं कि क्या चाइना से आयात करना हमारी बाध्यता है अथवा हम स्वदेशी उत्पाद पैदा करके अपने प्रदेश और देश में रोजगार को बढ़ावा देंगे?

श्री भगवंत खूबा : महोदय, प्रधान मंत्री जी के 'आत्मनिर्भर भारत' के विचार को लेकर सोलर एनर्जी के ऊपर हमारे मंत्रालय ने आने वाले दिनों में पांचों कम्पोनेन्ट्स के लिए 'पीएलआई स्कीम' के जरिये भारत के अंदर ही पैनल, सैल, बैटरी आदि सारी चीजों का यहीं पर उत्पादन हो, इसको बढ़ावा देने के लिए हम लोग 'पीएलआई स्कीम' ऑलरेडी ला चुके हैं। इसमें देश के अंदर एक्सप्रेशन ऑफ इंटरेस्ट भी उद्योगपतियों ने दिया है और आने वाले दिनों के अंदर जितना हो सकेगा, 'आत्मनिर्भर भारत' के अंदर ही इनका उत्पादन हो, हमारे मंत्रालय ने इस पर जोर दिया है।

SHRI P. BHATTACHARYA: Mr. Deputy Chairman, Sir, the hon. Minister has said about setting up of Ultra Mega Renewable Energy Parks to provide land and transmission to RE developers on a plug and play basis. I would like to know from the hon. Minister exactly as to what are the places on which you are going to set-up this type of park. Would you kindly explain it to us? Has it been done in a particular State or in different States in the country?

श्री भगवंत खूबा : उपसभापति महोदय, माननीय सदस्य की जो चिन्ता है, उसके बारे में मैं आपके माध्यम से यह कहना चाहता हूँ कि हम लोग बहुत सारी स्टेट्स में solar parks बनाने के लिए इच्छुक भी हैं और वहाँ की सरकारें जो भी वहाँ पर डिमांड करेंगी, उसमें हम लोग उनकी मदद करने को भी तैयार हैं। अलग-अलग स्टेट्स के बारे में जवाब हम आपको लिख कर दे देंगे।

SHRI T.G. VENKATESH: Sir, my supplementary question through to you to the Minister is that only by giving incentives, the use of green energy will not be successful. Mostly, the State Governments should also support this subject. The Government of India is giving incentives but the number of State Governments are not adopting those things and creating a number of problems. They are creating a problem in energy wheeling charges. The captive units are getting problems. And all the problems will go to the tribunals. The tribunal Judges...

MR. DEPUTY CHAIRMAN: Please be specific.

SHRI T.G. VENKATESH: Sorry to say, Sir, the tribunal Judges are sleeping on. They are not giving decisions; they are taking decades. For that, the Government of India also...

MR. DEPUTY CHAIRMAN: Mr. Venkatesh, please ask your question.

SHRI T.G. VENKATESH: My question is, the tribunals are delaying the judgements. The Government of India should monitor that one and sort out the issues early.

SHRI RAJ KUMAR SINGH: Mr. Deputy Chairman, Sir, two or three issues have been raised. I will just add to the reply and I will reply to this. One is regarding manufacturing in India, Make in India. Now, apart from having a PLI scheme, incidentally, we already had a bid in the PLI scheme in which we finalized manufacturing here of about 8,737 megawatts. This is the second PLI Scheme which the hon. Finance Minister had announced in her Budget, Rs.19,500 crores; for that also, we are going to come out with a bid. This is not the only step that we are taking. We have also set up a tariff barrier. So, now imports of modules from other countries, -- I will not name countries -- will attract customs duties of 40 per cent and cells will attract the customs duty of 25 per cent. We already have some manufacturing capacity here worth about 11,500 megawatts which is enlisted approved list of models and manufacturers and we want to scale it up. We want to emerge as an exporter of one. As far as Make in India is concerned, we have made some progress. We are going to make more progress. There was a question of solar parks. Now, we have solar parks almost about 38,266 megawatts worth which are already approved and projects of capacity of 9544 MW have also come up. We are adding more solar parks. The problem which the hon. Member just now raised is a problem which has been engaging us and to sort out that problem, we have had meetings with the forum of regulators. The forum of regulators is a organization of all the regulatory bodies in the countries, wherein all the State regulators come and we have emphasized to them two or three things. Number one is that they should not set up unnecessary hurdles in the setting up of renewable energy, and the pendencies in their courts must reduce; the pendencies must come down. This is what we have emphasized. And, to those regulators, where there are large numbers of cases pending, we have pointed out that large numbers of cases are pending in their courts for so many months. We have a system of monitoring the pendency of cases with the regulators. But this is the problem which we are aware of. The States also have an obligation. It is not only the Central Government. The States have an obligation

because energy transition is something which is essential for the climate. We have made a pledge. Every developed country and developing country has made pledges to carry out energy transition to reduce their emissions. We have also made pledges. And, these pledges are national pledges that we shall have transition to renewables so that we reduce our emissions. Incidentally, up till now, we have been successful. In fact, we had pledged in COP 21 in Paris that by 2030, 40 per cent of our energy of power generation capacity will come from non-fossil fuels. Now, we have achieved that target in November, 2021, nine years in advance. Our rate of growth of renewable energy is the fastest in the world. And it will continue to be the fastest in the world. We shall, of course, as my colleague said, reach the target of 500 gigawatts. These regulatory hurdles are there. We will work on them.

SHRI V. VIJAYASAI REDDY: The job creation potentiality of per installed capacity in case of usage of renewable energy technology is twenty five times higher than the fossil fuel technology. So I would like to know from the hon. Minister what steps the Government of India is taking for penetration of renewable energy projects into rural areas and how much employment has been generated for the last four to five years as a result thereof.

श्री भगवंत खूबा : उपसभापति महोदय, Solar energy के अंतर्गत तीन components के अंतर्गत हम लोग जॉब देने का काम करते हैं। एक तो Human Resource Development Programme के जरिए हम लोग qualified और trained manpower का विकास करते हैं। हम लोगों ने उसी Human Resource Development Programme के अंतर्गत Feb, 2022 तक 62,340 लोगों को ट्रेन किया है और National Renewal Energy Fellowship Scheme के अंतर्गत Renewal Energy में M. Tech, Ph.D के लिए top hundred NIRF ranking framework के अतर्गत भी हम लोग कार्य करते हैं और National Renewal Energy Science Fellowship के अंतर्गत भी हम लोग बच्चों को ट्रेनिंग देते हैं। Suryamitra के अंतर्गत हमारी जो solar energy है, उसमें वर्ष 2022 तक 50,806 विद्यार्थियों को ट्रेन किया गया है और उसमें 52 per cent को ऑलरेडी employ करके pay roll के अंतर्गत हम लोगों ने उसकी information दी है। उसी प्रकार से Varunmitra के अंतर्गत भी हम लोग solar water pump technician की training देते हैं। Vayumitra के अंतर्गत हम लोग wind energy technician की ट्रेनिंग देते हैं। तो हम लोगों ने solar manufacture के अंतर्गत module capacity as on date 11,500 मेगावॉट, job per year per megawatt 2.6 के हिसाब से की है। इस प्रकार से annual job per year देखें, तो 29,900 लोगों को जॉब मिलती है, धन्यवाद।

श्री उपसभापति : क्वेश्चन नंबर-140, माननीय चौधरी सुखराम सिंह यादव जी।

Banking Fraud by ABG Shipyard

*140. CH. SUKHRAM SINGH YADAV :Will the Minister of FINANCE be pleased to state:

(a) whether the biggest banking fraud of around ₹ 23000 crores in the history of Indian banks by M/s ABG Shipyard has been reported;

(b) if so, the details thereof, bank-wise;

(c) whether Government has inquired into the matter and has fixed responsibility in this regard;

(d) if so, the details thereof, bank-wise; and

(e) the reasons for delay in reporting of fraud and filing of FIR against the accused?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. BHAGWAT KISHANRAO KARAD): (a) to (e) A statement is laid on the Table of the House.

Statement

(a) to (e) As per inputs received from banks, M/s ABG Shipyard Limited (ABGSL) had been sanctioned credit facilities under consortium arrangement led by ICICI Bank. The account was declared as non-performing asset by lender banks on 1.8.2013 and afterwards. The credit facilities were later approved for restructuring under corporate debt restructuring (CDR) mechanism on 24.3.2014 by CDR empowered group. Subsequently, post failure of CDR and classification of account as non-performing asset (NPA), the member banks in the Joint Lenders Meeting (JLM) decided to appoint Ernst & Young Limited Liability Partnership (EY) for conducting forensic audit in ABGSL. EY submitted its forensic audit report (FAR) on 21.1.2019. Accordingly, in view of the findings of FAR, the account of ABGSL, having principal exposure of Rs. 14,349 crore and interest accrued thereon, was declared as fraud by the lead bank on 25.4.2019.

Further, a complaint with Central Bureau of Investigation (CBI) was filed by State Bank of India (SBI) on 8.11.2019. Subsequently, in the JLM held on 17.1.2020, it was decided that SBI should file the complaint on behalf of all the consortium

members. Accordingly, mandate was garnered from all banks, with last mandate being received on 25.8.2020. SBI filed the revised complaint with CBI on 25.8.2020, and the final complaint, based on further discussions, was filed on 14.12.2020. CBI has registered a First Information Report (FIR) against the Company and its directors on 7.2.2022.

The bank/entity-wise amount involved in fraud, as per FIR dated 7.2.2022 registered by CBI is at **Annexure**.

As per inputs received from Public Sector Banks, staff accountability has been conducted and no staff lapses / staff involvement in the said fraud has been observed in examination of post NPA staff accountability/post fraud re-examination of staff accountability.

Annexure

Details of fraud as per First Information Report (FIR) dated 7.2.2022 registered by Central Bureau of Investigation (CBI)

Name of Bank	Amount involved in fraud (in crore Rs.)
ICICI Bank	7,089
IDBI Bank	3,639
State Bank of India (SBI)	2,925
Bank of Baroda (BoB)	1,614
Punjab National Bank (PNB)	1,244
eOriental Bank of Commerce (now PNB)	714
Exim Bank of India	1,327
Indian Overseas Bank	1,228
Bank of India	719
Standard Chartered Bank	743
Canara Bank	40
eSyndicate Bank (Now Canara)	408
SBI, Singapore	458
eDena Bank (now BoB)	406
eAndhra Bank (now Union Bank of India)	350
SBM Bank	125

Life Insurance Corporation of India	136
DCB Bank	106
PNB International	97
eLaxmi Vilas Bank (now DBS Bank)	61
Indian Bank	60
Central Bank of India	39
Punjab & Sind Bank	37
Yes Bank	2
SICOM Ltd	260
IFCI Ltd	300
Phoenix ARC Pvt. Ltd. (SIB)	141

Source: Directorate of Enforcement

चौधरी सुखराम सिंह यादव : माननीय उपसभापति जी, माननीय मंत्री जी का जो जवाब आया है, उसमें जो तारीखें दी गई हैं, उसका अध्ययन एक बार आप भी कर लें। इतना विलंब किन कारणों से किया गया? इतनी बड़ी धोखाधड़ी और उसकी जांच में चार-पांच साल लग जाएं, इसका क्या कारण था और जिन लोगों ने इसकी जांच में लापरवाही की है, उनके खिलाफ अब तक क्या कार्रवाई हुई है?

डा. भागवत किशनराव कराड : माननीय उपसभापति महोदय, हमारी इस सभा में वरिष्ठ सदस्य माननीय चौधरी सुखराम सिंह यादव जी ने महत्वपूर्ण प्रश्न पूछा है, जिसके बारे में कुछ अखबारों में भी न्यूज़ आयी थी। यह ABG Shipyard Limited Company के बारे में है। इस कंपनी को 24 बैंकों ने लोन दिया था, इन 24 बैंकों में से 10 public sector के बैंक्स थे, 5 private sector के बैंक्स थे, 5 financial institutions थे, 2 foreign banks थे और 2 bank lendings थीं। टोटल जो लोन था, वह 14,350 करोड़ रुपए था और इसमें lead bank ICICI बैंक था। मैं इसमें बताना चाहता हूं कि the loan was given to this company between 2005 and 2006, 1,547 करोड़ रुपए का लोन दिया गया था और उस वक्त यूपीए की सरकार थी। उसके बाद वर्ष 2006 से 2014 तक 8 बार में 18,800 करोड़ रुपए लोन दिया गया, उस समय भी यूपीए की सरकार थी। इसके साथ ही मैं यह बताना चाहता हूं कि यह लोन देने के बाद the total exposure was Rs. 16397.57 crores और इसके बाद इस लोन की corporate debt restructuring करायी गयी। उस समय भी यूपीए गवर्नमेंट थी। The total amount this year was declared as an NPA account on 1st August, 2013 by the Canara Bank. That was also at the time of the UPA Government. The CDR also was in the UPA Government. मैं delay होने का कारण बताना चाहता हूँ।...(**व्यवधान**)... All these things were given during the UPA Government. चूँकि इस तरह से हुआ, इसलिए इसका forensic audit करना पड़ा।...(**व्यवधान**)... इसका forensic audit होगा।...(**व्यवधान**)...

MR. DEPUTY CHAIRMAN: Mr. John Brittas, please. ...*(Interruptions)*..

डा. भागवत किशनराव कराड : सर, इसमें joint lender bank एसबीआई की तरफ से complaint lodge की गई। एसबीआई ने सीबीआई के पास complaint lodge की। सीबीआई के द्वारा complaint lodge करने के बाद जो investigations चलते हैं, उसके तहत एक रूल यह है कि केस के सिलसिले में जिस स्टेट में जाना होता है, इसके लिए सीबीआई को परमिशन लेनी पड़ती है। We have to do the verification and investigation of the complaints, cross-examination of the accused in the complaint and other related parties, verification of huge piles of documents, gathering of information from documents, scrutiny of the information, checking of the huge trail of transactions, including in foreign currency and verification of ...*(Interruptions)*..

श्री उपसभापति : कृपया आप briefly answer दीजिए।

डा. भागवत किशनराव कराड : सर, मैं यह बताना चाहता हूँ कि इसके लिए संबंधित हर एक स्टेट से परमिशन लेनी पड़ी। इसमें टाइम लगा।...(**व्यवधान**)...

श्री उपसभापति : माननीय एलओपी।...(**व्यवधान**)... प्लीज़, प्लीज़।...(**व्यवधान**)... आप बैठ कर बीच में न बोलें।...(**व्यवधान**)... माननीय एलओपी, कृपया आप बोलें।

विपक्ष के नेता (श्री मल्लिकार्जुन खरगे): सर, मैं आपसे निवेदन करूँगा कि ये प्रश्न का उत्तर देने के बजाय यह बता रहे हैं कि यूपीए सरकार में कितने लोन दिए गए। मेरे पास भी लिस्ट है, क्या मैं बैंक की लिस्ट पढ़ते जाऊँ? मेरे पास भी 20-25 बैंक्स की लिस्ट है कि किस बैंक ने कितना लोन दिया। अगर आपको इस सदन में शिपयार्ड पर पूरा डिस्कशन करना है, तो हम इसके लिए तैयार हैं। हमने उसके लिए नोटिस भी दिया है।

श्री उपसभापति : धन्यवाद, माननीय एलओपी।

श्री मल्लिकार्जुन खरगे : सर, इस तरह से प्रश्न कुछ पूछा जाए और उत्तर कुछ दिया जाए कि कल के पेपर में यह आना चाहिए कि यूपीए गवर्नमेंट में यह हुआ, यूपीए गवर्नमेंट में वह हुआ।...(**व्यवधान**)... यदि यूपीए गवर्नमेंट ने ही दिया है, तो आप उसको continue क्यों कर रहे हैं?...(**व्यवधान**)...

श्री उपसभापति : माननीय एलओपी, धन्यवाद। चौधरी सुखराम सिंह यादव जी, आप अपना second supplementary पूछिए।...(**व्यवधान**)... आपका second supplementary ही रिकॉर्ड पर जाएगा।...(**व्यवधान**)... कृपया आप अपना प्रश्न पूछिए।...(**व्यवधान**)...

चौधरी सुखराम सिंह यादव : उपसभापति जी, सरकार किसकी है, किसकी नहीं है, यह बात नहीं है, बल्कि जो सरकार होती है, उसकी जिम्मेदारी होती है।

मैं आपके माध्यम से माननीय मंत्री जी से यह पूछना चाहता हूँ कि जब एक छोटा किसान थोड़ा लोन लेता है और अगर वह लोन नहीं चुका पाता है, तो उसको आप तहसील में बंद कर देते हैं, लेकिन इतने बड़े लोन लेने वाले लोगों के खिलाफ कार्रवाई में इतना विलंब क्यों होता है? 25 हजार करोड़ रुपए के लोन लेने वाले के खिलाफ कार्रवाई में इतना विलंब क्यों हुआ? इसके साथ ही मैं यह भी जानना चाहता हूँ कि अभी तक कितने लोग जेल में गए और कितने लोगों के खिलाफ कार्रवाई हुई?

श्री उपसभापति : धन्यवाद, चौधरी साहब। माननीय मंत्री जी, कृपया आप briefly answer दें।

DR. BHAGWAT KISHANRAO KARAD: Sir, FIRs were registered by CBI against eight people. सर, अगर आप कहें, तो मैं उनका नाम बता सकता हूँ।

श्री उपसभापति : नहीं, नहीं। आप briefly answer दें।

डा. भागवत किशनराव कराड : सर, आठ लोगों के खिलाफ FIR lodge की गई है, उनको lookout notice दिया गया है और सीबीआई की तरफ से उनके खिलाफ कार्रवाई चल रही है।

SHRI NEERAJ DANGI: Sir, through you, I would like to put this supplementary to the hon. Minister. What steps the Government is taking to reform lending policies so that similar fraudulent loans don't occur in the future?

डा. भागवत किशनराव कराड : सर, question repeat किया जाए।

श्री उपसभापति : उन्होंने यह पूछा है कि इस संबंध में आपने क्या स्टेप्स लिए हैं, ताकि भविष्य में ऐसी चीज़ें न हों। This is the question.

DR. BHAGWAT KISHANRAO KARAD: The online researching database frauds responsible for banks in the form of Central Fraud Registry has been set up. Similarly, banks have to report frauds beyond the threshold amount to the police immediately. So, for early detection of loan fraud, prompt action is taken and initiation of staff absolutely trained by the RBI as well as the institutions of comprehensive atomization of early warning system in public sector banks is done.

SHRIMATI PRIYANKA CHATURVEDI: Mr. Vice-Chairman, Sir, thank you for giving me this opportunity to ask a supplementary question on this specific issue. सर, हमें बचपन

से सिखाया गया है कि गुस्सा सेहत के लिए अच्छा नहीं है और साथ ही साथ, फ्रॉड देश की सेहत के लिए अच्छा नहीं है। सर, यह इम्पॉर्टेंट क्वेश्चन है, क्योंकि किसी ने राज्य सरकार के बारे में मुद्दा उठाया था। देश का सबसे बड़ा फ्रॉड 2019 में डिक्लेयर किया गया था। ...(**व्यवधान**)... थोड़ा हंसी-मजाक भी कर लेते हैं। ...(**व्यवधान**)... सब गुस्से में नहीं रह सकते हैं। ...(**व्यवधान**)... सर, इसे 2019 में फ्रॉड डिक्लेयर किया गया था। इसे अप्रैल, 2019 में फ्रॉड बताया गया था। मैं आपके माध्यम से मिनिस्टर साहब को बता देती हूँ कि यह ICICI Bank-led consortium था, जिन्होंने ये लोन दिए थे। यह कोई पब्लिक सेक्टर बैंक नहीं था। 2019 में यह फ्रॉड डिक्लेयर होता है। सीबीआई investigation के लिए एसबीआई 8 नवंबर, 2019 को माँग करता है, पर जो फर्स्ट एफआईआर लाँच होती है, वह 7 फरवरी, 2022 को होती है। इसमें इतना विलंब क्यों हुआ और क्या इसका कारण यह है कि गुजरात गवर्नमेंट सीबीआई की investigation से उन्हें संरक्षण दे रही थी? ...(**व्यवधान**)... यह मेरा सवाल है।

DR. BHAGWAT KISHANRAO KARAD: Sir, this is a wrong question asked by the hon. Member. इसे कोई गवर्नमेंट सपोर्ट नहीं कर रही है। इसमें सीबीआई inquiry कर रही थी। जैसा कि मैंने पहले ही बता दिया है, जैसा हमारे मोदी साहब ने भी बताया था कि सीबीआई को हर स्टेट में जाकर स्टेट गवर्नमेंट की परमिशन लेनी पड़ती है, इसलिए यह डिले हो चुका है। जैसे ही यह हुआ, सीबीआई ने इसे फ्रॉड डिक्लेयर किया है और एक्शन लिया है।

THE MINISTER OF FINANCE; AND THE MINISTER OF CORPORATE AFFAIRS (SHRIMATI NIRMALA SITHARAMAN): Sir, I would like to give one or two clarifications on the question asked by the hon. Member. Public sector banks are also involved in this. The ICICI may have been the lead bank of the consortium. But, clearly, there are ten public sector banks in this. This is the first point. And, then, there was a forensic audit report which was received by SBI, done by an audit firm called Earnst & Young and that was submitted in January, 2019. Then, I am sure, all hon. Members are fairly familiar that banks have an institutional way of going through assessing a forensic audit report. That fraud identification committee, as it is called in SBI, took five months over it and I would not want to say that it was delayed there at that point, from January, 2019 till 19th June, 2019; on 19th June, 2019 they recognised it as fraud. That is SBI's own team. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Mr. John Brittas, please sit down. Let her speak. ...*(Interruptions)*..

SHRIMATI NIRMALA SITHARAMAN: Firstly, from 21st January, 2019 to 25th April, 2019; within four months, they have recognised, based on the forensic audit report given by Earnst & Young, that it is fraud and SBI has given the whole detail to CBI on

8.11.2019. So, banks have been moving it from January to April to November, within 2019, to make sure that the case is handled and after that, the SBI's case has been pursued from 8.11.2019. Yes, earlier, in 2014, the last one of 42.6 per cent increase is being given to an organisation which is going through corporate debt restructuring; if you would not mind, hon. Members may kindly accommodate that the MoS was only trying to say that it went on from one year to another year to third year to fourth year. Till 2014, credit facilities were enhanced to eight times of the credit facility given in 2005-06. He (MoS) was only trying to highlight the fact that between 2005-06 till early 2014, periodically the amount is increasing and to the extent that the last one which happens in early March 2014, 42.6 per cent increase has been given by the banks. Now, I will move to another question related to this which was asked. What are we doing about such things not getting repeated? Probably Chaudhary *Saheb* asked that question. It is very simple. In this particular case, there has not been one credit enhancement after 2014, whereas loan has been enhanced to eight times of the loan given in 2005-06. That itself is the biggest fraud perpetrated and unfortunately, I am with my MoS to say, 'prior to 2014'.

श्री उपसभापति : माननीय सुशील कुमार मोदी जी।

श्री सुशील कुमार मोदी : उपसभापति महोदय, मैं आपके माध्यम से माननीय मंत्री जी से कहना चाहता हूँ कि you have mentioned in your reply that the final complaint was filed on 14.12.2020 - मैं फिर से दोहराता हूँ - दिनांक 14.12.2020 को एसबीआई ने फाइनल कम्प्लेंट फाइल की, तो फिर सीबीआई को एफआईआर दर्ज करने में 12-14 महीने क्यों लगे? क्या यह बात सही है कि कुछ राज्य सरकारें, जिन्होंने consent withdraw कर ली थी, उनके consent withdrawal के कारण उन राज्य सरकारों ने consent देने में देरी की, जिसके कारण एफआईआर दर्ज करने में 14 महीने लगे? मैं जानना चाहता हूँ कि वे कौन-कौन सी राज्य सरकारें हैं, जिन्होंने consent देने में देरी की और जिसके कारण एफआईआर लॉज करने में इतना समय लगा?

श्री उपसभापति : समय कम है। Please answer it briefly.

डा. भागवत किशनराव कराड : माननीय उपसभापति महोदय, मैंने आंसर देते समय ही यह बताया है कि जब सीबीआई इंक्वायरी होती थी, तब वहाँ जाकर उनकी इंक्वायरी करनी पड़ती थी। उस समय कुछ राज्यों ने वहाँ जाकर consent देने की power withdraw की थी। उस टाइम सीबीआई को हर राज्य में जाकर परमिशन लेनी पड़ी और उसी में डिले हो गया। That is one of the important reasons for delay in the inquiry.

श्री सुशील कुमार मोदी : वे कौन-कौन से राज्य थे? ...(**व्यवधान**)...

डा. भागवत किशनराव कराड : नम्बर एक, महाराष्ट्र राज्य है तथा दो-तीन अन्य राज्य हैं, जिनके बारे में मैं बताऊँगा। ...(**व्यवधान**)...

MR. DEPUTY CHAIRMAN: Now, Q. No. 141. Shri M. V. Shreyams Kumar. The questioner is not present. Are there any supplementaries?

*141. [*The questioner was absent.*]

Ambulance Service under National Health Mission

*141. SHRI M.V. SHREYAMS KUMAR: Will the Minister of Health and Family Welfare be pleased to state:

(a) whether Government proposes to formulate any scheme for financing ambulance service under National Health Mission, and if so, the details thereof;

(b) the number of general and critical care ambulances provided in various States under National Health Mission during the last three years and the current year, State-wise; and

(c) the steps taken by Government to meet the shortage of ambulance service in the country especially in rural areas?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. BHARATI PRAVIN PAWAR): (a) to (c) A Statement is laid on the Table of the House.

Statement

(a) to (c) "Public Health and Hospitals" is a State subject, the primary responsibility of strengthening public healthcare system, including efforts to have required number of ambulances lies with the respective State/UT Governments. However, the Ministry of Health and Family Welfare provides the technical and financial support to the States/UTs to strengthen their public healthcare system.

Under National Health Mission (NHM), technical and financial support to the States are given as per the proposals submitted by the States/UTs in the form of

Programme Implementation Plans (PIPs) based on the requirements, including the provision for Dial 108, Dial 102/104, Basic Life Support (BLS) and Advance Life Support (ALS) ambulances, and the approvals are accorded as Record of Proceedings (RoP) to States/UTs. The State/UT wise information regarding approvals towards the activities of National Ambulance Service under NHM for the last three financial years and current year is placed at Annexure.

Dial 108 is predominantly an emergency response system, primarily designed to attend to patients of critical care, trauma and accident victims etc. Dial 102 services essentially consist of basic patient transport aimed to cater the needs of pregnant women and children though other categories are also taking benefit and are not excluded. Janani Shishu Suraksha Karyakaram (JSSK) entitlements e.g. free transfer from home to facility, inter facility transfer in case of referral and drop back for mother and children are the key focus of 102 service. For Dial 102 Service and Dial 108 Service, operational cost is supported under NHM.

An ALS is supported for an average population of 5 Lakh and a BLS Ambulance is supported for over one lakh population. States are at liberty to propose the number of ambulances as per the norm to fill the gap.

Annexure

Number of ambulances supported under NHM (as per NHM-MIS report) in various States during the last three years and the current year as reported by State

		March-2019		**March-2020**		**March-2021**		**September-2021**	
Sl. No.	**States/UTs**	**Dial 108**	**Dial 102/104**	**Dial 108**	**Dial 102/104**	**Dial 108**	**Dial 102/104**	**Dial 108**	**Dial 102/104**
1	Bihar	0	1049	0	1049	0	1158	0	1116
2	Chhattisgarh	239	369	218	371	300	325	300	325
3	Himachal Pradesh	200	125	198	121	204	125	204	125
4	Jammu & Kashmir	0	331	123	331	140	286	207	286
5	Jharkhand	300	0	337	0	337	0	337	0
6	Madhya Pradesh	606	752	606	804	606	856	606	854
7	Orissa	512	492	512	494	624	501	630	501

8	Rajasthan	730	587	766	587	735	587	735	600
9	Uttar Pradesh	1488	2270	2200	2270	2200	2270	2200	2270
10	Uttarakhand	139	106	140	94	140	94	260	128
11	Arunachal Pradesh	0	123	0	149	0	149	90	150
12	Assam	387	316	387	316	753	0	800	0
13	Manipur	0	43	0	43	0	43	0	43
14	Meghalaya	43	0	43	0	48	0	50	0
15	Mizoram	0	60	0	60	0	62	0	62
16	Nagaland	0	82	0	80	0	80	0	80
17	Sikkim	8	0	8	1	8	1	8	1
18	Tripura	0	0	0	0	0	50	0	50
19	Andhra Pradesh	439	0	439	0	628	0	628	0
20	Goa	45	0	50	0	51	0	51	0
21	Gujarat	585	0	585	0	634	0	634	0
22	Haryana	359	0	395	0	428	0	501	0
23	Karnataka	711	0	711	0	711	0	711	0
24	Kerala	43	0	43	0	43	0	315	0
25	Maharashtra	937	2674	937	2674	937	2647	937	2674
26	Punjab	242	0	242	0	242	0	242	0
27	Tamil Nadu	936	0	941	0	942	0	1153	0
28	Telangana	332	299	333	299	333	299	426	198
29	West Bengal	0	663	0	804	0	881	0	931
30	A&N Island	0	1	0	1	0	1	0	1
31	Chandigarh	6	9	6	9	6	0	6	0
32	D&N Haveli	0	0	0	0	7	4	7	4
33	Daman & Diu	7	4	7	4	0	220	0	220
34	Delhi	0	234	0	191	4	14	4	14
35	Lakshadweep	0	0	0	0	0	0	0	0
36	Puducherry	11	0	11	0	11	0	11	0
	All India	9305	10589	10238	10752	1107	10653	12053	10633

SHRI M. MOHAMED ABDULLA: Mr. Deputy Chairman, Sir, I would like to know whether the Union Government has a policy to address the shortage of ambulances. Does the Union Government work on a time-limit? What is the time within which an ambulance has to reach? The patient can decide the distance based on the time.

डा. भारती प्रवीण पवार : आदरणीय उपसभापति महोदय, मैं आपके माध्यम से यह बात जरूर कहना चाहूँगी कि आदरणीय प्रधान मंत्री जी के नेतृत्व में स्वास्थ्य विभाग की इमरजेंसी सेवाओं पर लगातार विशेष ध्यान दिया गया है। मुझे इस बात की खुशी है कि एम्बुलेंस के लिए वर्ष 2018-19 में जो 1,100 करोड़ का प्रावधान था, वह आज बढ़कर लगभग 2,400 करोड़ हो गया है। मुझे लगता है कि यह दोगुना बजट है, जो एम्बुलेंस सर्विस सेवा को दिया जा रहा है। सर, मैं आपके माध्यम से यही कहूँगी कि एक Advance Life Support है। जो ALS Ambulance Service है, वह इमरजेंसी पेशेंट्स को tackle करती है और वह with ventilator support, with cardiac monitoring and with one emergency medical technician होती है। अगर देखा जाए तो वे आज लगभग 12,000 हैं। BLS, जो कि Basic Life Support है, वह basic model for emergency है, लेकिन उसमें ventilatory support नहीं रहता है।

SHRI M. MOHAMED ABDULLA: Sir, my question was something else. ...*(Interruptions)*....

डा. भारती प्रवीण पवार : सर, मैं कहना चाहूँगी कि यह स्टेट ने ...(**व्यवधान**)...सर, आप सुनिए। ...(**व्यवधान**)... आदरणीय उपसभापति महोदय, अगर राज्य सरकारों ने PIP के through डिमांड की है, तो उस PIP के माध्यम से केन्द्र सरकार ने लगातार वह बजट दिया भी है। ...(**व्यवधान**)...

MR. DEPUTY CHAIRMAN: Question Hour is over. The House stands adjourned to meet at 2.00 p.m.

[*Answers to Starred and Un-starred Questions (Both in English and Hindi) are available as Part-I to this Debate, published electronically on the Rajya Sabha website under the link https://rajyasabha.nic.in/Debates/OfficialDebatesDateWise*]

The House then adjourned for lunch at one of the clock.

The House reassembled at two of the clock,
(MR. DEPUTY CHAIRMAN *in the Chair.)*

DISCUSSION ON THE WORKING OF THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION *

MR. DEPUTY CHAIRMAN: Statement by Minister, Shri S. Jaishankar.

THE MINISTER OF EXTERNAL AFFAIRS (SHRI S. JAISHANKAR): Sir, I rise to make a statement to this august House. ...*(Interruptions)*...

श्री उपसभापति : माननीय मंत्री जी के बयान की कॉपी कहां है? Let him continue.

SHRI S. JAISHANKAR: I will speak slowly. So, you will have enough time. ...*(Interruptions)*....

MR. DEPUTY CHAIRMAN: Please let him make his statement. ...*(Interruptions)*... Yes, it is being distributed. ...*(Interruptions)*...

SHRI S. JAISHANKAR: I rise to make a statement to this august House. ...*(Interruptions)*...

श्री दीपेन्द्र सिंह हुड्डा (हरियाणा): उपसभापति जी, यह जिम्मेदारी सेक्रेटेरिएट की है।

श्री जयराम रमेश (कर्नाटक): सर, यह रूल है कि सबके पास स्टेटमेंट होनी चाहिए।

श्री उपसभापति: स्टेटमेंट आ गई है। This is coming. ...*(Interruptions)*...

SHRI DEREK O'BRIEN (West Bengal): Sir, please adjourn the House for ten minutes. Let the copies of statement come first. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: The statement has come. It is being distributed. ...*(Interruptions)*...

SHRI DEREK O'BRIEN: Sir, you adjourn the House for ten minutes. ...*(Interruptions)*... Let us be proper, please. ...*(Interruptions)*...

श्री जयराम रमेश: सर, यह रूल नहीं है।...(**व्यवधान**)... हमारे लिए अलग रूल है और इनके लिए अलग रूल है!...(**व्यवधान**)...

---

*Further discussion continued from the 14th March, 2022.

MR. DEPUTY CHAIRMAN: Please be patient. The statement is coming. ...*(Interruptions)*... Just wait, please. ...*(Interruptions)*... Where is the Statement? ...*(Interruptions)*... Just wait, please. ...*(Interruptions)*...

SHRI DEREK O'BRIEN: Sir, please adjourn the House for ten minutes. ...*(Interruptions)*...

श्री जयराम रमेश: सर, यह रूल नहीं है।...(**व्यवधान**)... हमारे लिए अलग रूल है और इनके लिए अलग रूल है!...(**व्यवधान**)... हमारे लिए रूल है, लेकिन इनके लिए कोई रूल नहीं है!...(**व्यवधान**)... ऐसा कभी नहीं हुआ है।...(**व्यवधान**)...

MR. DEPUTY CHAIRMAN: Yes, I will follow the rule. ...*(Interruptions)*... I will strictly follow the rule. ...*(Interruptions)*... Please, Derek*ji*. ...*(Interruptions)*...

SHRI DEREK O'BRIEN: Sir, my point of order is...*(Interruptions)*... As per the rules, we want the Minister's Statement on this important issue. ...*(Interruptions)*... It has not been circulated. I request you to adjourn the House for ten minutes. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: We are moving to the next Business. ...*(Interruptions)*... We are moving to the next Business. ...*(Interruptions)*... Discussion on the working of the Ministry of Development of North-Eastern Region. Mr. Minister, please make your reply.

संस्कृति मंत्री; पर्यटन मंत्री; तथा उत्तर पूर्वी क्षेत्र विकास मंत्री (श्री जी. किशन रेड्डी): आदरणीय उपसभापति महोदय, कल इस सदन में North-East development और DoNER Ministry के बारे में चर्चा में लगभग 19 माननीय सदस्यों ने भाग लिया। इस चर्चा में डा. एम. थंबीदुरई जी, डा. सांतनु सेन जी, सुश्री सुष्मिता देव जी, डा. अमर पटनायक जी, श्री भुबनेश्वर कालिता जी, श्री कामाख्या प्रसाद तासा जी, श्री राकेश सिन्हा जी, श्री सर्वानंद सोनोवाल जी, श्री नबाम रेबिआ जी, श्री रिपुन बोरा जी, श्रीमती झरना दास बैद्य जी, श्री तिरुची शिवा जी, श्री अजीत कुमार भुयान जी, श्री प्रफुल्ल पटेल जी, श्री के.जी.केन्ये जी, प्रो. मनोज कुमार झा जी, श्री संजय राउत जी, श्री कनकमेदला रवींद्र कुमार जी और श्री वि. विजयसाई रेड्डी जी ने यहां पर नॉर्थ-ईस्ट के बारे में अपने-अपने विषय बताए। कुछ लोगों ने इसके बारे में सुझाव दिए हैं, कुछ लोगों ने समर्थन किया है और कुछ लोगों ने आलोचना भी की है। सर, प्रजातंत्र में अपने मन की बात रखना जरूरी भी है।

लेकिन कुछ माननीय सदस्यों ने valuable suggestions, guidance और directions भी DoNER Ministry के संबंध में चर्चा में दी हैं। मैं सबको धन्यवाद देता हूं। माननीय उपसभापति महोदय, हम सब जानते हैं पिछले आठ वर्षों में मोदी सरकार द्वारा नॉर्थ-ईस्ट रीजन में remarkable growth and development किया गया है। आदरणीय प्रधान मंत्री जी के 'Transforming India' के एजेंडा में पूर्वोत्तर क्षेत्र को top priority दी गई है। मैं दक्षिण से आता हूं, मगर मुझे पूर्वोत्तर की जिम्मेदारी दी गई है। आदरणीय नरेन्द्र मोदी जी देश को जोड़ना चाहते हैं, इसीलिए दक्षिण के एक कार्यकर्ता को नॉर्थ-ईस्ट की जिम्मेदारी दी है। महोदय, भारत सरकार ने नॉर्थ-ईस्ट के बारे में holistic development strategy अपनाई है, जिसके अनुसार दो aspects पर continuous काम हो रहे हैं। वर्तमान के सभी challenges को दूर करना है, क्योंकि 2014 से पहले नॉर्थ-ईस्ट के विकास में अलग-अलग challenges थे। इन challenges को दूर करना नरेन्द्र मोदी जी की सरकार के सामने एक बहुत बड़ा मुद्दा था। हमने इसे दूर करने का प्रयास किया है। Inclusive growth और development के लिए new opportunities पैदा करने के लिए भारत सरकार ने प्रयास किया है। इसके परिणामस्वरूप अष्टलक्ष्मी राज्यों में न केवल अमेजिंग ग्रोथ होगी, बल्कि नॉर्थ इंडिया में पूरे भारत के लिए नई opportunities भी मिलेंगी।

आदरणीय उपसभापति जी, मुझे इस बात की खुशी है कि आज नॉर्थ-ईस्ट रीजन को डेवलेपमेंट, टूरिज़्म, कनेक्टिविटी, कल्चर, होप, aspiration और opportunities के लिए डेस्टिनेशन हब बनाने के रूप में जानते हैं। डेवलपमेंट के लिए most fundamental requirement पीस और स्टेबिलिटी होती है। आज जब हम नॉर्थ-ईस्ट को देखते हैं, तो हम बड़े स्केल पर इन्फ्रास्ट्रक्चर डेवलपमेंट देखते हैं। हम इनवेस्टर के लिए नॉर्थ-ईस्ट में opportunities देने के लिए संपूर्ण प्रयास करते हैं। पूरे भारत के लोग नॉर्थ-ईस्ट संस्कृति और नए अवसरों के बारे में अधिक जानना चाहते हैं। नॉर्थ-ईस्ट के युवाओं में आज high aspirations के साथ, उनके डेवलपमेंट और उनको आगे बढ़ने के नए अवसर देने का भारत सरकार प्रयास कर रही है। इसका मुख्य कारण है कि नरेन्द्र मोदी जी के नेतृत्व में शांति और खुशहाली का नया दौर शुरू हुआ है जिसकी वजह से आज विकास के क्षेत्र को नई गति मिल रही है।

महोदय, मैं सदन के सामने कुछ डेटा प्रस्तुत करना चाहता हूं। 2014 के बाद insurgency-related incidents में बहुत कमी हुई है। 2014 में 824 incidents नॉर्थ-ईस्ट में हुए, जो कि 2020 में कम होकर 163 हो गए हैं। इसके साथ-साथ security forces killing भी 2014 से बहुत कम हुई है। 212 civilian deaths, जो 2014 में हुई थीं, वे आज 2020 में तीन तक घट गई हैं। Extremists surrendered - जो 2014 में 291 था, आपको सुनकर ताज्जुब होगा कि 2020 में 2,696 extremists और insurgency groups ने भी surrender किया है। 445 arms surrender हुए हैं। ऐसे ही 2014 में 369 kidnappings हुई थीं, जो कि आज कम होकर 2020 में सिर्फ 69 kidnappings हुई हैं। ऐसे ही हमने कल लॉ एंड ऑर्डर के बारे में भी बात की है। Without peace, there is no development. Peace brings prosperity, peace brings development, इसीलिए peace के लिए, शांति के लिए भारत सरकार ने नॉर्थ-ईस्ट में बहुत प्रयास किए हैं। इसके बारे में मैं बाद में बोलूंगा। Memorandum of Settlement was signed on 10.08.2019.

Government of India ने Tripura National Liberation Front के साथ एग्रीमेंट किया है और उसके साथ शांति स्थापित की है। वैसे ही हमने बोडो ग्रुप्स के साथ भी चर्चा करके दिनांक 27.01.2022 को Memorandum of Settlement, MoS Agreement किया है। इसके साथ 1,615 ग्रुप्स ने सरेंडर किया है। वैसे ही हम Special Development Packages को उनके एग्रीमेंट के साथ implement कर रहे हैं। इसके साथ-साथ Bru families को financial assistance देने के लिए हमने Bru migrants के साथ चर्चा की है और उन्हें mainstream में लाने का प्रयास किया है। इसके साथ ही साथ भारत सरकार को शांति के लिए जितने भी प्रयास करने चाहिए, उतने प्रयास वह कर रही है। हम पहले देखते थे, जब मैं पार्टी के यूथ विंग में काम करता था, तो रोज़ पेपर में road blockade के बारे में पढ़ता था। वहां पर 10 दिन, 15 दिन के लिए स्कूल्स बंद, कॉलेज बंद हो जाते थे और मैं धरना, कर्फ्यू, फायरिंग इत्यादि के बारे में पढ़ता था। आज नॉर्थ-ईस्ट में न blockade है, न कर्फ्यू है, न स्कूल्स बंद हैं। आज पूरे नॉर्थ-ईस्ट में शांति है, जिसके कारण हम गर्व से कह सकते हैं कि आज सारी सरकारें - चाहे सेंट्रल गवर्नमेंट हो, चाहे स्टेट गवर्नमेंट्स हों, उनको आज विकास के बारे में सोचने का समय मिला है। वहां पर विकास करने की एक अहम भूमिका भारत सरकार निभा रही है। आज प्रधान मंत्री नरेन्द्र मोदी जी के नेतृत्व में शांति और खुशहाली का नया दौर शुरू हुआ है, जिसकी वजह से विकास को एक नई गति मिली है।

उपसभापति महोदय, मैं सदन के सामने insurgency groups के बारे में भी बताना चाहता हूं। वहां पर law and order अच्छा होने से विकास में तेज़ी लाने के लिए फाइनेंशियल सपोर्ट में बढ़ोतरी हुई है। माननीय नरेन्द्र मोदी जी के आने के बाद सेंट्रल मिनिस्ट्रीज़ के द्वारा 10 परसेंट GBS को और बढ़ावा दिया गया है। वर्ष 2001 में स्वर्गीय प्रधान मंत्री श्री अटल बिहारी वाजपेयी जी के समय में इस मंत्रालय की शुरुआत की गई, इस मिनिस्ट्री की शुरुआत की गई। आज Central Ministries की, अगर 2014 से GSB को compare करते हैं, 10 per cent Gross Budgetary Support को compare करते हैं, तो हमने 2014 की तुलना में लगभग 110 per cent बढ़ोतरी की है।

उपसभापति जी, कल माननीय सदस्यों ने DoNER के Budget के बारे में जिक्र किया था, कुछ माननीय सदस्यों ने स्कीम्स के बारे में भी बात कही थी, पुरानी स्कीम्स जिनको 2017-18 में dismantle किया, उनके बारे में भी चर्चा की थी। मैं सदन को बताना चाहता हूं कि हमने नई स्कीम्स चलाई हैं और नई स्कीम्स के द्वारा भी हमने अलग-अलग कार्यक्रमों की शुरुआत की है। माननीय सदस्यों ने 2020 के DoNER Budget के बारे में बात कही थी। मैं बताना चाहता हूं कि last year के Budget के मुकाबले में इस साल 2022-23 में 4,300 करोड़ रुपये दिए गए हैं, जिसमें से 2,800 करोड़ रुपये on-going schemes के लिए दिए गए हैं। इस साल पहली बार 1,500 करोड़ रुपये से new scheme PM-DevINE के नाम से प्रधान मंत्री जी ने सैंक्शन की है और फाइनेंस मिनिस्टर ने बजट में इसकी घोषणा की है। वर्ष 2014-15 की तुलना में यह बढ़कर वर्ष 2022-23 में 18 per cent ज्यादा हो गया है। अगर इसको लास्ट ईयर के Budget से compare करते हैं, तो लास्ट ईयर बजट 2021-22 में यह 2,658 करोड़ रुपये था और अभी वर्तमान में 4,300 करोड़ रुपये हो गया है, आज यह 62 per cent अधिक हो गया है, जिसे इस साल हमारे प्रधान मंत्री जी ने और हमारे वित्त मंत्री जी ने नॉर्थ-ईस्ट के लिए दिया है। मैं बताना चाहता हूं कि केंद्र सरकार ने उन सभी डिपार्टमेंट्स के द्वारा नॉर्थ-ईस्ट के लिए 2014-15 के बाद 3 लाख करोड़

रुपये से ज्यादा धनराशि खर्च की है। महोदय, मैं यह 2014 के बाद का बता रहा हूं। अगर नॉर्थ-ईस्ट में देश की पॉप्युलेशन की तुलना की जाए, तो वह 3.78 परसेंट है। अगर भारत सरकार के ग्रॉस बजट से कम्पेयर करें तो नॉर्थ-ईस्ट में 10 परसेंट का फंड gross budgetary support के द्वारा देने का निर्णय लिया गया है।

माननीय उपसभापति महोदय, पूर्वोत्तर क्षेत्र के विकास की यात्रा में एक बड़ा चैलेंज कनेक्टिविटी का है। हमारी सरकार कनेक्टिविटी को प्राइयॉरिटी देते हुए इसके लिए बड़े प्रयास कर रही है। वह चाहे रेल कनेक्टिविटी हो, रोड कनेक्टिविटी हो, वॉटरवे कनेक्टिविटी हो, टेलीकॉम कनेक्टिविटी हो, वाई-फाई कनेक्टिविटी हो या एयर कनेक्टिवटी हो, इन सभी आठ राज्यों के साथ coordination and cooperation के साथ-साथ political connectivity भी की गई है। अलग-अलग पार्टी में होने के बाद भी हम मोदी जी के नेतृत्व में सभी पोलिटिकल पार्टीज़ के साथ, सभी स्टेट गवर्नमेंट्स के साथ नॉर्थ-ईस्ट में पहली बार political connectivity भी लाए हैं। Last, but not the least, people to people, emotional connectivity प्रधान मंत्री जी के शब्दों में कहें तो आज नॉर्थ-ईस्ट में connectivity and integration को लेकर New North East vision, New India जैसा नया इतिहास बनाना हमारी सरकार का प्रयास है। सरकार नॉर्थ-ईस्ट को देश का Growth engine बनाने के मकसद से रेल कनेक्टिविटी पर तेजी से काम कर रही है।

माननीय उपसभापति महोदय, मैं इस सदन को अवगत कराना चाहता हूं कि 2014 से लेकर 2020-21 के बीच में रेलवेज़ के लिए कुल एक्सपेंडिचर में 39,000 crore रुपये खर्च किए गए हैं। कितना खर्च किया है? 39,000 crore रुपये खर्च किए हैं। महोदय, यह ध्यान देने वाली बात है कि वर्तमान में नॉर्थ-ईस्ट रीजन की ज्योग्राफिकल डिफिकल्टी में भी 146 किलोमीटर की 121 टनल्स का निर्माण किया जा रहा है। वह एक वर्ल्ड रिकॉर्ड है। नॉर्थ-ईस्ट में रेलवेज़ के लिए 121 टनल्स का निर्माण हो रहा है। उनमें से 19 किलोमीटर की 25 टनल्स ऑपरेशनल हो चुकी हैं। इसके अलावा नॉर्थ-ईस्ट रीजन में सभी रेलवे लाइन्स के broad gauge conversion का वर्क पूरा हो गया है।

उपसभापति महोदय, नॉर्थ-ईस्ट के रेल प्रोजेक्ट्स के विकास में Capital connectivity का एक नया अध्याय जुड़ेगा। नॉर्थ-ईस्ट रीजन में difficult topography होने के कारण सेफ कनेक्टिविटी प्रदान करने के लिए highest scientific and engineering standards को इम्प्लिमेंट किया जा रहा है - उदाहरण के लिए मणिपुर की Jiribam-Imphal railway line एक engineering marvel है।

उपसभापति जी, इस बात को सभी माननीय सदस्यों को सुनना चाहिए कि यह हमारे लिए नहीं, बल्कि भारत के लिए, भारत के सभी इंजीनियर्स के लिए एक अभिनंदन का विषय है, गर्व का विषय है। इसमें नॉर्थ-ईस्ट में 141 metres height वाली रेल लाइन दुनिया के सबसे ऊँचे pier pillar पर बन रही है। अभी तक यूरोप में 139 मीटर pier pillar height की railway line थी, जिसकी ऊँचाई का वर्ल्ड रिकॉर्ड था, लेकिन आज नॉर्थ-ईस्ट रीजन में मणिपुर की 141 मीटर की pier pillar height की रेलवे लाइन बनाने के कारण भारत ने वर्ल्ड रिकॉर्ड ब्रेक किया है। त्रिपुरा के अगरतला में हाल ही में जन शताब्दी एक्सप्रैस inaugurate की गई। अगरतला रेलवे स्टेशन और मणिपुर में जिरिबाम रेलवे स्टेशन के बीच एक नई जन शताब्दी एक्सप्रैस प्रारंभ करने से direct

State connectivity के कारण यात्रा का समय भी आधा हो रहा है। इसमें असम का बदरपुर जंक्शन भी होगा।

उपसभापति महोदय, इसी वर्ष, जनवरी में मणिपुर की इकोनॉमी और कनेक्टिविटी को बूस्ट देते हुए पहली गुड्स ट्रेन भी शुरू की गई है। इसी के साथ इस वर्ष North-East Frontier Railway की पहली Parcel Cargo Express Train - Azara to Goa तक गई है। 2014 से पहले सिर्फ असम स्टेट कैपिटल गुवाहाटी से ही ट्रेन कनेक्टिविटी थी। 2014 के बाद ट्रेन कनेक्टिविटी अरुणाचल प्रदेश की कैपिटल ईटानगर से जोड़ दी गई है, ट्रेन कनेक्टिविटी त्रिपुरा की कैपिटल अगरतला से जोड़ दी गई है। मणिपुर की ट्रेन के द्वारा अभी कैपिटल कनेक्टिविटी नहीं है, मगर ट्रेन के द्वारा स्टेट में Jiribam से Vangaichungpao तक जोड़ दिया गया है। 2014 के बाद तीन स्टेट्स अरुणाचल प्रदेश, त्रिपुरा और मणिपुर में लोगों ने पहली बार ट्रेन देखी है। Remaining five States की कैपिटल्स की rail connectivity का काम चल रहा है। Total railway की line length 419 किलोमीटर्स है और 45,000 करोड़ रुपये से भारत सरकार इस rail connectivity पर काम कर रही है। नागालैंड-Dimapur-Zubza length 82 किलोमीटर्स है, कॉस्ट 6,647 करोड़ रुपये है और मार्च, 2026 तक लक्ष्य पूरा होगा। मिज़ोरम में Bhairabi-Sairang length 51 किलोमीटर्स है, कॉस्ट 6,527 करोड़ रुपये और इसका लक्ष्य मार्च, 2024 तक पूरा होगा। वैसे ही मणिपुर में जिरिबाम-इम्फाल की length 110 किलोमीटर्स है, कॉस्ट 14,322 करोड़ रुपये है और दिसम्बर, 2023 तक वह लक्ष्य पूरा होगा। सिक्किम में Sivok-Rangpo line की length 44 किलोमीटर्स है, कॉस्ट 8,153 करोड़ रुपये है और इसका लक्ष्य मार्च, 2023 तक होगा। मेघालय Tetelya-Burnihat की length 21 किलोमीटर्स है और कॉस्ट 1,043 करोड़ रुपये है। Burnihat-Shillong की length 108 किलोमीटर्स है और कॉस्ट 8,324 करोड़ रुपये है।

मैं यह बात क्यों बताना चाहता हूं, क्योंकि चाहे फ्लाइट्स हों, हेलिकॉप्टर्स हों या बसेज़ भी हों, नॉर्थ-ईस्ट के मौसम में वे 365 दिन काम नहीं आतीं। बहुत समय फ्लाइट्स कैंसिल होती हैं, हेलिकॉप्टर्स जा नहीं सकते हैं, बसेज़ का जाना भी मुश्किल होता है, इसलिए नॉर्थ-ईस्ट में अगर ठीक तरीके से विकास को जोर पकड़ना है, वहां टूरिस्ट्स को लाना है, इन्वैस्टर्स को लाना है, देश को देखने के लिए नॉर्थ-ईस्ट की जनता को बाहर जाना है और बाहर की जनता को नॉर्थ-ईस्ट जाना है तो ट्रेन्स जरूरी हैं। ट्रेन्स के बिना नॉर्थ-ईस्ट का विकास नहीं हो सकता है और यह नरेन्द्र मोदी जी की सरकार का लक्ष्य है।

2009-14 के बीच भारत सरकार ने एवरेज रेलवे के लिए 2,120 करोड़ रुपये प्रति वर्ष खर्च किए हैं। अभी 2020-21 में एवरेज 120% बढ़ी है और 2021-22 में 226% बजट बढ़ा है। मैं बताना चाहता हूं कि टूरिज़्म के दृष्टिकोण से, विकास के लिए और एम्प्लॉयमेंट जेनरेशन के लिए भी ट्रेन कनेक्टिविटी से आने वाले दिनों में नॉर्थ-ईस्ट बहुत अच्छे विकास के रास्ते पर जा सकता है। महोदय, कहीं भी विकास के लिए रोड्स और ट्रेन्स डेवलपमेंटल बैकबोन की तरह होती हैं। नॉर्थ-ईस्ट में रोड वर्क में सुधार के लिए बड़े पैमाने पर प्रयास किये जा रहे हैं। 2014-15 में नॉर्थ-ईस्ट में नेशनल हाइवेज़ की length लगभग 10,905 किलोमीटर्स थी, आज वह बढ़कर 13,712 किलोमीटर्स हो गई है। नॉर्थ-ईस्ट में नेशनल हाईवेज़ के लिए, इन्वेस्टमेंट के लिए आज नई रोड्स बन रही हैं। जैसे देश में इन्वेस्टमेंट बढ़ रहा है, उसी संख्या में नॉर्थ-ईस्ट में भी नेशनल हाईवेज़ का कंस्ट्रक्शन करने के लिए भारत सरकार प्रयास कर रही है।

इसी के साथ-साथ मैं बताना चाहता हूं कि वहां के लिए डोनर मंत्रालय भी है। डोनर मंत्रालय के बारे में कल बात हुई है। डोनर मंत्रालय का लक्ष्य खुद का बजट रखना, खुद का डेवलपमेंट करना नहीं है। डोनर मंत्रालय सिर्फ कोऑर्डिनेशन करता है। डोनर मंत्रालय स्टेट गवर्नमेंट और सेंट्रल गवर्नमेंट के बीच में जो कम्युनिकेशन गैप है, वह कम्युनिकेशन और इन्फॉर्मेशन का गैप फिल-अप करता है। जब कनेक्टिविटी नहीं थी, तो नॉर्थ-ईस्ट से लोगों की यहां आकर मिनिस्टर से मिलना मुश्किल था, नॉर्थ-ईस्ट से यहां आकर प्रधान मंत्री जी से मिलना बहुत मुश्किल होता था, लोगों को आने में बहुत मुश्किल होती थी। इसी दृष्टिकोण से नॉर्थ-ईस्ट की देखभाल करनी चाहिए, नॉर्थ-ईस्ट के लिए अच्छा कम्युनिकेशन रखना चाहिए, नॉर्थ-ईस्ट के लिए कोऑर्डिनेशन रखना चाहिए, इसके लिए अटल बिहारी वाजपेयी जी ने इस मंत्रालय का गठन किया था। इसलिए DoNER Ministry का बजट बहुत छोटा है, आप सब लोगों को मालूम है, फिर भी 2014-15 से नॉर्थ-ईस्ट में रोड्स के लिए 4,292 करोड़ सहित Ministry of Road Transport & Highways, Government of India ने टोटल 41,546 करोड़ खर्च किया है। विकास की गति को बढ़ावा देने के लिए 8 नॉर्थ-ईस्टर्न स्टेट्स में आज लगभग 75,000 करोड़ रूपया के works on-going हैं। यह आने वाले दिन में बहुत बड़ी मात्रा में नॉर्थ-ईस्ट का मुख-चित्र बदलेगा और नॉर्थ-ईस्ट के development का लक्ष्य बदलेगा। हमारे नितिन गडकरी जी; हमारी फाइनैंस मिनिस्टर, निर्मला सीतारमण जी और हमारे प्रधान मंत्री, नरेन्द्र मोदी जी का लक्ष्य है कि आने वाले 2-3 साल में नई-नई रोड्स की जो requirements हैं, उनके लिए हम DPR बना रहे हैं और नई-नई रोड्स बनाने के लिए प्रयास कर रहे हैं। उनकी DPR के बाद लगभग 80,000 करोड़ की planning आने वाले 2-3 साल में होगी। 'भारतमाला परियोजना' के तहत projects में कुल 5,196 किलोमीटर length roads की planning की गई है, जिसमें 514 किलोमीटर का work पूरा हो गया है।

उपसभापति जी, इसी तरह से air connectivity है। माननीय सांसद महानुभावों ने air connectivity के बारे में बताया है। यह जरूरी है। देश की economic development की potential बढ़ाने के लिए air connectivity बहुत महत्वपूर्ण होती है। जो भी investment करना चाहते हैं, जिनको भी factory लगानी है, कोई industry लगानी है, कुछ IT projects लाने हैं, तो सभी लोग वहाँ air connectivity कैसी है, पहले वह देखते हैं। इसलिए air connectivity जरूरी है। इस दृष्टिकोण से पिछले कुछ वर्षों में air connectivity को बढ़ावा मिल रहा है। इसके कारण आज नॉर्थ-ईस्ट हर क्षेत्र में compete कर सके, यह भारत सरकार का लक्ष्य है। गवर्नमेंट नॉर्थ-ईस्ट एरिया में air connectivity बढ़ाने के लिए बड़े स्तर पर प्रयास कर रही है। Government of India ने air connectivity के विकास के लिए 900 करोड़ रुपया खर्च किया है। इसमें मौजूदा airports के upgradation, modernization तथा new airports और heliports के निर्माण के लिए आज भारत सरकार काम कर रही है। अगरतला का Maharaja Bir Bikram Airport, जिसको MBB Airport बोलते हैं, इसका उद्घाटन प्रधान मंत्री, मोदी जी के द्वारा किया गया है। इससे पहले केवल गुवाहाटी में international airport था। पहले नॉर्थ-ईस्ट में एक ही international airport था। अभी इम्फाल, मणिपुर में Bir Tikendrajit International Airport की शुरुआत 2017 में की गई। प्रधान मंत्री जी का उद्देश्य है कि हवाई चप्पल पहनने वाला आम आदमी भी हवाई जहाज में सफर कर सके। इस सपने को पूरा करने के लिए पूरे देश के आम नागरिकों के लिए regional

connectivity की स्कीम, 'उड़ान' है। उसके साथ पूर्वोत्तर को priority area के रूप में रखा गया है। नॉर्थ-ईस्ट में पर्यटन मार्गों सहित आज लगभग 46 मार्गों का संचालन किया जा रहा है। ...(**व्यवधान**)... अरुणाचल प्रदेश में Pasighat-Holongi Greenfield Airport ...(**व्यवधान**)...

श्री उपसभापति : प्लीज़, माननीय मंत्री जी का reply सुनिए।

श्री जी. किशन रेड्डी : इस Greenfield Airport के लिए 645 करोड़ की cost से development का काम चल रहा है। ...(**व्यवधान**)... अगस्त, 2022 तक इसके पूरा होने की संभावना है। अरुणाचल प्रदेश में तेजू, असम में रुपसी, जोरहाट, लीलाबाड़ी, तेजपुर, वैसे ही मेघालय में बारापानी, नागालैंड में दीमापुर, सिक्किम में पाक्योंग नाम के airports और helipads को जोड़ने का प्रयास चल रहा है। Availability of land, commercial viability और traffic demand के आधार पर airports का upgradation/modernization, यह एक continuous process है। हमारी सरकार इस continuous process को जरूर आगे बढ़ाएगी। Agriculture और horticulture की क्षमता को बढ़ावा देने के लिए केन्द्रीय बजट में 2020-21 में शुरू की गई 'कृषि उड़ान' योजना को नॉर्थ-ईस्ट में भी शुरू किया गया है। 'कृषि उड़ान' के अंतर्गत नॉर्थ-ईस्ट में भी बागडोगरा, गुवाहाटी और अगरतला एयरपोर्ट से कृषि उत्पादन, जैसे pineapple, ginger, kiwi, organic turmeric produce के transportation का काम शुरू हो गया है। Digital India प्रधान मंत्री का एक नया vision है। 2014 के बाद digital connectivity दूरदराज़ के गांवों तक पहुंचनी चाहिए, यह हमारे प्रधान मंत्री जी की इच्छा है। पूर्वोत्तर में telecom connectivity और digital connectivity आदरणीय मोदी सरकार के लिए एक challenge थी। North East region में digital connectivity हर कोने तक ले जाने के लिए बड़े पैमाने पर प्रयास किए जा रहे हैं। पिछले सात वर्षों में North-East में digital connectivity बढ़ाने के लिए भारत सरकार ने Rs. 3,466 crores खर्च किए हैं। Meghalaya and along the National Highways पर 2G+4G mobile connectivity available करवाने के लिए काम चल रहा है। Universal Service Obligation Fund (USOF) के तहत North-East Region में लगभग 5,600 villages को कवर करने के लिए 4,404 new towers लगाए गए हैं। उन towers के लिए Rs.3,715 crores खर्च करके North-East Region में mobile connectivity cover देने का प्रयास किया जा रहा है। North-East Region में 11,956 ग्राम पंचायतों को Bharat Net and Wi-Fi connectivity से जोड़ने का काम चल रहा है, जिसकी cost Rs.645 crores है। North-East Region में Waterways वहां के जीवन और संस्कृति का अभिन्न अंग हैं। प्रधान मंत्री श्री नरेन्द्र मोदी जी के नेतृत्व में North-East में इन महत्वपूर्ण क्षेत्रों को डेवलप करने के लिए सभी प्रकार के प्रयास किए जा रहे हैं।

DR. SANTANU SEN(West Bengal): Sir, I have a point of order.

MR. DEPUTY CHAIRMAN: Hon. Member has a point of order. Yes, Dr. Sen.

DR. SANTANU SEN: Sir, my point of order is related to Rule 240 - Irrelevance or repetition. It says, "The Chairman, after having called the attention of the Council to the conduct of a member who persists in irrelevance or in tedious repetition either of his own arguments."

MR. DEPUTY CHAIRMAN: Santanu Sen ji, I am aware of it. I have seen it and I have already reminded all the hon. Members in this regard. Please sit down. Hon. Minister may please continue.

श्री जी. किशन रेड्डी : धन्यवाद उपसभापति जी, कल Act East Policy के बारे में भी मज़ाक उड़ाया जा रहा था, ऐसा नहीं करना चाहिए। आपके काल में North-East Region बहुत neglect हुआ था, लेकिन हम अलग-अलग policies के द्वारा, different commitments के द्वारा North-East को encourage कर रहे हैं। आज वहां पर शांति है, वहां पर हम पैसा खर्च कर रहे हैं। किसी भी पॉलिसी का मज़ाक उड़ाना ठीक बात नहीं है। कल कुछ माननीय सदस्यों ने Act East Policy को criticize किया, मगर इस पॉलिसी के अंतर्गत पूर्वोत्तर में international connectivity पर ध्यान दिया जा रहा है। Agartala Akhaura Rail Link Project के अंतर्गत Agartala को Akhaura से Bangladesh Railway Network के माध्यम से जोड़ा जाएगा। इस railway network के द्वारा हमारे पड़ोसी देश के साथ traditional and historic connectivity भी मज़बूत होगी। एक बार यह railway network चालू होने के बाद कोलकाता और अगरतला के बीच passengers and goods transportation के लिए समय और यात्रा का खर्च दोनों कम होंगे। इसकी total length 12.26 kilometers है। इसमें Ministry of DoNER के द्वारा Indian side के 5.46 kilometers के लिए Rs. 580 crores खर्च किए जा रहे हैं। इसमें 6.8 kilometers length Bangladesh की side में आती है, वह पैसा भी भारत सरकार की Ministry of External Affairs के द्वारा खर्च किया जा रहा है। हमारे लिए यह rail link project बहुत महत्वपूर्ण है। Ministry of External Affairs के द्वारा Rs. 392 crores Bangladesh Railway Network पर खर्च किए जा रहे हैं। Indian side में railway track का सारा काम जून, 2022 तक पूरा करने का टार्गेट है। Bangladesh side में चलने वाला Railway Network भी हमारा ही है, लेकिन किसी कारण वह काम उतनी तेज़ी से नहीं हो पा रहा है, लेकिन 2022 के end तक उसको भी पूरा करने का टार्गेट है।

Kaladan Multi-modal Transit Transport Project and Trilateral Highway Project भी एक बहुत बड़ा historic step है। Myanmar के Sittwe Port के माध्यम से North-East को South-East Asia से sea के through और land connectivity के through Thailand से सीधा जोड़ेंगे। यहां ट्राइलेट्रल हाईवे का निर्माण किया गया है, जिससे लोग नॉर्थ-ईस्ट और साउथ-ईस्ट एशिया के बीच ड्राइव कर सकें। म्यांमार के साथ कनेक्टिविटी बढ़ाने के लिए Tamu-Moreh और Rih Zowkhawthar में दो इंटरनेशनल एंट्री-एग्जिट प्वाइंट ऑपरेशनल किये गये हैं।

महोदय, नॉर्थ-ईस्ट में एग्रीकल्चर एक प्रमुख विषय है, इसलिए भारत सरकार ने अभी कैबिनेट मीटिंग में ऑयल फर्म के बारे में एक नई स्कीम की घोषणा की है। उसमें 'नेशनल मिशन ऑन एडिबल ऑयल' के बारे में निर्णय लिया गया है, क्योंकि हर साल लगभग 80 हज़ार करोड़

रुपये से लेकर एक लाख करोड़ रुपये का एडिबल ऑयल हम इम्पोर्ट करते हैं, जबकि भारत सरकार चाहती है कि एडिबल ऑयल इम्पोर्ट न करना पड़े, बल्कि इसके लिए भारत में ही प्रावधान करके किसानों को एन्करेज करके, किसानों को इंसेन्टिव देकर इसका उत्पादन बढ़ाना चाहिए। इसी दृष्टिकोण से भारत सरकार की कैबिनेट ने 'नेशनल मिशन ऑन एडिबल ऑयल' के अंदर किसानों को प्रोत्साहन देने के लिए 11,040 करोड़ टोटल आउटले का अप्रूवल किया है। मैं खुशी के साथ बताना चाहता हूं कि 11,040 करोड़ रुपये में सिर्फ 53 परसेंट, 5,850 करोड़ रुपये आज नॉर्थ-ईस्ट के लिए एलोकेट किये गये हैं। हम यह सबको बता सकते हैं कि भारत सरकार ने 50 परसेंट से ज्यादा एडिबल ऑयल नॉर्थ-ईस्ट के लिए एलोकेट किया है, ताकि नॉर्थ-ईस्ट में एग्रीकल्चर डेवलपमेंट हो सके - यह श्री नरेन्द्र मोदी की सरकार के काम करने का तरीका है।

महोदय, असम में दीमा हसो डिस्ट्रिक्ट के मंदेरदिसा के 75 हेक्टेयर क्षेत्र में बम्बू के बारे में भी हम अलग-अलग काम कर रहे हैं। बम्बू सेक्टर को प्रोत्साहन देने के लिए नॉर्थ-ईस्ट रीजन, स्टेट गवर्नमेन्ट्स और केन्द्र सरकार के अलग-अलग डिपार्टमेंट्स काम कर रहे हैं। वह ट्राइबल डिपार्टमेंट भी हो सकता है। इस तरह से अलग-अलग सरकारों के विभाग इसमें काम कर रहे हैं। नॉर्थ-ईस्टर्न रीजनल एग्रीकल्चरल मार्केटिंग कॉरपोरेशन लिमिटेड (NERAMAC) एक इंस्टिट्यूट है, यह बहुत पुराना इंस्टिट्यूट है, जो लॉस में था। अब इसे क्लोज़ करना है या नहीं करना है, आगे कैसे काम करना चाहिए, यह सोचकर इस इंस्टिट्यूट के रिवाइवल का निर्णय नरेन्द्र मोदी सरकार ने लिया है और इसका कैबिनेट ने अप्रूवल किया है। क्योंकि यह किसानों की क्रॉप की मार्केटिंग करने के लिए एक बड़ा साधन था, इसलिए लॉस होने के बाद भी भारत सरकार ने अलग पैकेज देकर इस संस्था को चलाने का प्रयास किया है।

इसी तरह से नौजवानों को रोजगार देने के लिए अलग-अलग कार्यक्रमों के द्वारा भारत सरकार प्रयास कर रही है। अभी बहुत कार्यक्रम चलाने हैं, ये कार्यक्रम ही काफी नहीं हैं, हम और कार्यक्रम भी चलायेंगे। रोजगार को बढ़ावा देने के लिए भारत सरकार ने जो भी करना है, वह नॉर्थ-ईस्ट में करेगी और यह काम राजनीति से ऊपर उठकर करना है। राज्य सरकारों के साथ मिलकर केन्द्र सरकार के अलग-अलग विभागों के द्वारा यह काम आगे बढ़ना चाहिए। उसमें NEDFI के द्वारा काम हो रहा है, SIDBI के द्वारा काम हो रहा है, स्टार्ट-अप इन्वेस्टमेंट का काम भी हो रहा है।

मैं सदन को बताना चाहता हूं कि 4 मार्च से 17 मार्च तक दुबई में वर्ल्ड एक्सपो का आयोजन किया जा रहा है। नॉर्थ-ईस्ट में इन्वेस्टमेंट लाने के लिए 15 दिन का एक्सपो आठ गवर्नमेंट्स के साथ मिलकर आयोजित कर रहे हैं। इसके द्वारा हम दुनिया के अलग-अलग हिस्सों से नॉर्थ-ईस्ट में इन्वेस्टमेंट लाना चाहते हैं, यह हमारा प्रयास है।

महोदय, मुझे यह बताते हुए खुशी होती है कि नॉर्थ-ईस्ट के युवाओं ने देश का नाम रोशन किया है। हॉकी के बारे में कल भी चर्चा हुई थी, कल पटेल साहब ने बोला था कि हॉकी, फुटबाल, वेटलिफ्टिंग, बॉक्सिंग और पोलो आदि के क्षेत्र में नॉर्थ-ईस्ट का विशेष योगदान है। इसलिए खेल-कूद को बढ़ावा देने के लिए मोदी सरकार ने मणिपुर में 922 करोड़ रुपये पहली नेशनल स्पोर्ट्स यूनिवर्सिटी को एलोकेट किये हैं। भारत सरकार ने देश की पहली स्पोर्ट्स यूनिवर्सिटी मणिपुर में खोलने का निर्णय लिया है, क्योंकि उत्तर-पूर्व क्षेत्र में खेल प्रतिभा बहुत अधिक है। ओलिम्पिक्स में उत्तर-पूर्व के युवा खिलाड़ी अलग-अलग फील्ड्स में मेडल्स ला रहे हैं और आने वाले समय में और

भी मेडल्स लायेंगे। इसमें मेरिकॉम, मीराबाई चानू, लवलीन बोरगोहेन आदि खिलाड़ियों ने नॉर्थ-ईस्ट से आकर देश का नाम दुनिया में रोशन किया है। आदरणीय उपसभापति महोदय, नरेन्द्र मोदी जी की सरकार आने के बाद, ओलम्पिक में अगर हमारा कोई खिलाड़ी enter नहीं कर पाया, तो उसमें उसकी मदद की गयी। महोदय, एक खिलाड़ी थी, जिसकी हेल्थ ठीक नहीं थी, लेकिन वह अमेरिका जाना चाहती थी। वह खिलाड़ी भारत सरकार के खर्च से अमेरिका गयी, अमेरिका में उसके कोच द्वारा उसको कोचिंग दी गयी और आज वह ओलम्पिक में मेडल लायी है। इस प्रकार, भारत सरकार एक-एक खिलाड़ी को इतनी कमिटमेंट के साथ ट्रेनिंग देने का प्रयास कर रही है।

महोदय, आज के युग में किसी भी सेक्टर में बिना बिजली के डेवलपमेंट सम्भव नहीं है। आज़ादी के इतने वर्षों के बाद भी भारत में कुछ गाँव बिजली के बिना अपना जीवन गुजार रहे हैं। आज प्रधान मंत्री मोदी जी के नेतृत्व में घर-घर तक बिजली पहुँचायी गयी है। 'सौभाग्य योजना' के अन्तर्गत लगभग 3 करोड़ घरों को बिजली पहुँचायी जा रही है। इसके अलावा पावर कट की भी बात है। आज देश में कहीं भी रहें, पावर कट एक समस्या है। मैं आंध्र प्रदेश से आता हूँ। वहाँ industry owners ने इसलिए धरना दिया कि पावर कट नहीं होना चाहिए। जब कांग्रेस सरकार थी, तब 16 रुपये प्रति युनिट बिजली खरीदती थी। अब ओपन मार्केट में 3 रुपये प्रति युनिट बिजली मिल रही है। इसका कारण यह है कि नरेन्द्र मोदी जी की सरकार बिजली के बारे में एक अच्छा फैसला लेकर काम कर रही है।

महोदय, बिजली के बिना employment नहीं मिलता, बिजली के बिना industrialization नहीं होता है, बिजली के बिना न तो cell phone charge होता है, न telephone काम करता है और न ही घर में लाइट दिखती है, इसलिए हर व्यक्ति के घर में बिजली का होना जरूरी है। नॉर्थ-ईस्ट में difficult terrain होने के बावजूद भी isolated villages में भी, remotest corner में भी households में electricity पहुँचाने का प्रयास किया गया है। मैं कुछ examples भी देता हूँ। कुछ hills के ऊपर घर हैं। वहाँ ऊपर जाने के लिए, वहाँ electricity poles ले जाने के लिए Border Security Force के helicopters को use किया गया। हम हेलिकॉप्टर्स यूज़ करके भी वहाँ घरों तक electricity पहुँचाने का प्रयास कर रहे हैं। वह काम अभी पूरा नहीं हुआ है, हम काम कर रहे हैं।

महोदय, पूर्वोत्तर पावर प्रोडक्शन के विकास पर फोकस के साथ-साथ positive industrial developmental ecosystem को encourage करने के प्रयास भी चल रहे हैं। 2014-15 के बाद भारत सरकार ने पावर प्रोजेक्ट्स के लिए नॉर्थ-ईस्ट के इन 8 प्रांतों में अभी तक 37,092 करोड़ रुपये खर्च किये हैं। अरुणाचल प्रदेश और असम में 2,000 megawatts का एक Subansiri Lower Hydroelectric Power Project है, जिसकी कॉस्ट 19,992 करोड़ रुपये है। यह देश के major projects में से एक है। नॉर्थ-ईस्ट रीजन का एक और दूसरा प्रोजेक्ट है, जो कि power system को improve करने का प्रोजेक्ट है, जिसकी कॉस्ट 6,700 करोड़ रुपये है। इस प्रोजेक्ट के द्वारा नॉर्थ-ईस्ट की स्टेट्स, असम, मणिपुर, मेघालय, मिजोरम, नागालैंड और त्रिपुरा में पावर सप्लाई में इम्प्रूवमेंट हो सकती है। इसके अलावा अरुणाचल प्रदेश और सिक्किम में power transmission and distribution system को मजबूत करने की भी एक बड़ी योजना है, जिसकी कॉस्ट 9,129 करोड़ रुपये है। इसका काम चल रहा है। मैं DoNER के बारे में पहले ही बता चुका हूँ कि बजट कम रहता है, फिर भी, DoNER Ministry के अन्तर्गत भी 44 small power

projects हैं, जिनकी कॉस्ट 1,075 करोड़ है। इन projects के द्वारा industry sector को अवश्य बढ़ावा मिलेगा और नॉर्थ-ईस्ट में power supply streamline भी हो जायेगी।

महोदय, नॉर्थ-ईस्ट में पेट्रोलियम एक बड़ा source है। North-East Natural Gas Pipeline Grid Project एक ambitious ongoing project है, जिसकी estimated cost 9,265 करोड़ है। North-East Gas Grid (NEGG) project को 'Hydrocarbon Vision 2030' के अन्तर्गत propose किया गया। उसकी estimated cost 9,265 करोड़ है, जैसा मैंने अभी बताया। इन सभी 8 राज्यों में 1,656 किलोमीटर की length में pipeline grid डालना तय किया गया है और North-East Gas Grid के लिए 5,559 करोड़ रुपये के partial capital grant को मंजूरी दी गयी है। पूर्वोत्तर भारत में 1 लाख करोड़ की oil और गैस परियोजनाओं को 2025 तक पूरा करने का हमारे देश के सामने लक्ष्य है। इस लक्ष्य पर पहुंचने के लिए हम सभी को प्रयास करना चाहिए। पूर्वोत्तर investors के लिए attractive destination है। उसको ऐसा destination बनाने के लिए अनेक योजनाओं पर काम चल रहा है। Investors India के तहत एक North East Desk स्थापित किया गया है। वहां की स्टेट गवर्नमेंट के साथ काम करते हुए इन्वेस्टर्स के साथ MoU किया गया, क्योंकि मैं पहले ही बता चुका हूं कि North East की डोनर मिनिस्ट्री के साथ-साथ नार्थ-ईस्ट State Governments को इन्वेस्टर्स के साथ कैसा एमओयू करना चाहिए, उनका कैसे encouragement करना चाहिए, इसके बारे में भी सोच रहे हैं। उत्तर पूर्व राज्यों को भी हमने India Industrial Land Bank (IILB) में शामिल किया है। मोदी जी आज देश भर में 'One District One Product' को encourage कर रहे हैं। 'One District One Product' के साथ ही किसी एक जिले में वहां के एक important product को encourage करना चाहिए और उसके export के लिए प्रयास करना चाहिए। उस प्रोडक्ट में quality रहनी चाहिए, उसके प्रोडक्शन को बढ़ाना चाहिए, उसकी marketing होनी चाहिए, यह मोदी सरकार का लक्ष्य है। इसके अंतर्गत export, trade और commerce जैसी एक्टिविटी को इम्प्रूव करने के लिए 'One District One Product' में startups जैसे सेक्टर भी काम करें। Good governance का एक high standard स्थापित करते हुए सरकार के द्वारा इम्प्लिमेंट की जा रही योजनाओं का एक इम्पैक्ट स्थापित हो, इसके लिए हम प्रयास करें। लगातार पांच सालों तक नार्थ-ईस्टर्न स्टेट्स में हर कैबिनेट मिनिस्टर जाए, हर MoS जाए, इसके लिए पीएमओ और हमारे डोनर ऑफिस से monitoring होती है। पीएमओ को डोनर ऑफिस के द्वारा हर महीने रिपोर्ट देनी होती है। प्रधान मंत्री कार्यालय जरूर पूछता है कि इस महीने कितने मंत्री गए। हर स्टेट में हर 15 दिन में एक कैबिनेट मिनिस्टर जाना चाहिए, हर स्टेट में हर 15 दिन में एक MoS जाना चाहिए। उसी प्रकार से हर महीने 15 मंत्री नार्थ-ईस्ट में टूर करने का काम कर रहे हैं। उसमें State Government officials के साथ बातचीत होती है, North East Region beneficiaries के साथ बातचीत होती है और civil societies के साथ बातचीत होती है। हमारा प्रधान मंत्री कार्यालय इसकी मॉनिटरिंग करता है कि night halt कहां किया गया है। Night halt स्टेट कैपिटल में नहीं होना चाहिए, night halt जिले में होना चाहिए, उन्हें लोगों से मिलना चाहिए, यह टारगेट भी आदरणीय प्रधान मंत्री जी ने सभी मंत्रियों को दिया है और यह काम डोनर मिनिस्ट्री के द्वारा implement किया जा रहा है।

SHRI JOHN BRITTAS(Kerala): Will you yield for one minute? *...(Interruptions)...*

MR. DEPUTY CHAIRMAN: Mr. Brittas, nothing is going on record. ...*(Interruptions)*... Mr. Brittas, you have no permission to speak. ...(*Interruptions*)..

श्री जी. किशन रेड्डी : उपसभापति जी, नार्थ-ईस्ट के विकास के मुद्दे पर चर्चा करने के लिए UNDP के सहयोग से देश के लिए state SDG Index, और UT तैयार किया है। अभी तक देश के लिए SDG Index की तीन सीरीज़ जारी हो चुकी हैं। विकास कैसा होना चाहिए, कौन-कौन सी field में ज्यादा ध्यान देना है, उसके लिए ये index काम आते हैं। आज पहली बार नीति आयोग ने डोनर मिनिस्ट्री के द्वारा State SDG Index की Report के आधार पर district level SDG Index भी तैयार किया है। देश में अभी तक district level का index तैयार नहीं हुआ है, सिर्फ नार्थ-ईस्टर्न में हुआ है और यह आज सबसे पहले नार्थ-ईस्ट का आया है तथा 26 अगस्त, 2021 को नीति आयोग ने इसकी घोषणा की है। इस index का बहुत अधिक उपयोग नार्थ-ईस्ट रीजन में government policies को तैयार करने में हो रहा है। States and Central Government development programmes,welfare activities, projects, plannings पर इस index का उपयोग हो सकता है। 'सबका साथ, सबका विकास, सबका विश्वास,सबका प्रयास' जो कि प्रधान मंत्री जी का लक्ष्य है, इस मूल भावना से पूर्वोत्तर क्षेत्र की 7-8 स्टेट्स के 28 डिस्ट्रिक्ट्स में हमने under developed blocks की पहचान की है। सेंट्रल सेक्टर की स्कीम्स के अलावा flagship programmes में सितंबर, 2020-21 तक 'जन-धन योजना' के तहत पूर्वोत्तर राज्यों में आज 434 lakh accounts खोले गये हैं। नॉर्थ-ईस्ट के दृष्टिकोण से 'आयुष्मान भारत योजना' बहुत उपयोगी है। वहाँ इस योजना के अंतर्गत 14 लाख परिवारों को आयुष्मान भारत कार्ड वितरित किया जा चुका है। वहाँ पर 'मनरेगा' के अंतर्गत 2016 से अब तक 31 हजार करोड़ रुपए खर्च किए गए हैं और 114 करोड़ man-days create किए गए हैं। 'जल जीवन मिशन' 2019 में launch किया गया और इसके अंतर्गत अभी तक 34 लाख घरों को सुविधा दी गई है। इसमें कुल coverage 50 percent है। उनको tap water connection दिए गए हैं। कुछ pipeline में हैं, वे sanction हो चुके हैं। इस मिशन का जो national average है, वह North East में बढ़ा है, यह खुशी की बात है।

महोदय, Covid relief और health के संदर्भ में भारत सरकार के द्वारा अलग-अलग काम किए जा रहे हैं। कल बात हो रही थी कि नॉर्थ-ईस्ट में कैंसर बहुत बड़ी समस्या है। हमारी सरकार इस बात को मानती है और इसके लिए अलग-अलग काम किए जा रहे हैं। कोविड के कारण पिछला वर्ष लगभग सभी क्षेत्रों के लिए challenging साबित हुआ था। केन्द्र सरकार ने कोविड के खिलाफ लड़ने के लिए, North East States का संवर्धन करने के लिए हर संभव प्रयास किया है। In the health sector, the Government has spent Rs.25,589 crores since 2014 onwards including Rs.548 crores by the Ministry of DoNER. The Ministry of DoNER has supported 66 special health projects for Rs.925 crores. भारत सरकार ने पूर्वोत्तर राज्यों में Covid-19 से लड़ने के लिए health facilities के लिए हर संभव प्रयास किया है। A.I.I.M.S. के लिए Rs.1,123 crores के expenditure का allocation किया है। Tata Cancer Research Institute से मिल कर 18 hospitals में काम चल रहा है।...(**व्यवधान**)...

MR. DEPUTY CHAIRMAN: Please, it is not permitted. ...*(Interruptions)*... Sushmita*ji*, please take your seat. ...*(Interruptions)*... Let him finish his speech. ...*(Interruptions)*... Only his speech is going on record. ...*(Interruptions)*... Please, Sushmita*ji*.

श्री जी. किशन रेड्डी : महोदय, अभी नॉर्थ-ईस्ट में health infrastructure के लिए अलग-अलग काम चल रहे हैं।...(**व्यवधान**)...

MR. DEPUTY CHAIRMAN: Please. ...*(Interruptions)*... A statement is already there. ...*(Interruptions)*... सिर्फ माननीय मंत्री जी की बात रिकॉर्ड पर जा रही है।...(**व्यवधान**)...

श्री जी. किशन रेड्डी : महोदय, 2014 में budget estimation 36,107 करोड़ रुपए था, अभी इस साल budget estimation 76,040 करोड़ रुपए है। बजट को 36,000 करोड़ रुपए से 76,000 करोड़ रुपए तक बढ़ाया गया है। यहाँ पर बताया जा रहा था कि वहाँ पर काम नहीं हुआ है। मैं बताना चाहता हूँ कि 2015-16 में बजट का 96.64 परसेंट खर्च हुआ था, वैसे ही 2017-18 में बजट का 97.3 परसेंट खर्च हुआ था और 2019-20 में बजट का 97.81 परसेंट खर्च हुआ था। सिर्फ एक Agriculture Department है, जिसमें कम खर्च हुआ है। मैं यह मानता हूँ कि एग्रीकल्चर डिपार्टमेंट के लिए जितना पैसा allocate किया गया है, वह पूरा खर्च नहीं हुआ है। हम इसके लिए लगातार प्रयास कर रहे हैं। DoNER Ministry का मंत्री बनने के बाद, आदरणीय प्रधान मंत्री नरेन्द्र मोदी जी के आदेश पर DoNER Ministry के officers Agriculture Ministry के officers के साथ meeting कर रहे हैं। वैसे ही Railway Ministry, Civil Aviation Ministry के साथ लगातार meetings करके, State Governments को confidence में लेकर, मुख्य मंत्रियों को confidence में लेकर, Chief Secretaries को confidence में लेकर स्टेट्स की जो समस्याएँ हैं, उनको हल करने के लिए भारत सरकार प्रयास कर रही है। कल कुछ अलग-अलग बातें भी बताई गईं। सर, मैं लॉ एंड ऑर्डर के बारे में बताना चाहता हूँ। वह किसकी देन है? हमसे पहले आप लोगों का राज था। स्टेट्स में काँग्रेस पार्टी की सरकार थी, सेंटर में काँग्रेस पार्टी की सरकार थी, मगर आप ही आपस में लड़कर वहाँ पर insurgency groups को बढ़ाते थे, आपस में लड़कर मुख्य मंत्री को निकालते थे। दस साल से सरकार ने नॉर्थ-ईस्ट की अलग-अलग स्टेट्स में एक स्टेबल गवर्नमेंट दी है। ...(**व्यवधान**)...

MR. DEPUTY CHAIRMAN: Please. ...*(Interruptions)*... Please. ...*(Interruptions)*... सिर्फ माननीय मंत्री जी का जवाब ही रिकॉर्ड में जा रहा है। ...(**व्यवधान**)...

श्री जी. किशन रेड्डी : मैं भारत सरकार के द्वारा नॉर्थ-ईस्ट की सारी जनता को यह विश्वास दिलाना चाहता हूँ कि हमारी सरकार नॉर्थ-ईस्ट के विकास के लिए प्रतिबद्ध है, नॉर्थ-ईस्ट के विकास के लिए काम करना चाहती है। ...(**व्यवधान**)...

श्री जॉन ब्रिटास : *

MR. DEPUTY CHAIRMAN: Please. ...*(Interruptions)*... Please, Shri John Brittas. ...*(Interruptions)*...

श्री जी. किशन रेड्डी : नॉर्थ-ईस्ट के डेवलपमेंट के लिए काम करना चाहती है। ...(**व्यवधान**)...

श्री उपसभापति : केवल माननीय मंत्री जी की बातें ही रिकॉर्ड पर जा रही है। ...(**व्यवधान**)... Please. ...*(Interruptions)*...

श्री जी. किशन रेड्डी : सर, प्रधान मंत्री कार्यालय में every month नॉर्थ-ईस्ट के 30 मेजर प्रोजेक्ट्स प्राइम मिनिस्टर डायरेक्ट रिव्यू करते हैं। ...(**व्यवधान**)...

श्री उपसभापति : कृपया आपस में बात न करें। ...(**व्यवधान**)...

श्री जी. किशन रेड्डी : Every month 30 प्रोजेक्ट्स सेलेक्ट करके प्रधान मंत्री जी नॉर्थ-ईस्ट के बारे में रिव्यू करते हैं।

MR. DEPUTY CHAIRMAN: Please. ...*(Interruptions)*... Please, take your seats. ...*(Interruptions)*...

श्री जी. किशन रेड्डी : हम नॉर्थ-ईस्ट के विकास के लिए प्रतिबद्ध हैं। ...(**व्यवधान**)...

श्री उपसभापति : सिर्फ माननीय मंत्री जी की बात ही रिकॉर्ड पर जा रही है। Please, Shri John Brittas. ...*(Interruptions)*...

सुश्री सुष्मिता देव : *

MR. DEPUTY CHAIRMAN: Please. ...*(Interruptions)*... Please, Sushmita*ji*. ...*(Interruptions)*...

श्री जी. किशन रेड्डी : उपसभापति जी, मैं नॉर्थ-ईस्ट की सारी जनता को बताना चाहता हूँ कि last seven-and-a-half years के बाद आज वहाँ शांति है, उस शांति को कायम रखें, peace कायम रखें। ...(**व्यवधान**)...नरेन्द्र मोदी जी के नेतृत्व में सारे भारत की जनता नॉर्थ-ईस्ट के विकास के लिए committed है। ...(**व्यवधान**)... हम इसे आने वाले दिनों में बताएंगे। ...(**व्यवधान**)... हमारे

* Not Recorded.

प्रधान मंत्री जी बार-बार बोलते हैं कि तब तक भारत का विकास नहीं हो सकता है, जब तक भारत के साथ-साथ नॉर्थ-ईस्ट का विकास न हो, इसलिए हम भारत के साथ-साथ नॉर्थ-ईस्ट भारत के हर क्षेत्र में भी विकास करना चाहते हैं। यह हमारी commitment है, हम इस commitment के साथ आगे बढ़ेंगे। इसके लिए मैं सभी सदस्यों से अनुरोध करना चाहता हूँ। सर, सभी सरकारों में कमी रहती है, लेकिन कमी रहने के बाद हमारा लक्ष्य क्या है, हमारी commitment क्या है, हम पहले यह बताना चाहते हैं। हमारी commitment है, इसलिए मैं सभी सदस्यों से अनुरोध करता हूँ कि इस विकास में सरकार के साथ जुड़िए, सरकार के साथ हाथ से हाथ मिलाकर आगे बढ़िए, जय हिन्द!

STATEMENTS BY MINISTERS- *Contd.*

Situation in Ukraine

MR. DEPUTY CHAIRMAN: Now, the Statement by Minister, Shri S. Jaishankar. Please.

THE MINISTER OF EXTERNAL AFFAIRS (SHRI S. JAISHANKAR): Sir, I rise to make a statement to this august House on the situation in Ukraine and the implications that it has had for India, including for our nationals resident there. Despite the challenges posed by a serious ongoing conflict, we have ensured that about 22,500 citizens have returned home safely. The House would recognize the complexity of the various endeavours that have made it possible. Allow me to share them in some detail.

As hon. Members may be aware, a tense situation between Russia and Ukraine erupted into conflict on 24th February, 2022. The root causes for this are complex, going back to a range of issues including the security architecture, political governance and inter-state politics. To that was added the challenges of implementing understandings reached earlier. What is pertinent to note is that the hostilities placed the Indian community of 20000-plus in direct danger. Even while we were participating in the global deliberations of this evolving situation in the UN Security Council, the pressing challenge was to safeguard our citizens and ensure that they were not in harm's way.

At the direction of the Prime Minister, we launched Operation Ganga, thereby undertaking one of the most challenging evacuation exercises during an ongoing conflict situation. Hon. Members should know that our community was dispersed across Ukraine, posing its own logistical challenges. The exercise was undertaken at

a time when military actions including air strikes and shelling were underway. It involved movement in a war-torn situation in a large country, at times over a 1000 kms. And it required exiting border checkpoints that were clogged by an estimated 26 lakh refugees.

3.00 P.M.

The entire exercise involved a 'whole of Government' approach with the Prime Minister himself chairing review meetings, almost on a daily basis. At the MEA, we monitored the evacuation operations on a 24x7 basis as well. We got excellent support from all concerned Ministries and organizations, including Ministry of Civil Aviation, Ministry of Defence, National Disaster Response Force, Indian Air Force and private airlines. There was an effective coordination with State Governments in ensuring that arrangements were made by them for return of Indian students to their respective States once they landed in Delhi and Mumbai.

Sir, let me apprise Members of the steps taken in advance of the actual conflict situation. As tensions increased, the Embassy of India in Ukraine had started a registration drive for Indian nationals in January, 2022. As a result, around 20,000 Indian nationals registered with our Embassy in Kyiv. Most of the Indian nationals were students who were pursuing medical studies in Ukrainian universities that were dispersed throughout the country. More than half of the students were in Universities in Eastern Ukraine that borders Russia and has been the epicenter of the conflict so far. The students hailed from 35 States and UTs of India with more than 1,000 students each from States of Kerala, UP, Haryana, Tamil Nadu, Gujarat, Maharashtra, Bihar and Rajasthan.

In view of the continued build-up of tensions in February, the Embassy of India in Kyiv issued an advisory on 15th February, 2022 advising Indian nationals in Ukraine, whose stay is not essential, to leave the country temporarily. It also advised Indian nationals not to travel to Ukraine or undertake non-essential movements within Ukraine. Members will appreciate that such advisories are extremely unusual and their very issue is itself a serious caution. Further advisories were also given on 20 February and 22 February pressing students to leave Ukraine. Air-bubble restrictions then in force were immediately lifted in consultation with Ukrainian side to increase the number of direct flights. As a result, around 4,000 Indian nationals departed from Ukraine by direct and indirect flights till 23 February, 2022.

Despite our efforts, however, a large majority of students elected to continue staying in Ukraine. We must understand their predicament in this regard. There was

a natural reluctance to leave educational institutions and affect their studies. Some universities actively discouraged and showed reluctance to offer on-line studies. Many of them received conflicting advice regarding safety. The challenges of travel back may have also been a factor. In the period leading to 24 February, the political signals were confusing as well. Public urgings not to be taken in by alarmism and reports of force withdrawals created a confusing picture. The net result was that about 18,000 Indian citizens were caught in the midst of conflict when it began.

The Ministry had started reinforcing the strength of our Mission in Ukraine in anticipation of a difficult situation. Additional Russian-speaking officers were deputed to Kyiv on 22 February to our Embassy. To keep in constant touch with distressed Indian nationals in Ukraine and their families in India, a Situation Room was established in Delhi on 16 February. The Embassy took parallel measures. The MEA Situation Room was ramped up to over a hundred personnel, allowing them to respond to over 13,000 calls and over 9,000 emails till date.

The strategy for evacuation was to take out Indian nationals from the western neighboring countries of Ukraine—Poland, Slovak Republic, Hungary, Romania and Moldova. This was necessitated due to closure of the Ukrainian airspace on 24 February. To carry this out, we were required to strengthen our Missions in these countries so that they could deploy teams at the border points, set up transit camps, operate effective control rooms and facilitate the large number of air flights. Along with that, they also handled incoming humanitarian assistance. 47 additional MEA officials were dispatched to ensure these objectives, supplementing a pre-existing Embassy strength of 58.

Hon. Members should appreciate that along with our Embassy personnel, these officials have gone to extraordinary lengths in difficult circumstances to ensure that Operation Ganga is successful. Their constant intervention at border check-points helped to address the severe challenges posed by over-congestion. Their liaison with local governments and community organisations was responsible for the boarding, lodging and medical attention of evacuees. And, of course, they handled the complexity of flight operations on the ground so that the return home was a smoother process.

Under Operation Ganga, 90 flights have been operated, out of which 76 were civilian flights and 14 were Air Force flights. The evacuation flights were from Romania, Poland, Hungary and Slovakia. While Indian Air-Force rose to the occasion, most of the private airlines, that includes Air India, Air India Express, Indigo, Spice Jet, Vistara, Go-Air Asia, also participated enthusiastically.

During this period, Prime Minister himself spoke to the Presidents of Russia and Ukraine on multiple occasions. He specifically took up the issue of safe evacuation of Indian nationals, especially from Kharkiv and Sumy. Prime Minister also spoke to the Prime Minister of Romania, Slovak Republic, Hungary and President of Poland to seek their support for facilitation of entry of Indian nationals to their countries. I most sincerely thank these partner nations for opening the doors and helping our citizens in our hour of need.

Sir, I was also in constant touch with my own counterparts in Ukraine, Russia, Poland, Romania, Hungary, Slovakia and Moldova for similar reasons. Foreign Secretary maintained contact with the Ambassadors of Ukraine and Russia in New Delhi, while our Ambassadors in Kyiv and Moscow followed up their respective capitals.

Prime Minister deputed four Union Ministers as Special Envoys to Romania, Hungary, Slovak Republic and Poland to facilitate Operation Ganga. This included Shri Jyotiraditya Scindia to Romania, Shir Kiren Rijiju to Slovak Republic, Shri Hardeep Sign Puri to Hungary and General (Retd.) Shri V.K. Singh to Poland. Their personal supervision of the evacuation processes made a substantial difference in the ease of border-crossing and the care taken of our citizens thereafter.

The most challenging part of the evacuation exercise was that of evacuating Indian national from Kharkiv and Sumy. Both the places witnessed heavy shelling and air strikes. Many options were worked out to evacuate students through buses and trains. A team from our Embassy in Moscow had also been sent to the Russia-Ukraine border to facilitate the possible evacuation of Indian students through Belgorod and Kursk. Many students from Kharkiv were moved to Pesochin in view of anticipated escalation of hostilities. While our efforts were able to stave off some of the more extreme scenarios, their presence in a safety zone allowed for subsequent ferrying through buses to the western borders. The Sumy evacuation, which was the last one on a significant scale, was also extremely complex as our students faced the prospect of being caught in a crossfire. Their evacuation from the city needed a credible ceasefire, a daunting challenge in the current situation. This finally materialized due to the personal intervention of the Prime Minister himself with the Presidents of Ukraine and Russia. Noting the challenges before us, we also dispatched a special team of senior officers to the vicinity of Sumy. Their coordination with the military forces deployed there, with the ICRC and arrangement of logistics was responsible for the final outcome.

During the entire period, our Embassy in Ukraine has been working incessantly to contact Indian nationals, arranging and facilitating transport, coordinating with local

authorities, providing food, etc. Throughout the evacuation exercise, our Embassy was in constant touch with the Ukrainian authorities. We appreciate their positive response to our requests during this period. Their intervention was responsible for the running of additional trains needed in the evacuation exercise. The Embassy also provided travel documents within a very, very short time in cases where Indian nationals had lost their passports. They also partnered with neighbouring Embassies to resolve challenging situations at the border. On 13th March, in view of the rapidly deteriorating security situation in Ukraine, including attacks in its western parts, it was decided to temporarily relocate the Indian Embassy in Ukraine to Poland. The situation will be reassessed in light of further developments. Hon. Members should also recognize the great contribution made by community representatives, volunteers and NGOs in the evacuation exercise. Equally noteworthy were the efforts of the Indian businesses in the countries neighbouring Ukraine, and indeed, in Ukraine itself. In numerous ways, they assisted in the transport, shelter and sustenance of the evacuating students. They ensured that our citizens didn't become a burden for Ukraine's neighbours who were receiving so many other refugees at that time. The nation owes them a debt.

In line with India's principle of 'Vasudhaiva Kutumbakam', foreign nationals were also evacuated from conflict zones and brought to India. They included about 150 citizens, 147 to be exact, of 18 countries, among them, our immediate neighbours like Bangladesh and Nepal. Many of the Ukrainian nationals that were family members of Indian nationals have also been evacuated. We also provided free passage to Ukrainian nationals from India to Poland in our evacuation flights.

In response to the emerging humanitarian situation, India has provided relief supplies to Ukraine and its neighbouring countries. A total of 90 tonnes of relief material comprising medicines, tents, blankets, sleeping mats, tarpaulin, surgical gloves and eye goggles have been provided.

Hon. Members are aware that at Kharkiv, Naveen Shekarappa Gyanagaudar, a final year medical student of Kharkiv Medical University, lost his life. He tragically succumbed to injuries received when he had gone to fetch groceries from a shop. We deeply mourn his untimely demise. Our prayers are with his family and his loved ones. Our Embassy in Ukraine is diligently pursuing the repatriation of his mortal remains to India.

I would also like to mention the assistance provided to another Indian national, Harjot Singh, who suffered bullet injuries on his way out from Kyiv. His medical expenses were taken care of and arrangements were made for his movement from

Kyiv to the Polish border. He was brought back in IAF flight to India accompanied by a doctor arranged by our Mission in Poland.

Mr. Deputy Chairman, Sir, the unfolding developments in Ukraine have simultaneously played out at the United Nations, in particular at the UN Security Council, where India is serving as a non-permanent member. India's position on the Ukraine conflict has been steadfast and consistent. We have expressed deep concern at the worsening situation and called for immediate cessation of violence and end to all hostilities. Our statements at the UN Security Council and the UN General Assembly have urged an urgent ceasefire and ensuring safe passage for stranded civilians. We have also highlighted the humanitarian assistance extended by India to Ukraine and its neighbouring countries at this hour of crisis.

We have reiterated at the highest levels of our leadership to all parties concerned that there is no other choice but the path of diplomacy and dialogue. We have emphasized to all member States of the U.N. that the global order is anchored on international law, U.N. Charter and respect for territorial integrity and sovereignty of states.

The Ukraine conflict has major economic implications. Its impact on energy and commodity prices is already visible. The disruption of the global supply chain is expected to be significant. India has substantial dealings with both Russia and Ukraine. An assessment in this regard by the Government is underway. However, the House will appreciate that there is all the more need for an AatmaNirbhar Bharat.

Operation Ganga is a testimony of our commitment to ensure that Indians in distress situations abroad can count on their Government. We have shown this on numerous occasions before, but rarely in one as challenging as the ongoing conflict in Ukraine.

I am confident that hon. Members of this House would join me in commending the efforts of Government of India, the officials of Ministry of External Affairs, particularly the concerned Embassies, Ministry of Civil Aviation, Ministry of Defence, NDRF, the Indian Air Force, private airlines and all those who have worked tirelessly and selflessly for the safe return of our nationals from Ukraine. I would also like to convey our sincerest appreciation and gratitude to the local Indian communities in these countries, the civil society, the volunteer organizations. However, what is most noteworthy is the courage and determination of our young students in Ukraine, some of whom had to face very difficult, even traumatic situations in active conflict zones.

Hon. Members, these are undeniably challenging times. But the House may rest assured that whether it is our approach to the political situation, the implications

for the economy or the welfare of Indians abroad, our Government will respond with confidence, diligence and responsibility that has been our hallmark. Thank you.

MR. DEPUTY CHAIRMAN: Now, we will have clarifications on the Statement. Shri Anand Sharma.

SHRI ANAND SHARMA (Himachal Pradesh): Mr. Deputy Chairman, Sir, we have carefully listened to the Statement of the hon. External Affairs Minister. It is comprehensive. It gives a detailed account of the armed conflict in the war between Russia and Ukraine and the difficulties and challenges that India faced. There are times when country faces such challenges, even away from the armed conflict or military conflict, when India in the past and now speaks in one voice. The concern of our country was about our students, our citizens and one thing is appreciable and commendable rather that the work that has been done by the Ministry of External Affairs, the diplomats, our missions abroad is not easy. It is an evacuation in the war. I want to, before I seek the clarifications, mention before this august House that there were many requests that I had received personally and there was one occasion when I reached out to India's Foreign Secretary at one o'clock in the morning and I got the response back at 1.22 a.m. And the student was contacted and taken out and taken to the border. There were many more cases. I have the names when prompt responses by the Control Room were there. Since those officers who were doing this work are not present here, I consider it my duty to place on record our appreciation and the good work of those officers. At any time of day and night those officers were available. Sir, I am also proud as an Indian that our country has once again reaffirmed its sterling record in such situations when Indian Air Force and Indian Navy have risen to the occasions. As you would recall, Sir, in 70s in Beirut, in Lebanon, during Gulf War, Iran-Iraq conflict and on umpteen occasions when our officers, our Air Force and our Navy undertook large scale evacuation operations. Therefore, we are happy that our students have been brought back. Most of them are safe. There is one tragedy which could not have been helped, but we were worried about Kharkiv and Sumy whether they would be evacuated until the very end. Therefore, it is a big relief for the nation and also what I have noted in the Statement is about the coordination with the States so that they were taken back promptly. I am referring to the paragraphs 22 to 25 of hon. Minister's Statement. We are presently in the UN Security Council. India is a large country, which has enormous stakes both in Russia and in Ukraine, and India has good relationship, special strategic partnership with Russia and also with Ukraine where we have done the right thing to extend

humanitarian assistance. What is the assessment and what efforts are being made by our Government at the UN Security Council for effective interventions, for early cessation of armed conflict and resumption of dialogue for a negotiated resolution of issues between Ukraine and Russia? I ask this question, because knowing full well that diplomacy is not loud. Everything, sometimes, is not stated. But, I hope, we are making efforts and we would like that reassurance.

Lastly, the statement does refer — at Para 24 in particular — about fallout on India and its major economic implications. There are two aspects. The first one is related to the economic fallout due to high crude oil prices. I would like to know to what extent it affects our energy security. Yes; it upsets the budgetary calculations. We are all conscious of that. Crude price has gone up from US $ 75 per barrel to US $ 130 per barrel.

MR. DEPUTY CHAIRMAN: Anand Sharmaji, please conclude.

SHRI ANAND SHARMA: I am concluding. Equally important and a matter of concern for India would be — hon. Minister has referred to that — the Defence supplies. We are dependent, to a large extent, on both the countries, mainly from Russia, for our Defence requirements. In a war there is bound to be disruption. We also face threat on our borders. How do we take timely action to ensure that there is no disruption? Thank you.

श्री उपसभापति : माननीय सदस्यगण, मेरे पास क्लैरिफिकेशन्स के लिए जो नाम पहले से आए हुए हैं, मैं आपको उसी ऑर्डर में बुलाऊंगा। You are supposed to be specific in your clarifications. अगर आप लंबे ओपिनियन्स देंगे, तो फिर दूसरों को दिक्कत होगी। माननीय एलओपी आप बोलिए।

विपक्ष के नेता (श्री मल्लिकार्जुन खरगे): माननीय उपसभापति जी, हम तो हाथ उठा रहे थे, लेकिन आप देख ही नहीं रहे थे।

श्री उपसभापति : नहीं, आपके दूसरे सदस्य का हाथ ऊपर था, मैं उनको देख रहा था।

श्री मल्लिकार्जुन खरगे : मैंने इससे पहले भी हाथ उठाया था।

उपसभापति महोदय, हमारे फॉरेन मिनिस्टर ने बहुत डिटेल में स्टेटमेंट दी है। उन्होंने यहाँ पर सारी चीज़ों को तफ़सील के साथ बताया है। मैं आपके माध्यम से उनसे सिर्फ दो क्लैरिफिकेशन्स पूछता हूं। मेरा एक क्लैरिफिकेशन यह है कि इंडियन एम्बेसी ने 15 फरवरी को हमारे विद्यार्थियों को लाने के लिए एक कोशिश की थी, लेकिन आपने जो एडवाइज़री दी थी, वह

एडवाइज़री देने के बाद भी हमारे स्टूडेंट्स या हमारे सिटिज़न्स वक्त पर क्यों नहीं पहुंचे? यह मेरा पहला क्लैरिफिकेशन है, जो मैं पूछना चाहता हूं।

उपसभापति महोदय, उसी वक्त दूसरी कंट्रीज़, जैसे यू.एस., यू.के., चाइना, जर्मनी आदि के लोगों को ऐसी कोई तकलीफ नहीं हुई, वे सेफली पहुंचे हैं, इसका क्या कारण रहा? ..(**व्यवधान**)..

श्री प्रकाश जावडेकर (महाराष्ट्र)**:** उपसभापति महोदय..(**व्यवधान**)..

श्री उपसभापति : माननीय सदस्यगण, प्लीज़ आप बैठकर मत बोलिए। ..(**व्यवधान**)..

श्री मल्लिकार्जुन खरगे : आप सुनिए..(**व्यवधान**)..मुझे हूट आउट करके आप चुप नहीं बिठा सकते हैं। ..(**व्यवधान**)..मैं यह पूछना चाह रहा हूं कि क्या आपकी एडवाइज़री लेट गई? क्या उन लोगों को आपसे पहले मालूम था, इसलिए उन्होंने अपने लोगों को वापस बुला लिया? मैं केवल इतना ही पूछ रहा हूं। उपसभापति महोदय, दूसरी बात..(**व्यवधान**)..

MR. DEPUTY CHAIRMAN: You have sought both your clarifications.

श्री मल्लिकार्जुन खरगे : एक और बात है, हमारे कर्णाटक के एक नवीन शेखरप्पा, जिनकी डैड बॉडी अभी भी वहाँ पर है, वह वापस कब आएगी और आप उसके लिए क्या इंतजाम करने वाले हैं? मुझे आप ये क्लैरिफिकेशन्स दे दीजिए।

MR. DEPUTY CHAIRMAN: Hon. Members, please be specific, otherwise I will move on to other names.

SHRI TIRUCHI SIVA (Tamil Nadu): Mr. Deputy Chairman, Sir, we appreciate and commend all the efforts taken by the Government, especially by the Ministry of External Affairs. ...*(interruptions)*...

MR. DEPUTY CHAIRMAN: I will call you. Please take your seat. ...*(interruptions)*... Mr. Vaiko, I will call you. ...*(interruptions)*...

SHRI TIRUCHI SIVA: Sir, our Chief Minister, Mr. M.K. Stalin, personally called the External Affairs Minister and thanked him for all the efforts that he has very sincerely taken. ...*(interruptions)*... I had personally interacted with him. I very well know about the steps taken. More than the evacuation, the diplomatic level of handling of this issue by the Prime Minister should also be appreciated. I want to put this on record.

Two thousand students from Tamil Nadu had stranded there. And, we came to know that the students were facing certain issues while dealing with the Embassy there. So, our Chief Minister constituted a team of Members of Parliament, consisting of Mr. Abdulla, Mr. Dayanidhi, and myself, and some IAS officers to go to the neighbouring countries and supplement the efforts taken by...*(Interruptions)*... I must mention this, Sir. When we met the External Affairs Minister, he elaborately explained everything. After meeting him, we realized that the inflow of students had increased. So, as suggested by him, we deported them to their respective places. One main thing is, the advisory had been given on 15th February. But the students were not coming because the universities had cautioned the students that if they leave their studies would be spoiled. So, they were prepared to stake their lives and stayed there. Some universities were reluctant to give even online class...*(interruptions)*...

MR. DEPUTY CHAIRMAN: Mr. Tiruchi Siva, please be specific. ...*(interruptions)*...

SHRI TIRUCHI SIVA: Sir, it is very important and I must tell it here. ...*(interruptions)*...

MR. DEPUTY CHAIRMAN: Yes, all queries are important. ...*(interruptions)*...

SHRI TIRUCHI SIVA: Sir, now when their lives have been saved, my main question is: What about the future of their education? ...*(interruptions)*...

MR. DEPUTY CHAIRMAN: Thank you. Next, Dr. M. Thambidurai. Please be specific. ...*(interruptions)*...

DR. M. THAMBIDURAI (Tamil Nadu): Thank you, Mr. Deputy Chairman, Sir. I appreciate the efforts taken by the Government of India to save the lives of the Indians, especially the students. ...*(interruptions)*...

MR. DEPUTY CHAIRMAN: Please be specific. Time is limited. ...*(interruptions)*... Time is limited. ...*(interruptions)*... Time is limited. ...*(interruptions)*...

DR. M. THAMBIDURAI: I want to know from the hon. Minister ...*(interruptions)*... I want to know what would be the fate of students' education. ...*(interruptions)*... What are you going to do in this regard? ...*(interruptions)*... Also, some Indians are doing business there. ...*(interruptions)*... How will the Government safeguard their interests? ...*(interruptions)*...

DR. AMAR PATNAIK (Odisha): Sir, I commend the efforts made by the Government of India, by the Ministry of External Affairs, and, of course, by other Ministries, as mentioned by the hon. External Affairs Minister in his statement. ...*(interruptions)*...

SHRI TIRUCHI SIVA: I have never seen such ...*(interruptions)*... Only you are ...*(interruptions)*...

DR. AMAR PATNAIK: The Government of Odisha also sent four representatives to facilitate the return of the students. ...*(interruptions)*... But, my clarification is with regard to paragraph No. 22, which mentions that humanitarian assistance has been extended to Ukraine and its neighbouring countries at this hour of crisis. ...*(interruptions)*...

MR. DEPUTY CHAIRMAN: Mr. Vaiko, please sit down. I will call you. ...*(interruptions)*...

DR. AMAR PATNAIK: This is creditable, Sir. ...*(interruptions)*... As you know, about 1.5 million refugees, most of whom are women and children, have been fleeing from that place. So, what is the extent of humanitarian assistance, particularly in respect of women and children in this area? I wanted to seek clarification on this point.

PROF. MANOJ KUMAR JHA (Bihar): Thank you, hon. Chairman, Sir. My queries are brief. But, before I do that, ...*(interruptions)*...

SHRI VAIKO(Tamil Nadu): Sir, my question is...*(interruptions)*... I had given my name...*(interruptions)*...

MR. DEPUTY CHAIRMAN: Yes, it is here. ...*(interruptions)*... I am just calling you. ...*(interruptions)*...

SHRI VAIKO:* It is the procedure.

MR. DEPUTY CHAIRMAN: Please sit down. ...*(interruptions)*... I am following the procedure. ...*(interruptions)*... Please sit down.

---

* Expunged as ordered by the Chair.

SHRI VAIKO: [#]

MR. DEPUTY CHAIRMAN: It is not going on record, please. …*(interruptions)*… Please sit down, Vaiko*ji*. …*(interruptions)*… I will call you. Your name is after him. …*(interruptions)*… It is as per the order. …*(interruptions)*… Prof. Manoj Kumar Jha, please resume. …*(interruptions)*…

PROF. MANOJ KUMAR JHA: Sir, I must compliment, joining my other colleagues, the entire team of the Government of India in doing what seemed impossible at one particular point of time. Having said that, Sir, there are two specific queries. I just missed to understand because the hon. External Affairs Minister has been a career bureaucrat and a fine bureaucrat. Did we read the emerging situation a little slowly? This is my first question. Secondly, are we willing to look at the fact that this geo-political rupture between Russia and Ukraine is resulting in realignment in our own neighbourhood? Are we watching it? I am sure, you must. Thank you.

MR. DEPUTY CHAIRMAN: Now, Mr. Vaiko.

SHRI VAIKO : Mr. Deputy Chairman, Sir, thank you very much; at least, you remember my name. …(Interruptions)..

MR. DEPUTY CHAIRMAN: Please put your question.

SHRI VAIKO: Days were there when conflicts like this happened in the world. It was India which came first to pacify and make compromises. The leader of the Non-Aligned Movement, India, took the lead. What happened now? In the General Assembly of the United Nations, in the Security Council also, we have failed our duty. India has failed its duty. India has not done its duty.

MR. DEPUTY CHAIRMAN: Your question is clear, Vaikoji.

SHRI VAIKO: India has not done its duty.

SHRI JOHN BRITTAS (Kerala): Mr. Deputy Chairman, Sir, in para 7, the Foreign Minister says, "In the period leading to 24th February, the political signals were

---

[#] Not recorded.

confusing as well." My question to the hon. Minister is: Was this the reason for the delay in the evacuation? Actually, the first advisory was given on 15th. Other countries had taken serious action and steps to evacuate their nationals. Did we confuse the signals and was that the reason for the delay in the evacuation? My second question is…

MR. DEPUTY CHAIRMAN: You can seek only one clarification. There are other Members also.

SHRI JOHN BRITTAS: A small clarification, Sir. There is a bleak future staring at the faces of the hapless students. The Minister has not mentioned anything about this. Will he come out with a clarification? …(*Interruptions*)..

MR. DEPUTY CHAIRMAN: Now, Sushmita Sen*ji*.

MS. SUSHMITA DEV(West Bengal): Sir, thank you for the compliment.

MR. DEPUTY CHAIRMAN: Sorry, Sushmita Dev*ji*. ..(*Interruptions*).. Please put your question.

MS. SUSHMITA DEV : Mr. Deputy Chairman, Sir, I personally thank you for the compliment but I prefer to be referred to as Dev. Sir, on a very serious matter, today, the hon. Minister of External Affairs has given a very, very detailed reply. These are the moments when the entire nation should stand together across party lines because our citizens who are stranded there and are under such grave danger in an area of conflict needed us to be united. The hon. Chief Minister of West Bengal, Ms. Mamata Banerjee, wrote to the Prime Minister of India expressing her solidarity towards the entire exercise, which was a big challenge. We want to thank all the officers, all the pilots, all the missions who helped rescue the students and other citizens from Ukraine. If the students could risk their lives and stay on there for the sake of their education, I join all my colleagues in expressing some concern over their future. I hope that the Government of India will look into it. I have a specific question, Sir. On 15th of February, there was a precautionary advisory that was issued to say, please leave the area of conflict if it is possible. The question I want to ask is: Does an advisory to ask the Indian nationals to come back on a precautionary basis by commercial flights qualifies as evacuation, as the word has been used here?

MR. DEPUTY CHAIRMAN: Thank you Sushmitaji. ..(*Interruptions*)..

MS. SUSHMITA DEV: Sir, sometimes clarifications also help the Government in clarifying to the nation and also clarifying controversies. So, when you use the word 'evacuation', please be clear. One, that the Government or none of the machineries they used actually reached the conflict areas because we saw the students walking to the borders. A precautionary measure which is asking you to leave on commercial flight because there was only one Air India flight, does that amount to evacuation by the Government?

SHRI JOSE K. MANI (Kerala): Sir, I appreciate the huge step taken by the Government of India, especially, the Prime Minister and his team and the officers.

Having said that, I would like to know some of the issues. We have been in touch with the people who have come back, the students who have come back. About 2,320 students were there from Kerala itself and most of the students were from Central Travancore. I have been with them after they came back. They were saying about some of the issues like the disturbing reports of racism against Indian nationals, especially, who have been attempting to flee Ukraine and it may be areas of Ukraine where Indian students were debarred from using transport reaching to neighbouring countries for evacuation. So, my request is that there should be effective communication with all the countries to prevent such incidents of racism in future as a global priority.

There is one more thing. The students have gone through enough of agony and stress. It may not be in the ambit of the Ministry but all the Ministers are here, the Government is here. What will you do for that? These students have taken about forty-fifty lakh rupees of loan to go to Ukraine for study. After, let us say, two or three or four weeks, the banks will start disturbing them, and the stress and agony will be on them. Please see that steps are taken for the future of these students. That is our only request. Steps should be taken; and we will not have another chance to discuss this issue. So, let us take up that.

MR. DEPUTY CHAIRMAN: Shri Satish Chandra Misraji. *...(Interruptions)...* No. Already two have spoken. Satish Chandra Misraji. *...(Interruptions)...*

SHRI SATISH CHANDRA MISRA (Uttar Pradesh): Sir, while appreciating the entire work, right from the hon. Prime Minister to the Ministers and all the officials day and night and converting an almost 'impossible' to a 'possible', I want to seek only one

clarification. As per the statement, there are still thousands of students or citizens who are still stranded in Ukraine. If there are none, it is a very good information but if they are still there, then what is the method which we are adopting and what are we going to do to evacuate them? And the students who have come back to this country, what is their future and whether they will be going back or some arrangements would be done in this country?

श्री उपसभापति: माननीय सदस्यगण, चूंकि time-constraint है, हमने सबको बोलने का मौका दिया है, now the hon. Minister can reply*...(Interruptions)...* Please, please. *...(Interruptions)...* Hon. Minister. *...(Interruptions)...* Please. *...(Interruptions)...* Already two persons have asked. *...(Interruptions)...* Please. *...(Interruptions)...* Please, Priyankaji. *...(Interruptions)...* Please. ...(Interruption)...

SHRI S. JAISHANKAR: Sir, a number of clarifications have been asked. *...(Interruptions)...*

श्री उपसभापति : मिनिस्टर साहब, आप बोलिए, केवल आपकी बात रिकॉर्ड पर जा रही है। (**व्यवधान**)... Please. *...(Interruptions)...*

SHRI S. JAISHANKAR: Many of them are repetitive. So, let me address the issues without naming the specific Members. *...(Interruptions)...*

श्री उपसभापति: माननीय सदस्यगण, please have patience. *...(Interruptions)...* Please hear the answer by the hon. Minister. *...(Interruptions)...* Please.

SHRI S. JAISHANKAR: The first issue, Sir, relates to the advisories, including the advisory starting on 15th of February. I would like the hon. Members to understand what was the ground situation. We issued very clear advisories because when an Embassy tells students or Indian nationals saying, 'If your stay is not essential, consider going back home', it is not something that is done lightly. It is something that students take very seriously, that other nationals also take. But I would like the hon. Members to understand the problem that the students faced. *...(Interruptions)...*

श्री दीपेन्द्र सिंह हुड्डा (हरियाणा): सर, हमारे हरियाणा की बात नहीं सुनी गई।...(**व्यवधान**)... हमारे हरियाणा की बात नहीं सुनी गई, इसलिए मैं सदन से walkout कर रहा हूं। ...(**व्यवधान**)...

(*At this stage, the hon. Member left the Chamber.*)

SHRI S. JAISHANKAR: I have with me a list of universities. We approached them. I don't want to take the name of the universities but there was one big university which would not convert the mode of education to 'online', and, in fact, said that 'if anybody leaves at this time, they are jeopardizing their degree.' There is a second university which said, 'I will give you only online till February 25th.' There is a third university which said, 'I will only give you for two weeks.' One of them said, 'I will give you till April 1.' One of them said, 'I will give you till May 1.' *...(Interruptions)...*

AN HON. MEMBER: Can you name them? *...(Interruptions)...*

SHRI S. JAISHANKAR: No, no. it is not correct. *...(Interruptions)...*

MR. DEPUTY CHAIRMAN: Please, please.

SHRI S. JAISHANKAR: The students have a future. I care about it whether you do or not. *...(Interruptions)...* This is not correct. So, Sir, the fact that all the hon. Members should appreciate is that students were actually not encouraged, in fact, positively discouraged, by the universities from leaving, and this was part of the process. The second issue is, when I said 'confusing political signals', it was not confusion in understanding. I am not the person who is giving signals. I am the person receiving signals. The signals actually came from the politics of that country. I will, for example, with your permission, Sir, read out what the President of the country was saying at that time. President Zelensky was publically saying, 'Please don't be alarmed. What we should prevent at any cost is to prevent the spread of panic.' Now, what was happening to the poor students living in Ukraine was, they were watching Ukranian television, they were reading Ukranian newspapers, they were receiving signals from the Ukranian Government telling them, 'don't get alarmed, don't leave'. In fact, you heard leaders saying that anybody leaving is contributing to a sense of panic. So, we should also understand; sitting here, it is very easy to pass judgements, saying you should have done this earlier or you should have done this faster. Please understand what the situation of the students was. Whom do the students listen to? They listen, first of all, to the University, they listen to the student advisors, they listen to the local Government and they listen to other students. They talk to their families and ask them if they should come back or not. Having said all that, let us also recognize that about 4,000 of them actually returned due to our advisories. So, please think that through. If our advisories were of no use, why did 4,000 people come back? The fact is, advisories impacted many people. There were

also others who were in a predicament, and because of that predicament, many of them put it off. In fact, on the day that fighting broke out there was actually a plane on its way, which we had to call back. So, we should avoid making these sweeping judgements that you should have done that, you should have done this. Forget the Government; we are used to criticism. Please think of the students. Don't tell students who are in that situation that at that time their judgement was wrong. I think they did what they thought was right under the circumstances and we should not second guess them at this time. In fact, from our side, we also increased the number of flights at that time to encourage people to come, and reduced the cost of flights back home.

The second issue which was raised by the hon. Leader of the Opposition was regarding this unfortunate case of Navin. I have said it in my Statement also that we will ensure that his mortal remains are brought back to this country. At this time, there are some processes at play. I don't want to share too many things at the moment until the picture is a little clearer. But I want to be very, very clear to the House, through you, Sir, that we will make every effort to bring back his mortal remains. So, that assurance I am willing to give.

As regards the question as to what our position is at the international forums -- Vaiko *ji* was among the Members who mentioned it -- I think we have expressed what I believe is actually a national consensus on this matter. It is a consensus that I also saw reflected in our own Consultative Committee meeting. I think, most political parties, most Members of Parliament, all, agree with the position that the Government has taken, that the only way out is to return to dialogue and diplomacy, that there should be a cessation of violence. India's voice, I think, today is an important voice in urging that. It is not just a voice for urging diplomacy and dialogue. It was after all when the Prime Minister called up President Putin and President Zelensky and urged them to even have a ceasefire of a limited nature that the ceasefire worked. The two occasions where our students were involved were the two occasions when the ceasefire actually worked. In many cases, ceasefire was agreed to and they were violated even as they were to come into effect. So, I think India's voice counts. India's focus was naturally on the evacuation of students, but now that more or less that job is done, we can, obviously, focus fully on diplomacy. Regarding the point which was raised by Mishra*ji*, I would like to say that there are some double-digit number of people, not in thousands, who are there. We are tracking them. We have issued repeated advisories saying 'Anybody who is left behind may please tell us where you are.' We have not been very public about it for their safety. But, as I am speaking, at this moment, we have an operation to get out some students who are

stuck in the south through Russia route. Our effort will be to keep trying to bring out anybody who is stuck. I think, again, the House should have that assurance. The question raised was: Does this qualify as evacuation? The advisory which we issued initially was advisory urging students and all Indian nationals to go back. But, after February 2024, we started sending planes, our civil aircraft, military aircraft; we started deputing people and we started running camps. One issue was that we were not present in the conflict areas. I would like to correct you. We were. Our officers actually went even into Sumy; there were people outside Sumy. The first set of people that Indian students saw when they came out of Sumy was our officers. I think we should be correct on facts and we should give credit that is due. So, I would say, please understand that this is a very large country. Obviously, when the war started, there was martial law; there were restrictions on movement. Within these constraints, I think, the embassy, the officers who were deputed and all the other organisations including the volunteers and the civil society representatives did all that they could. So, again, I would urge all the hon. Members to recognise the efforts made in this operation. Finally, regarding the concern which many hon. Members expressed about the future of the students, I would say that they have just come back. We have to see what happens in the situation, including the online classes issue that we were addressing earlier. But I cannot say anything more. It is not directly my remit. But I assure you that the Government will approach this matter with fullest sense of responsibility.

DISCUSSION ON THE WORKING OF THE MINISTRY OF TRIBAL AFFAIRS

MR. DEPUTY CHAIRMAN: It is over now. *...(Interruptions)...* Now, Shri Ram Vichar Netam to raise the discussion on the working of the Ministry of Tribal Affairs.

श्री राम विचार नेताम (छत्तीसगढ़): उपसभापति महोदय, आपने इस महत्वपूर्ण जनजातीय कार्य मंत्रालय से सम्बन्धित माँगों के सम्बन्ध में मुझे अपनी बात रखने की जो अनुमति दी है, इसके लिए मैं आपको बहुत-बहुत धन्यवाद देता हूँ।

महोदय, यदि हम देखें तो पूरे देश में हमारी पूरी ST population लगभग 22 करोड़ है। इस देश में बहुत सारे ऐसे प्रदेश भी हैं, जहाँ शत-प्रतिशत ST population है। North-East के सम्बन्ध में आज ही सदन में बहुत सारे विषयों पर चर्चा हुई है, वहाँ के डेवलपमेंट के बारे में चर्चा हुई है। इसी प्रकार से जो सबसे अधिक tribal base वाले प्रदेश हैं, जैसे झारखंड, छत्तीसगढ़, मध्य प्रदेश, ओडिशा हैं और इनके साथ-साथ अन्य बहुत सारे प्रदेश हैं - North-East में तो

अधिकांशतः सभी tribal states ही हैं। वहां की करीब शत-प्रतिशत जो जनसंख्या है, आरक्षण है, वह tribals है। इसी प्रकार से देश के अन्य राज्यों में भी चाहे वह राजस्थान हो, कर्णाटक हो, गुजरात या अन्य ऐसे कई राज्य हैं, जहां पर कम संख्या में tribals हैं, लेकिन फिर भी वहां पर tribals की संख्या तो है। देश की आजादी के इतने सालों के बाद पहली बार इस वर्ग के लोगों को यह महसूस हुआ कि हमारा संरक्षण करने वाला, विकास करने वाला, हमारी जो विस्थापन की समस्या है, जिस विस्थापन की मार को इस समाज ने सदियों-सदियों तक झेला है, उसे अब समझ में आया है कि हमारे दर्द और तकलीफ को यदि कोई दूर कर सकता है, तो वह भारतीय जनता पार्टी के नेतृत्व वाली सरकार, माननीय नरेन्द्र मोदी जी के नेतृत्व वाली सरकार कर सकती है। इसलिए यदि वर्ष 2014 की बात करें, तो वर्ष 2014 में देश में जिस प्रकार का परिवर्तन आया उस परिवर्तन को करने के लिए देश के मानस ने एक मन बना लिया था कि चाहे जैसे भी हो, लेकिन हम लोगों को बहकाने के लिए जो तरह-तरह के बहुरूपिया लोग आते हैं, उनके बहकावे में हमें न आकर, जो हमारी चिंता करने वाले लोग हैं, हम उन्हें वोट देंगे और यही कारण है कि आज हमारे देश के यशस्वी प्रधान मंत्री पर लोगों ने विश्वास किया। आज उनका नेतृत्व और कर्तृत्व हम सब देख रहे हैं। उन्होंने देश के लिए पूरा जीवन समर्पित करने का निर्णय किया है। उन्होंने दीन, दलित, गरीब, दुखिया, किसान, मजदूर, नौजवान, बच्चे, बुजुर्गों की चिंता करते हुए, हमारे सुदूर अंचल में रहने वाले आदिवासी लोगों की चिंता करते हुए, जिस प्रकार से अनेक योजनाएं चलायीं, उनकी बेहतरी के लिए कि उनके जीवन में कैसे परिवर्तन लाया जा सके, उन्हें शिक्षा के क्षेत्र में कैसे आगे लाया जा सके, इन सभी बातों की चिंता करते हुए जिस प्रकार से योजना बनाकर काम करना शुरू किया, उसका ही नतीजा है कि 2014 के बाद यदि 2019 की बात करें तो 2019 में भी हमें सफलता मिली और अभी 2022 में भी लोगों ने जो रिजल्ट दिया है, वह सबके सामने है।

[**उपसभाध्यक्ष (श्री भुबनेश्वर कालिता)** *पीठासीन हुए*]

उपसभाध्यक्ष महोदय, यह कोई दिखावा नहीं है। कहा जाता है कि मुखिया कैसा होना चाहिएः- 'मुखिया मुखु सो चाहिए, खान पान कहुं एक, पालइ पोषइ सकल अंग, तुलसी सहित बिबेक।' महोदय, यह देश इस समय का न जाने कब से इंतजार कर रहा था और वह नेतृत्व 2014 में इस देश को मिला, जो कि आज हम सबकी चिंता करने वाला है। महोदय, किसने सोचा था कि गरीबों के घर पक्के हो जाएंगे। किसने सोचा था? बहुत सारे लोगों को मौका दिया गया था, वे लोग क्यों नहीं कर पाए? उनकी तो कागजों में बिल्डिंग्स बन जाया करती थीं, कागजों में नल लग जाया करते थे! उस समय के प्रधान मंत्री जी ने इस बात को इंगित किया था कि हम यहां से 100 रुपए भेजते हैं लेकिन 88 रुपए पाइप में ही रह रहे हैं, यह स्थिति है। यह हम नहीं कह रहे हैं बल्कि उस दल के उस समय के तत्कालीन प्रधान मंत्री जी ने ही यह कहा था लेकिन वर्तमान प्रधान मंत्री जी पर हम सबको, देशवासियों को गर्व होता है, जो यदि 100 रुपए भेजेंगे, तो 100 रुपये पहुंचाकर हिसाब भी लेंगे। यह उनका कर्तृत्व है और यह उनका नेतृत्व है। उसी का यह परिणाम है कि आज पूरे देश में परिवर्तन दिखाई दे रहा है। आज गरीबों के घर में भी बिजली है, उनके कच्चे मकान की जगह पक्के मकान बन रहे हैं। आज गरीब के बच्चे भी अच्छे विद्यालय में पढ़ रहे हैं, एकलव्य विद्यालय में पढ़ रहे हैं। यह विद्यालय एक समय में 20-20 करोड़ रुपए की लागत से बनते थे,

लेकिन वर्तमान में उसको revise करके, जो परिस्थिति है, उसको देखते हुए उसे बढ़ा कर 38 करोड़ रुपए कर दिया गया है। अब वे 38 करोड़ रुपए की लागत से बन रहे हैं। ये सब काम ऐसे विराट व्यक्तित्व, ऐसे करिश्माई नेतृत्व वाले प्रधान मंत्री जी के नेतृत्व में ही हो सकता है। आज इनके नेतृत्व में देश जिस तरह से प्रगति के पथ पर आगे बढ़ रहा है, उसके कारण दुनिया में भारत का, इस देश का डंका बज रहा है। इस बात के लिए हम सबको गर्व होना चाहिए, लेकिन जब हमारे विपक्ष के साथीगण इस तरह से comments करते हैं, तरह-तरह की बातें करते हैं, सोशल मीडिया के माध्यम से तरह-तरह की आलोचनाएँ करते हैं, तो इससे मुझे बहुत तकलीफ होती है। वे आलोचना करें, लेकिन सकारात्मक आलोचना करें। अगर काम हो रहा है, जिसके कारण आज देश का नाम हो रहा है, देशवासियों का स्वाभिमान बढ़ रहा है, तो स्वाभाविक है कि हम सबको इसके लिए दाद देनी चाहिए, बधाई देनी चाहिए, शुभकामना देनी चाहिए, लेकिन पिछले 5-6 सालों में मुझे यह नज़ारा कभी देखने को नहीं मिला कि कभी ये सब सरकार के समर्थन में आगे आकर बोले हों, जबकि एक से बढ़कर एक काम हुए हैं।

महोदय, आज उन गरीबों के गाँवों, गलियों तक पक्की सड़कें बन गईं, हर गाँव के हर मोहल्ले तक 'प्रधान मंत्री आवास योजना' के तहत चमचमाते हुए आवास बन रहे हैं, उनके घरों में भी शौचालय बन रहे हैं, उनके घरों में बिजली लग रही है। अभी चुनाव के दौरान जब मैंने सोनभद्र के सुदूर अंचल में देखा कि वहाँ गाँवों में वाटर सप्लाई के लिए बड़े-बड़े पम्प लग रहे हैं, टंकियाँ लग रही हैं, तब मैंने वहाँ पर लोगों से पूछा कि क्या बात है, तो वे बोले कि यह मोदी जी की देन है। उन गरीबों से पूछा कि क्या बात है, तो वे बोले कि हम कुछ नहीं कर रहे हैं, बल्कि हम तो देख रहे हैं। हमारा देने वाला दाता और भगवान स्वरूप माननीय नरेन्द्र मोदी जी के नेतृत्व वाली सरकार है, जिसकी वजह से ही हम जी रहे हैं, खा रहे हैं। आज उन गरीबों की चिंता करने वाला अगर कोई है, तो वह माननीय नरेन्द्र मोदी जी के नेतृत्व वाली सरकार है। इस वैश्विक महामारी की चपेट में पूरा देश और दुनिया तबाह हो गयी, लेकिन ऐसी विपरीत परिस्थिति में भी भगवान की तरह, फरिश्ते की तरह अगर किसी ने खड़े होकर इन गरीबों की चिंता की, तो वह माननीय प्रधान मंत्री नरेन्द्र मोदी जी वाली सरकार ने की। मैं ट्राइबल अफेयर्स मिनिस्टर, आदरणीय अर्जुन मुंडा जी को धन्यवाद देना चाहूँगा, जिनके नेतृत्व में इस ट्राइबल विभाग में एक से एक योजना चला करके एक से एक परिवर्तन करने का काम हो रहा है। मैं इसके लिए उन्हें बधाई देता हूँ। मैं आपके माध्यम से माननीय प्रधान मंत्री जी तथा केन्द्रीय मंत्रिमंडल के तमाम साथियों को बधाई देना चाहता हूँ, जिनकी वजह से आज इतने सारे परिवर्तन हो रहे हैं।

महोदय, आज हेल्थ सेक्टर में बहुत काम हो रहे हैं। मैं बजट के बारे में बहुत लंबी-चौड़ी बात तो नहीं करना चाहूँगा, लेकिन इतना जरूर है कि जिस प्रकार से समाज में परिवर्तन लाने, नौजवानों में जोश भरने, नई शिक्षा प्रणाली के माध्यम से उन्हें बेहतर शिक्षा की ओर ले जाने का सपना देख करके माननीय अर्जुन मुंडा जी ने माननीय प्रधान मंत्री जी की अपेक्षा के अनुरूप काम करने का प्रयास किया है, उसके लिए मैं माननीय मंत्री जी को बहुत-बहुत बधाई देना चाहता हूँ।

महोदय, बहुत सारी बातें हैं। चाहे झारखंड में हो, चाहे मध्य प्रदेश में हो, चाहे छत्तीसगढ़ में हो, इन राज्यों में बहुत सारे ऐसे भी समाज हैं, अनुसूचित जनजाति वर्ग के लोग हैं, जिनको आज भी एसटी का दर्जा नहीं मिल पाया है। उस दिशा में भी हमारे माननीय मंत्री जी प्रयास कर रहे हैं। मैं इसके लिए भी उन्हें बधाई देना चाहूँगा।

महोदय, यही नहीं, बल्कि आज देश को जिस प्रकार एकलव्य मॉडल दिया है, उसका बेहतर निर्माण करके, वहाँ बेहतर प्रबंधन करने की जो व्यवस्था की जा रही है, उसके लिए भी मैं माननीय मंत्री जी को बहुत-बहुत बधाई देना चाहूँगा। आज हमारे समाज में, सुदूर अंचल में परिवर्तन हो रहे हैं। चाहे नॉर्थ-ईस्ट की बात हो, चाहे छत्तीसगढ़ की बात हो, चाहे झारखंड की बात हो, ये क्षेत्र पिछले कई वर्षों से नक्सलवाद से प्रभावित रहे हैं।

4.00 P.M.

माननीय प्रधान मंत्री जी के नेतृत्व में हमारी सरकार ने उन सुदूर अंचलों में, जो ट्राइबल बेस्ड जिले हैं, वहाँ पर कानून कैसा चल रहा है, सुरक्षा व्यवस्था कैसी चल रही है, किस प्रकार की स्वास्थ्य व्यवस्था है, किस प्रकार की शिक्षा है, डेवलपमेंट के तमाम काम कैसे चल रहे हैं, केन्द्रीय योजनाओं का क्रियान्वयन किस प्रकार से हो रहा है, इन सभी को निर्धारित किया है। माननीय प्रधान मंत्री जी ने पूरे देश में लगभग 100 Aspirational Districts का सेलेक्शन करके, उनकी विशेष निगरानी करके, वहाँ पर विशेष ध्यान देकर डेवलपमेंट के कामों को और बढ़ाने का जो निर्णय लिया है, मैं इसके लिए भी माननीय प्रधान मंत्री के प्रति आभार व्यक्त करता हूँ और उन्हें बधाई देते हुए, माननीय मंत्री जी को बधाई देते हुए, अपनी बात को यहीं पर समाप्त करता हूँ। ...(**व्यवधान**)...

उपसभाध्यक्ष (श्री भुबनेश्वर कालिता) : छाया जी, आप बैठ जाइए। ...(**व्यवधान**)... श्री नारण भाई जे. राठवा।

श्री नारण भाई जे. राठवा (गुजरात): माननीय उपसभाध्यक्ष जी, मैं आपका आभार प्रकट करता हूँ कि आपने मुझे इस महत्वपूर्ण जनजातीय मामलों के मंत्रालय की अनुदान माँगों पर चर्चा हेतु समय दिया है। मैं सदन में यह दुख के साथ कहना चाहूँगा कि इस बजट में दलित और आदिवासियों को न सिर्फ उनके आर्थिक हक से वंचित रखा गया है, बल्कि उन्हें बजट से अदृश्य ही कर दिया गया है। जनजातीय मामलों के मंत्रालय के लिए आवंटित की गई अनुदान राशि बहुत ही निराश करने वाली है। इसमें नीति आयोग के दिशानिर्देशों तक का पालन नहीं किया गया है, जिसमें दलितों और आदिवासियों को उनकी जनसंख्या के अनुपात में बजट में हिस्सेदारी तय किये जाने की व्यवस्था है। इस बजट में आदिवासियों और दलितों को लाभ पहुंचाने वाली किसी भी योजना को या तो सिरे से ही गायब कर दिया है या पूरी तरह से अप्रासंगिक कर दिया गया है। वर्ष 2022-23 के केन्द्रीय बजट को कॉरपोरेट सेक्टर का बजट कहना बिल्कुल उचित है। दलित मानवाधिकारों पर राष्ट्रीय अभियान ने इस वित्तीय वर्ष के केन्द्रीय बजट में अपने विश्लेषण में इस बात पर प्रकाश डाला है कि अनुसूचित जनजाति और अनुसूचित जाति के कल्याण के लिए नीति आयोग के निदेशों के अनुसार आवंटन करना अनिवार्य था, लेकिन वर्तमान केन्द्रीय सरकार पिछले सात वर्षों से जनसंख्या के अनुपात में इस अनिवार्य राशि के आवंटन की अनदेखी करती रही। दलित आर्थिक अधिकार आंदोलन के मुताबिक एससी-एसटी समुदायों के लिए बजट में क्रमशः 40,634 करोड़ रुपये और 9,392 करोड़ रुपये का अंतर है। अनुसूचित जनजाति के लिए आवंटित वर्ष

2021-22 में वह 79,942 करोड़ रुपये से बढ़कर 87,473 करोड़ रुपये हो गया है और इस 2022-23 में बढ़कर वह 89,265 करोड़ रुपये हो गया है, जो सरकार के पूरे बजट का 2.26 परसेंट है। एसटी समुदाय देश की कुल आबादी का लगभग 8.8 परसेंट है। इसी तरह, वर्ष 2021-22 में अनुसूचित जाति के लिए 1,26,259 करोड़ रुपये का आवंटन किया गया था, जो अब संशोधित बजट में बढ़कर 1,39,956 करोड़ रुपये हो गया है और इस वर्ष 2022 में यह फिर से बढ़कर 1,42,342 करोड़ रुपये हो गया, यानी सरकार के पूरे बजट का 3.61 परसेंट, जबकि अनुसूचित जाति समुदाय देश की कुल जनसंख्या का लगभग 16.2 परसेंट है। महोदय, केन्द्रीय कृषि एवं किसान कल्याण मंत्रालय के अनुसार, वर्ष 2022-23 में फसल बीमा योजना के तहत अनुसूचित जनजाति के लिए 1,381 करोड़ रुपया आवंटित किया गया। इसी तरह, अनुसूचित जाति के लिए इस योजना में 2,667 करोड़ रुपये निर्धारित किए गए हैं। दूसरी ओर, केन्द्रीय बजट 2022-23 में कृषि शिक्षा और अनुसंधान के लिए धन आवंटन को कम कर दिया गया है। साथ ही, बजट में कृषि शिक्षा, पशु विज्ञान, फसल विज्ञान एवं प्राकृतिक संसाधनों के प्रबंधन पर होने वाले खर्च को कम किया गया है। भारत के नियंत्रक और महालेखा परीक्षक ने अपनी रिपोर्ट में कहा है कि भारत सरकार के पास पिछले वर्षों में इस योजना के तहत आवंटित धन के बारे में अनुसूचित जनजाति एवं अनुसूचित जाति के लाभार्थियों का कोई डेटा नहीं है, इसलिए यह पुष्टि नहीं की जा सकती कि कितने एससी/एसटी लाभान्वित हुए हैं।

इस वित्तीय वर्ष के केन्द्रीय बजट में अनुसूचित जनजाति हेतु रोजगार सृजन के लिए आवंटन में भी भारी कमी हुई है। जनजातीय मामलों के मंत्रालय के लिए आवंटन पिछले वर्ष के 7,524.85 करोड़ रुपये के बजट अनुमान की तुलना में 12.32 प्रतिशत बढ़कर 8,451.92 करोड़ रुपये हो गया है। लेकिन दूसरी ओर, केन्द्रीय बजट 2022-23 में अनुसूचित जनजातियों के लिए आवंटन में इस साल 11.3 करोड़ रुपये की गिरावट आई है, जो पिछले साल 89.5 करोड़ रुपये थी। इसी प्रकार, अनुसूचित जाति हेतु रोजगार सृजन के लिए आवंटन पिछले वर्ष के दौरान 170.96 करोड़ रुपये से काफी कम होकर 22.97 करोड़ रुपये हो गया है।

महोदय, यह दुःख की बात है कि अनुसूचित जनजातियों के लिए श्रम कल्याण योजना में इसे विगत वर्ष में 12.9 करोड़ रुपये से घटाकर 10.66 करोड़ रुपये किया गया है। इसी तरह, अनुसूचित जाति के कल्याण के लिए आवंटन के तहत पिछले वर्ष के 24.9 करोड़ रुपये को घटाकर 19.88 करोड़ रुपये किया गया है। वर्ष 2022-23 के बजट में प्रमुख ग्रामीण रोजगार योजना - 'मनरेगा' के लिए केन्द्र ने 73,000 करोड़ रुपये का आवंटन किया, जो पिछले वर्ष इस योजना के लिए 98,000 करोड़ रुपये के संशोधित अनुमान से 25 परसेंट कम है। यह किसी से भी छिपा नहीं है कि अनुसूचित जाति एवं अनुसूचित जनजाति समुदाय गारंटीकृत सरकारी काम और भुगतान के लिए 'मनरेगा' पर ही निर्भर हैं। इस संबंध में मैं सदन को यह भी अवगत कराना चाहूँगा कि इस आवंटित राशि से ही मजदूरी के रूप में 1,464 करोड़ रुपये और सामग्री के रूप में 10,900 करोड़ रुपये का भुगतान किया जाना बाकी है, जो बजट को बुरी तरह से प्रभावित करेगा। इस प्रकार से यह कहा जा सकता है कि नए बजट में केवल 60,700 करोड़ रुपये ही प्रभावी रूप से उपलब्ध होंगे।

महोदय, मैं आपके माध्यम से यह भी बताना चाहता हूँ कि केन्द्र की भाजपा सरकार की प्राथमिकता दलित आदिवासियों के लिए नकारात्मक साबित हो रही है तथा इस बजट के जरिए

भाजपा सरकार ने यह साफ कर दिया कि उसकी प्राथमिकता में न तो आदिवासी हैं और न ही दलित हैं। मुझे दु:ख के साथ इस सदन में यह कहना पड़ रहा है कि केन्द्रीय सरकार देश के कमजोर, दुर्बल आदिवासी लोगों के कल्याण हेतु समय-समय पर अनेक योजनाएँ घोषित करती रही है, लेकिन तत्परता के साथ उनका क्रियान्वयन नहीं कर रही है, जिसकी वजह से देश के गरीब, आदिवासी और दलित लोग अपने आपको असहाय महसूस कर रहे हैं।

जो infrastructural gaps हैं, ढांचागत सुविधा का जो अभाव है, उसके बारे में भी मैं बताना चाहूँगा। देश के आदिवासी बाहुल्य क्षेत्रों में ढांचागत सुविधा का अभाव बहुत ज्यादा है। गत वर्ष की स्थिति के अनुसार, अभी 10 किलोमीटर के दायरे में 39,786 गाँवों में बैंक की सुविधा नहीं है और 39,513 गाँवों में एक गाँव से दूसरे गाँव तक सड़कों का जुड़ाव नहीं है। उपसभाध्यक्ष महोदय, 50,533 गांवों में सीसी और ब्रिक रोड्स नहीं हैं; 34,999 गांवों में परिवहन की सुविधा नहीं है; 97,085 गांवों में इंटरनेट और कॉमन सर्विस की सुविधा नहीं है; अभी 7,176 गांवों का विद्युतीकरण होना बाकी है; 90,100 गांवों में मार्किट की सुविधा नहीं है; 61,656 गांवों में पीने के पानी की सुविधा उपलब्ध कराना बाकी है; 17,538 गांवों में लैंडलाइन या मोबाइल फोन की सुविधा उपलबध नहीं है; 1,20,84,884 आदिवासी घरों में एल.पी.जी. और बायोगैस की सुविधा नहीं है; 91,14,133 आदिवासी लोगों के घरों की दीवारें और छत भी कच्ची है; 13,501 गांवों में एक भी स्कूल नहीं है, ये गांव बिना स्कूल के हैं।

उपसभाध्यक्ष महोदय, मैं आपके माध्यम से यह भी बताना चाहता हूं कि 28,031 गांवों में 10 कि.मी. के दायरे में दवाखाना और स्वास्थ्य की सुविधा उपलब्ध नहीं है; 42,412 गांवों में 10 कि.मी. के दायरे में वेटरनरी क्लीनिक्स भी नहीं हैं और 58,063 गांवों में ड्रेनेज का सिस्टम भी नहीं है। देश के अंदर ऐसे बहुत-से गांव हैं, जहां पर इन सभी सुविधाओं का अभाव है। मैं 'एकलव्य मॉडल स्कूल' के बारे में बताना चाहता हूं। अभी मेरे पूर्ववक्ता बता रहे थे कि 'एकलव्य मॉडल स्कूल' चालू किया गया, लेकिन मॉडल स्कूल के अंदर qualified teachers नहीं मिलते हैं। वहां पर Chemistry, Physics, Biology, English and Science के subject-wise teachers स्कूल्स में उपलब्ध नहीं हैं। वहां पर 35-40,000 करोड़ के बड़े-बड़े एकलव्य विद्यालय, नवोदय विद्यालय बना दिए गए हैं, लेकिन उनके अंदर बच्चों को पढ़ाने के लिए स्टाफ नहीं है।

उपसभाध्यक्ष महोदय, 'सबको शिक्षा, अच्छी शिक्षा' के नाम पर अलग-अलग जगहों पर, खासकर ट्राइबल एरियाज़ में एकलव्य विद्यालयों में टीचर्स की कमी है, जिसकी वजह से वहां पढ़ाने में दिक्कत आती है। उसके साथ-साथ वहां स्टेट गवर्नमेंट के स्कूल्स की बिल्डिंग्स की हालत बहुत जर्जर है और उनके अंदर जो सुविधा होनी चाहिए, वह सुविधा वहां पर नहीं है। अभी sports के बारे में बात हो रही थी, तो मैं आपको बताना चाहता हूं कि वहां पर sports के teachers नहीं हैं और drawing के teachers भी नहीं हैं। आप लोग 'खेले गुजरात, जीते गुजरात' की बात करते हैं, लेकिन वहां पर पढ़ाने वाले एक्स्पर्ट टीचर्स नहीं हैं। इससे कुछ नहीं हो पाएगा। मैं समझता हूं कि इसी तरह से आदिवासी एरियाज़ में जो भी सुविधाएं मिलनी चाहिए, वे नहीं मिल रही हैं। उसके साथ गांव के हॉस्पिटल्स में यह देखते हैं कि वहां पर सिस्टर्स नहीं हैं, डॉक्टर्स नहीं हैं, वहां विभाग-वार pediatrician, MD (Medicine) डॉक्टर्स नहीं हैं, surgeons नहीं हैं और anaesthetists भी नहीं हैं। मैं यह बताना चाहूंगा कि यह पूरा जनजातीय मंत्रालय है। सर, जनजातीय मंत्रालय जंगलों में, पहाड़ों में रहने वाले लोगों का गांव होता है। उन लोगों के गांवों में

स्वास्थ्य सुविधा का अभाव है। यदि irrigation करना है, तो आदिवासी विस्तार के लोगों को irrigation की भी कमी है। वहां सरदार सरोवर डैम है, जिसको नर्मदा डैम भी बोलते हैं। उसकी मेन canal से राजस्थान के गांवों और सौराष्ट्र के अंदर पानी जाता है। मैं यह बताना चाहता हूं कि किनारे पर रहने वाले आदिवासी लोगों को lift irrigation करके वहां पर पानी देना चाहिए। हमारे गांव में से canal जाती है, लेकिन canal के आस-पास रहने वाले खेडुत लोगों को सिंचाई का पानी, irrigation का पानी नहीं मिलता है। उसके साथ-साथ अभी वहां पर दूसरी प्रॉब्लम भी हो रही है। जब भी सिंचाई डैम बनता है, तो उसमें आदिवासी लोगों की ज़मीनें जाती हैं, जिससे आदिवासी लोग बेघर हो जाते हैं। उनके लोगों को सुविधा नहीं मिल रही है। अभी फाइनेंस मिनिस्टर ने गुजरात में वघई रिवर लिंक प्रोजेक्ट की घोषणा की। वहां पर डैम के अंदर हंगामा चल रहा है, जिससे आदिवासी लोगों को नुकसान होने वाला है। वहां पर उसको फायदा नहीं हो रहा है। अभी वहां पर एजिटेशन चल रहा है। ये वघई रिवर लिंक प्रोजेक्ट को कैंसिल करने की बात कर रहे हैं। ऐसे ही 2005-06 में आदिवासी लोगों को जंगल का पट्टा देना था, वह लगभग एक लाख लाभार्थियों का बाकी है। जब कांग्रेस की सरकार थी, यूपीए सरकार के अंदर यह घोषणा की गई थी और जो आदिवासी लोग वहां पर illegal cultivation करते थे, उनको 2005-06 के अंदर पट्टा देने की बात कही गई थी। वह नहीं दिया गया है और जिसको दिया है, सात-आठ बार नकल के अंदर उसकी नौंध नहीं हुई है। उसके साथ मैं यह भी बताना चाहूंगा कि आदिवासी क्षेत्रों के अंदर आप कह रहे हैं कि वहां पर नेट उपलब्ध नहीं है। वहां पर बीएसएनएल टावर नहीं है। इन्होंने बच्चों के लिए ऑनलाइन शिक्षा की बात कही है। अभी कोविड-19 के अंदर बच्चों को ऑनलाइन शिक्षा की बात चली थी। वहां पर आदिवासी लोगों के पास जो मोबाइल फोन होता है, वह सादा फोन होता है। उनके पास android phone नहीं होता है और इतना महंगा फोन वहां कोई नहीं रखता है। वहां हर गांव में बीएसएनएल टावर की सुविधा होनी चाहिए। मैं भारत सरकार से यह मांग करता हूं कि पूरे देश के अंदर और गुजरात के अंदर जितने रिमोट एरियाज़ हैं, वहां बीएसएनएल टावर की सुविधा दी जाए, ताकि हमारे बच्चों को और जो लोग भी गांव में सर्विस करते हैं, जैसे एएनएम नर्सेज़ हैं, टीचर्स हैं, तलाटी हैं, उन लोगों को भी आने-जाने और कम्युनिकेशन की सुविधा मिलनी चाहिए।

[**उपसभाध्यक्ष (श्री सुरेन्द्र सिंह नागर)** *पीठासीन हुए*]

उसी तरह 'वन धन योजना' भी बनाई है। उसके अंदर खेडुतों को अनाज का डबल भाव मिलना चाहिए, जो कि उसे नहीं मिल रहा है। आप लोग कहते हैं कि वहां पर डबल भाव मिलेगा, लेकिन महंगाई भी इतनी बढ़ गई है कि उसके अंदर उसको फायदा नहीं हो सकता है।

इसी प्रकार से अगर रोजगार की बात करें, तो आदिवासी क्षेत्रों के अंदर बहुत से पढ़े-लिखे लोग हैं, जैसे ग्रेजुएट हैं, डबल ग्रेजुएट हैं, लेकिन उनको नौकरी नहीं मिलती है। महोदय, मैं आपके जरिए भारत सरकार से, होम मिनिस्टर से, डिफेंस मिनिस्टर से डिमांड करता हूं कि हमारे एरिया से मध्य प्रदेश बॉर्डर लगता है, राजस्थान बॉर्डर लगता है, महाराष्ट्र बॉर्डर लगता है, वहां पर बिरसा मुंडा रेजिमेंट खोली जाए। गरीब आदिवासी लोग बहुत मजबूत होते हैं, वे शारीरिक दृष्टि से बहुत ताकत वाले लोग होते हैं, तो वहां पर बिरसा मुंडा रेजिमेंट बनाएं और वहां पर

आदिवासी लोगों को रोज़गार का एक अवसर मिले, देश की सेवा करने का अवसर मिले, यह भी मेरी डिमांड है। इसके साथ-साथ मैं यह भी कहना चाहता हूं कि पूरे ट्राइबल एरिया के अंदर जितनी भी रेलवे लाइन्स जाती हैं, रेलवे लाइन्स के अंदर जो भी प्रोजेक्ट sanction हुआ है या जो भी काम चल रहा है, वह समय-सीमा के अंदर खत्म नहीं होता है। अभी गुजरात के अंदर मध्य प्रदेश और गुजरात की सरहद को जोड़ने के लिए रेलवे लाइन चालू है, उसे 2012 में पूरा करना था, गरीब आदिवासी लोगों और मजदूर लोगों का वहां से मजदूरी के लिए पलायन होता है। वहां पर माइग्रेशन होता है, तो उसको रोकने के लिए, उनके लिए सरल मुसाफिरी करने के लिए, उनको कम भाड़े में मुसाफिरी करने के लिए रेलवे का जो प्रोजेक्ट चलता है, उसके अंदर ज्यादा फंड देकर रेलवे प्रोजेक्ट का काम जल्दी खत्म करें। इससे आदिवासी लोगों के लिए आने-जाने की सुविधा होगी।

दूसरी सबसे बड़ी प्रॉब्लम बिजली की है। आदिवासी क्षेत्रों के लोगों को रात में बिजली देते हैं, दिन में उन्हें बिजली नहीं मिलती है और बिजली बहुत महंगी है। पूरे इंडिया के हमारे सभी लोग including गुजरात, राजस्थान, मध्य प्रदेश, महाराष्ट्र, जो जंगल में रहते हैं, वहां पर जंगली जानवर का भी खतरा रहता है और रात को चोरी, लूट-पाट भी होती है। वे वहां पर खेती कैसे करेंगे? देश के अंदर जो भी tribal areas हैं, उसके अंदर बिजली रात की बजाय दिन में मिलनी चाहिए, यह भी हमारी मांग है। जितने भी खेडुत लोग हैं, वे दिन में काम करें। Industries वालों को रात में बिजली देनी चाहिए। उद्योगपतियों को तो, चाहे वे रात को चलाएं या दिन में चलाएं, उनको कोई problem नहीं होती है। वहां पर खेडुत लोगों को रात में बिजली क्यों देते हैं? बिजली इतनी महंगी कर दी है कि खेडुत लोगों के लिए बिजली लेना भी मुश्किल कर दिया है। हमारी जो ट्राइबल लोगों की डिमांड है, उसे ध्यान में रखते हुए आप लोग काम करें। पूरे देश के अंदर जितने भी tribal areas है, वहां पर सुविधा देने का काम करें। अभी माननीय सदस्य 'प्रधान मंत्री ग्राम सड़क योजना' की बात कह रहे थे। मैं कहना चाहता हूं कि यह अच्छी बात है कि 'प्रधान मंत्री ग्राम सड़क योजना' सैंक्शन हुई है, लेकिन पर्यावरण के नाम पर फॉरेस्ट एरिया वाले जो भी ऑफिसर्स हैं, वे परमिशन नहीं देते हैं। इसीलिए 'प्रधान मंत्री ग्राम सड़क योजना' का काम आज भी ढीला पड़ा हुआ है। वहां पर रोड बनाने के लिए जल्दी मंजूरी मिल सके, इसके लिए पर्यावरण विभाग से सम्पर्क करना चाहिए। आदिवासी एरिया में, ट्राइबल एरिया में 'प्रधान मंत्री ग्राम सड़क योजना' के अंतर्गत जो रोड्स बननी हैं, उनको बनाने के लिए जल्दी से जल्दी मंजूरी दी जाए, यही हमारी डिमांड है।

इसके साथ ही साथ मैं यह कहना चाहता हूं कि जंगल की ज़मीन की सनद देने का काम 2005-06 में शुरू किया गया था, इस काम को भी तुरंत करवाने के आदेश भारत सरकार की तरफ से हरेक राज्य में जाने चाहिए, ताकि लोगों को जंगल की ज़मीन का पट्टा मिल सके। अब मैं ज्यादा वक्त न लेते हुए, अपनी बात समाप्त करता हूं। मैं आपको धन्यवाद देना चाहता हूं कि आपने मुझे इस विषय पर बोलने का मौका दिया। साथ ही मैं अपनी पार्टी का धन्यवाद करता हूं कि उसने मुझे अपनी पार्टी की तरफ से बोलने का मौका दिया।

उपसभाध्यक्ष (श्री सुरेन्द्र सिंह नागर): धन्यवाद राठवा जी। श्री अबीर रंजन बिस्वास ।

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, thank you for giving me this opportunity. There are 23.5 per cent Scheduled Castes and nearly 6 per cent Scheduled Tribes in my home State of West Bengal. According to 2011 Census reports, the STs literacy rate in India, in males it was 68 per cent and in females, it was 49 per cent respectively. The West Bengal STs literacy rate was 74 per cent and 43 per cent, respectively, for males and females. Under the able-leadership of our Chief Minister, Ms. Mamata Banerjee, we successfully run the SC/ST pension schemes namely, Joy Johar, Tapasili Bandhu, Joy Bangla, all these are there to take care of the elderly communities amongst the SCs and STs. We know that, actually, they are the most marginalized sections of the society and, especially, the tribals, they are very poor, marginalized, socially also, they are downtrodden. So, the Bengal Government has taken into account all these things. The Government, especially, looking into plight, at times, of elderly people of these marginalized sections and has provided a monthly pension of Rs. 1,000 to give them a cushion of comfortability, financially and also socially. So, their social security is also taken care of, and in this way, we have tried as much as we could do to stand beside these marginalized communities. Further, we have also established various lending programmes to help grow entrepreneurship in these communities. However, matters at the national level require a serious inquiry.

As per the 2011 Census, 8.6 per cent of the country's total population is Scheduled Tribes. Of the total primary school students population, you will see that the dropout among the tribal students is maximum. That is most unfortunate. In the working population, if you see the representation, it is only 6 per cent of those employed in Government offices who come from this Scheduled Tribe section.

Again, it is not pro-rata. In spite of the constitutional mandates and the safeguards that have been provided, we have failed to deliver on the promises and we have failed to accommodate our ST population as was mandated by the Constitution. These things need to be looked into seriously.

According to the Ministry's Gap Analysis Dashboard of villages where the ST population is greater than 25 per cent, you will be astonished to know that only 9 per cent of these villages have banks, only 24 per cent of these villages have a healthcare centre and even more alarming, only 50 per cent have tap water and drainage facilities. As recently as in February, 2022, there was a very alarming situation in a particular case of a tribal community in Jammu's Doda district. We are spending so much on works in Jammu & Kashmir. We are thumping our own backs of what we have done in Kashmir and how we keep on lauding ourselves but what have we done? Whereas if you see the STs, they are larger in figures than the SCs there. They

are nearly 10 per cent. In one particular case, we found that a tribal community in Jammu's Doda district was compelled to spend their own savings in order to gain access to potable water in the village. There is no drinking water. They spend their own savings and get water. The people of ST community in Jammu, mainly the Bakkarwals and such people, are the most marginalized people in the whole country. So they had to spend their own savings to arrange water. Even in the overwhelmingly advertised vaccination drive, a majority of the bottom 50 districts in terms of vaccine coverage have sizable tribal population, that is, 72 per cent of this population is from rural, tribal majority districts. Sir, real work has happened in Bengal and some other States. In the spirit of federalism, we must take some of these ideas and implement them further for greater cause of the nation. This Government should shed its arrogance and take a leaf out of book of Ms. Mamata Banerjee, the Chief Minister of Bengal, who has done well, as I have said. In this year's Budget, the Ministry had proposed an amount of Rs.13,208 crores in the Budgetary Estimates for 2022-23 under various Centrally-Sponsored Schemes and Central Sector Schemes, out of which the Ministry of Finance has provided only an amount of Rs.8,406 crores, that is, there is a 36 per cent slash. In the years 2020-21 and 2021-22, the Ministry of Tribal Affairs had an allocation of Rs.7,355 plus crores and Rs.7,084 crore respectively. However, the allocation was reduced to Rs.5,472 crores in 2020-21 and Rs.6,126 crores in 2021-22 at the Revised Estimate stage. What is most shocking is that the Ministry of Tribal Affairs could not even fully spend the Revised Estimate allocation in 2020-21 and have been able to utilize just Rs.4,070 crores in 2021-22 up to 15th February, 2022, which is most alarming.

Under-utilization of funds is a serious problem and we need to look into this. The under-utilization of funds is also reflected in two Special Area Programmes administered by the Ministry. Only half of the total allocated Special Central Assistance to Tribal Sub-Scheme was utilized in 2020-21. For the year 2021-22, the allocated amount was Rs. 1,350 crores, of which just a paltry sum of only Rs.4 crore had been utilized till January. It is unimaginable. Why this massive shortfall? On top of this, in grants-in-aid, out of Rs.1,350 crores of grants-in-aid for 2021-22, only Rs.364 crores have been utilized so far. Again, it is very alarming. The Standing Committee on Social Justice and Empowerment too observed and I quote "The Ministry of Tribal Affairs should avoid rush of expenditure at the fag end of the financial year and make sincere efforts so that funds are timely spent and the targeted people get the benefits." The Standing Committee on Social Justice and Empowerment in its 30th Report has pointed out the stagnation in the scholarship programmes offered to ST students. Under Pre-Matric Scholarship Scheme, the beneficiaries of the funds

released in some of the States such as Arunachal Pradesh, Jammu and Kashmir, Maharashtra, Meghalaya, Puducherry, Telangana and Uttar Pradesh are alarmingly shown as nil. Of course, I do not know and the Minister will clarify this. Sir, 750 national fellowships are provided to the ST students each year for pursuing higher studies. During the last five years, only 45 students have been awarded the National Overseas Scholarship. Even 20 scholarships are not being fully utilized. The Standing Committee also found that overseas scholarship of 55 tribal students lapsed in the last five years due to the irresponsible approach of the Government. Out of the sanctioned amount of Rs.5 crore for overseas scholarship, most unfortunately, only little over Rs.2 crore has been spent for the year 2021-22. The Committee noted that for most of these scholarships, the number of beneficiaries and funds allocated has not increased over the year. The recommendations that the Committee has put is, I quote: "The annual increase in tribal population should be taken into consideration at the time of budgetary allocation and it should also be ensured that the number of beneficiaries increase every year." The Parliament must note with urgency that the National Commission on Scheduled Tribes is short staffed and that the Reports of the Commission since 2018 are still under process in the Ministry of Tribal Affairs and have not been presented to the Parliament till date. In light of all these facts and figures, I urge the House to unite for a sincere discussion focussed on the welfare of the Scheduled Tribes. I would like to end by saying, in this 75th Year of Independence, that any progress, that does not include all its citizens, is not a progress because at this point in time, in the global scenario, whenever we talk of anything, we talk of inclusiveness and especially, in the Indian context, if you really want to surge ahead, move ahead, if you are not taking on board all the marginalized sections, this progress will only be a limited progress and ultimately, this will not allow you to achieve the goals you are dreaming of by saying, '*Sabka Saath, Sabka Vikas and Sabka Vishwas*'. Sir, this should not merely remain as a statement of the Government. It should reflect on the ground. It should be palpable. We should be able to feel it. The marginalized communities should be able to have the advantage of it and we should be more careful that at any future point in time, the history does not denote this as a mere *jumla*. Thank you, Sir.

DR. KANIMOZHI NVN SOMU (Tamil Nadu): Hon. Vice-Chairperson, Sir, the Union Government has earmarked a Budget outlay of Rs.8,451.92 crores for the Ministry of Tribal Affairs. It is just an increase of 12.32 per cent from the last year. Rs.7,524.87 crores were sanctioned in the year 2021-22. This amount, when compared with the growth of tribal population in various States is not adequate for the overall

development projects. I would like to highlight two points from the Demands for Grants, 2022-23. I completely agree with the vision and intention of the Ministry to promote the livelihood of Scheduled Tribe community, particularly, women and other vulnerable groups. First, I would like to invite attention to the educational programmes and incentives. In 2022 Union Budget, the National Scheme for Incentive to Girl Child for Secondary Education (NSIGSE), which was started in 2008-09 to promote the enrolment of Scheduled Caste and Scheduled Tribe girls in secondary schools and reduce the dropout rate among them, has been discontinued. Under the NSIGE, a fixed deposit of Rs.3,000 was made in the name of each beneficiary on her enrolment in Class IX. The girl was entitled to withdraw the sum along with the interest after turning 18 provided she had cleared Class X and was unmarried. If there was any reason behind the discontinuing of this scheme, can the Department elucidate on this? Drop-out rate among school children has increased during Covid. Many students from marginalized communities have been compelled to stay out of schools and support their parents in their forest-based land, local livelihood. Was this situation assessed and is there a correlation behind discontinuing the NSIGSE scheme and improving their intake in schools? Secondly, for this year 2022-23, the Union Government has introduced capital expenditure on setting up a venture capital fund for Scheduled Tribe at Rs.50 crores. The scheme was to be a social sector initiative to promote ST entrepreneurship and to support and incubate the start-up ideas by ST youths. In addition to this, a new scheme for development of tribal entrepreneurships in North-East called 'Logistics and Marketing of Tribal products in North East' has been approved and an amount of Rs. 75 crores has been earmarked for it. These could have been valuable initiatives had there been some feasibility study and report to support the Budget. The lockdowns were characterized by several factors that put India's 6.33 crore Micro, Small and Medium enterprises in jeopardy-closure of the mandis and the wholesale markets, transport restrictions, disruptions in supply chain and lack of procurement. The sudden announcement of lockdown measures, left them without their usual sources of income. The resulting financial insecurity had knock-on effects on the safety, health and education of these communities. During the lockdown, instances of forest land diversion defied the Act, where the Environment Ministry had given clearance to eleven projects across the country and issued new guidelines for relaxing forest and environment clearance norms for mining by new leases (MoTA, 2020). Some of these projects that required forest diversion were allowed without consulting the Gram Sabhas. Against this background, how do we explain the two new schemes to benefit the tribal community? Sir, Eklavya Model Residential Schools (EMRS) have a total financial

outlay of Rs. 28,920 crores and Pradhan Mantri Van Bandhu Kalyan Yojana have total financial outlay of Rs. 26,135 crores for their continuation till 31.03.2026. It is unfortunate that Tamil Nadu has got just 7 Eklavya Schools. I would request the hon. Minister to allocate more schools to Tamil Nadu. A total of Rs. 2000 crores have been sanctioned for setting up EMRSs in the Budget of 2022-2023. Sir, the scope of existing scheme of SCA (Special Central Assistance) to TSS (Tribal Sub Scheme) has been broadened wherein comprehensive development of 36,428 villages will be undertaken in convergence with line Ministries to develop these villages as Adarsh Gram under Pradhan Mantri Adarsh Gram Yojana. These villages have tribal population of more than 500 and fifty per cent of its population is tribal people. My question is, do we actually adopt all these Adarsh villages under this Yojana? We need a clear answer from the hon. Minister.

Sir, one point is about discontinuation of education programme for girls from tribal community. Learning deficit had already increased drastically and many have dropped out of schools and taken up some job to sustain their livelihood. How discontinuance of a targeted intervention programme resolve this issue? The other point is regarding two schemes that claim to promote entrepreneurship among tribal communities. Essentially, the poverty rate among the tribal groups is grave and Covid pandemic has pushed them into deep neck financial stress. Some of the rural and urban women small vendors have given up businesses and taken up street vending. No package was carved out as a part of Union Government's sector-wise Covid relief. How will these two schemes that have not provided any gradual relief aim to magically identify target communities and formulate a policy for institutions to make the scheme effective? A similar programme venture capital found for SC is found to be under-utilised as there are not many takers. In 2017-18, there is nil utilization in this scheme. How can the new scheme avoid the redundancy? Was there any baseline study done, any consultations with the community undertaken, any experts, including civil society have offered recommendations? Can we get more information, and on how the Department will implement this scheme targeting STs with effectiveness?

Sir, some of the Government schemes which have been implemented need to be monitored properly and purposefully. One is, the Eklavya Model Residential Schools need to be implemented throughout the tribal areas of this country. The pending dues to Tamil Nadu under the post-matric scholarship and pre-matric scholarships for STs have to be paid immediately. Grants under proviso to Article 275(1) of the Constitution, require to be done in seven Districts of Tamil Nadu where tribal people live in sizeable numbers. Marketing and logistics facilities have to be implemented all over the country to help the tribal people. Development for promoting

tribal products from North-Eastern region requires more focus as most of the population in North-Eastern States belongs to the tribal communities. Usually the Adivasi women depend on minor forest products like timber, forest medicine, honey, gooseberry, tree gum, fruits, kendu leaves and sal seeds. Once upon a time all these resources such as hills, mountains, land, water and forests belonged to the *Adivasis* and they used to survive in coexistence with nature. Their self-sufficiency was dependent on these resources. Now all these are under the control of the Government and private owners. The *Adivasis* have lost their self-sufficiency and become dependent on capital and the global market for their earnings. How do they survive, remains a valid question. They are advised to be *atamanirbhar*, self-reliant. Moreover, when the *Adivasis* women were self-sufficient and self-reliant, they were forced to move out of their traditional life and moved to globalization where they were made to be dependent on the industrialized and unorganized sector. Now, at this stage, they are again asked to be *atmanirbhar*. Sir, the tribal people need to be protected in their own environment without being disturbed very much from the original nature. Sir, the Indira Gandhi National Tribal University in Amarkantak of Anuppur District of Madhya Pradesh was established, through an Act of Parliament under the Indira Gandhi Tribal University Act, 2007, by the Government of India. We need a tribal university in Tamil Nadu for enhancing the educational aspirations of the tribal population in the country. There are about 36 groups of tribal population in the State. Sir, in Tamil Nadu, Adi Dravidar Housing and Development Corporation Limited, TAHDCO, was incorporated in 1974, a brainchild of our visionary leader, the then Chief Minister, Dr. Kalaignar under the Companies Act, 1956. This is the first of its kind initiative in India. No other leader has shown such a love and care for the marginalized people in the country. There are very important tribal development measures taken by the Government of Tamil Nadu for imparting skill development training to tribal people. Tamil Nadu, under the dynamic leadership of our hon. Chief Minister, Thalapathy M.K. Stalin, has several path-breaking schemes and training programmes exclusively for the development and improvement of the overall status of tribal population. There are several important schemes implemented for Adi Dravidars through TAHDCO. Some of them are the land purchase scheme, the land development scheme, entrepreneur development programme, EDP, special scheme under EDP Assistance for Petrol, Diesel, Gas retail outlets, self-employment programme for youth, special self-employment programme for youth, financial assistance for medical and paramedical establishments, revolving fund for self-help groups, etc. These are some of the schemes which I have named, existing in Tamil Nadu. Sir, Adi Dravidar women members of women industrial tailoring cooperative

societies need to create opportunities to strengthen their skill needs specific to trades among the youth belonging to Adi Dravidars. Several skill development training programmes are organized through empanelled institutes of Tamil Nadu Skill Development for youth and wage employment. Sir, I wish the Union Government to provide adequate financial and Constitutional support for the betterment of the tribal population in the country. Sir, I want to make a special mention about Narikurava and Gypsies. They are nowhere either into the tribal or in the notified list. I asked the Government to bring a special notification on them. Our CM, our leader, MKS, has visited the gypsies' houses and taken care of them. Sir, lastly, there is one more thing. There is a saying in Government, 'one India-one language, one India-one election, one India-one culture and one India-one food.'I think all this is not needed. It should be one India and one standard of living, and that living standard we should create for the tribal people also. I also thank our floor leaders, Tiruchi Siva Anna, for giving me an opportunity. Thank you.

SHRI VENKATARAMANA RAO MOPIDEVI (Andhra Pradesh): Sir, the YSR Congress Party appreciates the initiatives that the present Government has taken over the last several years for the welfare of tribal people. The Ministry of Tribal Affairs has started several new schemes and programmes and expanded other, including the Van Dhan Vikas Karyakaram and Eklavya Model Residential Schools. However, there are a few shortcomings which would be necessary to flag and few suggestions for the overall functioning of the Ministry. First of all, I will mention some positives and suggestions. The budget is reduced in R.E. and there is underutilization of funds. I would now like to point out two things at the outset related to the budgetary allocation of the Ministry in the last few years. It has been seen that the Ministry's budget is reduced at the Revised Estimates stage. Further, there is an underutilization of the funds that are allocated to the Ministry. If we see, for the year 2020-21, the BE allocation was Rs. 7,356 crore which was reduced to Rs. 5,472 crore. Out of this, only Rs. 5,462 crore was spent. For the year 2021-22, Rs. 7,484 crore was allocated, which were reduced to Rs. 6,126 crore at the RE stage. And till 31st January, 2022, only Rs. 3,874 crore have been spent which comes out to be around 63 per cent of the Revised Estimates. With these figures, it seems difficult that we would see a 100 per cent utilisation of allocated funds.

I would suggest that the Ministry should completely utilize the funds that have been allocated to it. Covid-19 has badly affected the economy, increased malnutrition in country and affected the quality of education as well. These issues especially affect

the tribal population of the country. In such a situation, I feel, the Ministry should increase its efforts towards the welfare of Tribal population in the country.

The Ministry's allocation has seen a significant rise this year with an allocation of Rs. 8,407 crore. I hope, we see a 100 per cent utilisation of these funds in the coming year in form of various schemes of the Ministry. On the scholarships Schemes for ST Students, the Ministry has four scholarship schemes for tribal students in the country including Pre-Matric, Post-Matric, National Fellowship and Scholarship for Higher Education and National Overseas Scholarship. I appreciate that there has been a consistent utilisation of funds allocated in such scholarship schemes. However, there are important issues with the scholarship schemes that must be flagged.

The number of beneficiaries under all the scholarship schemes have stagnated in the last few years. Such a number should have increased owing to Covid-19 and lockdown but this isn't the case. Let's just take one of the scholarship schemes. If we see the number of beneficiaries under the Post-Matric scholarship scheme, there has been no substantial increase. As per the Minister's recent reply, the number of beneficiaries was 19.67 lakh in 2018-19, which increased slightly to 20.66 lakh in 2019-20, decreased to 20.58 lakh in 2020-21 and, finally, 17.77 lakh in 2021-22. Even in other schemes, there has been no major increase in targets and the number of beneficiaries. Has the Ministry tried to study what possibly could have caused such stagnation? Further, what steps has the Ministry taken to increase allocation for scholarship scheme and the number of beneficiaries? Another issue that is most important, which has been reiterated time and again, is the income ceiling under the Scholarship Schemes. Under the pre-matric and post-matric scholarship, the parents' income ceiling was last revised in 2013. The National Overseas Scholarship also has an income eligibility criterion of Rs. 6 lakh annually. There is an urgent need to revise the ceiling limit for these scholarships. Going one step forward, I would further suggest that the Ministry should explore ways to link such income eligibility criteria with increasing inflation and explore mechanism for frequent revision of the income ceiling. Coming to Eklavya Model Residential Schools, the Eklavya Model Residential Schools were first announced back in 1997-98 to impart quality education to tribal children in their own environment in the remote areas across the country. During the 2018-19 Budget, it was announced that every block having 50 per cent or more ST population will have the Eklavya Model Residential School. The Ministry has sanctioned 28 Eklavya Model Residential Schools for the State of Andhra Pradesh. As per the information given by the Ministry, some of the schools are non-functional. I would request the Minister to review the ongoing progress, expedite the completion

of such model schools and sanction more such schools in all blocks that meet the criteria. Another thing that is important to point out here is that the Tribal Affairs Ministry proposed an allocation of Rs. 6509 crores for BE 2022-23 towards the Eklavaya schools. However, only Rs. 2000 crores have been allocated. How does the Ministry plan to cover the reduced allocations as compared to the demand? Would such a reduced allocation have any effect on completion of ongoing works and development of new schools? I would also request the Minister to relax the criteria for Eklavya schools so that such model schools could be set up in other areas as well which have substantial tribal population but don't fulfil the criteria. Coming to Van Dhan Vikas Karyakram, Van Dhan Vikas Karyakram is an initiative targetting the livelihood generation for tribals by harnessing the wealth of forest, Van Dhan. Under this programme, TRIFED sets up tribal community-owned Minor Forest Produce centric multi-purpose kendras in the districts with significant tribal population. In total, 52976 Van Dhan Self Help Groups and 3110 Van Dhan Vikas Kendras have been sanctioned across the country catering to the 927927 forest gatherers. (*Time bell rings*)

I now come to AP issues - the Central Tribal University of Andhra Pradesh. Andhra Pradesh Reorganization Act, 2014 provided for setting up of a Central Tribal University in Andhra Pradesh. The Central University (Amendment) Act, 2019 was passed by the Parliament for establishment of the University. It started functioning through a transit campus from the year 2019-20. However, the University still lacks a permanent campus and necessary infrastructure. The AP CM, Shri Y. S. Jagan Mohan Reddy, has allocated the requisite land for setting up of the Central University and is ready to provide all support needed. I would take this opportunity to request the Government to expedite the development works related to the Central Tribal University of Andhra Pradesh. Thank you.

DR. V. SIVADASAN (Kerala): Respected Vice-Chairman, Sir, *Adivasi* community in our country is facing a lot of problems, but the Union Government is not ready to address the issues properly. Basically, they have failed to address the issues. The Government has declared some programmes, but nothing is happening in the field. This is the reality. Please look at the conditions of the *Adivasi* communities in India. In this august House, the Minister of Tribal Affairs had given an answer to my question that clearly shows the pathetic condition of the *Adivasi* community of our nation. The intervention of the Union Government towards tribal welfare is a failure. We are again seeing here. Interestingly, I am sharing some of the figures of fund allocation and utilisation. Sir, in 2021-22, fund allocation for model residential schools was Rs. 1200

crores, but the utilisation was zero. A lot of research could be done in the tribal sector. But, the Government is not allocating funds for research activities. Tribals have a lot of indigenous knowledge. It should be protected and preserved. Sir, out of Rs. 60 crores allocated for Tribal Research Institute, only Rs. 1.6 crores has so far been utilized in 2021-22. Utilization for the Special Central Assistance to Tribal Sub-Scheme is only Rs. 164 crores, which is one-fourth the price of an aircraft. The literacy rate of Advasis is only 58.95 per cent, which is lower than the general population. In every indicator, Advasis are on the back-foot when compared to the general population. The life expectancy is another indicator. Life expectancy of Adivasis is 60 years, which is lower than the life expectancy of general population. I can explain various issues one-by-one. Sir, Adivasis have higher IMR as compared to the general category people. Sir, IMR for Adivasis is 44.4, which is 40 per cent more than the general category people and 10 per cent more than the national average as per one Report. Scheduled Tribes make up 8-9 per cent of the population. But, Sir, they account for about 40 per cent of all under-5 deaths and 23 per cent of deaths in 1-4 age group in rural areas. Comprising about 8 per cent of India's population, they account for 25 per cent of population living in the poorest wealth design. Digital divide is very high in Adivasi community. According to the 75th NSSO data, 77.3 per cent of Adivasi population has no access to internet and 90 per cent of Adivasi students could not access online classes during lockdown. Sir, Adivasi areas lack good libraries and reading rooms. We are seeing these. They have lack of access as far as public spaces is concerned. In many dry regions, drinking water itself gets scarce. Most of Adivasis are working in informal sector. The ratio of formal sector employment is very low. Sir, there is an urgent need to address these issues. The allocation for development of ST is very low and even the allocated amount is not utilized. Last year Budget allocation was Rs. 7,484 crores. But, out of this allocation, only Rs. 6,126 crores was spent. In other words, the Government did not spend 19 per cent of money it allocated. This is an unfortunate situation. Sir, Advasis constitute 8.6 per cent of total population. Thus, at least, 8.6 per cent of total Budget expenditure must be allocated to STs. But, the Government has allocated just 2.26 per cent of the total expenditure for Adivasis. It has been pointed out by various hon. Members. Sir, there are a lot of issues here. I am not going to touch all those. I am only touching the allocation of funds for Adivasis. The curtailment of social security expenditure in this Budget is against the interest of Adivasis. The food subsidy has been reduced by Rs. 80,000 crores and funds for the employment guarantee schemes was reduced by 25 per cent. This will affect Advasis the most.

Sir, inflation and joblessness is rising and the Budget has no comprehensive measures to counter it and the worst sufferers will be the Adivasis.

So, we should discuss all these things and the Government should address all these issues.

Sir, Komaram Bheem, a great leader of Tribals and great fighter of exploitation, gave the slogan 'Jal, Jungle, Zameen.'

5.00 P.M.

So, I request the Government to address this issue, otherwise the struggle of *adivasis* will continue.

DR. M. THAMBIDURAI (Tamil Nadu): Thank you, Vice-Chairman, Sir, for having given me this opportunity to participate in this discussion on behalf of the AIADMK. I would like to say certain things about the grants allocated to the Ministry of Tribal Affairs for the year 2022-23.

The Ministry administers various Centrally-sponsored schemes, besides special Central assistance to tribal schemes, and grants-in-aid, under Article 275(1) of the Constitution, to contribute in the overall development of the tribal people of our country.

Sir, I have got so many lists, when I am reading this. But, at the same time, as other hon. Members asked, whatever allocations the Government is making is not being properly utilized and spent. That is my observation. For example, paragraph 2.6 gives the reasons due to which the Budget estimates were reduced in 2020-21 and 2021-22 at the revised stage; and, these revised estimates could not be spent during the period. The Ministry has submitted this reply. When the money had been allocated, why was it not spent? Please explain this to us.

Now, there is another aspect. I am very happy about it. Madam Nirmala Sitharaman has presented the present Budget. She has given an outlay of Rs. 8,451 crores for the Ministry of Tribal Affairs for the year 2022-23. This is actually an increase of 12.2 per cent. We appreciate the Government for this kind of measure.

[THE VICE CHAIRMAN (SHRI SUKHENDU SEKHAR RAY) *in the Chair.*]

Sir, many other schemes have been announced by the Government. Hon. Prime Minister, Shri Narendra Modi, is very keen to see the development of tribal people. Let me give you an example. Yesterday, we discussed the development in the North-

Eastern Region. In that area, most of the people are tribal people. We discussed the measures taken by the Modi Government to develop the area. Therefore, the Government has good intentions to see to it that the tribal people are benefitted.

In Tamil Nadu, we have two reserved Assembly constituencies for tribals. But, their population is high. It is not that the State of Tamil Nadu does not have tribal people. There are a lot of tribal people. Our the then Chief Minister, Edappadi Palaniswami, and the then Deputy Chief Minister, Paneerselvam, had written so many letters to the Central Government to include certain communities in the tribal category. For example, if you take the Badagas community in Ooty, these are only tribal people. But, they are still considered OBC. Also, there is one Valmiki community. In Karnataka, the Valmiki community falls under the Scheduled Tribe category. But, in Tamil Nadu, they are OBC. Therefore, we had represented that the Valmiki community must be included in the ST category. But, no action has yet been taken in this regard. It is my duty to highlight the problems that we are facing in Tamil Nadu. I request the hon. Minister to kindly consider these things. Secondly, tribal people live in forests; hunting is their livelihood. If you take this aspect into account, even the fishermen community should be included in that category. In Tamil Nadu, the previous Government of, Edappadi K. Palaniswami, had written a letter to include the fishermen community also in the Scheduled Tribe category. (*Time bell rings*) Sir, I have just started. This is a very important issue. Last time, the fishermen community came with a delegation to meet the Minister. I was also there at that time. But this is high time. The Tamil Nadu fishermen community is suffering a lot. They spend their life in sea for months together, leaving their families back at home. Since they are not fully educated, they are suffering a lot. So, they must be included in the category of Scheduled Tribe. It needs to be ensured that many welfare schemes are given to the fishermen community. That is my demand, Sir. Thank you very much.

श्री विशम्भर प्रसाद निषाद (उत्तर प्रदेश): उपसभाध्यक्ष महोदय, मैं अपनी समाजवादी पार्टी के राष्ट्रीय अध्यक्ष माननीय अखिलेश यादव जी, हमारे सदन के नेता प्रो. राम गोपाल यादव जी को बधाई देता हूँ कि उन्होंने मुझे जनजातीय कार्य मंत्रालय की 2022-23 की अनुदान माँगों पर हो रही चर्चा में बोलने का मौका दिया।

मान्यवर, आज़ादी के 75 साल बीत गए, लेकिन आज भी जो आदिवासी हैं, जनजाति के लोग हैं, उनके पास मूलभूत सुविधाएं नहीं हैं, जबकि सरकारें तमाम बजट भेजती हैं और केन्द्र सरकार ने उनके लिए बजट फिक्स किया हुआ है। जल और जंगल पर आदिकाल से आदिवासी जनजातियों का आधिपत्य रहा है और जब से सृष्टि की रचना हुई है, भारत के मूल निवासी द्रविड़ और आदिवासी जनजातियाँ थीं, लेकिन देश आज़ाद होने के बाद या उससे पहले जब अंग्रेज़ थे, तब भी उनका विकास नहीं हुआ। वन संपदा में उनका जो अधिकार था, वह सारा छीना जा रहा है।

आज हम देख रहे हैं कि एसटी आबादी वाले लगभग 1,17,000 गाँव हैं, लेकिन आज वहाँ स्कूल्स नहीं हैं, सड़कें नहीं हैं, तमाम जगहों पर बिजली नहीं है, टेलीफोन सुविधा नहीं है। मानव के विकास के लिए जो तमाम मूलभूत सुविधाएं होनी चाहिए, आज वे भी नहीं हैं।

मान्यवर, बाबा साहेब अम्बेडकर जी ने भारतीय संविधान में उन्हें साढ़े सात परसेंट आरक्षण दिया था, लेकिन आज भी उनका आरक्षण पूरा नहीं है। देश में उनके 1.1 परसेंट आईएएस अधिकारी भी नहीं हैं, कोई कुलपति नहीं है, कोई प्रोफेसर नहीं है और जब विदेश में कोई ट्रेनिंग होती है, वहाँ उनका एक भी अधिकारी नहीं भेजा जाता है और यह कह दिया जाता है कि सबका साथ, सबका विकास हो रहा है। मान्यवर, हमारे जितने भी आदिवासी हैं, देश की आज़ादी में उनका बड़ा हाथ रहा है, क्योंकि उस समय सड़कें नहीं थीं, पुल नहीं थे। हमारे बिरसा मुंडा जी और तमाम आदिवासियों ने अपनी जान की कुर्बानी देकर देश को आज़ाद कराया था, लेकिन आज वही लोग मूल सुविधाओं से वंचित हैं।

हम यह भी कहना चाहते हैं कि आज देश में रोजगार की कमी है। कोई एसटी का व्यक्ति है, जैसे मध्य प्रदेश में कोई मांझी समुदाय का व्यक्ति है, अगर वह दिल्ली चला जाता है या किसी और स्टेट में चला जाता है, तो वहाँ वह सामान्य कैटेगरी में आ जाता है। इसे लेकर हम लोग संकल्प भी लाए थे, बिल भी लाए थे और हम लोगों ने इनके डेवलपमेंट की माँग की थी। जब उनका रोजगार कहीं और चला जाता है, तब उन्हें आरक्षण से भी वंचित कर दिया जाता है। इसके साथ ही, वन संपदा में भी इनका अधिकार छीना गया है।

मान्यवर, वहाँ जो प्राइमरी स्कूल्स हैं, उनमें दोहरी शिक्षा नीति है। उस शिक्षा से कोई आईएएस नहीं बन सकता है। अगर पेपर होता है, तो एक ही होता है। अगर इंग्लिश मीडियम वाला बच्चा उसे qualify करेगा, तो दोहरे पेपर की व्यवस्था होनी चाहिए, इसलिए इस दोहरी शिक्षा नीति को समाप्त करके सामान्य शिक्षा नीति लागू की जानी चाहिए।

हम देख रहे हैं कि देश में जो तमाम घुमक्कड़ आदिवासी जातियाँ हैं, आज उनकी कोई गणना नहीं है। हम चाहते हैं कि जातीय जनगणना हो जाए, उनकी गिनती कर ली जाए। उन्हें मूलभूत सुविधाएं दी जानी चाहिए, उनकी संख्या के आधार पर भागीदारी दी जानी चाहिए। आज हम देख रहे हैं कि जो 'एकलव्य मॉडल आवासीय विद्यालय' हैं, वे एसटी बहुल एरियाज़ में नहीं हैं, बल्कि सामान्य एरियाज़ में हैं। नाम तो उनके हैं, लेकिन उनको वंचित किया जा रहा है। आज हम देख रहे हैं कि उनसे उनकी शिक्षा के अधिकार को छीना जा रहा है, क्योंकि पढ़ा-लिखा व्यक्ति सवाल करेगा और अनपढ़ व्यक्ति क्या करेगा? आज उनको केवल पाँच किलो चावल और एक किलो नमक पर जीने के लिए छोड़ दिया गया है। ...(**समय की घंटी**)...

आज एससी, एसटी के लोगों का भरोसा उठ गया है कि ईवीएम में मोबाइल की तरह सॉफ्टवेयर है। जब तक बैलेट पेपर से चुनाव नहीं होंगे, तब तक जनता का जनादेश नहीं आएगा। इनके आरक्षण का कोटा नहीं है। पूरे देश में प्राइवेटाइज़ेशन हो रहा है। इससे नौकरियों में इनका आरक्षण खत्म हो जाएगा। हम सभी राजनीतिक दलों से यह माँग करेंगे कि वे ईवीएम का बहिष्कार करें, बैलेट पेपर से उचित चुनाव कराएँ। जिन लोगों ने ईवीएम मशीन बनाई, वे लोग बैलेट पेपर से चुनाव करा रहे हैं, तो आज उनके जनादेश का सम्मान होना चाहिए। हमने यूपी में देखा कि अखिलेश यादव जी को 304 सीटों पर पोस्टल बैलेट के माध्यम से बहुमत मिला और इस

तरह से उनको 51.5 प्रतिशत वोट मिले, लेकिन वहाँ पर उनको सरकारी मशीनरी तथा ईवीएम से हरवा दिया गया।

मान्यवर, मैं यही कहूँगा कि जो आदिवासी वनवासी हैं, उनकी मूलभूत सुविधाओं के लिए बजट दिया जाना चाहिए। **...(व्यवधान)...** *...**(व्यवधान)**.. * **...(व्यवधान)...** * हुआ है। **...(व्यवधान)...**

उपसभाध्यक्ष (श्री सुखेन्दु शेखर राय) : कृपया अब आप समाप्त कीजिए। **...(व्यवधान)...**

श्री विशम्भर प्रसाद निषाद : पंचायतों के अंदर **...(व्यवधान)...** * **...(व्यवधान)...**

प्रो. मनोज कुमार झा (बिहार): वाइस चेयरमैन सर, मैंने कल से एक कोशिश शुरू की है, इसलिए आज मैं अपनी बात की शुरुआत तमिल की एक लाइन से करना चाहता हूँ। उसके उच्चारण के लिए मैं पहले ही माफी माँग लेता हूँ। *Pazhangudinar kurittu pesa anumadi thanndatharkku nandri thunaithalaivar avargale*. इसका मतलब यह है कि मैं आज आपकी अनुमति से इस विषय पर, ट्राइबल अफेयर्स मिनिस्ट्री पर बोलने के लिए खड़ा हुआ हूँ। मान्यवर, बीएसी की मीटिंग में आप भी थे। उसमें यह चर्चा हुई थी कि जब इन विषयों पर विमर्श होगा, तो थोड़ा लिबरल रहा जाएगा। हम सदन में साल भर में ट्राइबल डेवलपमेंट पर आम तौर पर चर्चा नहीं करते हैं, तो जाहिर तौर पर अगर एक-दो मिनट ऊपर-नीचे हो जाएं, तो उसके लिए मैं पहले ही माफी माँग लेता हूँ।

वाइस चेयरमैन सर, मैं अपने सुझाव और अपनी आपत्तियाँ दर्ज कराने से पूर्व आज इस सदन में जयपाल सिंह मुंडा को याद करना चाहता हूँ। सर, पीछे सेंट्रल हॉल है और जब कॉन्स्टिटुएंट असेम्बली की बहस हुई थी, तो जयपाल सिंह मुंडा साहब ने जिन विषयों को उकेरित किया था, जिनको सामने रखा था, हम आज भी उनसे मीलों दूर हैं। माननीय ट्राइबल अफेयर्स मिनिस्टर साहब, आप मुझसे इत्तेफाक रखेंगे, भले ही हमारे दल अलग-अलग हों, लेकिन हमारे दिल उस मामले में जुड़े हुए हैं।

माननीय उपसभाध्यक्ष महोदय, मैं सबसे पहले एकलव्य मॉडल स्कूल पर आता हूँ। एकलव्य मॉडल स्कूल में 'एकलव्य' बोलते ही हमारे ध्यान में अंगूठा आता है कि द्रोणाचार्य ने एकलव्य से उसका अंगूठा माँग लिया था। सर, अब के जो द्रोणाचार्य हैं, वे हाथ ही काट लेते हैं। वे मस्तिष्क को हाइजैक कर लेते हैं। मैं तो कहूँगा कि इस नाम पर दोबारा विचार हो, कुछ और सोचा जाए, क्योंकि एकलव्य मॉडल स्कूल के माध्यम से हमने बिना व्यवस्था के, बिना गुणवत्ता के यह तय कर लिया है। एकलव्य तो कम से कम दूर से देखकर तीर-धनुष चलाना सीख गया था, लेकिन आज के एकलव्य को हम ऐसी परिस्थिति में पहुँचा रहे हैं, जहाँ वह बाजार में खड़ा होगा, लेकिन उसकी लेबर का, उसकी expertise का, उसकी skill का कोई खरीदार नहीं होगा। तो, हमारे कर्तव्य की इतिश्री हो गई, बजटरी एलोकेशन हो गया! माननीय मिनिस्टर साहब, मैं तो

* Expunged as ordered by the Chair.

यह कहूँ कि बिहार में sanction-one zero है। अगर मैं आपको अलग-अलग राज्यों का आँकड़ा दूँ, तो जम्मू-कश्मीर में छः सैंक्शन, ज़ीरो ऑपरेशनल है। इस तरह से, ऐसे कई राज्य हैं। मैं सिर्फ इसलिए आपत्ति दर्ज कर रहा हूँ, क्योंकि मैं खुद एक विश्वविद्यालय से आता हूँ। सर, जैसा मैंने कहा, अगर आप हायर एजुकेशन में देखें, तो पता चलेगा कि वंचित और बहुजन समाज के लोगों का ऊपर तक पहुँचना कितना मुश्किल होता है। सर, हर मोड़ पर अवरोधक लगे हुए हैं और वे अवरोधक दिखते नहीं हैं। सड़क पर तो यह दिखता है कि आपने स्पीड ब्रेकर लगा दिया। Similarly, there are breakers everywhere, and those breakers have ensured that the representation is either zero or very paltry. सर, यह बात मैं अपने अनुभव से कहता हूँ। 'Suitable', 'Not Found Suitable', अभी हाल में हमने इस पर चर्चा की है। सर, कुछ बिंदुवार बातें करते हैं। कल नॉर्थ-ईस्ट रीजन की बात हो रही थी, तो मैंने जवाहरलाल नेहरू जी का ज़िक्र किया था कि tribal के लिए जो पंचशील का सिद्धांत था, उसमें एक difference उन्होंने बार-बार की थी। वह बड़ी लम्बी डिबेट थी, संभवतः उनकी और एक anthropologist की डिबेट थी। उन्होंने कहा कि inclusion के लिए जाओ, intrusion के लिए न जाओ। अधिकांश आदिवासी इलाकों में, चाहे इनकी सरकार रही हो या आपकी सरकार हो, आपने inclusion को intrusion का रूप देने की कोशिश की है। मैं बार-बार कहूंगा कि जब आप कुछ इलाकों में नक्सलवाद की समस्या देखते हैं, वह law and order की problem नहीं है, that is also a problem of our social order. मैं अभी भी दोहराऊंगा कि you have to fight this extremist ideology by infusion of development with an agenda of inclusion, not intrusion. मैं यह आपके सामने रखना चाहूंगा।

सर, displacement को लेकर भी हम अक्सर रटी-रटाई बातों में जाते हैं। खासकर जो vulnerable tribal groups हैं, उनकी ओर तो बिल्कुल नहीं जाते हैं। अब मैं एक आंकड़ा लेता हूं। सर, 41 प्रतिशत tribal population illiterate है और 12 वर्ष से लेकर 18 वर्ष की उम्र तक 6.7 परसेंट लोग ही ऐसे हैं, जिन्होंने 12वीं कक्षा तक पढ़ाई की है। क्या यह सामूहिक चिंता का विषय नहीं होना चाहिए, न सिर्फ इस मंत्रलाय के लिए, न सिर्फ इस संसद के लिए, बल्कि हमारे सामाजिक सरोकार के लिए?

सर, हम हैल्थ की बात पर आते हैं, तो triple burden है। पहला burden है, malnutrition. अभी मंत्री महोदया यहां मौजूद थीं। दूसरा है - rapid urbanization without any logic. Third, and one that is very, very important, is because of the lifestyle change and rapid urbanization, the third burden is of non-communicable diseases. अभी हाल में ही मध्य प्रदेश में एक आदिवासी महिला के साथ जो हुआ, उसके बारे में हम सब जानते हैं। यह सिर्फ मध्य प्रदेश में ही नहीं हुआ है। ...(**समय की घंटी**)... सर, मैं एक-डेढ़ मिनट और लूंगा। यह सिर्फ मध्य प्रदेश में ही नहीं हुआ, बल्कि आए दिन हम ऐसी खबरों को देखते हैं, तात्कालिक चिंता व्यक्त करते हैं और फिर अपनी ज़िन्दगी में आगे निकल जाते हैं। मैं आपके through कहना चाहूंगा कि माननीय मंत्री महोदय, Pre-Matric Scholarship Scheme का आप स्वयं ब्यौरा ले लीजिए। आपको चिंता होगी, इतनी चिंता होगी कि आप सोचेंगे कि फिर से झारखंड की राजनीति में सक्रिय हुआ जाए! मैं यह बात इसलिए कह रहा हूं, क्योंकि वह allocation stagnant है, आप Revised Estimate देख लीजिए। Post-Matric Scholarship Scheme की वही हालत है।

सर, मैंने अभी हाल में माननीय शिक्षा मंत्री जी को लिखा और माननीय प्रधान मंत्री जी को भी लिखा। एक स्कॉलरशिप है - National Overseas Scholarship. इसमें एक ऐसी तब्दीली की गई है कि आप सुनकर हैरान हो जाएंगे! खासकर यह स्कॉलरशिप वंचित समुदाय के लोगों के लिए थी। अब कोई भी Indian student Indian Heritage, History, Culture, Societal Concerns पर विदेश में रिसर्च नहीं कर पाएगा। आज बाबा साहेब अम्बेडकर होते तो क्या कहते! कोलम्बिया की उनकी स्टडी का क्या होता! And a large number of people who have used the mechanism of higher education in the West, वे treasure हैं, उनकी manuscripts हैं। आप ऐसे कैसे विश्व गुरु बनेंगे?

उपसभाध्यक्ष (श्री सुखेन्दु शेखर राय): ठीक है।

प्रो. मनोज कुमार झा: सर, विश्व गुरु वाली बात भी आ गई है।

THE VICE-CHAIRMAN (SHRI SUKHENDU SEKHAR RAY): You have already exhausted the time.

प्रो. मनोज कुमार झा: सर, मैं आखिरी बात कहकर समाप्त करूंगा। Reports of the Commission since 2018, यह भी चिंता का विषय होना चाहिए। वह आज तक सार्वजनिक नहीं हुई, सदन में आयी ही नहीं है। वर्ष 2018 से आज तक नहीं आयी है। क्या यह पारदर्शिता है, क्या यह सबका साथ, सबका विकास और सबका विश्वास है? Empty rhetoric doesn't help. आज का दिन इसलिए भी महत्वपूर्ण है कि आज मान्यवर कांशीराम से संबंधित यह दिन है। मैंने जयपाल सिंह मुंडा से शुरुआत की है। मान्यवर कांशीराम जी को माला पहनाने और सिर झुकाने से आगे बढ़कर आप उनके विचारों को आत्मसात कीजिए। जोहार-जोहार, जय-हिन्द!

THE VICE-CHAIRMAN (SHRI SUKHENDU SEKHAR RAY): Shri Binoy Viswam; not present. Shri Ram Nath Thakur.

श्री राम नाथ ठाकुर (बिहार): उपसभाध्यक्ष महोदय, आज इस सदन में जो विधेयक आया है, मैं उसके पक्ष में बोलने के लिए खड़ा हुआ हूं। मैं दो-तीन सुझाव देकर अपनी बात खत्म करूंगा। सर, 75 वर्ष हो गए हैं। हमारे पूर्वजों ने इन समाजों के लिए जो उम्मीदें और विचार रखे थे, उस समाज का उत्थान, उसकी उन्नति, उसकी प्रगति कितनी हुई है, इस पर हमें सोचना चाहिए।

दूसरी बात यह है कि 136 करोड़ की जनता में 11 परसेंट इन जातियों का समावेश है। हमने इन 11 परसेंट जातियों के लिए क्या किया? उनमें से कितने डॉक्टर्स बनाए, कितने इंजीनियर्स बनाए, कितने प्रोफेसर बनाए, कितने शिक्षक बनाए, कितने आई.ए.एस और आई.पी.एस. बनाए, इस पर हमें सोचना चाहिए। इन जातियों के लिए जो उसका जल-जंगल-ज़मीन है, उनके साथ, उनके बीच में, उनके गांव में, उनके टोलों में नक्सलवादी क्यों पनप रहे हैं, वे वहां क्यों जा रहे हैं, उनको बाधित क्यों कर रहे हैं, उनको आगे क्यों नहीं बढ़ने दे रहे हैं, इस पर हमें सोचना और विचार करना चाहिए और इसका उपाय भी खोजना चाहिए। तीसरा, अभी

आदिवासियों के नाम पर, जनजातियों के नाम पर जो योजनाएं हैं - जैसे पेट्रोल पम्प आदिवासी के नाम पर है, लेकिन उसका मालिकाना हक किसका है, उसका नाम तो है, लेकिन उसका हक किसको है, इस पर हमें सोचना और विचार करना चाहिए और इस सरकार को यह करना चाहिए कि यदि आदिवासी का नाम है, जनजाति का नाम है, लेकिन मालिकाना हक दूसरे का है, तो इस पर आधिकारिक तौर पर आदिवासी को, जनजाति को अधिकार दिलाना चाहिए, यह मेरा सजेशन है।

चौथी बात यह है कि शिक्षा में उनको क्या अधिकार दिए गए हैं, वे 75 वर्षों में कितने परसेंट शिक्षा के मामले में आगे बढ़े हैं, इस पर हमें विचार करना चाहिए। सर, 12 राज्यों में इन जातियों की संख्या का बाहुल्य है। इन 12 राज्यों में जितनी संख्या है, क्या सरकार उसके आधार पर उनको आगे बढ़ाने के लिए कोई प्रयास करेगी?

उपसभाध्यक्ष महोदय, मेरा पांचवां और अंतिम प्वाइंट यह है कि आइए, हम सब मिलकर यह देखें कि 75 वर्षों में हमने उन लोगों के लिए जो काम नहीं किया, जो योजनाएं दीं, जो पैसे दिए, लेकिन उनका सही उपयोग नहीं कर पाए, तो क्या हम इस वित्तीय वर्ष में उनकी उन्नति के लिए, प्रगति के लिए और उनको आगे बढ़ाने के लिए कोशिश कर पाएंगे? महोदय, अब मैं अंतिम बात कहना चाहता हूं।

'चमन के सींचने में कुछ पत्तियां झड़ गई होंगी,
यही इल्ज़ाम लग रहा है हम पर बेवफाई का,
चमन को रौंद डाला जिन्होंने अपने पैरों से,
वही दावा कर रहे हैं इस चमन की रहनुमाई का।'

उपसभाध्यक्ष महोदय, मैं इन्हीं चंद शब्दों के साथ अपनी बात समाप्त करता हूं। जय हिंद, जय भारत!

डा. सुमेर सिंह सोलंकी (मध्य प्रदेश): धन्यवाद माननीय उपसभाध्यक्ष महोदय। नर्मदे हर! मुझे जनजातीय कार्य मंत्रालय के कार्यकरण की चर्चा पर सहभागिता का अवसर प्रदान किया गया है। मैं मध्य प्रदेश के जनजातीय बाहुल्य क्षेत्र से आता हूं और आज मुझे किसी विषय पर पहली बार बोलने का अवसर मिला है। डेढ़ साल से इंतजार करते-करते ये दिन आ गए, पर विपक्ष ने कभी सदन को ठीक से नहीं चलने दिया। मुझे आज मौका दिया गया है, मैं आपका फिर से आभार प्रकट करता हूं। माननीय उपसभाध्यक्ष महोदय, यह मेरी maiden speech भी है। जनजातीय समाज अब निरंतर प्रगति के पथ पर आगे बढ़ रहा है और देश में सम्मान के साथ जीवन जीने का अधिकार भी जनजातीय समाज को लगातार मिल रहा है। आजादी के बाद पहली बार शिक्षा, चिकित्सा, रोज़गार और प्रत्येक क्षेत्र में भारतीय जनता पार्टी की सरकार ध्यान दे रही है और मैं इसके लिए माननीय यशस्वी प्रधान मंत्री नरेन्द्र मोदी जी को धन्यवाद देना चाहूंगा और उनका आभार व्यक्त करना चाहूंगा।

माननीय उपसभाध्यक्ष महोदय, प्रत्येक क्षेत्र में ध्यान देने के साथ-साथ गरीबों, दलितों, आदिवासियों की चिंता करने वाले हमारे यशस्वी प्रधान मंत्री माननीय नरेन्द्र मोदी जी लगातार

जनजातियों के विकास को तेज रफ्तार से आगे बढ़ा रहे हैं। कांग्रेस ने किसी भी जनजातीय महापुरुष को इस प्रकार का सम्मान नहीं दिया, जिस प्रकार का भारतीय जनता पार्टी की नरेन्द्र मोदी सरकार ने दिया है। इसी कड़ी में पिछले वर्ष 15 नवम्बर, 2021 को भगवान बिरसा मुंडा की जयंती पर राष्ट्रीय जनजातीय गौरव दिवस घोषित करने का जो कार्य किया है, मैं उसके लिए भारतीय जनता पार्टी की सरकार के माननीय नरेन्द्र मोदी जी का और पूरी सरकार के सम्माननीय सदस्यों का देश के 12 करोड़ जनजातीय भाइयों और बहनों की तरफ से हार्दिक आभार व्यक्त करता हूं और धन्यवाद देता हूं। आजादी से अब तक जनजातीय महापुरुषों को कभी भी इतिहास के पन्नों पर ठीक से जगह नहीं मिल पाई थी, लेकिन इस देश के सर्व-सुसज्जित हाईटेक रेलवे स्टेशन का नाम भोपाल में रानी कमलापति के नाम से रखा गया और अन्य स्थानों के नाम भी लगातार जनजातीय महापुरुषों के नाम पर रखे जा रहे हैं। यह जनजातीय समाज के लिए गौरव और सम्मान का विषय है और मैं देश के प्रधान मंत्री जी को इसके लिए धन्यवाद देना चाहूंगा।

माननीय उपसभाध्यक्ष महोदय, आज मुझे गर्व हो रहा है कि मैं भारतीय जनता पार्टी का राज्य सभा सांसद हूं। बकरी चराते-चराते, स्कूल में शिक्षक होने के बाद यहां आकर मेरे 12 करोड़ जनजातीय भाइयों और बहनों के लिए बोलने का अवसर मुझे भारतीय जनता पार्टी ने प्रदान किया है। मैं इसके लिए पार्टी का आभार व्यक्त करूंगा। माननीय प्रधान मंत्री जी के साथ हमारी पार्टी के राष्ट्रीय अध्यक्ष जे.पी. नड्डा जी का, हमारे प्रदेश के यशस्वी मुख्य मंत्री माननीय शिवराज सिंह चौहान जी का और हमारे प्रदेश अध्यक्ष वी.डी. शर्मा जी का भी आभार व्यक्त करूंगा।

माननीय उपसभाध्यक्ष महोदय, वर्ष 2022-23 के लिए जनजातीय कार्य मंत्रालय के लिए 8,451 करोड़ रुपये की बजट परिव्यय में 12.32 प्रतिशत की उल्लेखनीय वृद्धि की गई है। हमारे विपक्षी साथी बोल रहे थे कि यह बहुत कम वृद्धि है। मैं उनसे पूछना चाहता हूं कि इस वृद्धि के पहले अगर अपने 60 सालों तक काम किया होता, तो हमारे लिए कोई काम बचता ही नहीं और इस वृद्धि की जरूरत ही नहीं पड़ती। आप लोगों ने 60 सालों तक हमको तरसा कर रखा। इन्होंने जनजातीय समाज को वोट बैंक समझ कर रखा और मैं उसी विषय को यहां पर रखना चाहता हूं। कैबिनेट ने 15वें वित्त आयोग चक्र में जनजातीय विकास के लिए 58,399 करोड़ रुपये के वित्तीय परिव्यय को मंजूरी दी है। वित्तीय वर्ष 2022-23 में एसटीसी घटक में 87,500 करोड़ रुपये की वृद्धि की है। जनजातीय कार्य मंत्री श्री अर्जुन मुंडा जी ने भारत के आर्थिक विकास को गति देने के लिए खाका पेश करने का प्रयास किया है। मैं माननीय प्रधान मंत्री जी का और माननीय वित्त मंत्री जी का हार्दिक आभार व्यक्त करता हूं और उनको बधाई भी देता हूं।

माननीय उपसभाध्यक्ष महोदय, हम लोग आज़ादी का अमृत महोत्सव मना रहे हैं। अमृत काल अब जनजातीय समाज के लिए स्वर्ण काल साबित होगा। सामुदायिक चेतना के साथ, सामूहिक विकास और सामूहिक सम्मान का आगाज़ देश में हो चुका है और अब जनजातीय समाज पूरे स्वाभिमान के साथ और आत्म-सम्मान के साथ जीने की दिशा में कदम बढ़ा रहा है।

उपसभाध्यक्ष महोदय, मैं यह भी कहना चाहता हूं कि कांग्रेस ने पिछले 60 सालों में कभी भी जनजातीय समाज के महापुरुषों का स्मारक बनाने के लिए एक ईंट भी खरीदकर नहीं रखी, लेकिन भारतीय जनता पार्टी की सरकार ने पूरे देश के अंदर महापुरुषों के स्मारकों को बनाने के लिए बजट में प्रावधान किया है, इसलिए यह हमारे समाज को गौरवान्वित करने वाला विषय है। मैं इस अवसर पर यह भी कहना चाहता हूं कि जनजातीय महापुरुषों के नाम पर रेलवे स्टेशन और

एयरपोर्ट का नाम भी रखा गया है। जनजातीय महापुरुषों के इतिहास को लिखने की दिशा में भी काम किया जा रहा है और उसके संरक्षण का काम भारतीय जनता पार्टी की केन्द्र सरकार कर रही है। अब जनजातीय समाज के भाई और बहनों को इतिहास में उचित स्थान मिलने की पूरी संभावना है और इसके लिए पूरा जनजातीय समाज आशान्वित है। आपने पिछले चुनावों के परिणामों में यह देख भी लिया है कि चार राज्यों में भारतीय जनता पार्टी बड़े बहुमत के साथ जीतकर आई है, क्योंकि जनजातीय समाज भारतीय जनता पार्टी के साथ खड़ा है और आगे भी खड़ा रहेगा।

माननीय उपसभाध्यक्ष जी, जनजातीय समाज की संस्कृति, परम्परा, रीति-रिवाज के संरक्षण के लिए भी भारतीय जनता पार्टी की सरकार संकल्पबद्ध है, कटिबद्ध है। पहले हमारे क्षेत्र के अंदर जनजातीय समाज की संस्कृति और परम्परा को मिटाने का काम किया जाता था, लेकिन 60 साल की कांग्रेस सरकार ने कभी भी हमारी संस्कृति और परम्परा को बचाने का काम नहीं किया। यह भारतीय जनता पार्टी की केन्द्र की सरकार है, जो माननीय नरेन्द्र मोदी जी के नेतृत्व में लगातार जनजातीय लोगों की संस्कृति और परम्परा को संरक्षित करने का काम भी कर रही है।

हमारे जनजातीय समाज के लिए अलग जनजातीय आयोग का गठन किया गया। जनजातीय कार्य मंत्रालय को अलग से बनाया गया और आज जनजातीय कार्य मंत्रालय पूरे देश के 12 करोड़ दलित, शोषित और पीड़ित जनजातीय भाई और बहनों के लिए काम कर रहा है।

माननीय उपसभाध्यक्ष महोदय, हमारा जंगलों से गहरा रिश्ता है। जल, जंगल और ज़मीन की बात विपक्ष हमेशा से करता रहा है। वामपंथी पार्टियों के साथियों ने भी हमेशा जल, जंगल और ज़मीन की बात कही है, परन्तु उनका जल, जंगल और ज़मीन से कोई रिश्ता नहीं रहा है, क्योंकि इन्होंने पिछले 60 सालों में जल, जंगल और ज़मीन में जाकर कभी झांका तक नहीं है। आज जल, जंगल और ज़मीन में रहने वाला एक किसान का बेटा यहां सदन में आकर इस विषय को रख रहा है और मैं वास्तविक विषय पर ही अपने विचार रखने का प्रयास करूंगा। मैं कांग्रेस और वामपंथी पार्टियों के साथियों से कहना चाहता हूं कि जल, जंगल और ज़मीन के मुद्दों पर आपने हमेशा राजनीति की है, आपने हमेशा उनको राजनीतिक मुद्दे बनाकर अपनी राजनैतिक रोटियां सेंकने का प्रयास किया है। आपने जनजातीय भाई और बहनों को जल, जंगल और ज़मीन के लिए आपस में लड़वाने का काम भी किया है। आपने जनता के बीच में, जनजातीय भाई और बहनों के बीच में अविश्वास पैदा करने का काम भी किया है, उनके बीच संघर्ष खड़ा करने का भी प्रयास किया है। मैं अपने सभी विपक्षी साथियों से कहना चाहता हूं कि अब जनजातीय समाज जाग चुका है और अब वह इस प्रकार की गतिविधियां नहीं होने देगा, क्योंकि भारतीय जनता पार्टी उनकी संरक्षक बनकर खड़ी है।

माननीय उपसभाध्यक्ष महोदय, मैं यह भी आग्रह करना चाहता हूं कि माननीय नरेन्द्र मोदी जी की सरकार ने जल, जंगल और ज़मीन के कामों को धरातल पर उतारने का काम किया है। अभी हमारे एक विपक्षी साथी जनजातीय लोगों को पट्टा देने की बात कह रहे थे, वनाधिकारों की बात कह रहे थे। मैं पूरे दावे के साथ बताना चाहता हूं कि जब मैं छोटा था, बकरी चराता था, तब मेरे पिताजी को वनाधिकार का पट्टा दिया गया था, उस समय भारतीय जनता पार्टी की सरकार थी, श्री अटल बिहारी वाजपेयी जी की सरकार थी और आज हज़ारों लोगों को वनाधिकार के पट्टे दिये गये हैं। मैं इसके लिए प्रधान मंत्री श्री नरेन्द्र मोदी जी का और केन्द्र की सरकार का आभार

व्यक्त करना चाहता हूं । अगर हम जंगल की बात करें, तो वन धन केन्द्रों को स्थापित करने की दिशा में भी सतत प्रयास किया जा रहा है। जब वन धन केन्द्र स्थापित हो जायेंगे, तब मुझे लगता है कि जनजातीय समाज को वन-धन केन्द्रों के माध्यम से वन में जो उत्पादन हो रहा है, उसका उचित मूल्य मिलना शुरू हो जायेगा, इसलिए जंगल का जनजातीय समाज आत्मनिर्भर बनने की दिशा में आगे बढ़ रहा है। केन्द्र की सरकार ने 'वन बंधु कल्याण योजना' शुरू की है। मैं जिस जिले में रहता हूं, उसमें तो यह योजना है ही, जिसके कारण हमारे क्षेत्र का विकास हुआ है, लेकिन पूरे देश के जनजातीय क्षेत्रों में 'वन बंधु कल्याण योजना' प्रारम्भ की गई है। हमारे जिले को आकांक्षी जिला भी घोषित किया गया है। देश में ऐसे सैकड़ों जिले हैं, जिन्हें आकांक्षी जिले घोषित करके उनके विकास की दिशा में काम किया जा रहा है।

उपसभाध्यक्ष महोदय, मैं वनाधिकार पट्टों की बात करता हूं। साठ साल पहले, जब कभी विपक्ष की सरकार थी, तब हमारे जनजातीय भाई और बहनों को जंगल के अंदर से खदेड़ दिया जाता था। वे पंद्रह-पंद्रह, सोलह-सोलह, बीस-बीस सालों तक खेती करते थे, लेकिन वनाधिकार का पट्टा तो दूर की बात है, उनको वहाँ ठीक से खड़े भी नहीं रहने दिया जाता था। उस समय ये हालात थे, लेकिन आज ये हालात ठीक हो गए हैं। मैं कहता हूं कि पूरा जनजातीय समाज, पूरे आत्मसम्मान के साथ अब पट्टे प्राप्त करके उसमें प्रधान मंत्री आवास भी बना रहा है, कुएं खोदकर पानी देने का काम भी किया जा रहा है, उनको बिजली भी उपलब्ध कराई जा रही है और वन-धन केंद्रों के माध्यम से महंगे दामों पर वनोपज बेचने के लिए भी उनको प्रेरित किया जा रहा है। यह जनजातीय कार्य मंत्रालय का एक अद्भुत काम है, जो इस देश में अब भारतीय जनता पार्टी की सरकार कर रही है।

महोदय, प्रसिद्ध लेखक और चिंतक रामदयाल मुंडा ने कहा था कि कांग्रेस की सरकारें ट्राइबल्स सब-प्लान के नाम पर बड़ी-बड़ी राशियाँ तो आवंटित करती थीं, लेकिन जनजातीय गरीब समाज जहाँ था, वहीं का वहीं रह गया। यह तो ऐसा प्रतीत होता है कि जैसे सिर्फ और सिर्फ हमें एक चॉकलेट बाँधकर दे दी थी, जो लटका दी गई थी, लेकिन बच्चे के हाथ में चॉकलेट नहीं दी थी। विपक्षी पार्टियों ने वही हाल हमारे जनजातीय समाज के साथ साठ सालों तक किया है। You are pointing out at the money-leakage system. माननीय प्रधान मंत्री जी ने इस लीकेज को समाप्त कर दिया है। हमारी सरकार अब जनजातीय भाइयों और बहनों को, गरीबों और दलितों को उनका संपूर्ण अधिकार और पूर्ण राशि दे रही है और इस दिशा में लगातार प्रयास किए जा रहे हैं।

महोदय, हमारे विपक्षी साथी बोल रहे थे कि यह नहीं किया, वह नहीं किया। वे इस तरह से गिनवा रहे थे कि सड़क नहीं बनी, बिजली नहीं मिली, इतने गाँवों में प्रधान मंत्री आवास नहीं बने, इतने गाँवों के अंदर पानी की व्यवस्था नहीं है आदि-आदि। मैं उनसे यह पूछना चाहता हूं कि अगर आप साठ सालों तक यह काम करते, तो आज आपको इनको गिनाने की जरूरत नहीं पड़ती, लेकिन भारतीय जनता पार्टी लगातार काम कर रही है और हम आपको उनके इतने काम गिना देंगे कि आप उन्हें गिनते-गिनते थक जाएंगे। आपने साठ सालों तक काम नहीं किया, लेकिन सात सालों के कार्यकाल की तुलना करने बैठ गए हैं! मैं आपसे यह आग्रह करता हूं कि आपने जनजातीय समाज को वोट बैंक समझने की भूल की है और आप उसके परिणाम भी भुगत रहे हैं।

महोदय, हमारी सरकार ने पद्म भूषण जैसे श्रेष्ठ सम्मान भी जनजातीय समाज के भाइयों और बहनों को देने का काम शुरू किया है। मैं उसके लिए भी सरकार को बहुत धन्यवाद देना चाहता हूं। माननीय उपसभाध्यक्ष महोदय, मैं बचपन में झोंपड़ी में जाकर फोटो खिंचवाने की फोटो देखा करता था। कांगेस के बड़े-बड़े नेता थे, वे झोंपड़ी में जाते थे, खाना खाते थे और फोटो खिंचवाया करते थे, पर उन्होंने कभी भी उस झोंपड़ी को महल बनाने का प्रयास नहीं किया। देश के प्रधान मंत्री ने आज करोड़ों जनजातीय भाइयों और बहनों को प्रधान मंत्री आवास बनाकर दिया है। मैं आपको एक घटना बताता हूं। मैं आपको मेरे बचपन की एक घटना बता रहा हूं कि एक बार जब बारिश हो रही थी, तो हमारा घर टपक रहा था, छत चू रही थी, आँसू आ रहे थे। मेरे पिताजी ने कहा कि, 'बेटा, रात भर इधर-उधर खटिया सरका लो, बारिश कम हो जाएगी, थोड़ा-सा बच जाएंगे, तो मैं सुबह कवेलू ठीक कर दूंगा।' वे खटिया सरकाते रहे, पर बारिश तो पूरे घर में चू रही थी, इसलिए पूरा घर गीला हो गया। हम परेशान होते रहे, पिताजी चिमनी जलाकर देखते रहे, लेकिन वह फिर भी ठीक नहीं हुआ। यह बात जब देश के यशस्वी प्रधान मंत्री माननीय नरेन्द्र मोदी जी तक पहुंची, तो उन्होंने आज देश में करोड़ों जनजातीय भाइयों और बहनों को प्रधान मंत्री आवास बनाकर दिया है और अब हमें रात में खटिया सरकाने की जरूरत नहीं पड़ती। हमारे जो भाई-बहन हैं, वे कहते हैं कि हमारे पिताजी या हमारे भाई ने तो इतना बड़ा मकान बनाकर नहीं दिया, लेकिन देश के प्रधान मंत्री जी ने वह मकान बनाकर दिया है, जिसमें हमारी आने वाली दो-तीन पीढ़ियाँ बिना खटिया सरकाए, बिना पानी टपके, बिना भीगे, बिना गीले हुए या बिना परेशानी के रह सकती हैं। महोदय, उन्होंने उसमें 'उज्ज्वला योजना' का चूल्हा भी दिया, शौचालय भी बनाकर दिया, बिजली का कनेक्शन भी लगाकर दिया, खेतों में पानी की व्यवस्था भी करके दी और साथ में अन्य व्यवस्थाएं करने का भी लगातार काम किया जा रहा है। इसके साथ ही 'किसान सम्मान निधि' देने का काम भी किया जा रहा है। मैं उनसे कहना चाहता हूं, जो झोंपड़ी के सामने फोटो खिंचाते थे, कि अब उन झोंपड़ियों को ही हटाने की दिशा में हमारे देश के प्रधान मंत्री जी काम कर रहे हैं, इसलिए आपको झोंपड़ी के सामने फोटो खिंचवाने की जगह नहीं मिल पाएगी।

महोदय, प्रधान मंत्री आवास के बाद 'जल जीवन मिशन' और एकलव्य स्कूलों की सौगात भी दी गई है। जब मैं पढ़ता था, तो कवेलू वाले स्कूल में पढ़ता था, लेकिन आज मेरे जिले के अंदर, मध्य प्रदेश के अंदर और देश के अंदर सैकड़ों एकलव्य आदर्श आवासीय विद्यालय स्थापित करने की दिशा में काम किया जा रहा है। एकलव्य आदर्श आवासीय विद्यालय पर हमारे यहाँ के माननीय सांसद बोल रहे थे। उन्होंने एकलव्य जी के अंगूठे की बात कही थी, उसके बाद हाथ काटने की बात कही थी, लेकिन मैं उनसे कहना चाहता हूं कि हमारे लिए एकलव्य पूजनीय हैं, अतः हाथ काटने जैसा उपहास करके आपने एकलव्य के बारे में ठीक नहीं बोला है। मैं उनसे कहना चाहता हूं कि सदन से वे माफी मांगें। 'प्रधान मंत्री किसान सम्मान निधि' और 'आयुष्मान योजना' में पांच लाख रुपये की बात कही गई है। मैं बताता हूं कि हमारे देश के गरीबों को 100 रुपये इलाज करने के लिए नहीं मिलते थे, लेकिन देश के प्रधान मंत्री, माननीय श्री नरेन्द्र मोदी जी ने एक शानदार 'आयुष्मान भारत योजना' बनाई। हमारे जनजातीय भाई-बन्धु जब इलाज कराने के लिए जाते हैं तो वे कहते हैं कि हमारे देश का प्रधान मंत्री सचमुच में हमारे लिए भगवान है, क्योंकि आयुष्मान कार्ड सिर्फ एक कार्ड नहीं है, बल्कि यह उन गरीबों के लिए पांच लाख रुपये के नोट या चेक के समान है। इसके लिए भी मैं देश के प्रधान मंत्री जी को धन्यवाद देना चाहता हूं।

उपसभाध्यक्ष (श्री सुखेन्दु शेखर राय) : कृपया समाप्त कीजिए।

डा. सुमेर सिंह सोलंकी : माननीय उपसभाध्यक्ष महोदय, मैं पहली बार ही बोल रहा हूं, मुझे थोड़ा और टाइम दीजिए।

उपसभाध्यक्ष (श्री सुखेन्दु शेखर राय) : आपको टाइम मिल गया है। आपको मेडन स्पीच का टाइम मिल चुका है।

डा. सुमेर सिंह सोलंकी : पहले विदेशों में जनजातीय छात्र नहीं जा सकते थे, लेकिन अब मैं विदेशों में छात्रवृत्ति की बात करना चाहता हूं। पहले हम लोग जिले के अन्दर पैदल चलकर आते थे, क्योंकि वहां सड़क नहीं थी। हम कीचड़ में चलते थे, पानी की पिचकारियां, कीचड़ की पिचकारियां हमारे ऊपर उड़ती थीं और हमारे कपड़े खराब हो जाते थे, कई बार हमारी किताबें भी गीली हो जाती थीं। देश में आज 'प्रधान मंत्री ग्राम सड़क योजना' में सड़कों का जाल बिछ गया है। आज जनजाति समाज का हर बन्धु कहता है कि देश के पूर्व प्रधान मंत्री, स्वर्गीय अटल बिहारी वाजपेयी जी को हम आज भी याद करते हैं और घर-घर में उनकी फोटो लगाते हैं। मैं यह भी कहता हूं कि पहले हम लोग स्कूलों में पढ़ने जाते थे तो हम कभी भी जिला मुख्यालय के स्कूलों में पढ़ने की कल्पना नहीं कर सकते थे, लेकिन भारतीय जनता पार्टी की सरकार ने जनजातीय बच्चों के लिए एक छात्रवृत्ति योजना लाकर विदेशों में पढ़ने की व्यवस्था भी कर दी है और लाखों-करोड़ों रुपये अब विदेशों में पढ़ने वाले जनजातीय छात्रों को देने का कार्य किया जा रहा है। मैं देश के प्रधान मंत्री जी को इसके लिए भी धन्यवाद देना चाहता हूं, क्योंकि उन्होंने जनजातीय बच्चों का विदेश में पढ़ने का सपना पूरा किया है। इसके सहित 'प्रधान मंत्री जनजातीय विकास मिशन' भी शुरू किया गया है और उसके अन्तर्गत जनजातीय भाइयों और बहनों का विकास किया जा रहा है। उसके सहित करीब 265 से अधिक योजनाएं चलाई जा रही हैं। मैं यह कहना चाहता हूं कि अब जनजातीय समाज का विकास होगा और होकर रहेगा।

मैं, अंत में, एक बात और कहना चाहता हूं। सारे विकास के कार्य निरन्तर चल रहे हैं, लेकिन मैं माननीय प्रधान मंत्री जी से और माननीय रेल मंत्री जी से भी आग्रह करना चाहूंगा कि हमारा क्षेत्र रेल और मेडिकल कॉलेज की सौगातों से काफी दूर है। मैं यह आग्रह और निवेदन करना चाहूंगा कि अगर ये सुविधाएं भी मिल जाएंगी तो जनजातीय समाज को एक बड़ा लाभ हो जायेगा।

मैं, अंत, में यही बात अपने विपक्ष के साथियों से कहना चाहता हूं कि विपक्षियों,

"आप जैसे कच्चे वादे हम नहीं करते,
रेत पर नाम हम लिखते नहीं,
क्योंकि रेत पर नाम टिकते नहीं,
पत्थर दिल हैं यारों हम तो,
क्योंकि पत्थर पर लिखे नाम कभी मिटते नहीं।"

इसीलिए तो मोदी सरकार कहती है कि कश्मीर से कन्याकुमारी तक, गुजरात से अरुणाचल प्रदेश तक 'सबका साथ, सबका विकास, सबका विश्वास, सबका प्रयास' होगा और आपका भी साथ होगा तो-

"भारत देश में चारों तरफ खुशहाली होगी,
मुस्कानों से भरा पल होगा,
दीप जलेंगे आशाओं के,
आज से भी सुन्दर कल होगा।"

इन्हीं शब्दों के साथ, मैं अपनी बात समाप्त करता हूं। जय-हिंद, जय-भारत!

THE VICE-CHAIRMAN (SHRI SUKHENDU SEKHAR RAY): It was your maiden speech, but you spoke like a veteran. Shrimati Phulo Devi Netam.

श्रीमती फूलो देवी नेतम (छत्तीसगढ़): उपसभाध्यक्ष महोदय, आज आदिवासी कार्य मंत्रालय के कार्यों पर चर्चा करने के लिए मेरी पार्टी ने मुझे मौका दिया है। मैं सुन रही थी, सामने से कुछ बातें आ रही थीं। मुझे लगता है कि यह सरकार आदिवासियों के प्रति, आदिवासी समुदाय के प्रति संवेदनशील नहीं है।

मैं राजनीतिक भाषण नहीं दूंगी। हमारे पास कुछ आंकड़े हैं, मैं उन्हीं को बताना चाहूंगी। यह सरकार का नौवां बजट है। पिछले आठ सालों में कई बजट पेश हुए, जिनको नाम दिया गया, 2015-16 का 'सब का बजट', 'विकास का बजट', 'बेहतर भारत का बजट', 'नये भारत का बजट', 'जन-जन का बजट' और पिछले साल का बजट 'आत्मनिर्भर बजट'। मैं इस सरकार से पूछना चाहती हूँ कि क्या सुंदर शब्दों वाले ये बजट देश के सबसे पिछले आदिवासी समुदायों की अपेक्षाओं पर खरे उतरे? अनुसूचित जनजाति के 35.65 प्रतिशत लोग भूमिहीन हैं और मजदूरी पर निर्भर हैं। क्या इनका भला हो पाया? अनुसूचित जनजाति के 74.1 प्रतिशत लोग बेहद गरीब हैं। क्या ये गरीबी रेखा से ऊपर उठ पाए? 2011 की जनगणना के अनुसार 86.53 प्रतिशत आदिवासियों की आमदनी 5 हजार रुपए से कम थी। अगर आज गणना की जाए, तो इनमें से अधिकांश तो 5 हजार की नौकरी भी नहीं कर रहे हैं। आज बेरोजगारी चरम पर है।

उपसभाध्यक्ष महोदय, वित्तीय वर्ष 2022-23 में अनुसूचित जनजातियों के लिए कुल 89,265.12 करोड़ का बजट आवंटित किया गया है और उसमें जनजातीय कार्य मंत्रालय को मात्र 8,451.92 करोड़ रुपए, यानी 9.46 प्रतिशत आवंटित हुआ है। इससे साफ जाहिर होता है कि आदिवासियों को जो बजट मिला, उसका 10 प्रतिशत भी सीधे तौर पर उनके लिए बनी योजनाओं में नहीं मिला। बाकी 90 प्रतिशत बजट ऐसी योजनाओं में दिया जा रहा है, जो सब लोगों के लिए बनी हैं। अभी 'प्रधान मंत्री किसान सम्मान निधि' की बात की जा रही थी। भारत में सभी जातियों के लोग किसानी करते हैं, लेकिन इस स्कीम में अनुसूचित जनजाति डेवलपमेंट प्लान के 5,876 करोड़ रुपए दिए गए हैं। पानी की पाइपलाइन बिछती है, तो सबके लिए; सड़क बनती है, तो

सबके लिए; राशन बँटता है, तो सभी गरीबों के लिए, लेकिन इन सब योजनाओं में अनुसूचित जनजाति डेवलपमेंट प्लान का भी पैसा डाल दिया जाता है। ऐसा क्यों हो रहा है? आदिवासी मंत्रालय अलग बनाया गया, कांग्रेस की सरकार में इसके लिए अलग से बजट हुआ करता था, लेकिन आप लोग आदिवासियों के इस हक को छीन रहे हैं। जब पैसा आदिवासियों के नाम का है, तो उसे सबमें क्यों बाँटा जा रहा है? आदिवासी समुदायों के विकास के लिए लक्षित योजनाओं में ही यह धनराशि खर्च होनी चाहिए।

उपसभाध्यक्ष महोदय, सरकार अपनी वाहवाही कर रही है कि हमने आदिवासियों को 927 करोड़ रुपए बढ़ा कर बजट दिया, लेकिन अगर हम आँकड़ों को देखें, तो पता लगेगा कि पिछले बजट को संशोधित करके 1,343.57 करोड़ की कटौती कर दी गई थी। यही हाल इस बजट का भी हो जाएगा। 2021-22 में इस मंत्रालय का संशोधित बजट 6,181.30 करोड़ कर दिया गया, यानी इसमें कुल 1,343.57 करोड़ की कटौती की गई है। बजट में कटौती ऐसे समय की गई, जब पूरा देश कोरोना से पीड़ित था। कोरोना का सबसे बड़ा प्रभाव तो गरीब आदिवासियों पर भी था। आपने जो दिया, उसे दूसरे हाथ से वापस ले लिया। उपसभाध्यक्ष महोदय, यह बड़े दुर्भाग्य की बात है कि आदिवासियों का हक मारा जाता है और सरकार अपनी वाहवाही लूटने में लगी रहती है। आदिवासी कार्य मंत्रालय बजट बढ़ाने की बात तो कहता है, लेकिन वह कोई नई योजना लेकर नहीं आया, बल्कि कई योजनाओं में तो कटौती कर दी गई है। हमारे साथी अभी कह रहे थे कि TRIFED को 'एकलव्य आदर्श आवासीय विद्यालय' के लिए कुछ नहीं दिया गया है। राज्य सरकारों के सहायता अनुदान में 59 करोड़ रुपये की कटौती की गई है। इस योजना की कटौती का सबसे ज्यादा नुकसान हमारे आदिवासी राज्यों को ही होगा, खास तौर पर छत्तीसगढ़, झारखंड जैसे आदिवासी राज्यों को इसका खामियाजा भुगतना पड़ेगा।

महोदय, आदिवासी समुदायों व अन्य समुदायों के 'मानव विकास सूचकांक' के बीच में बड़ा अंतर है। आदिवासी समुदायों के लिए आबादी के हिसाब से बजट आवंटित नहीं किया जाता है, साथ ही आदिवासी समुदायों के विकास के लिए लक्षित योजनाओं के लिए बजट भी जारी नहीं किया जाता है।

महोदय, पिछले वर्ष 2021-22 में जनजातीय कार्य मंत्रालय को 18 महत्वपूर्ण योजनाओं में कुल 7,484.07 करोड़ रुपये आवंटित किए गए, लेकिन अब तक मात्र 4,649.09 करोड़ रुपये ही जारी किए गए हैं। इसका सीधा मतलब यह है कि लगभग 37 प्रतिशत रुपये दिए ही नहीं गए, इतनी कटौती कर दी गई। ये आंकड़े मैंने मंत्रालय की वेबसाइट से ही लिए हैं, अपने मन से इसमें कुछ नहीं जोड़ा है।

महोदय, अगर मैं बोलना चाहूं तो बहुत कुछ बोल सकती हूं, लेकिन सरकार से मैं एक बात कहना चाहूंगी। पिछले साल दिसम्बर में जब बजट की तैयारी चल रही थी, तब मैंने माननीय वित्त मंत्री महोदया को एक पत्र लिखा था, जिसमें कुछ सुझाव भी दिए थे। आज सदन में मैं आदिवासी क्षेत्रों के लिए पुनः उन चीज़ों की मांग करना चाहती हूं। पहला, देश की आबादी में 8.6 प्रतिशत हिस्सेदारी रखने वाले आदिवासी समुदाय के लिए आवंटित किया जाने वाला बजट, जनसंख्या में उनकी हिस्सेदारी के अनुपात में आवंटित किया जाना चाहिए। दूसरा, अनुसूचित जनजाति के लिए आवंटित बजट लक्षित योजनाओं पर ही खर्च किया जाना चाहिए। तीसरा, अनुसूचित जनजाति के

लिए बनी योजनाओं के कार्यान्वयन के लिए आवंटित बजट की पूरी धनराशि, यानी 100 प्रतिशत धनराशि उसी कार्य पर खर्च की जानी चाहिए।

महोदय, आज देश का किसान महंगाई से मर रहा है। उसकी आमदनी तो दोगुनी नहीं हुई, बल्कि कृषि लागत चार गुना और बढ़ गई है। महोदय, हमारे छत्तीसगढ़ में 'गोधन न्याय योजना' के अंतर्गत 'गौठान योजना' चलाई जा रही है, जिससे किसान स्वावलम्बी हो रहे हैं। केन्द्र सरकार इस योजना को पूरे भारत में लागू करे ताकि किसानों को इसका फायदा मिल सके और उनकी आमदनी बढ़ सके।

महोदय, हमारे सामने वाले माननीय सदस्य एक बात कह रहे थे, अभी वे मुस्कुरा रहे हैं, मैं देख रही हूं, वे हमारे छत्तीसगढ़ राज्य में गृहमंत्री भी रह चुके हैं। वे नक्सलाइट प्रभाव वाले क्षेत्र की बात कह रहे हैं। महोदय, छत्तीसगढ़ के बस्तर जैसे इलाके के आदिवासियों के प्रति निश्चित तौर पर हम सभी को संवेदनशील होना चाहिए। जिस तरह से आपने उनके लिए बजट बनाया और कटौती की, यह सही नहीं है। जो आदिवासी पहाड़ी इलाकों और जंगली इलाकों के कोने-कोने में रहते हैं, आज भी वे झरिये का पानी पीते हैं। बिजली की बात करते हुए वे बहुत जोर-जोर से कह रहे थे कि इस काम को केवल हमारे प्रधान मंत्री नरेन्द्र मोदी ही पूरा कर सकते हैं, मैं पूछना चाहती हूं कि आपकी सरकार ने सात साल के समय में क्या किया और कांग्रेस ने क्या नहीं किया? जिस स्कूल से आप पढ़ कर आए हैं और आज यहां पर बैठे हुए हैं, वह कांग्रेस की ही देन है। एयरपोर्ट्स बनाये, यह कांग्रेस की देन है, आईटीआई, कॉलेज, स्कूल आदि ये सब कांग्रेस की देन है। इस बात को आपको भी सुनना पड़ेगा। ...(**व्यवधान**).. आपने नया क्या किया? मैं बात पर गहराई से चिंतन करती हूं, क्योंकि जब आपकी सरकार थी, तब छत्तीसगढ़ में बहुत बड़ी घटना हुई थी, जिसके चलते हमारी कांग्रेस पार्टी के बहुत बड़े-बड़े लीडर्स शहीद हुए, लेकिन आज तक उसकी जांच नहीं हो रही है, आज तक केन्द्र सरकार एनआईए की रिपोर्ट राज्य सरकार को नहीं दे रही है। क्योंकि यह उस झीरम घाटी की बात है, जहां मैं मौजूद थी, मुझे भी गोली लगी थी, हैंड ग्रेनेड के छर्रे आज भी शरीर में पड़े हैं। मैं भी उस जगह से belong करती हूं, मैं एक आदिवासी महिला हूं। वहां के आदिवासी किस तरह से खाते हैं, किस तरह से पीते हैं, किस तरह से काम करते हैं, इस बारे में हमसे ज्यादा और कोई नहीं जान सकता। इसलिए मैं निवेदन करना चाहूंगी कि यह बजट, जो आदिवासियों के हक का है, इसमें अकसर कटौती की जाती है। मेरा कहना है कि इस बजट में अब कटौती न हो, उनको बराबर उनका हक मिले और सौ प्रतिशत बजट आदिवासियों के लिए खर्च हो। उनके लिए पक्के घर बनें, उनके यहां पीने का पानी बराबर पहुंचे और बराबर बिजली पहुंचे। आपने कहा कि वहां बिजली हमने लगाई, जबकि वहां गांव-गांव में 'राजीव गांधी ग्रामीण विद्युतीकरण योजना' के तहत बिजली लगी है, गांव-गांव में पंचायती राज के माध्यम से विकास हुआ है। वहां के आदिवासी किस तरह से बमों के ऊपर महुआ पीते हैं, तेंदू पत्ता बीनते हैं, चिरौंजी बीनते हैं, यह वहां के लोग ही जान सकते हैं। इसलिए मैं आपसे आग्रह करूंगी कि आदिवासियों का जो पूरा-पूरा हक है, वह उन्हें मिलना चाहिए। आपने मुझे बोलने का अवसर दिया, इसके लिए मैं आपको धन्यवाद देती हूं।

श्रीमती सम्पतिया उइके (मध्य प्रदेश): उपसभाध्यक्ष महोदय, आपने मुझे बोलने का अवसर दिया, इसके लिए मैं आपको धन्यवाद देती हूं। सबसे पहले मैं इस बिल का समर्थन करती हूं।

उपसभाध्यक्ष (श्री सुखेन्दु शेखर राय) : यह बिल नहीं है।

श्रीमती सम्पतिया उइके: ओह सॉरी, मैं इस अनुदान मांग का समर्थन करती हूं।

उपसभाध्यक्ष (श्री सुखेन्दु शेखर राय): यह मंत्रालय पर चर्चा है।

श्रीमती सम्पतिया उइके: हां, मैं इसे अपनी सहमति प्रदान करती हूं और साथ में हमारे माननीय मंत्री जी को बहुत-बहुत बधाई देती हूं, जिस तरह से माननीय मंत्री जी ने झारखंड के भोगता समुदाय की मांग पर विचार किया। जब कांग्रेस की सरकार थी तो यह समुदाय बहुत लम्बे समय से लगातार मांग कर रहा था कि हमें अनुसूचित जनजाति में शामिल किया जाए। मैं इस नाते झारखंड क्षेत्र के उस समाज के समस्त भाई-बहनों और उस क्षेत्र के हमारे यशस्वी मंत्री जी को बधाई देती हूं कि उन्होंने एक बहुत अच्छा निर्णय लिया।

महोदय, जिस तरह से मेरे पूर्व वक्ता बोल रहे थे और छत्तीसगढ़ से हमारी सहयोगी बहन बोल रही थीं, चूंकि मैं आदिवासी समाज से हूं, इसलिए उस समाज की चिंता हम सबसे ज्यादा कर सकते हैं। मैं हमारे यशस्वी पूर्व प्रधान मंत्री, श्री अटल बिहारी वाजपेयी जी को धन्यवाद देती हूं कि उन्होंने यह भाव लेकर आदिवासी मंत्रालय बनाया और सबसे पहले जनजातीय मंत्रालय में आदरणीय श्री फग्गन सिंह कुलस्ते और श्री जुएल उरांव जी को केन्द्रीय मंत्री बनाया, जिसके कारण हमारी भारतीय जनता पार्टी की सरकार ने आदिवासी जनजातियों की चिंता की।

महोदय, अभी मैं एक माननीय सदस्य का भाषण सुन रही थी। मैं बताना चाहती हूं कि जब हम सुबह उठते हैं, तो सुबह उठकर सबसे पहले हम शौचालय के लिए जाते हैं और वे शौचालय बनाने का काम यदि किसी ने किया है, तो हमारे देश के यशस्वी प्रधान मंत्री, श्री नरेन्द्र मोदी जी ने किया है। हम यदि चाय बनाते हैं तो चाय बनाने के लिए पहले हम लोग चूल्हे का उपयोग करते थे। हम पहाड़, जंगल में रहने वाले वनवासी क्षेत्र के भाई-बहन हैं। परन्तु जिस तरह से हमारी बहन अभी भाषण दे रही थीं, मैं कहना चाहती हूं कि सबसे पहले यदि हम उपयोग करते हैं तो माननीय प्रधान मंत्री जी ने 'उज्ज्वला योजना' के तहत गांवों में गैस देने का जो काम किया है, उसका उपयोग करते हुए हम लोग चाय पीते हैं। इतना ही नहीं जिस तरह से माननीय प्रधान मंत्री जी ने जनजातीय समुदाय के लिए चाहे वे स्वास्थ्य की सुविधाएं हों...

6.00 P.M.

अभी हमारे भाई सोलंकी जी कह रहे थे, स्वास्थ्य सुविधाओं के मामले में देखें, तो चाहे वह मध्य प्रदेश की सरकार हो या गुजरात की सरकार हो, आदिवासियों के लिए sickle cell नामक एक बड़ी बीमारी..

THE VICE-CHAIRMAN (SHRI SUKHENDU SEKHAR RAY): One second. Now it is about 6 O' clock. So I will have to take the sense of the House for extension of the

Session till such period the hon. Member concludes her speech. *...(Interruptions)...* Please continue.

श्रीमती सम्पतिया उइके : महोदय, स्वास्थ्य सुविधाओं को लेकर जनजातीय समुदाय की चिन्ता जिस तरह से हमारी सरकार ने की, चाहे वह गुजरात हो, मध्य प्रदेश हो या उत्तर प्रदेश हो, पूरे देश में वह लगातार काम कर रही है। इतना ही नहीं, यदि हम शिक्षा की बात करें, तो यह बिल्कुल कटु सत्य है कि 60 सालों तक कांग्रेस की सरकार घड़ियाली आंसू बहाती रही और वोट बैंक की राजनीति करते हुए आदिवासियों के नाम पर लगातार वोट लेती रही, किन्तु आदिवासियों के लिए ऐसी कोई गम्भीर योजना नहीं बनायी, जिसके कारण हमारे जनजातीय समुदाय के लोग सिर्फ जंगलों और पहाड़ों में रह कर अशिक्षित ही रहे। अभी हमारे कुछ वक्तागण कह रहे थे कि हमारे आदिवासी समुदाय के लोग शिक्षित नहीं हो पाये। यह बात सही है। जब भारतीय जनता पार्टी की सरकार बनी, तब आदरणीय मंत्री जी के मार्गदर्शन में शिक्षा को बढ़ावा देने के लिए एकलव्य विद्यालय पूरे देश के जनजातीय क्षेत्रों में, हर प्रदेश में लगातार बन रहे हैं। मैं मध्य प्रदेश से आती हूँ, वहाँ हर ब्लॉक में एकलव्य विद्यालय का निर्माण हो रहा है। वहाँ 89 ब्लॉक्स हैं, जहाँ 38 करोड़ रुपये से ये विद्यालय बन रहे हैं। इसके लिए मैं यशस्वी प्रधान मंत्री जी और हमारे कैबिनेट मंत्री आदरणीय मुंडा जी को बहुत-बहुत बधाई देती हूँ कि उन्होंने इतनी अच्छी सोच रखी। इतना ही नहीं, आज हमारे जनजातीय समुदाय की बेटियाँ एवं युवा देश-विदेश में पढ़ाई करने जाते हैं, वहाँ से डॉक्टर, इंजीनियर बन यहाँ लौट कर आते हैं और इस देश को अपनी सेवाएँ दे रहे हैं। यह एक बहुत बड़ी बात है।

माननीय उपसभाध्यक्ष जी, कांग्रेस की सरकार ने महात्मा गांधी के नाम का लगातार उपयोग किया, किन्तु आज चाहे पूज्य महात्मा गांधी जी हों, हमारे भगवान बिरसा मुंडा जी हों या डा. अम्बेडकर जी हों, उनके कहे अनुसार, उनके मार्गदर्शन पर भारतीय जनता पार्टी की सरकार 'सबका साथ, सबका विकास, सबका विश्वास और सबका प्रयास' का भाव लेकर लगातार काम कर रही है। उसके कारण आप और हम देख रहे हैं कि आज हर वर्ग के लोगों के लिए, चाहे वे आदिवासी समाज के हों, दलित हों, पिछड़े वर्ग के हों, हर वर्ग के शोषित, पीड़ित व्यक्तियों के लिए सरकार लगातार योजनाएँ बना रही है और उन योजनाओं का लाभ हमारी सरकार अन्तिम छोर पर खड़े व्यक्ति तक पहुँचा रही है। पंडित दीनदयाल उपाध्याय जी का कथन था कि अन्तिम छोर के व्यक्ति का भला होना चाहिए और इसीलिए आज हमारी सरकार यह काम कर रही है। इसके लिए मैं माननीय यशस्वी प्रधान मंत्री जी को बहुत-बहुत बधाई दे रही हूँ। आज जनता इस बात को समझ रही है।

लोग कहते थे कि हम आदिवासी समाज को सिर्फ नशे में डाल दें और उसको छूट दे दें, ताकि वे लोग शिक्षित न हों, जागरूक न हों और वे मूल धारा से नहीं जुड़ें। इस नाते वे इस तरीके की कोई योजना नहीं बनाते थे। उन्हें यही लगता था कि यदि आदिवासी समाज जाग जायेगा, तो फिर देश का क्या होगा? मैं पूरे साढ़े 12 करोड़ की जनता की ओर से माननीय प्रधान मंत्री जी को बहुत-बहुत बधाई देती हूँ कि उन्होंने हमारे आदिवासी समाज की चिन्ता की और आज उसको मुख्य धारा से जोड़ने का काम किया।

अभी मेरे भाई कह रहे थे - कोई बकरी चराता था, कोई तेंदु पत्ता तोड़ता था। महोदय, मैं भी एक साधारण परिवार से आती हूँ और इस नाते मैं भी तेंदु पत्ता तोड़ने का काम करती थी। हम लोग 4 बजे जंगल में जाते थे, वहाँ से तेंदु के पत्ते तोड़ कर लाते थे, उन्हें लाकर हम लोग पूरे दिन उनके गट्टे बनाते थे और फिर उन्हें ले जाकर बेचते थे। हम लोगों की यह स्थिति थी। माननीय प्रधान मंत्री जी ने और यशस्वी मुख्य मंत्री जी ने हमारी भावनाओं को समझा। उन्होंने हमारी भावनाओं को न सिर्फ समझा, बल्कि बोनस के रूप में उनको डबल कर दिया। उन्होंने हमें इस तरीके से सम्मान दिया कि आज तेंदु पत्ता तोड़ने का हक भी हमारे वनवासी समुदाय को दिया गया और तेंदु पत्ता तोड़ने से लेकर उनको बेचने तक का अधिकार वन समितियों को दिया गया। यह बहुत बड़ी बात है, क्योंकि इसे वही समझ सकते हैं, क्योंकि वे इसे तोड़ते हैं।

उपसभाध्यक्ष महोदय, माननीय प्रधान मंत्री जी ने हम सब लोगों की लगातार चिन्ता की है, एक-एक परिवार की चिन्ता की है। ऐसे बहुत से परिवार थे, जिनके पास खाने को अनाज नहीं हुआ करता था, किन्तु कोविड के समय में 80 करोड़ परिवारों को, जिनमें 90 परसेंट परिवार हमारे जनजातीय समुदाय के थे, उनको फ्री में अनाज देने का काम माननीय प्रधान मंत्री जी के मार्गदर्शन में हुआ। इतना ही नहीं, मध्य प्रदेश के हमारे यशस्वी मुख्य मंत्री जी ने 'प्रधान मंत्री गरीब कल्याण अन्न योजना' के तहत हर गरीब के घर तक राशन पहुँचाने का काम भी किया है। चाहे वह उत्तर प्रदेश हो, मध्य प्रदेश हो या गुजरात हो, वहाँ अनाज पहुँचाने का यह काम भी हमारे प्रधान मंत्री जी के मार्गदर्शन में लगातार हो रहा है। उपसभाध्यक्ष जी, माननीय प्रधान मंत्री जी ने लगातार हम सब लोगों की, एक-एक परिवार की चिंता करते हुए कार्य किया। बहुत से ऐसे परिवार थे, जिनके पास खाने के लिए अनाज नहीं हुआ करता था, किन्तु vaccination के समय 80 करोड़ परिवारों को, जिनमें से 90 प्रतिशत लोग जनजातीय समुदाय के थे, उनको फ्री में अनाज देने का काम माननीय प्रधान मंत्री जी के मार्गदर्शन में हुआ। हमारे मध्यप्रदेश के यशस्वी मुख्य मंत्री जी ने 'प्रधान मंत्री गरीब कल्याण अन्न योजना' के तहत हर गरीब के घर तक राशन पहुंचाने का कार्य किया है। चाहे मध्य प्रदेश हो, उत्तर प्रदेश हो या गुजरात हो, वहां लगातार अनाज पहुंचाने का कार्य हमारे प्रधान मंत्री जी के मार्गदर्शन में हो रहा है। आज चाहे शिक्षा का क्षेत्र हो, स्वास्थ्य का क्षेत्र हो या पेयजल का क्षेत्र हो, भारतीय जनता पार्टी की सरकार लगातार विकास कार्य कर रही है। जब हम लोग जंगल, पहाड़ पर रहते थे, उस समय पीने के लिए पानी नहीं हुआ करता था। हम उस समय की सरकारों से पूछना चाहते हैं, जो यह कहते हैं कि हम आदिवासियों के शुभचिन्तक हैं, लेकिन उस समय हमारे आदिवासी समुदाय के लोग झिरिया, नदी और तालाब का पानी पीते थे। आज हमारे यशस्वी प्रधान मंत्री जी की देन है कि जल शक्ति योजनाओं के तहत आज घर-घर पानी पहुंचाने का काम किया जा रहा है। यह काम भारतीय जनता पार्टी की सरकार ने किया है और हमारे आदिवासी समुदाय के भाई-बहनों को जल की अच्छी सुविधाएं मिली हैं। हमने देखा है कि जब पूर्व में 'इंदिरा आवास योजना' चलती थी, उस समय छः, बारह और बीस हजार रुपए दिये जाते थे और जैसे एक मुर्गी के लिए छोटी सी झोंपड़ी बनाई जाती है, इस प्रकार से वह आवास बनता था, किन्तु आज मैं माननीय प्रधान मंत्री जी को धन्यवाद देना चाहती हूं कि माननीय प्रधान मंत्री जी ने 1 लाख 60 हजार रुपए देने का काम किया, जिससे आज उनको एक अच्छा चमचमाता हुआ मकान मिल रहा है। यह बहुत बड़ी बात है। आप लोग हर योजना में अपने नेताओं का नाम रखते थे, चाहे वह इंदिरा गांधी हों, जवाहरलाल नेहरू हों या राजीव गांधी हों। मैं

हमारे यशस्वी प्रधान मंत्री जी और भारतीय जनता पार्टी की सरकार को बधाई देना चाहती हूं कि वे सबका साथ, सबका विकास और सबका प्रयास लेकर काम करने वाले हैं। उन्होंने कभी अपने नाम से कोई योजना नहीं चलाई और माननीय प्रधान मंत्री की योजना का नाम चलाकर वे काम कर रहे हैं। माननीय अटल बिहारी वाजपेयी जी ने 'प्रधान मंत्री ग्राम सड़क योजना' का शुभारंभ किया। मैं बहुत-बहुत धन्यवाद देना चाहती हूं कि जंगल, पहाड़ तक प्रधान मंत्री सड़क बनी, जिसके कारण हमारे आदिवासी, जनजातीय समाज के लोगों को रोजगार और मुख्य धारा से जुड़ने का अवसर मिला। आज हमारे आदिवासी भाई-बहन, चाहे रोजगार का क्षेत्र हो, बिज़नेस का क्षेत्र हो, नौकरी का क्षेत्र हो या राजनीति का क्षेत्र हो, हर क्षेत्र में उन्हें आगे आने का मौका मिला है। मैं माननीय प्रधान मंत्री जी को बहुत-बहुत धन्यवाद देती हूं। आज आप लोग बिजली की बात कर रहे हैं, जब यशस्वी प्रधान मंत्री जी ने 2014 में शपथ ली थी, तो उस समय उन्होंने लाल किले से ध्वजारोहण करते समय कहा था कि हम अंतिम छोर में रहने वाले उन भाई-बहनों की, जो कि दलित-पीड़ित वर्ग के हैं, चिंता करेंगे और जहां बिजली नहीं है, वहां हम बिजली लगायेंगे। मुझे बहुत प्रसन्नता हो रही है कि 'सौभाग्य योजना' के तहत 3 करोड़ से अधिक परिवारों के घर में बिजली लगाने का काम भी माननीय प्रधान मंत्री जी ने किया। हर क्षेत्र में नेटवर्क बना रहे, ताकि हमारे युवाओं को नेटवर्क और society से जुड़ने का अवसर मिल सके, उस क्षेत्र में हमें लगातार काम करने का सौभाग्य मिल रहा है। जैसा कि हमारे भाई कह रहे थे कि पूरे विश्व में सबसे एक नंबर का रेलवे स्टेशन यदि बना है, तो वह रानी कमलापति के नाम से बना है, उसे यह नाम मध्य प्रदेश में माननीय मुख्य मंत्री जी ने दिया और वह विश्व का सबसे बड़ा रेलवे स्टेशन है, जो माननीय प्रधान मंत्री जी की देन है। उसका पूरा श्रेय माननीय प्रधान मंत्री जी और मुख्य मंत्री जी को जाता है। हमारे कांग्रेस के एक नेता, जो तत्कालीन मुख्य मंत्री थे, वे छिंदवाड़ा के रहने वाले थे, जहां के सभी blocks आदिवासी blocks हैं, लेकिन उन्होंने आदिवासियों के नाम से एक भी योजना नहीं बनाई और योजना नहीं बनने के कारण वहां के लोग सभी लाभों से वंचित रहे। लेकिन जब हमारे यशस्वी मुख्य मंत्री जी वहां गये, तो मुख्य मंत्री जी ने वहां छिंदवाड़ा महाविद्यालय का नाम शंकर शाह के नाम पर रखा।

उपसभाध्यक्ष जी, आज आदिवासी क्षेत्र में स्वास्थ्य सुविधा देने का काम भारतीय जनता पार्टी की सरकार ने किया है और मेडिकल कॉलेज भी माननीय प्रधान मंत्री जी की देन है। उन्होंने हर आदिवासी क्षेत्र में मेडिकल कॉलेज खोलने का काम किया, जिसके तहत मंडला में एक मेडिकल कॉलेज बना, जिसके कारण आज हम सब लोग गौरवान्वित हैं और आज हर आदिवासी, बच्चा-बच्चा, सभी लोग भारतीय जनता पार्टी की अगवाई कर रहे हैं। माननीय प्रधान मंत्री जी और भारतीय जनता पार्टी के साथ पूरा आदिवासी समाज, पूरा देश कंधे से कंधा मिलाकर खड़ा हुआ है और हमेशा खड़ा रहेगा।

उपसभाध्यक्ष (श्री सुखेन्दु शेखर राय) : कृपया अब आप समाप्त कीजिए।

श्रीमती सम्पतिया उइके: अभी हमारे भाई कह रहे थे कि मैं दिल पर हाथ रख कर कह रहा हूँ कि आज जनजातीय समाज में रहने वाला हर व्यक्ति यदि किसी को भगवान के रूप में मान रहा है, तो

वह आदरणीय नरेन्द्र मोदी जी हैं। वे आदिवासियों के मसीहा बन कर, भगवान बन कर आदिवासी समाज के भाई-बहनों के लिए अपना योगदान दे रहे हैं, बहुत-बहुत धन्यवाद।

MESSAGES FROM LOK SABHA - *Contd.*

Regarding nomination of members to the Committee on Welfare of Other Backward Classes

SECRETARY-GENERAL: Sir, I have to report to the House the following message received from Lok Sabha, signed by the Secretary-General of Lok Sabha.

"I am directed to inform you that Lok Sabha, at its sitting held on Tuesday, the 15th March, 2022, adopted the following Motion:-

> "That this House do recommend to Rajya Sabha that Rajya Sabha do agree to elect ten members from amongst the Members of the Rajya Sabha to associate with the Committee on Welfare of Other Backward Classes for the term of one year beginning from the date of the first sitting of the Committee and do communicate to this House the names of Members so elected to the Committee."

I am to request that the concurrence of Rajya Sabha in the said Motion, and also the names of the Members of Rajya Sabha so elected to the said Committee, may be communicated to this House."

THE VICE-CHAIRMAN (SHRI SUKHENDU SEKHAR RAY): The House stands adjourned to meet at 1100 hours on Wednesday, the 16th March, 2022.

The House then adjourned at eleven minutes past six of the clock till eleven of the clock on Wednesday, the 16th March, 2022.

PUBLISHED UNDER RULE 260 OF RULES OF PROCEDURE AND CONDUCT OF BUSINESS IN THE COUNCIL OF STATES (RAJYA SABHA)